BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 924 of 2019

IN THE MATTER OF:

NEERAJ GOYAL … APPLICANT

Versus

STATE OF PUNJAB … RESPONDENT

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DATE: 01.04.2021
PLACE: NEW DELHI

O.A. No. 924 of 2019 NEERAJ GOYAL V/S STATE OF PUNJAB

Final report of Punjab Pollution Control Board

1. The Hon'ble National Green Tribunal (NGT) has taken cognizance of a complaint made by Sh. Neeraj Goyal regarding air pollution caused by burning of plastic, rubber and insulated copper coils attached with the scrap at Mandi Gobindgarh, District Fatehgarh Sahib, Punjab" and the application was treated as O.A. no. 924/2019. A committee was constituted by the Hon'ble Tribunal vide order dated 1/11/2019, comprising of Officials from Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB) and Municipal Council, Mandi Gobindgarh to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter.

2. In compliance to the orders passed by the Hon'ble Tribunal, the PPCB being nodal agency submitted 1st, 2nd, 3rd, 4th & 5th Interim report (s) on 14/03/2020, 14/5/2020, 14/7/2020, 26/9/2020 and 1/1/2021 respectively before the Hon'ble Tribunal. Thereafter, action taken report was filed on 5/3/2021.

3. The Hon'ble Tribunal, while considering the reports filed on behalf of the Joint Committee, was pleased to pass an order dated 1/10/2020 and the relevant part of the order is reproduced herein below:

> "Serious steps are required to be taken for upholding the rule of law and protection of environment and public health. Let further meaningful action be taken and a compliance report filed before the next date. In the context of directions to shift rolling mills from coal to PNG, we direct the State PCB to ensure that if, such shifting does not take place, the non-

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compliant units be closed till compliance. This should apply not only to rolling mills but also to other similarly placed industries operating on coal. Wherever there is noncompliance, the State PCB may take coercive measurers, including closure, recovery of compensations and initiating prosecution, following due process of law.

Further, Punjab State PCB may complete the study on assessment of carrying capacity of the region as per the schedule and prepare an action plan for improvement of environment. There has to be proper management of hazardous waste generated by the industries, providing raw material in the form of scrap, for further processing. The entire mechanism should have proper manifest system. As per information provided by CPCB in OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", order dated 10.07.2019, the Comprehensive Environmental Pollution Index (CEPI) with respect to air is 23.7 at Gobindgarh which does not appear to be correct in view of pollution level, as shown by the report. CPCB may re-verify this index considering entire industrial development in the region and rectify its index.

Import of hazardous waste needs to be strictly regulated as per laws, to avoid import of such waste illegally.

Illegal dismantling units may be closed and only authorized and complying units be allowed to operate.

Non-recyclable waste be disposed properly.

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Ground water extraction may be regulated in accordance with order passed by this Tribunal on 20.07.2020 in OA No. 176/2015 Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors. "

4. That in compliance to the orders dated 1/10/2020 of the Hon'ble Tribunal, PPCB has carried out inspections and has taken action to control air pollution in the area of Mandi Gobindgarh for the period from 21/12/2020 to 22/2/2021 in accordance with the mandate of the directions of the Hon'ble Tribunal. The actions taken by the Board are summarized herein below:

a) CONVERSION OF INDUSTRIES FROM COAL TO PNG

239 number of industries operating in Mandi Gobindgarh area are using coal as fuel in their furnaces. Presently, 48 number of industries have successfully converted their re-heating furnace from coal to PNG and in addition to this 160 number of more industries have made agreement with PNG provider and are in the process of shifting from coal to PNG. The status report of all the industries with regard to PNG status is attached herewith as **Annexure 1**.

It is relevant to mention here that the Board has issued show cause notices for cancellation of consent under the Air (Prevention & Control of Pollution) Act, 1981 to all the industries, who have failed to shift their units from coal to PNG upto 31/12/2020.

It is further relevant to mention here that the Board had issued notice to issue directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to 31 number of units who have failed to obtain valid consent of the Board and have also not converted their units from coal to PNG.

It is pertinent to mention here that Punjab Pollution Control Board is sincerely making continuous and earnest efforts to shift the industries to PNG. Various meetings have been taken with All India Steel Re-Roller

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Association (AISRA) and AISRA has requested the Board to extend the timeline upto 30/6/2021 as shifting of industries from coal to PNG involves high financial cost of Rs. 25-30 lacs per unit and it also take about 3 months' time to switch to PNG by making necessary modifications in the existing industries.

To facilitate AISRA, a meeting was arranged by the Board on 10/2/2021 with the members of All India Steel Re-Rolling Association (AISRA) and representatives of M/s IRM Energy Pvt. Ltd. to resolve some issues regarding the clauses of the agreement made between industries and the gas provider agency. During the meeting, the issues regarding the clauses of the agreement and gas price mechanism were got resolved.

b) THE STUDY ON ASSESSMENT OF CARRYING CAPACITY

IIT, Delhi through its Centre of the Consultant In-charge (CO-CI) has been engaged by the Board to calculate carrying capacity of all the nine non-attainment cities in the State of Punjab including Mandi Gobindgarh (copy of MOU signed is enclosed as **Annexure-1-A**). The data required for calculating carrying capacity of Mandi Gobindgarh has already been provided to the expert members and the Board is continuously requesting IIT, Delhi to submit source apportionment study and calculate carrying capacity of all the nine non-attainment cities. IIT, Delhi has requested the Board that the study will further take 3-4 months' time and report shall be submitted on or before **30/6/2021**. After the receipt of the report of the said study from IIT, Delhi, an action plan will be prepared based on the recommendations of the report for the improvement of environment in all the non-attainment cities of the State of Punjab including Mandi Gobindgarh.

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c) IMPORT OF HAZARDOUS WASTE

Import of hazardous waste is regulated as per law and a mechanism is already in place to grant authorization for import of Other waste (scrap) after duly scrutinizing the documents and the inspection of the site in question at the level of Regional Offices of the Board. Non-recyclable hazardous waste is being scientifically disposed off at a designated place namely TSDF, Nimbua, Dera Bassi, District SAS Nagar, Punjab. The APCD dust of Induction furnace units is being recycled by M/s Madhav Alloys Recycling unit at Amloh, Distt. Fatehgarh Sahib for the recovery of zinc and the residue is used for landfilling purpose.

d) NON-RECYCLABLE WASTE

Non-recyclable waste is also being managed as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and is being scientifically disposed of at TSDF, Dera Bassi, SAS Nagar, Punjab as already explained in sub para (c) above.

e) INSPECTION OF UNITS

538 number of units were inspected by PPCB for the period from 1/11/2019 to 29/3/2021, out of which 444 units were found in compliance of various Pollution Control Laws i.e. the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous and Other Wastes Management Rules, 2016. The list of 444 units is enclosed as **Annexure-2.**

Show cause notices with opportunity of hearing were issued to remaining 94 no. of units. The list of 94 units is enclosed as **Annexure-3.**

Action was taken against the units found with major violations and Environmental compensation amounting to Rs. 29,16,250/- was imposed upon 24 units, out of which Rs. 25,11,250/- was recovered by the Board. The list of 24 units upon which EC was imposed/recovered

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for the period from 1/11/2019 to 20/2/2021 is enclosed herewith as **Annexure-4.**

Bank guarantee amounting to Rs. 1.15 crores was also imposed on 17 units. The list of 17 units upon which bank guarantee was imposed is enclosed as **Annexure-4-A.**

Further, Directions for closure u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 were also issued to 9 number of units and a list of the same is attached as **Annexure-5.**

f) BURNING OF SCRAP

In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as **Annexure-6.**

As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

g) GENERATION OF ROAD DUST

Apart from the industrial pollution, the cause of generation of road dust due to heavy vehicular movement was also considered and in order to control the same, interlocking tiles have been provided on the entry / exit points of the industries / vehicular movement area and entry, exit points of weigh bridges as per directions issued by Punjab Pollution Control Board. Municipal Council, Mandi Gobindgarh has also been directed to

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repair the major and slip roads, so as to minimize the cause of dust emissions.

h) EXTRACTION OF GROUND WATER

In order to regulate the extraction of ground water, the Board is imposing a condition in consent letters issued to the industries with the advisory to obtain necessary clearance for abstraction of ground water from the Punjab Water Regulation and Development Authority (PWRDA).

5. That CPCB vide its email dated 15/07/2020 had sent a list of only 32 number of industries in which major violations were observed during the joint inspection carried out in Mandi Gobindgarh. The Board has already taken action against these units as per the provisions of the pollution control Laws/ Rules. Thereafter, a list of 154 industries has been forwarded by Central Pollution Control Board to the Punjab Pollution Control Board through e-mail dated 26.2.2021. The report dated 26.2.2021 of the CPCB is enclosed herewith as **Annexure-7.**

6. That the Punjab Pollution Control Board was continuously working on the sidelines of the Joint Committee and was taking appropriate action so as to make compliance of the shortcomings and deficiencies. The work carried out and action taken by the Punjab Pollution Control Board has been reflected in the Annexures enclosed herewith the report as **Annexure-1 to Annexure-6.**

7. Apart from the above Annexures, the Action taken by the Board and compliances made by the industries alongwith present status in respect of Rolling Mills is enclosed as **Annexure-8**, status of Induction Furnaces is enclosed as **Annexure-9** and that of Importers / Traders / Local scrap dealers / Godowns in reference to the report of the CPCB is enclosed herewith as **Annexure-10.**

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8. That Action taken report on the observations and recommendations of CPCB in said report is further enclosed herewith as **Annexure-11** for kind perusal of this Hon'ble Tribunal.

Prayer:

It is respectfully brought to the kind notice of this Hon'ble Tribunal that the Board has taken necessary action on the observations and recommendations of the report of the CPCB and the facts have been incorporated in the report. The Board is continuously taking action against the defaulters of pollution from time to time in accordance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made thereunder as per their applicability. The Board further undertakes to continue the surveillance of the area of Mandi Gobindgarh and endeavours to make Mandi Gobindgarh the pollution free zone.

In view of the above stated facts and the facts incorporated in the final report, it is prayed that the case in O.A. no. 924 of 2019 may kindly be disposed of with appropriate orders.

(Charanjit Singh)
Executive Office, Municipal Council,
Mandi Gobindgarh

(Vijay Kumar)
Environmental Engineer, PPCB,
Regional Office, Fatehgarh Sahib

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						Annexure-1		
Sn.	**Pocket/Area Name**	**Name & Address of Industry**	**Scale**	**Category**	**Industry Type**	**Fuel**	**If Yes, status of the enrollment with M/s IRM Energy**	**PNG operational (Yes/No)**
1	Mughal Majra	A.C. Steel Inds. Vill. Badinpur, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
2	Mughal Majra	A.K. Steels, Mughal Majra Road, G. T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
3	Right Side GT Road facing Ludhiana	Aar Kay Industries (Prop. Indian Securities Ltd.,), G.T. Road, Sirhind Side, Mandi Gobindgarh	M	O	Rolling Mills	Gassifire	Yes	No
4	Right Side GT Road facing Ludhiana	Adarsh Steel Rolling Mill, G. T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	Yes
5	Right Side GT Road facing Ludhiana	Aditya Steel and Agro Mills, (L/o Rehal Steel Strips), Sirhind Side, G.T. Road, Mandi Gobindgarh.	S	O	Rolling Mills	Coal	Yes	No
6	Focal Point	Aggarwal Ceramics, Vill. Mullanpur, Ambey Majra	S	O	Ceramics	Pet Coke	Yes	No
7	Focal Point	Agni Refractories (P) Ltd., G.T. Road, Vill. Ajnali, Mandi	S	O	Ceramics	Pet Coke	Yes	No
8	Nasrali Road	Ajanta Steel Corporation, Nasrali Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
9	Mughal Majra	Alwar Steel Rolling Mills, Vill. Mughal Majra, G.T. Road, Mandi Gobindgarh (R13FGS268671)	S	O	Rolling Mills	Coal	Yes	No
10	Right Side GT Road facing Ludhiana	Ambey Industries, Dharam Mill Road, G.T. Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
11	Mughal Majra	Amritpal Agro Industries (Bhagwati Ispat Udyog), Mugal Majra, G. T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
12	Right Side GT Road facing Ludhiana	Namdev Industry, focal Point, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
13	Right Side GT Road facing Ludhiana	Ashirwad Steel & Agro Industries, Sirhind Side, Near RIMT, G.T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
14	Right Side GT Road facing Ludhiana	Ashok Steel Industries, G.T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
15	Amloh Road	Avtar's Roll Forge Industries, Amloh Road, Backside Octroi,	S	O	Forging unit	Coal	Yes	No
16	Right Side GT Road facing Ludhiana	B.C Industries (Ravindra Industries) (Formerly known as Chehal Industries), L/o Shree Ram Industries, Prem Nagar, Dharam Mills Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
17	Mughal Majra	B.S. Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
18	Mughal Majra	Baba Tulsi Dass Steel Rolling Mills, Vill. Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh	S	O	Rolling Mills	Coal	Yes	No
19	Nasrali Road	Baba Vishkarma Agro & Steel Industries, Nasrali Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
20	Right Side Amloh Road	Bajrang Steel Rolling Mill, Vill. Sounti, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
21	Talwara Road	Balaji Alloys, Talwara Road, G.T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
22	Mughal Majra	Balbir Enterprises, Mughal Majra, G.T. Road, Mandi Gobindgarh,	S	O	Rolling Mills	Coal	No	No
23	Right Side Amloh Road	Baldev Singh & Sons, Vill. Salani, Gobindgarh Road, Amloh, Distt. Fatehgarh Sahib R13FGS275242	S	O	Rolling Mills	Coal	No	No
24	Right Side GT Road facing Ludhiana	Bansal Iron & Steel Rolling Mills, G. T. Road, Sirhind Side,Mandi Gobindgarh (R13FGS162546)	S	O	Rolling Mills	Gassifire	Yes	No
25	Right Side GT Road facing Ludhiana	Bansal Ispat Udyog, G.T. Road, Mandi Gobindgarh, Distt. Fatehgarh sahib. (R12FGS55802)	L	O	Rolling Mills	PNG	Yes	Yes
26	Mughal Majra	Bansal Steel Fabricators, Mughal Majra, Vill Badinpur, Mandi Gobindgarh (R12FGS104258)	S	O	Rolling Mills	Coal	No	No
27	Right Side Amloh Road	Batta Steel Rolling Mills., Amloh Road, Backside Octroi, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
28	Left Side Amloh Road	Bee Cee Steel Rolling Mill, Kumbh, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
29	Left Side Amloh Road	Bhambri Steel Pvt. Ltd., Amloh Road, Vill. Tooran, Mandi	M	O	Rolling Mills	Coal	Yes	Yes
30	Right Side GT Road facing Ludhiana	Bharat Ispat Udyog (L/o Impression Securities Pvt. Ltd.), Vill. Talwara, Talwara Road,	M	O	Rolling Mills	Coal	Yes	No
31	Ambey Majra	Bhartiya Steel Rolling mills L/o Guru Nanak Steel industries, G.T. Road, Ambey Majra, Sirhind Side, mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
32	Left Side Amloh Road	Bhoday Ispat Udyog, Amloh Road, Near Petrol Pump, Mandi	S	O	Rolling Mills	Coal	Yes	No
33	Left Side Amloh Road	Bhoday Agriculture Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
34	Right Side GT Road facing Ludhiana	Bhoday Steel Rolling Mills, G.T. Road (Opp. Cheema Petrol Pump), Khanna Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
35	Focal Point	Boparai Steel Rolling Mills, G. T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	No	No

36	Amloh Road	C.S. Forgings Pvt. Ltd., Amloh Road, Mandi Gobindgarh	S	O	Forging Unit	Coal	Yes	No
37	Focal Point	Chahal Udyog (formerly known as Bhathal Steel Rolling Mill), C-53, Focal Point, Mandi	S	G	Rolling Mills	PNG	Yes	Yes
38	Right Side Amloh Road	Channi Alloys L/o K.C. Steel Inds., Vill Salani, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
39	Left Side Amloh Road	Citizen Steel Rolling Mills, (L/o Mohan Steel Rolling Mills), Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
40	Kumbh	Data Udyog Earlier Punjab Steel Rolling Mills, Amloh Road, Vill Kumbh, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
41	Guru Ki Nagri	Deepak Iron & Steel Rolling Mills, Guru Ki Nagri, Mandi	S	O	Rolling Mills	Coal	Yes	No
42	Mughal Majra	Devgan Steel Rolling Mills, Vill Mughal Majra, Near Deep Kanda, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
43	Kumbh	Devshree Metals, Vill Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	PNG	Yes	Yes
44	Guru Ki Nagri	Dhiman Industries Pvt. Ltd., Guru Ki Nagri, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
45	Guru Ki Nagri	Dhiman Industries, Guru Ki Nagri, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
46	Left Side Amloh Road	Dhiman Iron & Steel Industries, G.T. Road, Khanna Side, Mandi Gobindgarh, Fatehgarh Sahib	S	G	Rolling Mills	PNG	Yes	Yes
47	Left Side Amloh Road	Dhiman Steel Rolling Mills, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
48	Right Side Amloh Road	Dhiraj Alloys, Backside V.D. Kanda, Amloh Raod, Mandi	S	O	Rolling Mills	Coal	Yes	No
49	Right Side Amloh Road	Doaba Steel Rolling Mills, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
50	Mughal Majra	Ekam Steel Industries, Alour Badinpur Road, Vill. Mughal Majra, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
51	Kumbh	Foresteel Industries, Village Kumbh, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	Yes
52	Left Side Amloh Road	Friends Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	Yes
53	Right Side Amloh Road	G.O. Steel (P) Ltd., Vill Khanpur, Amloh, Fatehgarh Sahib	L	O	Rolling Mills	Coal	Yes	No
54	Right Side GT Road facing Ludhiana	Ganesh Steel Industries, G. T. Road, Khanna Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
55	Left Side Amloh Road	Garg Steel Sales, Vill. Salani, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
56	Right Side GT Road facing Ludhiana	Gian Steel Rolling Mills Pvt. Ltd., G. T. Road, Sirhind Side, Mandi Gobindgarh (R13FGS276873)	S	O	Rolling Mills	Coal	Yes	No
57	Left Side Amloh Road	Gokal Steel Rolling Mills, Vill. Kumbh, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
58	Right Side Amloh Road	Gopala Steel Rolling Mills, G.T. Road, Khanna Side, Mandi Gobindgarh, Distt. Fatehgarh	S	O	Rolling Mills	Coal	Yes	No
59	Right Side Amloh Road	Guru Gobind Singh Steel Rolling Mills (Old Name- Durga Steel Rolling Mills) L/o Riyan Rolling Industry, Village Sounti, Amloh	S	O	Rolling Mills	Coal	No	No
60	Left Side GT Road facing Ludhiana	H.D. Disposable, L/o Bhatara Refractories & Ceramics, G.T. Road, Sirhind Side,Mandi	S	O	Ceramics	Pet Coke	Yes	No
61	Right Side Amloh Road	Haryana Ispat Udyog, Backside Octroi Post, Amloh Road,Mandi Gobindgarh (R12FGS149197)	S	O	Rolling Mills	Coal	No	No
62	Mughal Majra	J.S. Steel & Agro Industries, Vill Mughal Majra, Mandi	S	O	Rolling Mills	Coal	Yes	No
63	Right Side GT Road facing Ludhiana	J.S.Steel Rolling Mills, B/S Modern Steel, Sirhind Side, Mandi Gobindgarh (R13FGS277066)	S	O	Rolling Mills	Coal	Yes	No
64	Focal Point	J.T. Steel Rolling Mills, Near Dutt Wire, Vill. Ainali, Mandi	S	O	Rolling Mills	Coal	Yes	No
65	Right Side GT Road facing Ludhiana	Jagat Steel Rolling Mill, G. T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
66	Mughal Majra	Jai Jagdambey Steel Rolling Mills, (L/o Balbir Steel Industries), Mugal Majra Road, Amloh, G.T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
67	Focal Point	Jai Shree Shyam Rolling Mills (L/o Satija Agro & Allied Industries), G.T. Road, Mandi	S	O	Rolling Mills	Coal	No	No
68	Talwara Road	Jain Alloys, Talwara Road, Mandi Gobindgarh (R13FGS240521)	S	O	Rolling Mills	Coal	Yes	No
69	Right Side GT Road facing Ludhiana	Jain Steel Industries, G. T. Road, Khanna Side, Mandi Gobindgarh	S	R	Rolling Mills	Coal	Yes	No
70	Amloh Road	Jaisleen Ceramics, Vill. Majri Mishriwali, Mandi Gobindgarh	S	O	Ceramics	Pet Coke	Yes	No
71	Left Side Amloh Road	Jandu Steel & Agro Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
72	Right Side GT Road facing Ludhiana	Jiwan Singh Girdari Lal Iron & Steel Re-rolling mills, G. T. Road, Sirhind Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
73	Mughal Majra	JTL Steel Inds., (L/o K.B. Steel Industries), G. T. Road, Khanna Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
74	Right Side GT Road facing Ludhiana	K.L. Steel Industries, G.T. Road, B/S Modern Steel, Khanna Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No

75	Right Side GT Road facing Ludhiana	K.S. Steel Rolling Mill, R.G. Mill Road, Khanna Side, Mandi Gobindgarh (R13FGS275367)	S	O	Rolling Mills	Coal	Yes	No
76	Left Side Amloh Road	Kailash Steel Rolling Mills, Vill. Jalalpur, Amloh Road, Mandi Gobindgarh,Distt. Fatehgarh	M	O	Rolling Mills	Coal	Yes	No
77	Right Side Amloh Road	Kalyan Industries, Vill Salani, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
78	Nasrali Road	Karam Steel Corporation, Nasrali Road, Post Box No. 56, Mandi Gobindgarh (R13FGS278570)	S	O	Rolling Mills	Coal	Yes	No
79	Ambey Majra	Kaytx Industries (P) Ltd., Vill Ambey Majra, Mandi Gobindgarh	S	R	Rolling Mills	Coal	Yes	No
80	Focal Point	Kelley Steel Rolling Mills, C-22-23, Focal Point, Mandi	S	R	Rolling Mills	Coal	No	No
81	Mughal Majra	Khanna Metals Pvt. Ltd., Vill. Mugal Majra, Peer Baba Gajju Shah, Badinpur Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
82	Right Side GT Road facing Ludhiana	King Steel Rolling Mills, G.T. Road, Sirhind Side, Amloh, Distt. Fatehgarh Sahib (R13FGS286529)	S	O	Rolling Mills	Coal	Yes	No
83	Left Side Amloh Road	Kirpalu Steel Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
84	Right Side Amloh Road	Kohinoor Ispat Udyog, Near M.C. Disposal, Amloh Road, Mandi Gobindgarh (R13FGS286688)	S	O	Rolling Mills	Coal	Yes	No
85	Left Side Amloh Road	Krishna Steel Rolling Mills (Formerly known as C.P. Rolling Mills (P) Ltd.), Vill Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
86	Left Side Amloh Road	Kuber Concast, Vill. Kumbhra, Amloh (R16FGS3564237)	S	O	Rolling Mills	Coal	Yes	No
87	Talwara Road	Lakshmi Steel Rolling Mills, G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh	S	G	Rolling Mills	PNG	Yes	Yes
88	Right Side GT Road facing Ludhiana	Lord Mahavir Industries Pvt.Ltd., G.T. Road, Sirhind Side, Mandi Gobindgarh (R13FGS279501)	S	O	Rolling Mills	Coal	Yes	No
89	Talwara Road	Madhav Stelco (P) Ltd., (Unit 2), Talwara Road Mandi Gobindgarh	L	G	Rolling Mills	PNG	Yes	Yes
90	Right Side Amloh Road	Mahadev Steel Industries, Disposal Road, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
91	Right Side GT Road facing Ludhiana	Maa Ambey Steel Rolling Mills L/o Jodh Steel Industries, R. G. Mill Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
92	Right Side GT Road facing Ludhiana	Malwa Iron & Steel Co., R.G. Mill Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
93	Focal Point	Marshal Ispat Udyog, Village Chatarpura	S	G	Rolling mill (gas / electric fired) and cold rolling mill	PNG	Yes	Yes
94	Kumbh	Mb Ceramics (formerly Known As Mitali Steels),, Vill. Kumbh, Amloh Road, Mandi Gobindgarh, Amloh,	S	O	Ceramics	Pet Coke	Yes	No
95	Mughal Majra	Mehak Steel Industries, Vill Mughal Majra, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
96	Amloh Road	Mela Ram Ispat, Vill- Jalalpur, Amloh Road, Mandi Gobindgarh.	S	O	Forging Unit	Coal	No	No
97	Left Side Amloh Road	Micro Alloys Steel, Vill. Tooran, Amloh Road, Mandi Gobindgarh	M	O	Rolling Mills	Gassifire	No	No
98	Kumbh	Mittal Refractories, Vill. Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Ceramics	Pet Coke	Yes	No
99	Right Side GT Road facing Ludhiana	Modern Steels Ltd., G.T. Road, Mandi Gobindgarh	L	R-17	Rolling Mills	Gassifire	Yes	No
100	Mughal Majra	Mohindra Alloys, G.T. Road, Mughal Majra, Mandi Gobindgarh, Distt. Fatehgarh	S	O	Rolling Mills	Coal	Yes	No
101	Left Side Amloh Road	Munde Steel Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
102	Right Side GT Road facing Ludhiana	N.K. Alloys L/o Taj Casting, R.G. Mill Road, Mandi Gobindgarh , Fatehgarh Sahib	S	O	Rolling Mills	Coal	Yes	No
103	Mughal Majra	Nalas Steel Re-Rolling Mills, Vill Badinpur, Mugal Majra Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
104	Right Side GT Road facing Ludhiana	Royal Industries L/o National Steel Rolling Mill, Backside Radhaswami Satsang Road, G. T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
105	Left Side Amloh Road	Nav Durga Steel Corporation, Vill. Bhadal Thuha, Nabha Road, Amloh, (R13FGS165717)	S	O	Rolling Mills	Coal	Yes	No
106	Talwara Road	Neelkanth Steel & Agro Industries, G.T. Road, Sirhind Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	Yes
107	Talwara Road	Neelkanth Steel Rolling Mills (formerly known as Gaytri Steel Rolling Mills), Talwara Road, Backside Oasis Furnace, Mandi	S	O	Rolling Mills	Coal	Yes	No
108	Focal Point	New Friends Industries, D-47-48 & 51-52, Focal Point, Mandi Gobindgarh (R13FGS275640)	S	O	Rolling Mills	Coal	Yes	Yes
109	Ambey Majra	New Power Metals & Alloys, Near Aastha Mill, Ambey Majra, Mandi Gobindgarh	S	O	Battery Manufacture	Coal	No	No

110	Mughal Majra	Nisha Steel Rolling Mills (formerly known as Bright Steel Rolling Mills), Badinpur Road, Vill. Mughal Majra, Mandi	S	O	Rolling Mills	Coal	Yes	No
111	Kumbh	Northern Indian Heavy Forge, Vill. Kumbh, Amloh Road, Mandi	S	O	Forging Unit	Coal	Yes	No
112	Kumbh	Om Sai Auto Industries, Amloh Road, Vill. Kumbh, Mandi Gobindgarh	S	O	Misc. (Box Type Reheating Furnace)	Coal	Yes	No
113	Right Side GT Road facing Ludhiana	P.L. Dhir Industries, Prem Nagar, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
114	Ambey Majra	P.S. Ubhi Steel Industries, Vill. Tooran,Amloh Road, Mandi Gobindgarh (R13FGS195091)	S	O	Rolling Mills	Coal	Yes	No
115	Kumbh	Parshav Industries (formerly known as S.S. Alloys & Steel Industries), Vill. Kumbh, Amloh	S	O	Forging Unit	Coal	No	No
116	Right Side GT Road facing Ludhiana	Pearl Steel Rolling Mills, G.T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
117	Right Side GT Road facing Ludhiana	Prayag Steel Rolling Mills, Behind Modern Steel, G. T. Road, Mandi Gobindgarh (G13FGS288074)	S	O	Rolling Mills	Coal	Yes	No
118	Guru Ki Nagri	Prem Khalsa Iron & Steel Rolling Mills, Guru Ki Nagri,Mandi	S	O	Rolling Mills	Coal	Yes	No
119	Right Side Amloh Road	Punjab Agro & Steel Rolling Mills, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
120	Right Side GT Road facing Ludhiana	Punjab Forging Industries, G.T. Road, Sirhind Side, Mandi	S	O	Forging Unit	Coal	Yes	No
121	Left Side GT Road facing Ludhiana	Punjab Hammers Pvt. Ltd., G.T. Road, Sirhind Side, Mandi	S	O	Forging Unit	Coal	Yes	No
122	Right Side GT Road facing Ludhiana	Punjab Steel Works, Prem Nagar, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
123	Ambey Majra	Pushpanjli Strips, Vill. Mullanpur Kalan, G.T. Road, Sirhind Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
124	Guru Ki Nagri	Quality Multimetals Pvt. LTd., (Formerly Known as Aarti Strips Pvt. Ltd.), Guru Ki Nagri, Mandi	S	O	Rolling Mills	Coal	Yes	No
125	Guru Ki Nagri	Quality Steels, Guru Ki Nagri, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
126	Right Side GT Road facing Ludhiana	R.G. Steel & Agro Industries, R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
127	Right Side Amloh Road	R.K. Plate Re-Rolling Mills, G. T. Road, Khanna Side, Mandi Gobindgarh (R12FGS153554)	S	O	Rolling Mills	Coal	Yes	No
128	Right Side Amloh Road	R.K. Re-Rolling Mills, Vill. Salani, Kumbh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
129	Left Side Amloh Road	R.K. Steel & Alloys, L/o Satnam Singh and Agro Industries) Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	S	O	Rolling Mills	Coal	No	No
130	Right Side GT Road facing Ludhiana	R.K. Steel Industries, Prem Nagar, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
131	Mughal Majra	Radhey Steel Industries (L/o Deep Steel Industries), Mugal Majra, G. T. Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
132	Right Side GT Road facing Ludhiana	Radhika Steel Industries, R.G. Mill Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
133	Left Side Amloh Road	Raghunath Steel Rolling Mills, L/o B.S. Steel Rolling Mills, Vill. Tooran, , Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
134	Focal Point	Raj agro industries, Transport Nagar, Opp. Modern Automotive Ltd., Mandi Gobindgarh	S	G	Rolling Mills	PNG	Yes	Yes
135	Talwara Road	Raj Shree Ispat (India) Pvt. Ltd., Talwara Road, G.T. Road, Sirhind Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	Yes
136	Talwara Road	Raj Shree Udyog, G. T. Road, Talwara Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	Yes
137	Guru Ki Nagri	Raj Steel Rolling Mill, Guru Ki Nagri, Mandi Gobindgarh	S	G	Rolling Mills	PNG	Yes	Yes
138	Mughal Majra	Rajesh Steel Industries, Mugal Majra, Badinpur, Mandi Gobindgarh (R12FGS114903)	S	O	Rolling Mills	Coal	No	No
139	Mughal Majra	Ram Steel Industries, G. T. Road, Khanna Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
140	Right Side Amloh Road	Ram Steel Rolling Mills, Vill. Salani, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
141	Mughal Majra	Rama Industries L/o A.R. Steel Rolling Mills, (Fomerly know as M.K. Industrial Corpn L/o A.R SRM) Vill. Mughal Majra, Mandi	S	O	Rolling Mills	Coal	Yes	No
142	Mughal Majra	Ravindra Steel Corporation L/o Karnail Steel Industries (formerly known Shree Jai Bharat Steel Rolling Mils), Mughal Majra,	S	O	Rolling Mills	Coal	Yes	No
143	Left Side Amloh Road	Raymond Steel Rolling Mills), (Formerly Known as M/s G.S. Steels L/o Raymond Steel Rolling Mills), Vill Kumbh, Amloh Road,	S	O	Rolling Mills	Coal	Yes	Yes
144	Right Side GT Road facing Ludhiana	Rehal Industrial Corporation, R.G. Mill Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
145	Focal Point	Rehal Steel & Agro Industries, C-20, Focal Point, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
146	Left Side Amloh Road	Royal Alloys, Village Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No

147	Model Town	Royal Industries, G. T. Road, Khanna Side, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
148	Left Side Amloh Road	Royal Ispat Udyog, Vill Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
149	Model Town	Royal Steel Rolling Mills, Khanna Side, G.T. Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
150	Talwara Road	Ruby Strips Pvt. Ltd., Talwara Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
151	Right Side GT Road facing Ludhiana	S.R. Ceramics & Enterprises, G.T. Road, Sirhind Side, Mandi	S	O	Ceramics	Pet Coke	Yes	No
152	Focal Point	Sai Ram Steel Millls, C-18, Focal Point, Mandi Gobindgarh	S	G	Rolling Mills	PNG	Yes	Yes
153	Right Side GT Road facing Ludhiana	Sai Steel Rolling Mills, , L/o Laxmi Steel Corp., G.T. Road, Khanna Side, Mandi Gobindgarh, Fatehgarh Sahib	S	O	Rolling Mills	Coal	Yes	No
154	Left Side Amloh Road	Samana Ispat (P) Ltd., Vill. Salani, Amloh Road, Mandi Gobindgarh Distt. Fatehgarh	S	O	Rolling Mills	Coal	Yes	No
155	Talwara Road	Samrat Ceramics, Vill. Talwara G.T. Road, Sirhind Side, Mandi	S	O	Ceramics	Pet Coke	Yes	No
156	Right Side Amloh Road	Sandeep Steel & Agro Industries, Amloh Road, Near MC Disposal, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
157	Right Side GT Road facing Ludhiana	Sangam Steel Industries, R. G. Mill Road,Sirhind Side, Mandi Gobindgarh (R13FGS196270)	S	O	Rolling Mills	Coal	Yes	No
158	Focal Point	Saraswati Steel & Metal Industries L/o R.G. Machine Tools, C-9, Focal Point, Mandi	S	O	Rolling Mills	Coal	Yes	No
159	Mughal Majra	Saraswati Steel Re-rolling Mills L/o Amar Alloys, Mughal Majra, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
160	Mughal Majra	Sardar Steel Industries, Mughal Majra, G.T. Road, Mandi	S	O	Rolling Mills	Coal	No	No
161	Ambey Majra	Satpal Strips (P) Ltd., Vill Wazirnagar, Po.O.Mullapur Kalan, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
162	Right Side GT Road facing Ludhiana	Iswar Cast & Forge, G. T. Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
163	Focal Point	Shakti Steel Rolling Mills, Vill. Jassran, Majri Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
164	Right Side Amloh Road	Shankar Steel Industries, Behind Octroi Post, Amloh Road, Mandi Gobindgarh (R12FGS153784)	S	O	Rolling Mills	Coal	Yes	No
165	Left Side Amloh Road	Sharda Alloys, Vill. Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
166	Right Side GT Road facing Ludhiana	Sher-e-Punjab Steel & Agro Industries, G.T. Road, Sirhind Side, Mandi Gobindgarh, Distt.	S	O	Rolling Mills	Coal	Yes	No
167	Left Side Amloh Road	Shiv Shankar steel Re Rolling mills L/o Vandana Steel Rolling Mills, (Formerly Known as Satya Ram Steel Industries L/o Vandana Steel Rolling Mills)	S	O	Rolling Mills	Coal	No	No
168	Left Side Amloh Road	Shiv Steel Industries, (L/O Sunny Steel & Agro Industry) GT Road, Khanna Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
169	Kumbh	Shiva Ceramics, Vill. Jalalpur, Kumbh Road, Amloh Fatehgarh	S	O	Ceramics	Pet Coke	Yes	No
170	Right Side GT Road facing Ludhiana	Shree Ambica Alloys, R.G. Mill Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
171	Right Side Amloh Road	Shree Durga Steel & Agro Industries, (L/o Kauri Alloys Pvt. Ltd.,) Shankar Mill Road, Amloh Road, Fatehgarh Sahib	S	O	Rolling Mills	Coal	No	No
172	Mughal Majra	Shree Ganesh Ispat Udyog (Old Name- Manglam Ispat Udyog) L/o B.Raj Steel & Agro Industry, Mughal Majra Road, Mandi	S	O	Rolling Mills	Coal	No	No
173	Mughal Majra	Shree Ganesh Rolling Mills, Peer Gaju Shah Road, Village Badinpur, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
174	Right Side GT Road facing Ludhiana	Shree Ganesh Steel Rolling Mills, Khanna Side, Amloh, Mandi Gobindgarh (R13FGS277969)	S	O	Rolling Mills	Coal	Yes	No
175	Left Side Amloh Road	Shree Jee Heavy Metal Industries, Village Kumbh, Opp Power Grid, Mandi Gobindgarh	S	G	Rolling Mills	PNG	Yes	Yes
176	Nasrali Road	Shree Krishna Steel Indsutries L/o G.R. Steel Rolling & Allied Industries, Nasrali Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
177	Right Side GT Road facing Ludhiana	Shree Krishna Steel Rolling Mills, L/o Shree Ganpati Steel Rolling Mills, R.G Mill Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
178	Right Side Amloh Road	Shree Neelkanth Steel Industries, Back side V.D. Kanda, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
179	Mughal Majra	Shree Steel Industry L/o Manmohan Ispat, Mughal Majra, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
180	Left Side Amloh Road	Shri Balaji Steel rolling mills, Vill Jalalpur, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
181	Mughal Majra	Shri Ram Jain Steel Rolling Mills, G.T. Road, Khanna Side, Mandi Gobindgarh (R13FGS275588)	S	O	Rolling Mills	Coal	Yes	No
182	Focal Point	Shri Ram Steel Rolling Mill L/o Jai Bharat Steel Rolling Mills), Village Ajnali, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No

183	Ambey Majra	Shri Salasar Steel Structure (P) Ltd., Ambey Majra, Mandi	M	O	Rolling Mills	Coal	No	No
184	Left Side Amloh Road	Simran Steel Industries, Vill. Tooran, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
185	Left Side Amloh Road	Singla Steel & Allied Industries, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
186	Talwara Road	Star World Refractories, Talwara Road, Mandi Gobindgarh	S	O	Ceramics	Pet Coke	Yes	No
187	Focal Point	Steel Town Special Steels (Rolling Mills), B-3, Focal Point, Mandi	S	O	Rolling Mills	Coal	Yes	No
188	Focal Point	Stelco Metal Works L/o Punjab Agro inds, now Murli Manohar Steel Industries (Formerly Known as ESA Steel Rolling Mills), C-45, Focal Point, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
189	Focal Point	Sumit Agricultural Industries, F-56-60, Focal Point, Mandi	S	G	Rolling Mills	PNG	Yes	Yes
190	Ambey Majra	Sunshine Concast, Village Ambey Majra, Near Surya Furnace,	S	O	Rolling Mills	Coal	Yes	No
191	Right Side GT Road facing Ludhiana	Sunshine Steels Corporation, plot no 2 sec 18 A, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
192	Mughal Majra	Super Tech Steel Industries L/o Panesar Steel Industries, (Formerly known as Jai Shri Ram SRM), Mughal Majra Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
193	Right Side GT Road facing Ludhiana	Malhotra Industries Earlier Swastik Steel Industries, (L/o Raja Steel Rolling Mills) G.T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
194	Right Side GT Road facing Ludhiana	The Modi Oil & General Mill, Railway Godown, Mandi Gobindgarh (R13FGS279477)	S	O	Rolling Mills	Coal	Yes	Yes
195	Right Side GT Road facing Ludhiana	Unique Ceramics (Formerly G.S. Ceramics), Vill. Harbanspura,	S	O	Ceramics	Pet Coke	Yes	No
196	Left Side Amloh Road	United Iron & Steel Rolling Mill, Amloh Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
197	Ambey Majra	Vardhman Adarsh Ispat (P) Ltd., Vill. Ambey Majra, Near 220 KVA Grid, Mandi Gobindgarh	S	O	Rolling Mills	Gassifire	Yes	No
198	Right Side Amloh Road	Vinay Steel Industries, Amloh Road, M.C. Disposal Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
199	Mughal Majra	Vishal Steel Udyog L/o Amar Singh & Sons, (Formerly know as J.G. Steel Rolling Mills) Mugal Majra Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	No	No
200	Right Side GT Road facing Ludhiana	Vishwanath Steel Rolling Mills L/o Vishwanath Iron & Steel Re-Rolling Mil), Formerly Known as Vishwanaht Industries, G. T. Road, Sirhind Side, Mandi	S	O	Rolling Mills	Coal	Yes	No
201	Right Side Amloh Road	Vivek Re- Rolling Mills, Vill Salani, Amloh Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
202	Right Side GT Road facing Ludhiana	Malwa Steel Rolling Mills, R.G. Mill Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
203	Talwara Road	Madhav Stelco Pvt Ltd. Unit-1 (Formerly Uttam Steel Rolling Mills) , Talwara Road,	S	O	Rolling Mills	Coal	Yes	Yes
204	R.G. Mill road	M.M. Steel Rolling MiIls L/o Nanak Nirankari Steel Inds., R. G. Mill Road, Mandi Gobindgarh	S	O	Rolling Mills	Coal	Yes	No
205	Mughal Majra	Triveni Puri Jee Steel Rolling Mills, (Formerly known as Jai Ambey SRM) (L/o Gobindgarh Steel Works), G.T. Road, Mughal	S	O	Rolling Mills	Coal	Yes	No
206	Chattarpura	Shiv Shakti Steel Rolling Mills, (Old Bhagwati Steel & Alloys), Vill. Chattarpura, Mandi	S	O	Rolling Mills	Coal	Yes	No
207	Kumbh	Singhal Ceramics, Vill. Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Ceramics	Pet Coke	Yes	No
208	Talwara Road	Steelage Refractories Pvt. Ltd., G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh,	S	O	Ceramics	PNG	Yes	Yes
209	R.G. Mill road	Shree Markanda Steel Rolling Mills, R.G. Mill Road, Mandi	S	O	Rolling Mills	Coal	Yes	No
210	Kumbh	Jassar Forging, Vill. Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Ceramics	PNG	Yes	No
211	Wazir Nagar	Parvati Ceramics, Village Wazir nagar, Mandi Gobindgarh	S	O	Ceramics	PNG	Yes	No
212	Focal Point	A.K. Multimetals (P) Ltd., A-1, Focal Point, Mandi Gobindgarh	M	O	Induction and Annealing Furnace	PNG	Yes	Yes
213	Focal Point	ANG Agro Industry, F-15 & F-13, Focal Point	S	O	Agriculture Implements	PNG	Yes	Yes
214	Focal Point	Balajee Industries, Vill. Ajnali, Mandi Gobindgarh	S	R	Pyrolysis Plant	Wood	Yes	Yes
215	Amloh Road	Behari Lal Ispat Pvt. Ltd., Village Salani, Mandi Gobindgarh	M	O	Induction Furnace	PNG	Yes	Yes

216	Kumbh	Bharat Metal Impex, Village Kumbh, Opp. Amar Forging, Mandi Gobindgarh	S	O	Aluminum & copper extraction from scrap using oil fired furnace (dry process only)	PNG (NC)	Yes	Yes
217	Focal Point	Chanakya Bakery Products (P) Ltd., PLOT NO A-1A, FOCAL POINT, MANDI GOBINDGARH.	L	O	Bakery Unit	PNG	Yes	Yes
218	Focal Point	Christ King	S	O	Printing Press	PNG	Yes	Yes
219	LS GT Road	D.B. Corp. Limited, Vill Malikpur, G.T. Road, Near PWD Rest House	S	O	Printing Press	PNG	Yes	Yes
220	Focal Point	Delta Galvanizers, D-98, Focal Point, Mandi Gobindgarh	L	R	Galvanizing Unit	PNG	Yes	Yes
221	Transport Nagar	DevBhoomi Castings Pvt. Ltd., Village Kumbhran, Mandi	S	O	Induction Furnace	PNG	Yes	Yes
222	Focal Point	Jiten Steel Industries, B-4, Focal Point, Mandi Gobindgarh.	S	O	Forging Unit	PNG	Yes	Yes
223	Talwara Road	Madhav Udyog Pvt. Ltd., Talwara Road, Sirhind Side, Fatehgarh Sahib	M	O	Dismantling of Rolling Stocks	PNG	Yes	Yes
224	Focal Point	Metatech CCR Pvt. Ltd, Transport Nagar Road, Ajnali, Mandi Gobindgarh.	S	O	Aluminum & Copper extraction	PNG (NC)	Yes	Yes
225	Focal Point	New York Steels, F-47, Focal Point	S	G	Agriculture Implements	PNG	Yes	Yes
226	GT Road	Parbhat Heavy Forge (P) Ltd., G.T. Road, Sirhind Side, Mandi	L	O	Forging Unit	PNG	Yes	Yes
227	LS GT Road	PFI Heavy Press Forgings, Vill. Malakpur, Tarkhan Majra Road, Sirhind	S	O	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	PNG	Yes	Yes
228	Focal Point	Punjab Hammers (Unit No. II), C-30 & D-100 Focal Point, Mandi	S	O	Forging Unit	PNG	Yes	Yes
229	Focal Point	R S Agro, Focal Point, Mandi Gobindgarh	S	O	Agriculture Implements	PNG	Yes	Yes
230	Amloh Road	Shree Thakur Traders, Amloh Road, Godown no. 177, Near RMT Tools, Amloh Road, Mandi Gobindgarh	S	O	Godown	LPG	Yes	No
231	Focal Point	World Wide Product (P) Ltd (Unit-II), C-48-49-50, Focal Point,	S	R	Electroplating	PNG	Yes	Yes
232	Focal Point	World Wide Product (P) Ltd, C-31/32, Focal Point, Mandi	S	R	Galvanizing Unit	PNG	Yes	Yes
233	Amloh Road	Vimal Alloys (P) Ltd., Amloh Road, Mandi Gobindgarh	M	O	Induction and Annealing Furnace	Coal	Yes	Yes
234	Bhadla Road	Kisco Castings (India) Ltd., (Previously M/s Kisco Castings), Guru Ki Nagri, Mandi Gobindgarh	S	O	Induction Furnace	FO, Electricity	Yes	Yes
235	Ambey Majra	Bassi Alloys (P) Ltd., Vill. Ambey Majra, Mandi Gobindgarh	M	O	Induction Furnace & Rolling Mills	PNG	Yes	No
236	Focal Point	Bhawani Industries Pvt Ltd., Vill Ajnali, Backside Focal Point, Mandi Gobindgarh	L	O	Induction Furnace & Rolling Mills	PNG	Yes	Yes
237	Tohra Road, Sirhind	S.S Steel Industry	S	O	Induction and Annealing Furnace	FO, Electricity	Yes	No
238	Amloh Road	Krish Industries	S	G	Argi. Equipments	Coal	Yes	No
239	GT Road	Bansal Alloys & Metals (P) Ltd.(Unit-II), G.T. Road, Mandi Gobindgarh	M	O	Induction Furnace & Anneling Furnace	PNG	Yes	Yes

Indian Institute of Technology Delhi
Industrial Research & Development Unit
Hauz Khas, New Delhi – 110 016, INDIA
Tel. 91-11-26591799, 26597156 Fax : 91-11-26584715
Email : arird@admin.iitd.ac.in

ANNEXURE-1A

STANDARD TERMS AND CONDITIONS OF CONTRACT FOR CONSULTANCY

Title of the Consultancy Job :
Particulate matter carrying capacity of 9 non-attainment cities in Punjab

Name & Address of the Client :
Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala

Name and Dept./Centre of the Consultant Incharge :
Sri Harsha Kota (CI), Department of Civil Engineering, A.K.Nema (Co-CI), Department of Civil Engineering, Mukesh Khare (Co-CI), Department of Civil Engineering, IIT Delhi

The Institute through the CI/Co-CI will plan the Project in consultation with the Client. These terms and conditions govern projects for the development of products, processes, field studies, model studies, calculations, economic and technical consulting and other forms of project of specific interest to the client. The conditions are binding unless otherwise agreed upon in a separate signed document.

1. **DECLARATION:** All work undertaken by the Consultant Incharge (CI)/Co-Consultant Incharge (Co-CI) at IIT Delhi as part of the project will be in good faith and based on material/data/other relevant information given by the client requesting for the work.

2. **RESPONSIBILITY/LIABILITY** : The Institute through CI/Co-CI undertakes to carry out the project as conscientiously as conditions allow, but accepts no economic responsibility whatsoever, should the work not lead to expected results. IIT Delhi shall not be held liable for any loss, damage, delay or failure of performance, resulting directly or indirectly from any cause, which is beyond its reasonable control (Force Majeure). The liability of IIT Delhi shall be limited to the funds received for the project.

3. **DISCRETION** : The Institute through CI/Co-CI undertakes to handle with discretion reports, results, the identity of the Client and all material specifically treated/marked confidential which the client places at the disposal of the CI/Co-CI in connection with the project at IIT Delhi, subject to Right to Information rules/regulations.

4. **SUB-CONTRACTING** : The Institute reserves the right to allow any work in connection with the project, experimental or otherwise, to be carried out by a third party as per Institute norms and procedures, provided this does not result in the danger of information of a confidential nature coming into the hands of unauthorized persons.

5. **RESULT OF THE PROJECT:** The results of all work done at the Institute by the CI/Co-CI in connection with the project, incorporated in written reports shall remain the property of the Client. Results arrived at with little or no involvement on the part of the Client are available free of charge for the Client's own use. However, the CI/Co-CI/Institute reserves the right to use such results in connection with activities outside the scope of the project. If the Client consists of several individuals, all questions of Client, rights between the Clients must be settled between such individuals, and are of no concern to the CI/Co-CI/Institute. Unless otherwise agreed, all reports are to be sent to the Client. The CI/Co-CI/Institute has the right to retain a copy.

K. Sri Harsha 10/9/20

Name & Signature of Consultant Incharge

Dr. Sri Harsha Kota
Assistant Professor
Department of Civil Engineering
Indian Institute of Technology Delhi
Hauz Khas, New Delhi-110016, India

10/9/2020

Name & Signature of Client

Member Secretary
Punjab Pollution Control Board

Revised 07/2017

6. **INTELLECTUAL PROPERTY RIGHTS** : All rights pertaining to any intellectual property generated/ created invented in the due course of the project, will be the joint property of IIT Delhi and the Client. Terms and conditions regarding transferring/assigning/selling these rights to the Client shall be governed by a separate written agreement if required.

7. **PUBLISHING THE RESULTS/OUTCOME OF THE CONSULTANCY** : The results/outcome of the consultancy shall not be exploited by the Client organization for its business interests by using IIT Delhi's name/logo through press advertisement/publicity material or in any other manner. Manuscripts of academic papers, brochures, advertisements or other form of published material which refer to or quote the proprietary results of the project shall be vetted by both parties before publication.

8. **COMMUNICATION OF RESULTS TO A THIRD PARTY** : The CI/Co-CI may not, without the written agreement of the Client, communicate the results of the project to a third party. The Client shall arrange the necessary written agreement of all parties on the Client's side who may have publication rights with respect to the project.

9. **PROJECTS FOR OTHER CLIENTS** : The Institute may undertake other projects in the same field provided – to the best of its knowledge and belief – there exists no danger of information of a confidential nature coming into hands of a third party.

10. **APPARATUS** : Instruments and/or equipment obtained in connection with the project and charged to the client remain the property of IIT Delhi, unless otherwise it is specifically agreed to by the Institute.

11. **TERMINATION OF THE PROJECT** : The Client has a right to terminate the project at any time, but shall be liable for all reasonable expenses incurred in connection with halting work already in progress according to the agreed work programme. The decision of IIT Delhi shall be final as far as reasonableness of the expenses is concerned. The Institute has also the right to terminate the project at any time except where otherwise agreed upon. The Client in this case will not be liable for any expenses incurred after the termination.

12. **PAYMENT** : The payment of consultation charges to IIT Delhi are to be made as per the agreement i.e ***40% of the total amount (40 Lakh) will be given*** for the project to be initialized in IIT Delhi, ***40% of the total amount will be transferred after submission of interim report*** and ***final 20% of the total amount will be transferred after submission of final report*** of all the Nine Non-Attainment Cities. The applicable taxes as prescribed by the Government of India or the Government of Delhi (or any other statutory body) from time to time will be paid extra.

13. **DISPUTES** : In the event of any dispute or difference between the parties hereto, such dispute or differences shall be resolved amicably by mutual consultation. If such resolution is not possible, then the unresolved dispute or difference shall be referred to a sole arbitrator to be nominated by the Director of the Institute for a reasoned Award. The seat of arbitration shall be within the campus of IIT Delhi and the language of arbitration shall be English. The Award of the arbitrator shall be binding on the parties to the dispute.

14. **DISCLAIMER** : The report on the consultancy project is the technical opinion of the CI/Co-CI based on his/their expertise in the particular area of research and in no way reflects the view(s) of IIT Delhi. IIT Delhi is not responsible for the accuracy or completeness of the report and the role of the Institute is limited to providing administrative support to the project.

15. **Goods and Services Tax** : As per GST Act 2017 , the Goods and Services Tax will be levied on total consultancy charges and this amount is to be borne by the Client (The applicable GST is @ 18% w.e.f. 01.07.2017).

K. Sri Harsha 10/9/20

Date: 10/9/20

Dr. Sri Harsha Kota
Assistant Professor
Department of Civil Engineering
Name & Signature of Consultant Incharge

10/9/2020.

Member Secretary
Punjab Pollution Control Board
Name & Signature of Client

ANNEXURE - 2

						Annexure-2		
Sn.	Entity name	Address	Tehsil	District	Inspection date	Water compliance	Air compliance	Hw compliance
1	A.K. Steels	Mughal Majra Road, G. T. Road	Amloh	Fatehgarh Sahib	21-11-2019	Complied	Complied	Complied
2	Adarsh Steel Rolling Mill	G. T. Road, Sirhind Side	Amloh	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
3	Alwar Steel Rolling Mills	Vill. Mughal Majra, G.T. Road	Amloh	Fatehgarh Sahib	19-11-2019	Complied	Complied	Complied
4	Anuj Steel Pvt. Ltd.	L/o Neelkanth Products, Vill. Harbanspura, Sirhind Side	Amloh	Fatehgarh Sahib	15-11-2019	Complied	Complied	Complied
5	Ashirwad Steel & Agro Industries	Sirhind Side, Near RIMT, G.T. Road, Sirhind	Amloh	Fatehgarh Sahib	13-08-2020	Complied	Complied	Complied
6	Ashok Steel Industries	G.T. Road, Sirhind Side	Amloh	Fatehgarh Sahib	20-11-2019	Complied	Complied	Complied
7	B.S. Steel Rolling Mills	Village Mughal Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	07-08-2020	Complied	Complied	Complied
8	Baba Tulsi Dass Steel Rolling Mills	Vill. Mughal Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	11-02-2020	Complied	Complied	Complied
9	Balaji Alloys	Talwara Road, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-08-2020	Complied	Complied	Complied
10	Bansal Alloys & Metals (P) Ltd.(Unit-II),	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	02-07-2020	Complied	Complied	Complied
11	Bansal Ispat Udyog	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-02-2020	Complied	Complied	Complied
12	Batta Steel Rolling Mills.	Amloh Road, Backside Octroi Post, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-08-2020	Complied	Complied	Complied
13	Behari Lal Ispat Pvt. Ltd.	Village Salani	Amloh	Fatehgarh Sahib	29-07-2020	Complied	Complied	Complied
14	Bhagwati Kiln Industry	Rurki	Fatehgarh Sahib	Fatehgarh Sahib	04-06-2020	Complied	Complied	Complied
15	Bhagwati Steel Industries	Dharam Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-11-2019	NA	Complied	NA
16	Bhambri Steel Pvt. Ltd	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-02-2020	Complied	Complied	Complied
17	Bhartiya Steel Rolling mills L/o Guru Nanak Steel	G.T. Road, Ambey Majra, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	25-08-2020	Complied	Complied	Complied
18	Boparai Steel Rolling Mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-08-2020	Complied	Complied	Complied
19	C.R. Castings Pvt. Ltd	Vill. Tooran, Shanker Mill Road	Amloh	Fatehgarh Sahib	04-01-2020	Closed	Closed	Closed
20	C.S. Castings Pvt. Ltd	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
21	Chanakya Dairy Products (P) Ltd.	A-4-6, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-06-2020	Complied	Complied	Complied
22	D.S Metals (Previously Pushpanjali Steel Alloys (P) Ltd.)	Nabha Furnace Road	Amloh	Fatehgarh Sahib	02-07-2020	Complied	Complied	Complied
23	Deepak Iron & Steel Rolling Mills	Guru Ki Nagri, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-08-2020	Complied	Complied	Complied
24	Desh Bhagat Ayurvedic College & Hospital	Vill Sounti, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-01-2020	Complied	Complied	Complied
25	Desh Bhagat University (Owned by Aasra Foundation	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-01-2020	Complied	Complied	Complied
26	Devgan Alloys	D-54, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-08-2020	Complied	Complied	Complied
27	Dhiman Industries	Guru Ki Nagri	Amloh	Fatehgarh Sahib	10-07-2020	Complied	Complied	Complied
28	Doaba Steel Rolling Mills	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
29	Durga Multimetal (P) Ltd.	Vill Chatarpura	Amloh	Fatehgarh Sahib	26-06-2020	Complied	Complied	Complied
30	Eden Steel Alloys	Vill. Mullanpur, Ambey majra, Road, Near power Grid	Amloh	Fatehgarh Sahib	29-07-2020	Complied	Complied	Complied
31	Ekam Steel Industries	Alour Badinpur Road, Vill. Mughal Majra, Mandi	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
32	Em Pee Motors Ltd.	G.T. Road, Vill. Chanalon, Sirhind	Fatehgarh Sahib	Fatehgarh Sahib	28-07-2020	Complied	Complied	Complied
33	Five Star Steel Products	R.G. Mill Road, Near. Railway Line	Amloh	Fatehgarh Sahib	14-11-2019	Complied	Complied	Complied
34	Foresteel Industries	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	23-01-2020	Complied	Complied	Complied
35	Friends Industries	Amloh Road	Amloh	Fatehgarh Sahib	18-11-2019	Complied	Complied	Complied
36	G.O. Steel (P) Ltd.	Vill Khanpur	Amloh	Fatehgarh Sahib	06-02-2020	Complied	Complied	Complied
37	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-06-2020	Complied	Complied	Complied
38	Garg Steel Impex	#281, Sec-5, Block-A, G.T Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2019	NA	Complied	NA
39	Garvit International	Near Gobindgarh Club, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2019	NA	Complied	NA
40	Gobind Agro industries	Vill Jambala	Amloh	Fatehgarh Sahib	05-02-2020	Complied	Complied	Complied
41	Goyal Malleables Pvt. Ltd.	Vill Malakpur	Fatehgarh Sahib	Fatehgarh Sahib	02-07-2020	Complied	Complied	Complied
42	Hakam Singh & Sons	Motia Khan Amloh Road	Amloh	Fatehgarh Sahib	14-03-2020	Complied	Complied	Complied
43	Hansco Iron & Steel (P) Ltd.	Vill Jalalpur, Amloh Road	Amloh	Fatehgarh Sahib	24-07-2020	Complied	Complied	Complied

44	Haryana Ispat Udyog	Backside Octroi Post, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
45	Hind Alloys	Vill. Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	10-06-2020	Complied	Complied	Complied
46	International Concast Pvt. Ltd	Village Chattarpura	Amloh	Fatehgarh Sahib	24-01-2020	Complied	Complied	Complied
47	J.M Industries	D-53, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	11-12-2019	Complied	Complied	Complied
48	J.M.B Alloys, L/o Onkar Steels	Mugal Majra, Khanna Side, G.T. Road	Amloh	Fatehgarh Sahib	09-03-2020	Complied	Complied	Complied
49	J.S. Steel & Agro Industries	Vill Mughal Majra	Amloh	Fatehgarh Sahib	21-11-2019	Complied	Complied	Complied
50	J.T. Steel Rolling Mills	Near Dutt Wire, Vill. Ajnali	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
51	Jai Ram Ji Pipes	Amloh Road	Amloh	Fatehgarh Sahib	21-01-2020	Complied	Complied	Complied
52	Jain Alloys	Talwara Road, Mandi Gobingarh	Amloh	Fatehgarh Sahib	13-07-2020	Complied	Complied	Complied
53	Jandu Steel & Agro Industries	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-07-2020	Complied	Complied	Complied
54	Jay Thakur Multimetals Pvt. Ltd	Village Kumbra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
55	Jiten Steel Industries	B-4, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	01-07-2020	Complied	Complied	Complied
56	Jogindra Casting (P) Ltd.	G.T. Road, Sirhind Side	Amloh	Fatehgarh Sahib	29-01-2020	Complied	Complied	Complied
57	JTL Steel Inds.	(L/o K.B. Steel Industries), G. T. Road, Khanna Side	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
58	K.L. Alloys Pvt. Ltd.	G.T. Road, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
59	K.S. Alloys	Vill. Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	19-06-2020	Complied	Complied	Complied
60	K.S. Construction & Trading Co.	Village Harbanspura	Fatehgarh Sahib	Fatehgarh Sahib	17-07-2020	Complied	Complied	Complied
61	Kanha Concast	Vill Ambey Majra, Chattarpura Road	Amloh	Fatehgarh Sahib	26-12-2019	Complied	Complied	Complied
62	Karam Steel Corporation	Nasrali Road, Post Box No. 56	Amloh	Fatehgarh Sahib	20-11-2019	Complied	Complied	Complied
63	Kaytx Industries (P) Ltd.	Vill Ambey Majra	Amloh	Fatehgarh Sahib	24-07-2020	Complied	Complied	Complied
64	KCA Enterprises	G.T. Road, PSEB Grid, Khanna Side	Amloh	Fatehgarh Sahib	27-01-2020	Complied	Complied	Complied
65	Kisco Castings (India) Ltd.	(Previously M/s Kisco Castings), Guru Ki Nagri,	Amloh	Fatehgarh Sahib	18-08-2020	Complied	Complied	Complied
66	Krishna Steel Rolling Mills	(Formerly known as C.P. Rolling Mills (P) Ltd.), Vill	Amloh	Fatehgarh Sahib	05-08-2020	Complied	Complied	Complied
67	Kuber Concast	Vill. Kumbhra	Amloh	Fatehgarh Sahib	04-12-2019	Complied	Complied	Complied
68	Kumar Enterprises	Dharam Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-11-2019	NA	Complied	NA
69	London Castings & Engineering Co.	D- 29, 30, Focal Point	Amloh	Fatehgarh Sahib	06-03-2020	Complied	Complied	Complied
70	Lord Shiva Overseas	Near Yes Bank, G.T Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2019	NA	Complied	NA
71	M.J. Steel Sales (Formerly Known as Matta Multimetals)	Vill. Kumbran, Near Transport Nagar, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
72	M.R. Alloys Ltd.	G.T. Road, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-07-2020	Complied	Complied	Complied
73	M.S. Steel	E-63, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-06-2020	Complied	Complied	Complied
74	M/s DevBhoomi Castings Pvt. Ltd.	Village Kumbhran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-06-2020	Complied	Complied	Complied
75	Madhav Alloys Ltd.	Vill Akalgarh, Amloh Bhadson Road, Neat Toll Plaza, Amloh	Amloh	Fatehgarh Sahib	21-08-2020	Complied	Complied	Complied
76	Madhav Alloys Pvt. Ltd. (Waste Recycling Division)	Vill. Bhagwanpura	Amloh	Fatehgarh Sahib	15-03-2020	Complied	Complied	Complied
77	Madhav Environmental Solutions Private Limited	Village Bhadalthuha, Amloh, FGS	Amloh	Fatehgarh Sahib	07-07-2020	Complied	Complied	Complied
78	Mahadev Petrochemicals	Plot No. D-116 (P), Focal Point	Amloh	Fatehgarh Sahib	25-06-2020	Complied	Complied	Complied
79	Mahadeva Alloys	Mughal Majra Road, G.T. Road, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	18-08-2020	Complied	Complied	Complied
80	Mahadeva Special Steels L/o Anj Metal Recycling Pvt. Ltd	Vill Tooran	Amloh	Fatehgarh Sahib	14-01-2020	Complied	Complied	Complied
81	Malhotra Industries Earlier Swastik Steel Industries	(L/o Raja Steel Rolling Mills) G.T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	24-08-2020	Complied	Complied	Complied
82	Malwa Steel Rolling Mills	R.G. Mill Road ☐ Other Id R16FGS3539806	Amloh	Fatehgarh Sahib	10-07-2020	Complied	Complied	Complied
83	Marshal Ispat Udyog	Village Chatarpura	Amloh	Fatehgarh Sahib	26-11-2019	Complied	Complied	Complied
84	Marshal Ispat Udyog	Village Chatarpura	Amloh	Fatehgarh Sahib	22-01-2020	Complied	Complied	Complied
85	Mata Alloys Pvt. Ltd (Punia Alloys)	Vill Wazirabad, Ambey Majra Road	Amloh	Fatehgarh Sahib	29-05-2020	Complied	Complied	Complied
86	Matharu Agro Industries	G.T. Road, Model Town	Amloh	Fatehgarh Sahib	30-06-2020	Complied	Complied	Complied
87	Mathli Steels	Vill. Kumbhra, Near Truck Stand, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
88	Mehak Steel Industries	Vill Mughal Majra	Amloh	Fatehgarh Sahib	11-02-2020	Complied	Complied	Complied

89	Mela Ram Ispat	Vill- Jalalpur, Amloh Road, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	04-01-2020	Complied	Complied	Complied
90	Metatech CCR Pvt. Ltd	Transport Nagar Road, Ajnali, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	28-05-2020	Complied	Complied	Complied
91	Mittal Ceramics	Vill. Kumbh, Near Hind Alloys, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-08-2020	Closed	Closed	Closed
92	Modern Steel Ltd.	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	03-07-2020	Complied	Complied	Complied
93	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	19-06-2020	Complied	Complied	Complied
94	Munde Steel Industries	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-08-2020	Complied	Complied	Complied
95	Murli Manohar Steel Industries L/o Punjab Agro Industries	(Formerly Known as ESA Steel Rolling Mills), C-45, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	25-06-2020	Complied	Complied	Complied
96	N.G Impex	#281, Sec-%, Block-A, G.T Road, Behind Supreme Motor, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2019	NA	Complied	NA
97	Nabha Steels Ltd.	G.T. Road, Sirhind Side	Fatehgarh Sahib	Fatehgarh Sahib	07-07-2020	Complied	Complied	Complied
98	Nahar Industrial Enterprises Ltd.-3 (Unit: Nahar Sugar)	Vill. Salana Jeon Singh Wala, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	24-08-2020	Complied	Complied	Complied
99	Narayan Castings	Talwara Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-06-2020	Complied	Complied	Complied
100	Nav Durga Steel Corporation	Vill. Bhadal Thuha, Nabha Road	Amloh	Fatehgarh Sahib	11-05-2020	Complied	Complied	Complied
101	Neelkanth Multimetals	Vill Majri Mishri Backside Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-02-2020	Complied	Complied	Complied
102	Neelkanth Steel & Agro Industries	G.T. Road, Sirhind Side	Amloh	Fatehgarh Sahib	02-07-2020	Complied	Complied	Complied
103	Neelkanth Steel Rolling Mills (formerly known as Gaytri Steel Rolling Mills),	Talwara Road, Backside Oasis Furnace, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-08-2020	Complied	Complied	Complied
104	Niket Steels	Back Side B.D. Kanda, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2019	NA	Complied	NA
105	Ocean Pumps Pvt. Ltd.	Vill Ajnali, Back Side Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
106	Om Parkash B.K.O.	Vill. Salana Dulah Singh Wala	Amloh	Fatehgarh Sahib	03-03-2020	Closed	Closed	Closed
107	Orient Steels	D-15, Focal Point	Amloh	Fatehgarh Sahib	22-01-2020	Complied	Complied	Complied
108	P.P Casting	Vill Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	29-07-2020	Complied	Complied	Complied
109	P.S. Alloys and Metals	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-08-2020	Complied	Complied	Complied
110	P.S. Ubhi Steel Industries	Vill. Tooran, Amloh Road	Amloh	Fatehgarh Sahib	05-08-2020	Complied	Complied	Complied
111	Pagro Frozen Foods Pvt. Ltd (Unit-II)	Vill. Jalveri Gehlan (Near Sadhugarh), G.T. Road	Fatehgarh Sahib	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
112	Panesar Steel Industries	Mughal Majra Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	12-02-2020	Complied	Complied	Complied
113	Parshav Industries (formerly known as S.S. Alloys & Steel Industries)	Vill. Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	21-11-2019	Complied	Complied	Complied
114	Pearl Steel Rolling Mills	G.T. Road, Sirhind Side	Fatehgarh Sahib	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
115	Prince Steel Industries	G.T. Road, Model Town	Amloh	Fatehgarh Sahib	02-03-2020	Complied	Complied	Complied
116	Punjab Steel Forging & Agro Inds. (U-II)	G.T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	31-08-2020	Complied	Complied	Complied
117	Pushpanjli Strips	Vill. Mullanpur Kalan, G.T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
118	Quality Steels	Guru Ki Nagri, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-08-2020	Complied	Complied	Complied
119	R.G. Steel & Agro Industries	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-08-2020	Complied	Complied	Complied
120	R.K. Plate Re-Rolling Mills	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-01-2020	Complied	Complied	Complied
121	R.K. Steel & Alloys L/o Satnam Singh and Agro	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-08-2020	Closed	Closed	Closed
122	R.P Concast (FormalyAPS Internationa)l	Peer Gajju Shah Road, Mugal Majra	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
123	R.P. Multimetals (P) Ltd.	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-07-2020	Complied	Complied	Complied
124	Radhey Alloys L/o Shiva Alloys	Amloh Road, Village Kumbh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-08-2020	Complied	Complied	Complied
125	Radhika Steel Industries	R.G. Mill Road	Amloh	Fatehgarh Sahib	30-07-2020	Complied	Complied	Complied
126	Raghunath Steel Rolling Mills	L/o B.S. Steel Rolling Mills, Vill. Tooran	Amloh	Fatehgarh Sahib	09-03-2020	Complied	Complied	Complied
127	Raj Shree Ispat (India) Pvt. Ltd.	Talwara Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-07-2020	Complied	Complied	Complied
128	Raj Steel Rolling Mills	Guru Ki Nagri, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-08-2020	Complied	Complied	Complied
129	Rajdhani Casting Pvt. Ltd.	Vill Kumbhra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-06-2020	Complied	Complied	Complied
130	Rajdhani Iron Products Pvt. Ltd	Vill. Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	18-11-2019	Complied	Complied	Complied
131	Ram Steel Industries	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-07-2020	Complied	Complied	Complied

132	Ramji Concast	(Formely known as S S Alloy & Steel Industries Unit-2) Vill-Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	19-06-2020	Complied	Complied	Complied
133	Rasik Industries (Prop. Indian Securties Ltd.)	Talwara Road, Sirhind Side, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	02-07-2020	Complied	Complied	Complied
134	Raymond Steel Rolling Mills (Formerly Known as M/s G.S. Steels)	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
135	Regal Alloys (P) Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
136	Rehal Industrial Corporation	R.G. Mill Road	Amloh	Fatehgarh Sahib	09-12-2019	Complied	Complied	Complied
137	Rehal Steel & Agro Industries	C-20, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	24-07-2020	Complied	Complied	Complied
138	Rosha Alloys Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-11-2019	Complied	Complied	Complied
139	Royal Alloys	Village Kumbh, Amloh Road	Amloh	Fatehgarh Sahib	15-11-2019	Complied	Complied	Complied
140	Ruby Strips Pvt. Ltd.	Talwara Road,	Amloh	Fatehgarh Sahib	29-01-2020	Complied	Complied	Complied
141	S.P. Castings	Back Side old Octroi Post, Shankar Mills Road, Amloh	Amloh	Fatehgarh Sahib	05-02-2020	Complied	Complied	Complied
142	S.R. Ceramics & Enterprises	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-08-2020	Complied	Complied	Complied
143	S.R. Steel	Vill Chatarpura	Amloh	Fatehgarh Sahib	18-12-2019	Complied	Complied	Complied
144	Saini Alloys	F-18 and 27, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	12-02-2020	Complied	Complied	Complied
145	Salasar Castings	Vill. Mullanpur Kalan	Amloh	Fatehgarh Sahib	30-12-2019	Complied	Complied	Complied
146	Samana Ispat (P) Ltd.	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	11-02-2020	Complied	Complied	Complied
147	Sangam Steel Industries	R. G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-12-2019	Complied	Complied	Complied
148	Sanjiv Oils & Fats (Formerly Unnat Agro Industries)	Khanna Amloh Road, Village Shahpur, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-01-2020	Complied	Complied	Complied
149	Saraswati Steel & Metal Industries	L/o R.G. Machine Tools, C-9, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
150	Shakti Steel Rolling Mills	Vill. Jassran, Majri Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-12-2019	Complied	Complied	Complied
151	Shastri Steels	G.t. Road, Sirhind Side, Near Dharam Kanda, Mandi	Amloh	Fatehgarh Sahib	18-11-2019	NA	Complied	NA
152	Sher-e-Punjab Steel & Agro Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-07-2020	Complied	Complied	Complied
153	Shiv Shakti Steel Rolling Mills, (Old Bhagwati Steel &	Vill. Chattarpura	Amloh	Fatehgarh Sahib	28-01-2020	Complied	Complied	Complied
154	Shiv Shankar steel Re Rolling mills	L/o Vandana Steel Rolling Mills, (Formerly Known as Satya Ram Steel Industries L/o Vandana Steel Rolling Mills),	Amloh	Fatehgarh Sahib	11-05-2020	Complied	Complied	Complied
155	Shivam Industrial Tools comp.	C-24 (P), Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-07-2020	Complied	Complied	Complied
156	Shree Durga Steel & Agro Industries	(L/o Kauri Alloys Pvt. Ltd.,) Shankar Mill Road, Amloh	Amloh	Fatehgarh Sahib	19-06-2020	Complied	Complied	Complied
157	Shree Ganesh Agrovet Private Limited	Village Shahpur	Amloh	Fatehgarh Sahib	30-06-2020	Complied	Complied	Complied
158	Shree Ganesh Alloys Pvt. Ltd.	Amloh Road, Vill Toorran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-03-2020	Complied	Complied	Complied
159	Shree Ganesh Edible (P) Ltd.	Vill Shahpur Amloh, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	09-06-2020	Complied	Complied	Complied
160	Shree Ganesh Solvex Pvt. Ltd.	Vill. Shahpur, Khanna Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-07-2020	Complied	Complied	Complied
161	Shree Jee Heavy Metal Industries	Village Kumbh, Opp Power Grid, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2020	Complied	Complied	Complied
162	Shree Ram Steel Rolling Mill	L/o Jai Bharat Steel Rolling Mills), Village Ajnali, Mandi	Amloh	Fatehgarh Sahib	03-06-2020	Complied	Complied	Complied
163	Shree Steel Industry	L/o Manmohan Ispat, Mughal Majra, Mandi Gobindagarh	Amloh	Fatehgarh Sahib	10-08-2020	Complied	Complied	Complied
164	Shri Ram Panel Pvt. Ltd. (Magnus Plywood Pvt. Ltd)	(Unit-II), Khanna-Amloh Road, Vill Shahpur, Fatehgarh	Amloh	Fatehgarh Sahib	09-06-2020	Complied	Complied	Complied
165	Shri Ram Panels	Khanna-Amloh Road, Vill Shahpur, Fatehgarh Sahib	Fatehgarh Sahib	Fatehgarh Sahib	09-06-2020	Closed	Closed	Closed
166	Shri Salasar Steel Tubes Pvt. Ltd	Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-07-2020	Complied	Complied	Complied
167	Simran Steel Industries	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
168	Singla Brother	Plot no. 299. Dharam Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2019	NA	Complied	NA
169	Sona Castings (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	28-01-2020	Complied	Complied	Complied
170	Sun Rise Decorative Industries	Vill Shahpur, Amloh Khanna Road, Sirhind, Fatehgarh	Amloh	Fatehgarh Sahib	09-06-2020	Complied	Complied	Complied
171	Sunrise Ispat Udyog,	D-43 & 42. Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	26-12-2019	Complied	Complied	Complied
172	Surya Agro Industries	Vill Mianpur, Amloh	Amloh	Fatehgarh Sahib	05-02-2020	Complied	Complied	Complied
173	Surya Steel Industries	Vill. Ambey Majra, G.T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	06-12-2019	Complied	Complied	Complied
174	Swaran Steel Industries	Amloh Road, Mandi Gobindgarh	Fatehgarh Sahib	Fatehgarh Sahib	19-08-2020	Closed	Closed	Closed

175	Talasri Steels Pvt. Ltd.	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2019	Closed	Closed	Closed
176	The Modi Oil & General Mill	Railway Godown, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-06-2020	Complied	Complied	Complied
177	Triveni Puri Jee Steel Rolling Mills	(Formerly known as Jai Ambey SRM) (L/o Gobindgarh Steel Works), G.T. Road, Mughal Majra, Khanna Side, Mandi	Amloh	Fatehgarh Sahib	21-11-2019	Complied	Complied	Complied
178	United Iron & Steel Rolling Mill	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-06-2020	Complied	Complied	Complied
179	Vardan Enterprises	D-90, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	11-08-2020	Complied	Complied	Complied
180	Varun Steel Casting (P) Ltd.	Mugal Majra Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-08-2020	Complied	Complied	Complied
181	Ved Jyoti Alloys Pvt. Ltd.,	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-08-2020	Complied	Complied	Complied
182	Vimal Alloys (P) Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-07-2020	Complied	Complied	Complied
183	Vishwanath Iron Steel Re-Rolling Mills	L/o Vishwanath Steel Rolling Mills Formerly Known as Vishwanaht Industries, G. T.	Fatehgarh Sahib	Fatehgarh Sahib	16-12-2019	Complied	Complied	Complied
184	Vivek Re- Rolling Mills,	Village Salani	Amloh	Fatehgarh Sahib	26-12-2019	Complied	Complied	Complied
185	Garg Steel Sales	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-12-2020	Complied	Complied	NA
186	Nav Durga Steel Corporation	Vill. Bhadal Thuha, Nabha Road, Amloh	Amloh	Fatehgarh Sahib	18-12-2020	Complied	Complied	NA
187	Ess Kay Enterprises	Near B.D Kanda, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-12-2020	NA	NA	NA
188	Shree Ambica Alloys	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-12-2020	Complied	Complied	Complied
189	Hansco Iron & Steel (P) Ltd.	Vill Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-12-2020	Complied	Complied	NA
190	Preet Foundry Works	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-12-2020	Complied	Complied	NA
191	Pioneer Strips Ltd.	R.G. Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-12-2020	Complied	Complied	NA
192	Foresteel Industries	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-12-2020	Complied	Complied	Complied
193	Ambey Industries	Dharam Mill Road, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-12-2020	Complied	Complied	Complied
194	Mahadev Petrochemicals	Plot No. D-116 (P), Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	11-12-2020	Complied	Complied	Complied
195	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	NA
196	Rajdhani Casting Pvt. Ltd.	Vill Kumbhra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	NA
197	R.P. Multimetals (P) Ltd.	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	Complied
198	Shiva Castings Pvt. Ltd.	Amloh Road, Village Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	Complied
199	Sidheshwar Alloys Pvt. Ltd.	Vill Chattarpura, Kumbh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	NA
200	TCG Alloys	Vill. Ajnali, Chattarpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	NA
201	Eden Steel Alloys	Vill. Mullanpur, Ambey majra, Road, Near power Grid, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-12-2020	Complied	Complied	NA
202	Chanakya Dairy Products Ltd, (Packaging unit)	Plot no- C-25A, 25B Focal Point, Mandi Gobindgarh, Fgs.	Amloh	Fatehgarh Sahib	09-12-2020	Complied	Complied	Complied
203	Madhav Stelco (P) Ltd	(Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-12-2020	Complied	Complied	Complied
204	Jogindra Casting (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-12-2020	Complied	Complied	Complied
205	Sai Ram Steel Millls	C-18, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	07-12-2020	Complied	Complied	NA
206	S.R. Steel	Vill Chatarpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	07-12-2020	Complied	Complied	NA
207	Singla Steel & Allied Industries	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	07-12-2020	Complied	Complied	NA
208	D.S Metals (Previously Pushpanjali Steel Alloys (P) Ltd.)	Nabha Furnace Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	27-11-2020	Complied	Complied	Complied
209	K.L. Alloys Pvt. Ltd.	G.T. Road, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	27-11-2020	Complied	Complied	Complied
210	Sona Castings (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	27-11-2020	Complied	Complied	NA
211	Bansal Steel Fabricators	Mughal Majra, Vill Badinpur, Mandi Gobingarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
212	Rosha Alloys Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
213	Rajesh Steel Industries	Mugal Majra Road, Vill. Badinpur, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
214	R.K. Plate Re-Rolling Mills	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
215	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
216	Minakshi Metal & Castings	Behind PD Alloys, Vill. Kumbh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	Complied

217	Shree Durga Steel & Agro Industries	(L/o Kauri Alloys Pvt. Ltd.,) Shankar Mill Road, Amloh Road, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
218	Dasmesh Castings Pvt. Ltd.	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
219	A.K. Steels	Mughal Majra Road, G. T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-11-2020	Complied	Complied	NA
220	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2020	Complied	Complied	NA
221	Mahadev Steel Industries	Disposal Road, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2020	Complied	Complied	NA
222	Shree Ram Multimetals Pvt. Ltd.	Vill. Kumbhra, Opp. Truck Stand, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2020	Complied	Complied	NA
223	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2020	Complied	Complied	NA
224	Eden Steel Alloys	Vill. Mullanpur, Ambey majra, Road, Near power Grid, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-11-2020	Complied	Complied	NA
225	Shree Jee Heavy Metal Industries	Village Kumbh, Opp Power Grid, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-11-2020	Complied	Complied	NA
226	Sandeep Steel & Agro Industries	Amloh Road, Near MC Disposal, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
227	Punjab Agro & Steel Rolling Mills	Amloh Road, Near Disposal Works, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
228	Parvati Steel Re-rolling Mills (formerly Jannat Steel Rolling Mills)	Amloh Road, Near MC Disposal Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	NA	NA	NA
229	Kohinoor Ispat Udyog	Near M.C. Disposal, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
230	Kaytx Industries (P) Ltd.	Vill Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
231	Haryana Ispat Udyog	Backside Octroi Post, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
232	The Modi Oil & General Mill	Railway Godown, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
233	Dhiraj Alloys	Backside V.D. Kanda, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
234	Vinay Steel Industries	Amloh Road, M.C. Disposal Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	NA	NA	NA
235	Bajrang Steel Rolling Mill	Vill. Sounti, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	20-11-2020	Complied	Complied	NA
236	Data Udyog Earlier Punjab Steel	Amloh Road, Vill Kumbh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-11-2020	Complied	Complied	NA
237	Bansal Concast L/o A.R. Castings (P) Ltd.	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-11-2020	Complied	Complied	Complied
238	Kisco Castings (India) Ltd.	(Previously M/s Kisco Castings), Guru Ki Nagri, Mandi	Amloh	Fatehgarh Sahib	04-11-2020	Complied	Complied	Complied
239	Alwar Steel Rolling Mills	Vill. Mughal Majra, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-11-2020	Complied	Complied	Complied
240	Bharat Metal Impex	Village Kumbh, Opp. Amar Forging, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	30-10-2020	Complied	Complied	NA
241	Rasik Industries	(Prop. Indian Securties Ltd.), Vill. Talwara, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	28-10-2020	Complied	Complied	Complied
242	Bansal Alloys & Metals (P) Ltd.(Unit I)	G.T. Road, Sirhind side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-10-2020	Complied	Complied	Complied
243	Ram Steel Rolling Mills	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
244	Samana Concast	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
245	Punjab Agro & Steel Rolling Mills	Amloh Road, Near Disposal Works, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
246	Nav Durga Steel Corporation	Vill. Bhadal Thuha, Nabha Road, Amloh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
247	Kohinoor Ispat Udyog	Near M.C. Disposal, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
248	Shri Balaji Iron & Steel Industries L/o Shri Balaji Steel rolling mills	Vill Jalalpur, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
249	Singla Steel & Allied Industries	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-10-2020	Complied	Complied	Complied
250	Natural Castings	Vill. Mullanpur Kalan, G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied
251	Jagat Metals (P) Ltd.	Vill. Ambay Majra, Near 220 KV power Station, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied
252	Shri Salasar Steel Structure (P)	Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied
253	Chandigarh Castings Pvt. Ltd.	Vill. Ambey Majra, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied
254	C.S. Forgings Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied
255	Amar Forging	Vill Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-10-2020	Complied	Complied	Complied

256	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-10-2020	NA	NA	NA
257	Ruby Strips Pvt. Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-10-2020	Complied	Complied	Complied
258	Punjab Steel Works	Prem Nagar, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-10-2020	Complied	Complied	Complied
259	Modern Steels Ltd.	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-10-2020	Complied	Complied	Complied
260	Jain Steel Industries	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	19-10-2020	Complied	Complied	Complied
261	Bhoday Steel Rolling Mills	G.T. Road (Opp. Cheema Petrol Pump), Khanna Side, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	19-10-2020	Complied	Complied	Complied
262	Royal Steel Rolling Mills	Khanna Side, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
263	Rajdhani Casting Pvt. Ltd.	Vill Kumbhra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
264	Raj agro industries	Transport Nagar Road, Opp. Modern Automobiles Ltd., Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
265	Shree Salasar Ispat Udyog l/o Rahul Enterprises L/o R.D.	Vill. Kumbran, Near Gas Plant, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	NA	NA	NA
266	R.P Concast (FormalyAPS Internationa)l	Peer Gajju Shah Road, Mugal Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
267	Punjab Steel Forging & Agro Inds. (U-II)	G.T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
268	Nisha Steel Rolling Mills (formerly known as Bright Steel Rolling Mills)	Badinpur Road, Vill. Mughal Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
269	Nalas Steel Re-Rolling Mills	Mugal Majra Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
270	Modern Automotives Ltd.	Vill. Chattarpura, Near Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	Complied
271	M/s DevBhoomi Castings Pvt. Ltd.	Village Kumbhran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
272	M.J. Steel Sales (Formerly Known as Matta Multimetals)	Vill. Kumbran, Near Transport Nagar, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
273	Jagat Metals (P) Ltd.	Vill. Ambay Majra, Near 220 KV power Station, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
274	Shree Ram Multimetals Pvt. Ltd.	Vill. Kumbhra, Opp. Truck Stand, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
275	Durga Multimetal (P) Ltd.	Village Chattarpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	Complied	Complied	NA
276	Bhawani Industries Pvt Ltd.	Vill Ajnali, Backside Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-10-2020	NA	NA	NA
277	Saraswati Steel & Metal Industries	L/o R.G. Machine Tools, C-9, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
278	Shree Chamunda Multimetals Pvt. Ltd.	B-7, Focal Point, Mandi Gobindgah	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
279	Surindra Casting	D-8, Focal Point Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
280	Surya Steel Industries	Vill. Ambey Majra, G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
281	World Wide Product (P) Ltd	C-31/32, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
282	BRS Lubricants	D-57, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	16-10-2020	Complied	Complied	Complied
283	Chanakya Dairy Products (P) Ltd.	A-4-6, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-10-2020	Complied	Complied	NA
284	Oasis Enterprises Pvt. Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	14-10-2020	Complied	Complied	Complied
285	Kisco Castings (India) Ltd.	(Previously M/s Kisco Castings), Guru Ki Nagri, Mandi	Amloh	Fatehgarh Sahib	14-10-2020	Complied	Complied	Complied
286	Mb Ceramics (formerly Known As Mitali Steels),	Vill. Kumbh, Amloh Road, Mandi Gobindgarh, Amloh, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	NA
287	Samana Concast	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	NA
288	Parvati Ceramics	Village Wazir nagar, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	Complied
289	Mittal Refractories	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	
290	Mata Alloys Pvt. Ltd (Punia Alloys)	Vill Wazirabad, Ambey Majra Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	Complied
291	Jaisleen Ceramics	Vill. Majri Mishriwali, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	NA
292	Shiva Ceramics	Vill. Jalalpur, Kumbh Road, Amloh Fatehgarh sahib	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	NA
293	Singhal Ceramics	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	NA

294	Sona Castings (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	Complied
295	Aggarwal Ceramics	Vill. Mullanpur, Ambey Majra	Amloh	Fatehgarh Sahib	13-10-2020	Complied	Complied	Complied
296	Shree Ram Steel Rolling Mill	L/o Jai Bharat Steel Rolling Mills), Village Ajnali, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	12-10-2020	Complied	Complied	Complied
297	Radhey Alloys L/o Shiva Alloys	Amloh Road, Village Kumbh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
298	Natural Castings	Vill. Mullanpur Kalan, G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
299	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
300	Shree Ganesh Alloys	Amloh Road, Vill Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
301	Hansco Iron & Steel (P) Ltd.	Vill Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
302	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
303	Unipearl Alloys	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
304	Ved Jyoti Alloys Pvt. Ltd.,	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
305	Dasmesh Castings Pvt. Ltd.	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
306	Chandigarh Castings Pvt. Ltd.	Vill. Ambey Majra, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-10-2020	Complied	Complied	NA
307	PSIEC Focal Point	Focal Point Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	01-10-2020	Complied	Complied	NA
308	P.P Casting	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	Complied	Complied	NA
309	Mittal Ceramics	Vill. Kumbh, Near Hind Alloys, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	NA	NA	NA
310	J.S. Khalsa Steels (P) Ltd.	Amloh Road, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	01-10-2020	Complied	Complied	Complied
311	Hind Alloys	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	Complied	Complied	NA
312	Shree Ganesh Alloys	Amloh Road, Vill Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	NA	NA	NA
313	Vimal Alloys (P) Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	NA	NA	NA
314	Behari Lal Ispat Pvt. Ltd.	Village Salani, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-10-2020	Complied	Complied	Complied
315	Nahar Industrial Enterprises (Unit: Nahar Sugar)	Vill. Salana Jeon Singh Wala, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	29-09-2020	Complied	Complied	Complied
316	M.R. Alloys Ltd.	G.T. Road, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-09-2020	Complied	Complied	Complied
317	Fortune Metals Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-09-2020	Complied	Complied	Complied
318	Varun Castings (P) Ltd	Vill Majri Mishriwali, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-09-2020	Complied	Complied	NA
319	Sangam Steel Industries	R. G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
320	Karam Steel Corporation	Nasrali Road, Post Box No. 56, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
321	Shree Krishna Steel Rolling Mills	L/o Shree Ganpati Steel Rolling Mills, R.G Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
322	Impression Securities Pvt. Ltd. unit Bharat Ispat Udyog	Village Talwara, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
323	Ambey Industries	Dharam Mill Road, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
324	Ambey Industries	Dharam Mill Road, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
325	Ajanta Steel Corporation	Nasrali Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-09-2020	Complied	Complied	Complied
326	Aditya Steel and Agro Mills, (L/o	Sirhind Side, G.T. Road, Fatehgarh Sahib	Fatehgarh Sahib	Fatehgarh Sahib	24-09-2020	Complied	Complied	NA
327	Samana Concast	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	NA	NA	NA
328	Mahadev Steel Industries	Disposal Road, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
329	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
330	Friends Industries	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
331	Balajee Industries	Vill. Ajnali, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
332	Bajrang Steel Rolling Mill	Vill. Sounti, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
333	Avtar's Roll Forge Industries	Amloh Road, Backside Octroi, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
334	Avinash Agro Pvt. Ltd.	Amloh Road, Vill. Shahpur, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-09-2020	Complied	Complied	Complied
335	Taksus Steels (P) Ltd	Grain Market, Near 66 KV Sub Station, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	18-09-2020	Complied	Complied	

336	Chandigarh Castings Pvt. Ltd.	Vill. Ambey Majra, G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-09-2020	Complied	Complied	Complied
337	Jai Narain Casting L/o Narindra	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	10-09-2020	NA	NA	NA
338	Citizen Steel Rolling Mills (L/o Mohan Steel Rolling Mills)	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-09-2020	Complied	Complied	Complied
339	C.R. Castings Pvt. Ltd	Vill. Tooran, Shanker Mill Road	Amloh	Fatehgarh Sahib	10-09-2020	NA	NA	NA
340	Bassi Alloys (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-09-2020	Complied	Complied	Complied
341	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-09-2020	Complied	Complied	Complied
342	D.Sons Agro Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-09-2020	Complied	Complied	Complied
343	Anand Steel Rolling Mills	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-09-2020	Complied	Complied	NA
344	Surya Steel Industries	Vill. Ambey Majra, G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	07-09-2020	Complied	Complied	Complied
345	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	09-02-2021	Complied	Complied	Complied
346	Eden Steel Alloys	Vill. Mullanpur, Ambey majra, Road, Near power Grid, Mandi	Amloh	Fatehgarh Sahib	09-02-2021	Complied	Complied	Complied
347	Neelkanth Multimetals	Vill Majri Mishri Backside Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-02-2021	Complied	Complied	NA
348	Foresteel Industries	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-02-2021	Complied	Complied	NA
349	C.K. Alloys	Opp. Site Modern Automotive Ltd. Near Focal Point, Amloh, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	08-02-2021	Complied	Complied	Complied
350	Ramji Concast	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-02-2021	Complied	Complied	Complied
351	Bee Cee Steel Rolling Mill	Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	08-02-2021	Complied	Complied	NA
352	Oasis Enterprises Pvt. Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
353	Malwa Steel Rolling Mills	R.G. Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
354	King Steel Rolling Mills	G.T. Road, Sirhind Side, Amloh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
355	Sona Castings (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
356	Unipearl Alloys	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
357	Bansal Iron & Steel Rolling Mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
358	Aar Kay Industries (Prop. Indian Securities Ltd.)	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-02-2021	Complied	Complied	Complied
359	Pearl Steel Rolling Mills	G.T. Road, Sirhind Side, Fatehgarh Sahib	Amloh	Fatehgarh Sahib	30-01-2021	Complied	Complied	Complied
360	M.M. Steel Rolling MiIls L/o Nanak Nirankari Steel Inds	R. G. Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	30-01-2021	Complied	Complied	Complied
361	Jiwan Singh Girdari Lal Iron & Steel Re-rolling mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-01-2021	Complied	Complied	Complied
362	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	29-01-2021	Complied	Complied	Complied
363	Devgan Alloys	D-54, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-01-2021	Complied	Complied	Complied
364	Vishwanath Iron Steel Re-Rolling Mills L/o Vishwanath Steel Rolling Mills	Formerly Known as Vishwanath Industries, G. T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	29-01-2021	Complied	Complied	Complied
365	New National Foundry Works	Amloh Road Mandi Gobindgarh	Amloh	Fatehgarh Sahib	28-01-2021	Complied	Complied	Complied
366	Radhe Steel Industries (L/o Deep Steel Industries)	Mugal Majra, G. T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
367	Pushpanjli Strips	Vill. Mullanpur Kalan, G.T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
368	Mahadeva Alloys	Mughal Majra Road, G.T. Road, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
369	Shankar Steel Industries	Behind Octroi Post, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
370	Shree Ganesh Rolling Mills	Peer Gaju Shah Road, Village Badinpur, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
371	Taksus Steels (P) Ltd	Grain Market, Near 66 KV Sub Station, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
372	Dhiraj Alloys	Backside V.D. Kanda, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	25-01-2021	Complied	Complied	NA
373	Dhiman Steel Rolling Mills	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	23-01-2021	Complied	Complied	Complied
374	S.R. Steel	Vill Chatarpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	NA
375	Kuber Concast	Vill. Kumbhra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	Complied
376	Hind Alloys	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	NA
377	Hercules Metals & Engineering Works	Vill. Chattarpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	NA
378	Surya Steel Industries	Vill. Ambey Majra, G.T. Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	NA
379	G.O. Steel (P) Ltd.	Badinpur Road, Village Kahanpura, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	22-01-2021	Complied	Complied	NA

380	Rajdhani Iron Products Pvt. Ltd	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	NA
381	D.S Metals (Previously Pushpanjali Steel Alloys (P) Ltd.)	Nabha Furnace Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	Complied
382	Punjab Steel Forging & Agro Inds. (U-II)	G.T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	NA
383	K.S. Alloys	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	NA
384	Varun Steel Casting (P) Ltd.	Mugal Majra Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	NA
385	Dasmesh Castings Pvt. Ltd.	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-01-2021	Complied	Complied	NA
386	Radhey Alloys L/o Shiva Alloys	Amloh Road, Village Kumbh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
387	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
388	M.J. Steel Sales (Formerly Known as Matta Multimetals)	Vill. Kumbran, Near Transport Nagar, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
389	Jogindra Casting (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
390	Shiva Castings Pvt. Ltd.	Amloh Road, Village Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
391	Har Har Mahadev Concast Unit	Village Khumna, Amloh, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
392	Mahadeva Special Steels L/o Anj Metal Recycling Pvt. Ltd	Vill Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	13-01-2021	Complied	Complied	NA
393	Prayag Steel Rolling Mills	Behind Modern Steel, G. T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	NA
394	Madhav Udyog Pvt. Ltd.	Talwara Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	NA
395	Madhav Stelco (P) Ltd	(Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	NA
396	Star World Refractories	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	NA
397	Bansal Alloys & Metals (P) Ltd.(Unit-I)	G.T. Road, Sirhind side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	NA
398	A.B. Castings	E-59, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	06-01-2021	Complied	Complied	Complied
399	Rosha Alloys Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-01-2021	Complied	Complied	Complied
400	Modern Steels Ltd.	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	05-01-2021	Complied	Complied	NA
401	Gian Casting (P) Ltd.	Grain Market, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-01-2021	Complied	Complied	NA
402	M.D casting	Guru Ki Nagri, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	31-12-2020	Complied	Complied	NA
403	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	30-12-2020	Complied	Complied	Complied
404	Ashok Steel Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	29-12-2020	Complied	Complied	NA
405	Oasis Enterprises Pvt. Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	28-12-2020	Complied	Complied	Complied
406	Chanakya Dairy Products (P) Ltd.	A-4-6, Focal Point, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	28-12-2020	Complied	Complied	NA
407	Nisha Steel Rolling Mills (formerly known as Bright Steel Rolling Mills)	Badinpur Road, Vill. Mughal Majra, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	26-12-2020	Complied	Complied	NA
408	Rasik Industries	(Prop. Indian Securties Ltd.), Vill. Talwara, Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	23-12-2020	Complied	Complied	NA
409	Punjab Steels	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	21-12-2020	Complied	Complied	Complied
410	Nirmal Singh, Govt. Contractor	Village Chanarthal Kalan, Fatehgarh Sahib	Fatehgarh Sahib	Fatehgarh Sahib	24-03-2021	Complied	Complied	Complied
411	Madhav Stelco (P) Ltd	(Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi	Amloh	Fatehgarh Sahib	24-03-2021	Complied	Complied	Complied
412	Narayan Castings	Talwara Road, Sirhind Side, Mandi	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
413	M.D casting	Guru Ki Nagri, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
414	K.L. Alloys Pvt. Ltd.	G.T. Road, Talwara Road, Mandi	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
415	Steelage Refractories Pvt. Ltd.	G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
416	Fortune Metals Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
417	Bansal Alloys & Metals (P) Ltd.(Unit-II),	G.T. Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	23-03-2021	Complied	Complied	Complied
418	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	19-03-2021	Not in Opeation	Not in Opeation	Not in Opeation
419	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	18-03-2021	Not in Opeation	Not in Opeation	Not in Opeation
420	Sidheshwar Alloys Pvt. Ltd.	Vill Chattarpura, Kumbh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	17-03-2021	Complied	Complied	Complied
421	Radhika Steel Industries	R.G. Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-03-2021	Complied	Complied	Complied

422	Lord Mahavir Industries Pvt.Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	15-03-2021	Complied	Complied	Complied
423	Jiten Steel Industries	B-4, Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	15-03-2021	Complied	Complied	Complied
424	Shri Shyam Steel And Wire Industries	Near Harbans Cold Store, Village Tooran, Amloh Road, Mandi	Amloh	Fatehgarh Sahib	12-03-2021	Complied	Complied	Complied
425	Mittal Ceramics	Vill. Kumbh, Near Hind Alloys, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	10-03-2021	Complied	Complied	Complied
426	Rasik Industries	(Prop. Indian Securties Ltd.), Vill. Talwara, Talwara Road, Mandi	Amloh	Fatehgarh Sahib	04-03-2021	Complied	Complied	Complied
427	R.M. Plywood Industry	Old Radha Swami Satsang Bhawan Road, Village Ajnali, G. T.	Amloh	Fatehgarh Sahib	04-03-2021	Complied	Complied	Complied
428	D.S Metals (Previously Pushpanjali Steel Alloys (P) Ltd.)	Nabha Furnace Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-03-2021	Complied	Complied	Complied
429	Shree Markanda Steel Rolling Mills	R.G. Mill Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	04-03-2021	Complied	Complied	Complied
430	York Builders Pvt. Ltd	Village Pola, Fatehgarh Sahib	Fatehgarh Sahib	Fatehgarh Sahib	04-03-2021	Complied	Complied	Complied
431	Dasmesh Alloys	Vill. Kumbh, Amloh Road, Mandi	Amloh	Fatehgarh Sahib	03-03-2021	Complied	Complied	Complied
432	Jagat Metals (P) Ltd.	Vill. Ambay Majra, Near 220 KV power Station, Mandi	Amloh	Fatehgarh Sahib	02-03-2021	Complied	Complied	Complied
433	United Iron & Steel Rolling Mill	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
434	Sunrise Ispat Udyog,	D-43 & 42. Focal Point, Mandi Gobindgarh.	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
435	Regal Alloys (P) Ltd.	Vill. Kumbh, Amloh Road, Mandi	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
436	R.K. Plate Re-Rolling Mills	G. T. Road, Khanna Side, Mandi	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
437	P.P Casting	Village Kumbh, Amloh Road, Mandi	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
438	Mathli Steels	Vill. Kumbhra, Near Truck Stand,	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
439	Vimal Alloys (P) Ltd.	Amloh Road, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	01-03-2021	Complied	Complied	Complied
440	M/s Sonu Agro Foods	village Jhampur, Tehsil, and District Fatehgarh Sahib	Fatehgarh Sahib	Fatehgarh Sahib	25-02-2021	Complied	Complied	Complied
441	Samcast Techniqs	Vill. Channalon, Sirhind, Fatehgarh	Fatehgarh Sahib	Fatehgarh Sahib	25-02-2021	Complied	Complied	Complied
442	JTL Steel Inds.	(L/o K.B. Steel Industries), G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-02-2021	Complied	Complied	Complied
443	Hoshiarpur Automobiles	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-02-2021	Complied	Complied	Complied
444	Behari Lal Ispat Pvt. Ltd.	Village Salani, Mandi Gobindgarh	Amloh	Fatehgarh Sahib	24-02-2021	Complied	Complied	Complied

ANNEXURE - 3

Sn.	Entity name	Address	Tehsil	Notices type
1	Ess Kay Enterprises	Backside B.D Kanda, Amloh, Mandi Gobindgarh	Amloh	Air Act, 1981
2	Samcast Techniqs	Vill. Channalon, Sirhind	Fatehgarh Sahib	Water & Air Act
3	S.S. Steel Industry	Vill. Chanalon, Tohra Road, Malakpur Chanlon Link Road	Fatehgarh Sahib	Air Act, 1981
4	Chandigarh Castings Pvt. Ltd.	Vill. Ambey Majra, G.T. Road, Mandi Gobindgarh	Amloh	Air Act, 1981
5	Vivek Traders	Plot no. 307, Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
6	Pinky Steel Corporation	Gobindgarh Club Road, Mandi Gobindgarh	Amloh	Air Act, 1981
7	Goyal Steel Corporation	E-51, Focal Point, Mandi Gobindgarh	Amloh	Air Act, 1981
8	Patiala Steels	D-71, 72, Focal Point, Mandi Gobindgarh	Amloh	Air Act, 1981
9	Gourav Industries,	Plot no. 300, Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
10	Lalji Rolling Mills	Backside Bhambri Kanda, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
11	G.D Enterprises	Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981

12	Gemini Steel	Gobindgarh Club Road, Mandi Gobindgarh	Amloh	Air Act, 1981
13	Anand Traders	D-76, 77, Focal Point, Mandi Gobindgarh	Amloh	Air Act, 1981
14	G.S Agro Industries	Plot no. 295, Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
15	Mak Impes	Gobindgarh Club Road, Mandi Gobindgarh	Amloh	Air Act, 1981
16	Prince Agro & Allied Industries	C-7, Focal Point, Mandi Gobindgarh	Amloh	Air Act, 1981
17	Ess Kay Enterprises	Backside B.D Kanda, Amloh, Mandi Gobindgarh, Fatehgarh Sahib.	Amloh	Air Act, 1981
18	Taksus Steels (P) Ltd	Grain Market, Near 66 KV Sub Station, Mandi Gobindgarh	Amloh	Air Act, 1981
19	Unity Metalloys LLP	Godown no. 20, Back side Bhambri Kanda, Mandi Gobindgarh	Amloh	Air Act, 1981
20	Gurudev Overseas Ltd.	Backside B.D Kanda, Amloh, Mandi Gobindgarh	Amloh	Air Act, 1981
21	Jethu Ram & Sons	Godown no. 7C, Backside of Bhambri Kanda, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
22	Bajrangbali Trading Co.	Battan Lal Road, Mandi Gobindgarh	Amloh	Air Act, 1981

23	Ekta Traders	Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
24	R.R Global (India),	Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
25	Goyal Alloys	Plot no. 305, Dharam Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
26	Pioneer Ceramics	Godown no. 19, Amloh Road, Behind Bhambri Kanda, Mandi Gobindgarh	Amloh	Air Act, 1981
27	Sadashiv Steel Industry	Arrey Mill Road, Mandi Gobindgarh	Amloh	Air Act, 1981
28	Impression Securities Pvt. Ltd. unit Bharat Ispat Udyog	Village Talwara, Mandi Gobindgarh	Amloh	Air Act, 1981
29	Prayag Steel Rolling Mills	Behind Modern Steel, G. T. Road	Amloh	Air Act, 1981
30	Sandeep Casting Works	Sector-25C, Street No. 3, Yashoda Nagar, Mandi Gobindgarh.	Amloh	Air Act, 1981
31	S.S Steel Industry L/o Vishal Steel Udyog L/o Amar Singh & Sons	(Formerly know as J.G. Steel Rolling Mills) Mugal Majra Road	Amloh	Air Act, 1981
32	Shree Ram Multimetals Pvt. Ltd.	Vill. Kumbhra, Opp. Truck Stand, Amloh, Mandi Gobindgarh	Amloh	Air Act, 1981
33	Shiva Castings Pvt. Ltd.	Amloh Road, Village Tooran, Mandi Gobindgarh	Amloh	HWM Rules, 2016

34	L.D. Rehal Steel Industries	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
35	Guruji enterprises	D-32, Focal point, Mandi Gobindgarh	Amloh	Air Act, 1981
36	Jagat Metals (P) Ltd.	Vill. Ambay Majra, Near 220 KV power Station	Amloh	Water & Air Act
37	Har Har Mahadev Concast Unit	Village Khumna, Amloh	Amloh	Water & Air Act
38	Bhawani Industries Pvt Ltd.	Vill Ajnali, Backside Focal Point	Amloh	Air and HWM
39	Jiwan Singh Girdari Lal Iron & Steel Re-rolling mills	G. T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Water & Air Act
40	Unipearl Alloys	Vill. Tooran, Amloh Road, Mandi Gobindgarh	Amloh	HWM Rules, 2016
41	Bansal Concast L/o A.R. Castings (P) Ltd.	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Amloh	HWM Rules, 2016
42	Gokal Steel Rolling Mills	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
43	Singla Steel & Allied Industries	Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
44	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	Amloh	Air Act, 1981
45	Gian Casting (P) Ltd.	Grain Market, Mandi Gobindgarh	Amloh	Water & Air Act
46	Sidheshwar Alloys Pvt. LTd.	Vill Chattarpura, Kumbh Road, Mandi Gobindgarh	Amloh	Water & Air Act

47	Rakesh Kumar Aluminum Industires	Vill. Mugal Majra, Mandi Gobindgarh	Amloh	Water & Air Act
48	Raj Shree Udyog	G. T. Road, Talwara Road, Mandi Gobindgarh	Amloh	Air Act, 1981
49	Dev Steel L/o Sardar Steel Rolling Mill	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	HWM Rules, 2016
50	Shree Salasar Ispat Udyog l/o Rahul Enterprises L/o R.D. Ispat	Vill. Kumbran, Near Gas Plant, Mandi Gobindgarh	Amloh	Air Act, 1981
51	Fortune Metals Ltd.,	Near Electricity Grid, Talwara Road, Mandi Gobindgarh	Amloh	Air Act, 1981
52	J.S. Steel Rolling Mills,	B/S Modern Steel, Sirhind Side, Fatehgarh Sahib	Amloh	Water & Air Act
53	Natural Castings,	Village Mullanpur Kalan, G.T. Road, Sirhind Side, Fateharh Sahib	Amloh	Air Act, 1981
54	Bansal Alloys & Metals (P) Ltd.(Unit-I),	G.T. Road, Sirhind side, Mandi Gobindgarh	Amloh	Air Act, 1981
55	J.S. Khalsa Steels (P) Ltd.,	Village Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
56	Kuber Castings Pvt. Ltd.,	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Air Act, 1981
57	Bansal Alloys & Metals (P) Ltd.(Unit-II),	G.T. Road, Sirhind side, Mandi Gobindgarh	Amloh	Air Act, 1981
58	Oasis Enterprises Pvt. Ltd.,	Talwara Road, Mandi Gobindgarh	Amloh	Air Act, 1981

59	Punjab Steels,	Amloh, Road, Mandi Gobindgarh	Amloh	Air Act, 1981
60	Samana Concast	Amloh Road, Vill. Tooran, Mandi Gobindgarh	Amloh	Air Act, 1981
61	Steel Impex		Amloh	Air Act, 1981
62	Shri Ram Multimetal	Vill. Kumbhra, Opp. Truck Stand, Amloh, Mandi Gobindgarh	Amloh	Air Act, 1981
63	Rudra Alloys	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Air Act, 1981
64	BAldev Singh & Songs	Village Salani, Mandi Gobindgarh	Amloh	Air Act, 1981
65	Bhawani Casting	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Air Act, 1981
66	Akshat Alloy	Mullanpur Road, Vill. Ambey Majra, Mandi Gobindgarh,	Amloh	Air Act, 1981
67	Balajee Industries	Vill. Ajnali	Amloh	Air Act, 1981
68	Royal Industries L/o National Steel Rolling Mill	Backside Radhaswami Satsang Road, G. T. Road, Mandi Gobindgarh	Amloh	Air Act, 1981
69	Mahadeva Special Steels L/o Anj Metal Recycling Pvt. Ltd	Vill Tooran, Mandi Gobindgarh	Amloh	Air Act, 1981
70	Balaji Alloys	Talwara Road, G.T. Road, Mandi Gobindgarh	Amloh	Air Act, 1981
71	Baldev Singh & Sons	Village Salani, Mandi Gobindgarh	Amloh	Water & Air Act
72	Bhawani Castings (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Amloh	Air Act, 1981

73	Dasmesh Alloys	Vill. Kumbh, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
74	Dasmesh Castings Pvt. Ltd.	Vill. Jalalpur, Amloh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
75	Fortune Metals Ltd.	Talwara Road, Mandi Gobindgarh	Amloh	Air Act, 1981
76	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	Air Act, 1981
77	Swaran Steel Industries	Amloh Road, Mandi Gobindgarh	Amloh	Water & Air Act
78	Sidheshwar Alloys Pvt. Ltd.	Vill Chattarpura, Kumbh Road, Mandi Gobindgarh	Amloh	Air Act, 1981
79	Shree Ram Multimetals Pvt. Ltd.	Vill. Kumbhra, Opp. Truck Stand, Amloh, Mandi Gobindgarh	Amloh	Air Act, 1981
80	Hoshiarpur Automobiles	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Water Act, 1974
81	Khanna Metals Pvt. Ltd.	Vill. Mugal Majra, Peer Baba Gajju Shah, Badinpur Road, Mandi Gobindgarh	Amloh	Water & Air Act
82	Kisco Castings (India) Ltd.	(Previously M/s Kisco Castings), Guru Ki Nagri, Mandi Gobindgarh	Amloh	Air Act, 1981 and HWM Rules, 2016
83	Kuber Castings Pvt. Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	Amloh	Air Act, 1981
84	Madhav Stelco (P) Ltd	(Formerly Uttam Steel Rolling Mills), Talwara Road, Mandi Gobindgarh	Amloh	Air Act, 1981

85	Mathli Steels	Vill. Kumbhra, Near Truck Stand, Mandi Gobindgarh	Amloh	Air Act, 1981
86	Nahar Industrial Enterprises (Unit: Nahar Sugar)	Vill. Salana Jeon Singh Wala, Mandi Gobindgarh.	Amloh	Water Act, 1974
87	Neelkanth Steel Rolling Mills (formerly known as Gaytri Steel Rolling Mills),	Talwara Road, Backside Oasis Furnace, Mandi Gobindgarh	Amloh	Air Act, 1981
88	Dev Steel L/o Sardar Steel Rolling Mill	G. T. Road, Khanna Side, Mandi Gobindgarh	Amloh	HWM Rules, 2016
89	R.P. Multimetals (P) Ltd.	Vill. Salani, Amloh Road, Mandi Gobindgarh	Amloh	Water & Air Act
90	Shree Salasar Ispat Udyog l/o Rahul Enterprises L/o R.D. Ispat	Vill. Kumbran, Near Gas Plant, Mandi Gobindgarh	Amloh	Air Act, 1981
91	Rajdhani Casting Pvt. Ltd.	Vill Kumbhra, Mandi Gobindgarh	Amloh	Air Act, 1981
92	Rakesh Kumar Aluminum Industires	Vill. Mugal Majra, Mandi Gobindgarh	Amloh	Water & Air Act
93	Neelkanth Multimetals	Vill Majri Mishri Backside Focal Point, Mandi Gobindgarh	Amloh	Air Act, 1981
94	DevBhoomi Castings Pvt. Ltd.	Transport Nagar, Village Kumbhra, Mandi Gobindgarh	Amloh	Air Act, 1981

ANNEXURE - 4

Sn	Entity Name	Address	Tehsil	Industry Scale	Industry Category	Industry Code	Industry Type	Date of Hearing	Imposition Date	Imposed Amount	Amount Received
1	Akshat Alloys. (Keshav Alloys Pvt. Ltd)	Mullanpur Road, Vill. Ambey	Amloh	S	O	2063	Induction Furnace	18-06-20	01-07-20	₹ 18,750	₹ 18,750
2	Baldev Singh & Sons	Village Salani,	Amloh	S	O	2063	Rolling Mill	18-06-20	30-07-20	₹ 65,000	₹ 65,000
3	Bansal Alloys & Metals (P) Ltd.(Unit-I)	G.T. Road, Sirhind side,	Amloh	S	O	2063	Induction Furnace	19-03-20		₹ 62,500	₹ 62,500
4	Bhawani Castings (P) Ltd.	Vill. Ambey Majra, Mandi	Amloh	M	O	2063	Induction Furnace	18-06-20	02-07-20	₹ 12,500	₹ 12,500
5	Dasmesh Castings Pvt. Ltd.	Vill. Jalalpur, Amloh Road,	Amloh	M	O	2063	Induction Furnace	05-11-20	17-11-20	₹ 70,000	₹ 70,000
6	Eden Steel Alloys	Vill. Mullanpur, Ambey majra,	Amloh	S	O	2063	Induction Furnace		15-10-20	₹ 100,000	₹ 100,000
7	Fortune Metals Ltd.	Talwara Road, Mandi	Amloh	L	O	2063	Induction Furnace	08-10-20	12-10-20	₹ 165,000	₹ 165,000
8	Ganga Casting	Vill Sounti, Mandi Gobindgarh	Amloh	S	O	2063	Induction Furnance	05-11-20	17-11-20	₹ 12,500	₹ 12,500
9	J.S. Khalsa Steels (P) Ltd.	Amloh Road, Mandi	Amloh	S	O	2063	Induction Furnace	19-03-20		₹ 165,000	
10	J.S. Steel Rolling Mills	B/S Modern Steel, Sirhind	Amloh	S	O	2063	Rolling Mills	19-03-20	14-05-20	₹ 165,000	
11	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi	Amloh	S	O	2063	Induction Furnace		15-10-20	₹ 100,000	₹ 100,000
12	Kuber Castings Pvt. Ltd.	G.T. Road, Sirhind Side,	Amloh	S	O	2063	Induction Furnace	17-11-20	17-11-20	₹ 165,000	₹ 165,000
13	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road,	Amloh	S	O	2063	Induction Furnace		15-10-20	₹ 100,000	₹ 100,000
14	Natural Castings	Vill. Mullanpur Kalan, G.T. Road,	Amloh	S	O	2063	Induction Furnace	19-03-20		₹ 206,250	₹ 206,250
15	Oasis Enterprises Pvt. Ltd.	Talwara Road, Mandi	Amloh	L	O	2063	Induction Furnace	03-06-20	02-06-20	₹ 618,750	₹ 618,750
16	Punjab Steels	Amloh Road, Vill. Tooran, Mandi	Amloh	M	O	2063	Induction Furnace	18-06-20	16-07-20	₹ 110,000	₹ 110,000

17	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi	Amloh	S	O	2063	Induction Furnace	17-07-20	16-07-20	₹ 15,000	₹ 15,000
18	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi	Amloh	S	O	2063	Induction Furnace		15-10-20	₹ 100,000	₹ 100,000
19	S.S Steel Industry L/o Vishal Steel Udyog L/o Amar Singh & Sons	(Formerly know as J.G. Steel Rolling Mills)	Amloh	S	O	2063	Rolling Mills	18-06-20	16-07-20	₹ 55,000	₹ 55,000
20	Samana Concast	Amloh Road, Vill. Tooran, Mandi	Amloh	S	O	2063	Induction Furnace	17-07-20	16-07-20	₹ 140,000	₹ 140,000
21	Shiva Castings Pvt. Ltd.	Amloh Road, Village Tooran,	Amloh	S	O	2063	Induction Furnace		16-12-20	₹ 100,000	₹ 100,000
22	Shree Ram Multimetals Pvt. Ltd.	Vill. Kumbhra, Opp. Truck	Amloh	S	O	2063	Induction Furnace	18-06-20	16-07-20	₹ 145,000	₹ 145,000
23	Shree Salasar Ispat Udyog l/o Rahul Enterprises L/o R.D. Ispat	Vill. Kumbran, Near Gas Plant, Mandi	Amloh	S	O	2063	Induction Furnace	08-10-20	12-10-20	₹ 150,000	₹ 150,000
24	Sidheshwar Alloys Pvt. Ltd.	Vill Chattarpura, Kumbh Road,	Amloh	S	O	2063	Induction Furnace	21-01-21		₹ 75,000	

ANNEXURE- 4A

Sn.	Name	Address	Scale	Category	Type	Issued Amount	Deposited Amount	Expiry	Return
1	Active Clothing Company Pvt. Ltd.	Village Badali Ala Singh Wala, Fatehgarh Sahib	L	R	Hosiery	5	5	26-05-20	No
2	Mahadeva Special Steels L/o Anj Metal	Vill Tooran, Mandi Gobindgarh	S	O	Induction Furnace	10	10	25-09-19	Yes
3	Balajee Industries	Vill. Ajnali, Mandi Gobindgarh	S	R	Pyrolysis Plant	2	2	29-01-21	No
4	C.R. Castings Pvt. Ltd	Vill. Tooran, Shanker Mill Road	S	O	Induction Furnace	5			No
5	C.S. Castings Pvt. Ltd	Vill Kumbh, Amloh Road, Mandi Gobindgarh	S	O	Induction Furnace	5			No
6	Jogindra Casting (P) Ltd.	G.T. Road, Sirhind Side, Mandi Gobindgarh	L	O-54	Induction Furnace and Concast Plant	5			No
7	M.J. Steel Sales (Formerly Known as	Vill. Kumbran, Near Transport Nagar, Mandi Gobindgarh	S	O	Induction Furnace	5	5	30-05-21	Yes
8	Mittal Ceramics	Vill. Kumbh, Near Hind Alloys, Mandi Gobindgarh	S	O	Induction Furnace	5			No
9	Nabha Steels Ltd.	G.T. Road, Sirhind Side	S	O	Induction Furnance	5			No
10	Royal Industries L/o National Steel Rolling Mill	Backside Radhaswami Satsang Road, G. T. Road, Mandi Gobindgarh	S	O	Rolling Mills	0.5	0.5	12-06-20	No
11	Oasis Enterprises Pvt.	Talwara Road, Mandi Gobindgarh	L	O	Induction Furnace	5	5	23-09-20	No
12	R.P. Multimetals (P) Ltd.	Vill. Salani, Amloh Road, Mandi Gobindgarh	L	O-54	Induction Furnace	5	5	09-05-21	No
13	Shree Salasar Ispat Udyog l/o Rahul	Vill. Kumbran, Near Gas Plant, Mandi Gobindgarh	S	O	Induction Furnace	10			No
14	Desh Bhagat Ayurvedic College & Hospital	Vill Sounti, Amloh, Mandi Gobindgarh				20			No
15	Gupta Diary	Vill Jatana Ucha, Chandigarh Ludhiana Road, Khamanon.	S	O	Dairy Unit	2			No
16	MC Bassi Pathana	Bassi Pathana	S	R		1	1	31-03-22	No
17	MC Mandi Gobindgarh	Mandi Gobindgarh	S	General	Municipal Council	25	25	05-01-21	No

ANNEXURE- 5

Sn.	Industry Name	Address	Categorization	Industry Type	Directions under	Issued for
1	Eden Steel Alloys	Vill. Mullanpur, Ambey majra, Road, Near power	2063	Induction Furnace	31-A	Closure|Power Disconnection|Cancellation
2	Shiva Castings Pvt. Ltd.	Amloh Road, Village Tooran,	2063	Induction Furnace	31-A	Power Disconnection|Restoration
3	Jai Narain Casting L/o Narindra	B-5.6, Focal Point, Mandi	2063	Induction Furnace	31-A	Closure|Power Disconnection
4	Modi Concast Pvt. Ltd.	Vill. Kumbh, Amloh Road, Mandi	2063	Induction Furnace	31-A	Closure|Power Disconnection|Cancellation
5	Oasis Enterprises Pvt. Ltd.	Talwara Road, Mandi Gobindgarh	2063	Induction Furnace	31-A	Closure|Power Disconnection
6	Rakesh Kumar Aluminum Industires	Vill. Mugal Majra, Mandi	2017	Aluminium Melting	31-A	Closure|Power Disconnection|Cancellation
7	Rudra Alloys (P) Ltd.	Vill. Ambey Majra, Mandi	2063	Induction Furnace	31-A	Closure|Power Disconnection|Cancellation
8	Rakesh Kumar Aluminum Industires	Vill. Mugal Majra, Mandi	2017	Aluminium Melting	33-A & 31-A	Closure
9	Jai Narain Casting L/o Narindra Casting Pvt. Ltd	B-5.6, Focal Point, Mandi Gobindgarh.	2063	Induction Furnace	33-A & 31-A	Closure|Other

ANNEXURE- 6

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

No. SEE(HQ-2)/2020/475

Dated: 21-8-20

OFFICE ORDER

The Government of India, Ministry of Environment and Forests (MoEF & CC) vide notification dated 04.04.2016 notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Under the provisions laid down under Rule 13, the importer, who is a trader, importing other wastes listed in Part-D of Schedule -III, on behalf of actual user(s), shall have to obtain onetime authorization from the State Pollution Control Board.

Considering the frequent complaints received due to establishment of godowns for storage of scrap in residential areas, adopting procedures being followed by MoEF&CC while granting such authorizations for import and in line with the State Govt. policies of ease of doing business, the Board in its 184th meeting held on 22.07.2020 has decided to revise the procedure and documentations for obtaining one-time authorization from the Board under Rule 13 by a trader, who intend to import other wastes listed in Part-D of Schedule -III, on behalf of actual user(s) as under:

1. One-time authorization shall be granted for a specified quantity of waste (e.g. 500 MT) and not in terms of per month (e.g. 500 TPM). As & when this specified quantity of waste is imported then the onetime authorization shall come to an end.
2. The validity for this onetime authorization shall be for a period of 18 months or till the specified quantity of waste for which authorization granted is imported, whichever is earlier.
3. All one time authorizations earlier granted before 31.01.2019 shall deemed to have been cancelled. Authorization granted after 31.01.2019 shall be considered as expired after the completion of 18 months from the date of issue of such authorization. A public notice in this regard shall be given in the leading newspapers and the Customs Authorities shall also be appraised accordingly.
4. In case of failure to comply with the conditions of the authorization, the Board may suspend or cancel such authorization after affording an opportunity of hearing to the holder of the authorization and after recording the reasons thereof.
5. To avoid the multiple fee structure, revised processing fee suitable to the new procedure shall be as under:
   a) Rs. 50 per Metric Ton (MT) with minimum fee of Rs. 2500/-.
   b) Payable to concerned Environment Engineer of the Regional Office in whose jurisdiction, the godown is located.
   c) In case of resubmission of application on account of refusal / cancellation / change of actual user, the trader has to deposit fresh processing fee.
   d) In case of returning of application due to incompletions, no additional fee will be charged.

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6. The trader shall have to obtain suitability certificate of the area for allowing the establishment of their godown (s) for storing scrap / waste from the following concerned authorities:

   a) Concerned Municipal Authority: In case the godown is located within the Municipal Limits.

   b) Concerned District Town Planner: In case the godown is located outside the Municipal Limits.

7. The revised documentation for obtaining onetime authorization by the trader on the behalf of actual user(s) as required under Part-D of Schedule-III of Hazardous and other waste (Management and Transboundary) Rules, 2016 is placed as per **Annexure-A.**

8. The format for issuance of one-time authorization is placed as **Annexure-B.**

Further, in order to facilitate the traders, concerned Environmental Engineer of the Regional Office shall be the competent officer to grant / cancel this one-time authorization for import under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

This order issues in the supersession of all the earlier office orders issued in the matter of grant of one-time authorization.

This order will come into force with immediate effect.

(Prof. S.S. Marwaha)
Chairman

Endst. No. SEE(HQ-2)/2020 18340-43 **Dated** 21.8.20

A copy of the above is forwarded to the following for information please:

1. The Principal Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh.
2. The Chief Executive Officer, Punjab Bureau of Investment Promotion, Chandigarh
3. The Director, Directorate of Environment & Climate Change, Chandigarh.
4. The Director, Department of Industries and Commerce Chandigarh.

21/8/2020

Member Secretary

Endst. No. SEE(HQ-2)/2020 18340-47 **Dated** 21.8.20

A copy of the above is forwarded to the following for information and necessary action:

1. Director General, Directorate General of Foreign Trade, Directorate General of Foreign Trade, Udyog Bhawan, H-Wing, Gate No-2, Maulana Azad Road, New Delhi-110011.
2. The Director (Customs), Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi -110001.
3. The Commissionerate of Custom, Custom's Dry port, Dhandari Kalan, Ludhiana.

21/8/2020

Member Secretary

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Endst. No. SEE(HQ-2)/2020 18346-55 **Dated** 21.8.20

A copy of the above is forwarded to the following for information and necessary action:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala /Ludhiana/Jalandhar & Bathinda / HQ / PBIP.
2. The Special Secretary (G & P), Punjab Pollution Control Board, Mohali.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II, Zonal Office, Patiala-I/II, Ludhiana-I/II, Jalandhar, Amritsar and Bathinda.
4. The Senior Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala.
5. The Environmental Engineer, Punjab Pollution Control Board, EPA/Mega/HQ-I/II/ Regional Office, Patiala / Sangrur / Bathinda / Faridkot / Batala / Jalandhar / Hoshiarpur / Mohali / Roop Nagar / Amritsar / Fatehgarh Sahib and Ludhiana-I/II/III/IV.
6. The Environmental Engineer (Computer), Punjab Pollution Control Board, Patiala for uploading the office order on the website of the Board.
7. The Administrative officer / Senior Law Officer/Deputy Control (F & A), Punjab Pollution Control Board, Head Office, Patiala.
8. PS to Chairman / PA to Member Secretary, Punjab Pollution Control Board, Patiala.

21/8/2020

%Member Secretary

Endst. No. SEE(HQ-2)/2020 18356 **Dated :** 21.8.20

A copy of the above is forwarded to the Deputy Director (PR), Punjab Pollution Control Board, Head Office, Patiala with a request to give wide publicity to this order of the Board through newspapers/media/various associations for information of all concerned. Special reference w.r.t. stipulation as mentioned at Sr. No. 3 of the above office order shall be made in the public notice.

21/8/2020

% Member Secretary

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Annexure-A

Documentation required for submission of application for obtaining onetime authorization by the traders for import of scrap on the behalf of actual users as required under Part-D of Schedule-III of Hazardous and other waste (Management and Transboundary) Rules, 2016.

1. Form – 7 as per Hazardous and other waste (Management and Transboundary) Rules, 2016. (Annexure A/1)
2. Copy of TIN / VAT / GST Number
3. Copy of Import / Export Licence issued from Directorate General of Foreign Trade.
4. Site Plan/Location Plan of the Godown.
5. Land documents of storage godown such as Registration deed/Jamabandi/ Rent deed/ lease deed indicating details of the property.
6. Certificate/ NOC from the Concerned Authority i.e. Municipal Authorities (in case godown is within M.C. limit) and District Town Planner (in case godown is outside M.C limit) regarding suitability of location for godown to be used for the storage of scrap / other waste.
7. Copy of Consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 or Air (Prevention and Control of Pollution) Act, 1981 of each actual user(s) on behalf of which trader intends to import other waste showing the quantity of raw material consumption to compare with the quantity of Other Waste intends to be imported. An actual user can import
8. Undertaking from authorized actual user (s) on behalf of trader intends to import other waste. **(Annexure A/2)**
9. Undertaking from trader. **(Annexure A/3)**
10. The application must be accompanied with Demand draft in favour of concerned Environmental Engineer, Punjab Pollution Control Board.

The application must be submitted in duplicate i.e. 2 sets of documents self-attested by the trader as well as actual user, wherever required.

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Annexure-A/1

FORM 7

[See rule 13 (2) (c)]

APPLICATION FORM FOR ONE TIME AUTHORISATION OF TRADERS FOR PART- D OF SCHEDULE III, WASTE

[To be submitted by trader to the State Pollution Control Board]

1.	Name and address of trader with Telephone, Fax Number and e-mail	:	
2.	TIN / VAT / GST Number/Import/ Export Code	:	
3.	Description and quantity of other waste to be imported	:	
4.	Details of storage, if any	:	
5.	Names and address of authorized actual user (s)	:	

Signature of the authorised person

Date:

Place:

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Annexure-A/2

Undertaking from Authorized Actual User(s)

(For whom the trader intend to import scrap / other waste on behalf of actual user under Rule 13 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016)

I ..... prop. / partner of M/s ..... hereby undertake that

1. That our firm have valid consent to operate under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 as well as authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 obtained from State Pollution Control Board.

2. That our firm is manufacturing ..... (product with capacity) by using following raw material (as per consent granted):

Sr. no	Raw Material	Quantity of Raw Material

3. That, I/We as a company M/s ..... is the authorized actual user of the above raw material / other waste.

4. That the company M/s ..... is going to import following scrap / other waste on our behalf, which will be used as raw material in our industry

Sr. no	Waste to be imported	Quantity of waste to be imported (MT)

That the above statements and facts given at Sr. no. 1 to 4 above are true to the best of my knowledge.

Name & Designation.....

Name & Address of industry.....

.....

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(Annexure-A/3)

Undertaking from Trader

(Intend to import scrap / other waste on behalf of actual user under Rule 13 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016)

I ..... prop./partner of the trading company M/s..... hereby undertake

1. That our company intend to import scrap / other waste material as specified in Part D of Schedule-III of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and same will be sold to the following actual users as per detaild provided below:

Sr. no	Name of the actual user	Description of waste to be imported	Quantity of waste (MT)
	Total		

2. That I/We will submit the quarterly returns, stating the complete details of Import i.e. quantities of waste imported on their behalf, to the concerned Regional Office of Punjab Pollution Control Board.

Name & Designation.....

Name & Address of Trader.....

.....

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Annexure-B

PUNJAB POLLUTION CONTROL BOARD

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

Regional Office .....

No. _____ **Dated:** _____

To

M/s.....
.....

Authorization no. PPCB/HWM/2020/____ **Date of Issue:** _____
Date of Expiry: _____

Subject: **One-time authorization to the trader for import of ..... on behalf of actual user under Rule 13 of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016.**

M/s ..... having IEC code (.....), PAN number (.....), GST Registration No. (.....), is hereby, granted onetime authorization for import of ..... @ ..... MT listed at Basel No. ..... of Part-D of Schedule-III of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, subject to the following conditions:

1. This import is permitted only on behalf of the actual user(s) namely M/s .....
2. The import of scrap / other waste should not be contaminated with any other waste.
3. The import shall be only for intended use by the actual user for recovery / manufacturing / recycling at the unit and the imported material shall not be sold further.
4. The importer shall submit the quarterly returns, stating the complete details of import and quantities of waste imported on their behalf to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, ... alongwith copies of Bill of Landing, Bill of Entry.
5. In case of illegal import of scrap / other waste or import other than mentioned in Part-D of Schedule-III of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, the waste has to be re-exported by the importer at his own cost within a period of 90 days from the date of its arrival in India and cost of rejuvenation of any environmental damage during this period of storage in India will also be borne by the importer.
6. The scrap / other waste shall either be stored by the trader / importer in its godown in an environmentally sound manner located at ..... or it may be transferred directly to the actual user who shall store it in an environmentally sound manner within its premises as per provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016. The manifest system for transport of scrap / other waste in Form-10 as per Rule 19 shall be followed, if applicable.
7. The importer of scrap / other waste shall comply with the provisions of the Environment (Protection) Act, 1986 & Rules made there under and amended from time to time.
8. The importer of scrap / other waste shall not burn/ process / dismantle any kind of scrap / other waste within go-down / outside their premises.
9. The authorization shall be made available for inspection of official authorized by the Board / any Govt. agency.
10. The quantities of individual item shall not be exceeded from the consented quantities of the actual user on behalf of traders is importing the material.
11. The trader shall ensure that no nuisance will be caused in the vicinity due to transportation / handling of scrap.

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12. The Board reserves the right to modify /suspend / revoke / cancel this authorization at any time, in case of non compliance of the conditions of this authorization or non compliance of pollution control laws.

Environmental Engineer
For & on behalf of PPCB

Endst. No._____ **Dated** _____

A copy of the above is forwarding to M/s ..... (actual user) for information and compliance of the conditions.

Environmental Engineer
For & on behalf of PPCB

Endst. No._____ **Dated** _____

A copy of the above is forwarded to the Custom Authorities ..... for information.

Environmental Engineer
For & on behalf of PPCB

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ANNEXURE- 7

Action taken Report in the matter of O. A. No. 924/2019; "Neeraj Goyal vs State of Punjab"

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	2.3 Importers	
	2.4 Night Inspection	
	2.5 Madhav Alloys waste (APCD dust) recycling division	
3.	Ambient Air Monitoring	
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Chapter-1

Background

The Hon'ble National Green Tribunal after taking cognizance of a complaint made by Sh. Neeraj Goyal regarding air pollution caused by the huge number of unauthorised units engaged in dismantling of electric motor scrap and burning of plastic, rubber and insulated copper coils attached with the scrap at Mandi Gobindgarh, District Fatehgarh Sahib, Punjab" converted the complaint into O.A no. 924/2019.

Hon'ble NGT constitute a Committee comprising of Officials from Central Pollution Control Board (CPCB), Punjab Pollution Control Board (PPCB) and Municipal Council of Mandi Gobindgarh to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter vide its orders dated 01.11.2019.

In compliance of the aforesaid orders of Hon'ble NGT, PPCB being the nodal agency in this mater constituted a committee comprising of the following officials**.**

1. Sh. Anil C. Ranveer, Additional Director- CPCB, Delhi.
2. Er. Vijay Kumar, Environmental Engineer, Regional Office, Fatehgarh Sahib, PPCB.
3. Sh. Sandeep Kumar, Sanitary Inspector, Municipal Council Mandi Gobindgarh.
4. Sh. Pankaj Shori, Sanitary Inspector, Municipal Council Mandi Gobindgarh.

The aforesaid committee after visiting 04. Importers to verify the complaints regarding burning of plastic, rubber and insulated copper coils attached with the scrap and 02 Induction furnaces submitted its report before Hon'ble NGT.

Thereafter, upon examination of the report submitted by Committee, the Hon'ble NGT vide its orders dated 11.02.2020 directed that:
"...More units should have been monitored having regard to the adverse consequences on the health of the inhabitants in violation of Fundamental Right to breathe clean air and to clean environment. Continuous and stringent action is required which has not yet been taken. Let the Committee file a fresh and detailed report by covering large number of units.

We also direct that carrying capacity of the area to sustain such activities may be conducted by the Committee in terms of number of such units which can be sustained to give effect to 'Sustainable Development' principle and to enable the regulatory authorities to ensure steps for preventing pollution…

... Let a further action taken report be furnished to the Tribunal before the next date by email at judicial-ngt@gov.in..."

1.1 Action taken by CPCB

In compliance of Hon'ble NGT orders dated 11/02/2020, CPCB progressively taken steps and constituted teams comprising of officials from CPCB, PPCB and Municipal Council of Mandi Gobindgarh to carry inspection of maximum no. of units for comprehensive study during 21/02/2020 to 02/03/2020.

During the said period, the inspection teams observed that most of the units were operating during night hours stating that the electricity is cheaper in night hours. However, the same

was causing hindrance in fulfilling the objective of the inspection. Therefore, CPCB vide its letter dated 24/02/2020 requested PPCB to issue advisory to operate all units during the day time period till committee is conducting inspections. Despite the issuance of the advisory, the committee observed that most of the units continued to operate during night hours.

Further, in order to carryout Ambient Air Quality monitoring and Stack emission monitoring CPCB team visited the Mandi Gobindgarh during 14/03/2020 to 20/03/2020. During the said period inspection of units were also carried out jointly by CPCB, PPCB and MC.

The committee inspected 154 units involved in handling and management of metal scrap (i.e Induction furnaces; Rolling Mills and Importers/ Dismantlers/ Local scrap dealers/ Godowns) during 21.02.2020 to 02.03.2020 and 16.03.2020 to 20.03.2020. The detailed inspection reports are provided in Chapter 2 of the report.

CPCB has also carried out Ambient air quality monitoring at 06 different locations in Mandi gobindgarh covering residential, commercial and industrial areas. The findings of the Ambient Air Quality Monitoring are provided in Chapter 3 of the report. It was also observed that the adequate facility for carrying out stack monitoring (as per Emission Regulation Part III) has not been provided in all of the units. Thus, stack monitoring could only be carried out in 03 industrial units.

Due to COVID-19 pandemic and initiation of nationwide lockdown and associated restrictions further inspection and monitoring of the industrial units was not carried out. However, on the basis of the inspections carried out PPCB had started to initiated actions against defaulting units.

In view of non-availability of facility for stack monitoring, CPCB vide its letter dated 18/05/2020 requested PPCB to ensure adequate stack monitoring arrangements in the industrial units so as to enable CPCB to carryout remaining monitoring. However, no response was received from PPCB. CPCB again vide its letter dated 26/10/2020 requested PPCB to provide list of atleast 10-15 units having adequate stack monitoring arrangements in order to carryout remaining source emission monitoring. However, no response was received from PPCB.

Further, in order to carry out the environmental quality monitoring, CPCB has decided to involve E(P)A recognised laboratory for sampling and analysis of ambient air quality parameters and water quality parameters. In this regard quotations have been invited via e-tendering process through the Central Public Procurement Portal, with the bid opening date as 25/2/2021. The successful bidder will carry out the Comprehensive Environmental Pollution Index (CEPI) monitoring at Mandi Govindgarh, during March 2021. Subsequently, the CEPI scores will be evaluated for submission to the Hon'ble Tribunal by the second week of April, 2021.

Chapter 2:

Inspections carried out by Committee

In compliance of Hon'ble NGT orders dated 11/02/2020, the committee had inspected 154 no. of units involved in handling and management of metal scrap (i.e 59 nos. of Induction furnaces; 45 Nos. of Rolling Mills and 50 Nos. of Importers/ Dismantlers/ Local scrap dealers/ Godowns) during the period between 21.02.2020 to 02.03.2020 and 16.03.2020 to 21.03.2020. The committee. During the said inspections, committee has verified compliance status of Hazardous Waste (Management & Transboundary Movement) Rules, 2016, apart from the provisions of the Air (Prevention and Control of Pollution) Act, 1974 and Water (Prevention and Control of Pollution) Act, 1981. Further, in order to evaluate the ground condition and sources of air pollution due to industrial emission/burning of the scrap. The committee also surveyed the area in Night time on 22/02/2020 and 14/03/2020.

The committee also visited waste recovery units of M/s Madhav Alloys Ltd. which is involved in recovery of Zinc from APCD dust generated from Induction furnaces i.e. utilization of Hazardous waste generated by Induction furnaces.

The detailed inspection reports of Induction furnaces, Rolling mills and Importers/Traders/Godown are provided in section 2.1, 2.2 and 2.3 of this report respectively.

1.1 Induction furnaces

In the area of Mandi Gobindgarh, Induction furnaces are the major utilizer of the imported hazardous waste i.e., Metal Scrap as raw material. The metal scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and stored inside the unit premises either directly on the ground or on impervious base made of concrete. The processed scrap is loaded into the induction furnace through magnetic cranes. A powerful alternative current is passed through the outer coil of induction furnace which in turns produces circular electric currents, inside the metal, by electromagnetic induction, eddy currents are also produced which ensures thorough mixing of molten metals. There induction furnaces operated at cycle of 2hrs.

The molten metal is transferred into pre-heated crucible (either through wood or furnace oil) and either ingots are casted directly of billets are formed using Continuous Costing Machine. The slag generated during melting process is collected timely and disposed to landfill. Water is used for cooling of copper coils from induction furnace and ingots/billets. The water used is being cooled down and reused. The loss of water due to evaporation is being makeup with ground water.

In order to evaluate the complete cycle of the hazardous waste management and assess the impact by Induction furnaces, Committee has inspected 59 nos. of induction furnaces (out of 92 induction furnaces located in Mandi Gobindgarh) which are manufacturing of ingots/

castings/ bars by melting the metal scrap. The list of Induction furnaces inspected by the committee is tabulated below:

S. No	Name of the Induction Furnace	Date of Inspection
1.	M/s DS Metals	21.02.2020
2.	M/s Bansal Alloys, Unit-I	
3.	M/s Akshat Alloys	22.02.2020
4.	M/s Bhawani Castings	
5.	M/s MR Alloys	
6.	M/s KL Alloys	
7.	M/s Jagat Metals Pvt. Ltd.	23.02.2020
8.	M/s Rudra Alloys	
9.	M/s Samana Concast	
10.	M/s Fortune Alloys	
11.	M/s Bansal Alloys, Unit-II	
12.	M/s Punjab Steel Forging & Agro Industries (Unit I & II)	24.02.2020
13.	M/s Varun Steel Castings Pvt. Ltd.	
14.	M/s Vimal Alloys Pvt. Ltd.	
15.	M/s Ganga Casting	
16.	M/s J S Khalsa Steel Pvt Ltd.	25.02.2020
17.	M/s Modi Concast	
18.	M/s Sona Casting Pvt. Ltd.	
19.	M/s Jogindra Casting Pvt.	
20.	M/s Maa Shakti Enterprises Furnace	
21.	M/s Durga Multi Metals (P) Ltd.	26.02.2020
22.	M/s RD Ispat	
23.	M/s Rajdhani Casting (P) Ltd.	
24.	M/s Shree Ram Multi Metal (P) Ltd.	
25.	M/s Behari Lal Ispat (P) Ltd.	
26.	M/s C S Casting Pvt Ltd.	
27.	M/s Hind Alloys	
28.	M/s Mittal Ceramics	
29.	M/s PP Casting	
30.	M/s Regal Alloys	
31.	M/s Unipearl Alloys	27.02.2020
32.	M/s Shiva Casting	
33.	M/s Punjab Steel	
34.	M/s Rajdhani Iron Products	
35.	M/s Siddheshwara Alloys	
36.	M/s K S Alloys	
37.	M/s Bhawani Industries	

38.	M/s Dashmesh Castings Pvt. Ltd.	28.02.2020
39.	M/s Ved Jyoti Alloys Pvt. Ltd.	
40.	M/s Shiva Alloys	
41.	M/s Dasmesh Alloys	
42.	M/s ANJ Metal recycling Pvt. Ltd.	
43.	M/s Ramji Concast	
44.	M/s Eden Steel Alloys	
45.	M/s A K Multimetals	
46.	M/s Shri Chamunda Multimetals Pvt. Ltd.	
47.	M/s Dev Bhoomi Casting Pvt. Ltd.	
48.	M/s R. P. Concast	
49.	M/s RP Multimetals Pvt. Ltd.	29.02.2020
50.	M/s OASIS Enterprises (P) Ltd.	
51.	M/s Hansco Iron & Steel (P) Ltd.	01.03.2020
52.	M/s Bansal Concast	
53.	M/s Kuber Casting Pvt Ltd	
54.	M/s Gian Casting Pvt Ltd	
55.	M/s Taksus Steels Pvt Ltd	
56.	M/s Kisko Casting India Ltd	
57.	M/s Modern & Steel Alloys	
58.	M/s Jai Narain Casting	18/03/2020
59.	M/s Madhav Alloys Limited,	

A. <u>Inspection reports of the individual Induction furnace units are provided below:</u>

2.1.1. M/s DS Metals

Address	RIMT College Road, Sirhind side, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2019/10570676 Valid till 30.09.2024 • Consent under Air act CTOA/Fresh/FGS/2019/10570621 valid till 30.09.2024 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/11530160 is valid till 30.09.2024
Type of Industry	Induction Furnace + Importer
Process Description:	Raw material i.e. scrap is loaded into the induction furnace which is maintained at a temperature of 1200^{o}C. The scarp is loaded at a rate of 5-6 tonnes per 2 hrs. The metal is melted for 2 hrs. Further, the molten metal is transferred into continuous concast machine for production of billets. The slag generated during melting process is collected timely and disposed to landfill.
Observations:	1. Display board was installed, however not updated.

	2. Emissions were observed from Induction furnace with dense smoke. It was observed that the side suction at induction furnace is not adequate. 3. As the units directly imports scrap both from local vendors and foreign countries, it was informed that the plastic/wire scrap from the metal scrap is separated by hammering and the plastic waste is sold to local plastic recyclers. It was also informed that till date only 4-5 tonne of plastic waste has been generated which is very low quantity. 4. The process effluent is recirculated for further use and not disposed. The domestic effluent is disposed to septic tank. 5. APCD has been installed and operational during the visit. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 7. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. APCD residue was spread on the ground level in the premises. 8. There is no PPE for the workers all over the unit. As the process of manufacturing involves heat, heat resistant dress and gloves and helmets may be provided to the workers for ensuring safety. 9. The unit does not have NOC from CGWA for ground water extraction. The records for extraction of water was not maintained. 10. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should collect the APCD dust in to HDPE bags directly attached to the bottom of APCD and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 7. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 8. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers.

	11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Inadequate Suction



Fig-3: Emissions



Fig-4: Uncovered fine dust containing metal



Fig-5: Uncovered APCD residue



Fig-6: APCD dust spread over ground

2.1.2. M/s Bansal Alloys & Metals Pvt. Ltd.

Address	G.T. Road, Sirhind side, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/10697141 valid till 31.03.2024 • Consent under Air act CTOA/varied/FGS/2019/10697161 expired on 22.02.2020 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/11626823 valid till 31.03.2024
Type of Industry	Induction Furnace + Rolling Mill
Process Description:	This is an integrated plant with both induction furnace and rolling mill. The scrap is loaded in to the furnace and the molten metal in the crucible is directly poured into electro billet concast machine to produce billets. The hot billets are quenched with water for production of billets and these billets without quenching are sent directly to rolling machine to manufacture different types of products.
Observations:	1. Unit is operational during the visit and APCD is also operational. 2. Unit has Consent to operate under Water Act, 1974 and valid till 31.03.2024. However, Consent to operate under Air Act expired on 22.02.2020. 3. Display board was installed, it was partially updated. 4. Impervious base is provided all over the pathway of the unit. 5. Smell of gas leakage has been observed during the visit. It was informed that the smell is due to puncture to cylinders before loading into furnace. 6. APCD residue was covered on with iron sheets. 7. The collected APD residue is being stored in HDPE bags and further stored in hazardous waste storage room. 8. As per records, the generated APCD residue is being sent to M/s

	Madhav Alloys for Zinc Recovery. 9. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should obtain CTO under Air act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Paper waste combustion



Fig-3: Collection of APCD Residue



Fig-4: Hazardous waste storage room

2.1.3. M/s Akshat Alloys

Address	Mullanpur Road, Village- Ambey Majra, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Fresh/FGS/2019/10268165 is valid upto 30.09.2023 • Consent under Air act: CTOA/Renewal/FGS/2020/13208219 Expired on 30.9.2023 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/1027186 is valid till 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by

	furnace oil) and poured into mould to form ingots/castings.
Observations:	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Unit has Consent to operate under Water Act, 1974 and Authorization under HOWM Rules, 2016 valid till 30.09.2023. However, Consent to operate under Air Act expired on 31.12.2019. 4. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious. 5. Spilled used oils from Shockers, etc. Were observed on ground. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection Induction furnace was found operational, However, Side suction hood and APCD found non-operational. Plant representative informed that due to some electrical issue in the panel same are not being operated. Due to non-operation of APCD and suction whole work zone was filled with emissions from the Furnace. 8. Furnace oil was being used to preheat ladle before pouring of molten metal from Furnace Crucible. Furnace oil found spilled on the ground. 9. APCD dust was being collected in cement bags without any markings and stored in separate designated area. APCD dust found spilled outside the designated area on ground. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. Has been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust but not in the Form-3 of HOWM Rules, 2016. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 12. Unit has not submitted any Annual return to PPCB as it has started its operation from 12.06.2019. 13. No workers found wearing any Personal Protection Equipment. 14. Proper Stack monitoring arrangements have not been provided.
Recommendations:	1. The unit should obtain CTO under Air act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment.

	4. The unit should provide impervious base in metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should ensure no spillage of used oil. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig 1. Emissions from work zone



Fig 2. Emissions escaping into environment due to non-operation of suction

	
Fig 3: Not updated Environmental data display Board	Fig 4: Spilled APCD dust and broken bag containing APCD dust
	
Fig 5: Spilled Used oil	Fig 6: APCD dust stored in cement bags without markings

2.1.4. M/s Bhawani Castings

Address	Village- Ambey Majra, Amloh Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2017/5711145 is valid upto 31.03.2022 • Consent under Air act: CTOA/Varied/FGS/2017/5711116 is valid upto 31.03.2022 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2018/6886346 is valid till 31.03.2022 • Importer –Exporter code: 3094007414
Type of Industry	Integrated unit (Induction Furnace +Rolling mill)
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual

	sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by wood and furnace oil) and placed on continuous casting machines to make billets. The red hot billets are then sent to rolling mills to make bars and some of the billets are also sold separately.
Observations:	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found not installed. 3. Plant representative informed that most of the scrap is purchased locally and unit also have IEC no. for importing the scrap. 4. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 5. Unit has also installed a metal shredding machine to cut down into smaller portions by gas cutter so that the same can be easily put into furnace crucible and melted out. 6. During inspection Induction furnace was found operational, However, Side suction hood and APCD were found non-operational leading to escape of the emissions into the environment. 7. Due to non-operation of APCD and suction whole work zone was filled with emissions from the Furnace. 8. Previously generated APCD dust was not observed in the unit premise. Only few bags were observed near bag filters. 9. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area . 10. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 11. Form-3 is not being maintained properly. 12. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 13. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 14. Unit has not provided any information w.r.t hazardous waste generation and its management in the Annual returns submitted to PPCB. 15. No workers found wearing any Personal Protection Equipment. 16. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 17. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should install and properly update Environmental data display

	Board regularly. 2. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. The unit should pave the vehicular movement area inside the unit premises. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig 1: Board indicating name of the unit install at entry date not environmental display board



Fig 2: Emissions escaping from suction hood



Fig 3: Spilled APCD dust outside storage area



Fig 4: Scrap stored onside without impervious base



Fig 5: No previously generated APCD dust



Fig 6: Unpaved vehicular movement area

2.1.5. M/s MR Alloys

Address	GT Road, Sirhind side, Mandi Gobindgarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/13288342 valid upto 31.3.2024 • Consent under Air act: CTOA/Varied/FGS/2020/13279911 valid upto 31.3.2024 • Authorization under HOWM Rules, 2016: HWM/renew/FGS/202013699144 valid upto 31.3.2024
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is directly poured into the chimney type mould wherein the molten is raised up from the bottom of the ingot moulds. The ingots are removed after some

	time and quenched with water.
Observations:	1. The unit was operational during the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated 3. Metal scrap of huge motor parts, automobile parts were found stored inside the premises of the industry and same were being segregated/sorted without impervious base on ground 4. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. During inspection Induction furnace was found operational. 7. Impervious base is not provided by the unit and this lead to dust emissions due to vehicle movement. 8. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 9. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should obtain CTO under Air act and Water Act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Metal scrap (heavy motors)



Fig-3: Bottom pouring mechanism to form ingots

2.1.6. M/s K.L Alloys

Address	GT Road, Srihind side, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/10174509 valid upto 30.9.2023 • Consent under Air act: CTOA/Varied/FGS/2019/10174486 valid upto 30.9.2023 • Authorization under HOWM Rules, 2016: HWM/FGS/2016/3651691 valid upto 19.2.2021
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is directly poured into the chimney type mould wherein the molten is raised up from the bottom of the ingot moulds. The ingots are removed after some time and quenched with water. The unit also has concast machine, wherin some molten metal is transferred to concast machine to produce billets.
Observations:	1. The unit was operational during the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated 3. Impervious base is not provided by the unit and this lead to dust

	emissions due to vehicle movement 4. Emissions while pouring molten metal into concast machine were observed. 5. The process water used for quenching the hot ingots and billets is recirculated for further use. The water is stored in water tanks with sprinkling aeration system. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter house 7. Ground water is being used for cooling of Copper coils in furnace and ingots. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should obtain CTO under Air act and Water act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 4. The unit should provide impervious base in metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Impervious base not provided



Fig-3: Compression machine



Fig-4: Emissions from concast machine



Fig-5: Recirculation of process waste water



Fig-6; Uncovered APCD residue

2.1.7. M/s Jagat Metals Pvt. Ltd.

Address of the industry	Village- Ambey majra, Near 220 KV Power house Mandi Gobindgarh, Punjab-147301

Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/12319509 valid upto 31.12.2020 • Consent under Air act: CTOA/Varied/FGS/2020/12318904 valid till 31.12.2020 • Authorization under H&OW (M&TM) Rules, 2008 HWM/renew/FGS/2021/14511994 valid till 30.09.2025
Type of Industry	Integrated unit consisting of Induction Furnace and Rolling mill
Process Description:	Heterogeneous Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller) and fed to Induction furnace (capacity: 08 Tons per heat) for melting. Molten metal is taken out from the furnace crucible into ladle and sent to Continuous casting machines (CCM) which forms ingots/billets. The ingots/billets from CCM are directly sent to hot rolling section when they are red hot for making rounds/flats etc. Water is used for cooling of copper coils from induction furnace and during hot rolling. The water used is being cooled down and reused. The loss of water due to evaporation is being makeup with ground water.
Observations:	1. Display Board to provide Environmental data was found installed. However, not updated. 2. Metal scrap (Heterogeneous comprising of automobile body scrap, metal sheds, cycles, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, empty paint cans etc.) found stored inside the premises of the industry and same were being segregated/sorted. 3. Induction furnace found operating during inspection, proper suction has also been observed. However, continuous casting machine was found non-operational. 4. APCD comprising of Cyclone separator and Bag filters have been installed for removal of particulates. No proper collection arrangement for APCD dust has been made at Cyclone separators leading to spillage of the same on ground. 5. Brick walls have been constructed around Bag filter area to control the spillage of dust. Dust is collected on impervious base below bag filters and manually packed into bags with Hazardous waste marking. 6. Bags containing APCD dust are stored into specified area, However, APCD dust was observed to spilled in large amount outside storage area. 7. Unit has authorization only for generation, collection storage and disposal of APCD dust under H&OW (M&TM) Rules, 2008. As per the said authorization HW needs to be disposed of in CHWTSDF. However, the same is being sent to M/s Laxmi Industries, Meerut for recovery of Zinc from APCD dust. 8. Unit is not maintaining Form-3 properly (maintaining Form-3 on weekly basis), during inspection (on 23.02.2020) form-3 was found

	updated till 31.01.2020. 9. It was observed that used oil from D.G set (capacity 82.5 KVA), dismantling of automobile scrap (i.e. shockers, motors etc.) is also being generated. However, unit does not have any authorization for same. Unit has also not maintained any record of the same. 10. Large amount of segregated waste material found stored inside the unit premises. 11. Unit is utilizing groundwater for cooling of induction furnace coil, hot rolling mills. However, unit does not have permission from CGWA for extraction of the same. Unit has also not installed flow meter to quantify daily consumption of ground water. 12. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should daily update Environmental data display Board. 2. The unit should provide impervious base in the metal handling area. 3. The unit should properly collect APCD dust in HDPE bags and ensure no spillage. 4. The unit should maintain daily record of Hazardous waste (APCD dust and used oil) generation in Form-3 of HOWM Rules, 2016 and SoP register for APCD. 5. The unit should obtain authorization for disposal of APCD dust through utilizer and generation and handling of Used oil. 6. The unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same. 7. The unit should provide PPEs to all workers. 8. To impose financial penalty on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection

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2.1.8. M/s Rudra Alloy

Address of the industry	Village- Ambey Majra, GT Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2018/7597205 is valid upto 30.09.2022 • Consent under Air act: CTOA/Fresh/FGS/2020/14106731 valid upto 31.3.2021. • Authorization under HW (M,H &TM) Rules, 2008: HWM/FGS/2016/4540327 is valid till 30.06.2021
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Sponge iron is also added to furnace to quality control Molten metal is taken out from the furnace crucible into ladle and poured into mould to form ingots.
Observations:	1. The unit found operational during inspection. 2. Environmental data display board has been installed, same found damaged. Display Board has also not been updated. 3. Heterogeneous scrap including vehicular scrap found lying inside unit premises on ground (without impervious base). Dismantling and shorting of the waste was also being carrying out without taking proper measures leading to spillage of oils. 4. Unit has 02 Induction furnaces of capacity 4 Ton/heat and 05 Ton/heat. 5. Sponge iron is being used to control the characteristics of the final product. 6. Side suction hoods have been installed at both of the induction furnaces, however, improper suction was observed leading to creation of highly polluted workzone and escape of emissions into the environment. 7. APCD comprising of spark arrestor and Bag filters have been installed. Dust from the spark arrestor found directly falling on the ground (without impervious base) and dust from Bag filters found scattered all around the APCD. 8. APCD dust found packed into bags and stored into designated area. 9. Groundwater is being extracted for cooling of ingots and furnace coil. However, unit does not have permission for extraction of groundwater from CGWA. Further, no meter has been installed to quantify the consumption of ground water. 10. Unit has authorization under HW (M&TM) Rules, 2008 for generation, collection, storage and transportation of APCD dust only. 11. Unit has installed a D.G set, empty damaged used oil barrels found

	stored inside unit. A tank containing used oil removed from dismantling of shockers, motor parts has been found inside the unit, traces of spillage of oil also observed near the storage tank. 12. Unit has not been authorised for handling and management of used oil/used oil barrels. Traces of spillage of oil has also been observed. Unit has not maintained any record of used oil generation and its management. 13. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only fortnightly record has been maintained 14. Unit has not maintained log book for electricity consumption by APCD. 15. No workers found with Personal Protection Equipment's.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should provide impervious base on the metal handling and storage area. 4. The unit should obtain authorization for handling of used oil as per HOWM Rules, 2016. 5. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 6. Unit should properly collect the APCD dust with minimum manual handling. 7. The unit should properly maintain record sof Hazardous waste as per HOWM Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1: Damaged Display Board without updated data



Fig 2: Escape of emissions from suction hood



Fig 3: APCD dust collection on ground



Fig 4: Used oil barrels stored



Fig 5: Used oil collection tank



Fig 6: Hazardous waste storage shed

2.1.9. M/s Samana Concast

Address of the industry	Amloah Road Village- Tooran, Mandi Gobindgarh, Amloh ,Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2018/7840527 is valid upto 30.09.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/13834822 valid upto 30.09.2022 • Authorization under HOWM Rules, 2008: HWM/renew/FGS/2020/13121323 valid upto 30.09.2024
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace (capacity: 06 Tons per heat) for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by furnace oil) and poured into mould to form ingots/castings.
Observations:	1. Unit found operational during inspection. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of car/scooter body scrap, metal sheds, cycles, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, empty paint cans etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base leading to spillage of used oils from Shockers, etc. on ground. 4. Side suction hood was found away from the furnace during operation of the furnace leading to escape of emissions into the environment. 5. Due to non-operation of suction whole work zone was filled with emissions from the Furnace. 6. APCD dust was being collected in cement bags without any markings. Separate area has been designated for storage of Hazardous waste. APCD dust found spilled outside the designated area on ground. 7. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. However, Copy 1 (White copy) of the manifest which should be sent to SPCB are not being sent. 8. Unit has 01 D.G set of capacity 82.5 KVA. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 9. Unit has made agreement with M/s BRS chemicals for disposal

	of used oil. 10. Daily record for Hazardous waste generation (APCD dust), is being maintained in the Form-3 of HOWM Rules, 2016. 11. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water and flow meter has also been installed. However, installed flowmeter found damaged and no records have been maintained to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 12. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should not remove side suction hood from mouth of crucible during operation and ensure adequate suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in the metal handling area. 4. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should prevent spillage of oil on ground. 7. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1: Not updated display Board



Fig 2: Suction hood away from furnace



Fig 3: Motor scrap



Fig 4: HW storage shed and spillage of APCD dust



Fig 5: Bags containing APCD dust without any markings



Fig 6: Water meter installed at groundwater extraction point

2.1.10.M/s Fortune Metals Limited

Address of the industry	Talwar Road, Adj. PSEB Grid, Amloh, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/990137 valid till 31.03.2024 • Consent under Air act CTOA/varied/FGS/2019/9900742 valid upto 31.03.2020 • Authorization under HOWM Rules, 2016: HWM/FGS/2016/3743288 valid upto 30.6.2020
Type of Industry	Induction Furnace + Rolling Mill
Process Description:	The unit directly imports the scrap from foreign/local trader and manufactures both concast billets and TMT bars. This is an integrated plant with 01 induction furnace fully automated. The scrap is magnetically lifted and loaded in to the furnace. The molten metal in the crucible is directly poured into electro billet concast machine which is operated automatically. The hot billets are quenched with water for production of billets and these billets without quenching are sent directly to rolling machine for production of TMT bars. Pre-heating furnace is not used during the process as the hot billets from concast machine are directly sent to rolling machine.
Observations:	1. Unit is operational during the visit and APCD is also operational. 2. The unit is integrated plant with 01 Induction furnace and 01 electric billet concast machine which are auto operated. 3. Display board was installed, however it was not updated. 4. Emissions were observed during melting process and it was evident that the side suction of induction furnace is not adequate. 5. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 6. The generated APCD residue is collected in normal bags and stored in hazardous waste storage room. However, it was observed that HDPE bags are not being used for storage of hazardous waste. 7. Four cooling towers are installed and operational in the unit. Of which 03 cooling towers are for induction furnace and concast machine and 01 cooling towers is for rolling mill. 8. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be

	stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated


Fig-2: Scrap loading


Fig-3: Electro concast billet machine


Fig-4: Emissions due to Inadequate suction



Fig-5: Hazardous waste storage room



Fig-6: APCD

2.1.11. M/s Bansal Alloys, Unit-II

Address	GT Road, Sirhind side, Mandi Gobindgarh Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/9884556 valid upto 31.3.2024 • Consent under Air act CTOA/Renewal/FGS/2020/12635944 valid upto 31.03.2024 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/13195461 valid upto 31.03.2024 • DGFT License: IEC number 3090001462; Date of issue: 20.08.1990
Type of Industry	Induction Furnace + Importer
Process Description:	Raw material such as scrap and sponge iron is melted in the furnace maintained at 1600^{o}C for 2 hrs. The molten metal is poured into the pencil ingot to produce ingots. The slag generated during melting process is removed timely and disposed to landfill. The ingots are air cooled for 3-4 hrs, whereas the hot ingots with special alloy content are preserved underground for 6-7 days to prevent cracking by contact with air. In addition, rollers used in rolling mills are manufactured by pouring the molten metal into specially designed moulds. After cooling for about 1-2 days, the rollers are scraped with machines for fineness. The extra mill scale and metal scrap are again loaded to furnace.
Observations:	1. Unit has 02 furnaces and one furnace is operational during the visit and APCD is also found operational. 2. Display board has been installed. 3. Hazardous waste information provided at the outside of the industry was found to be partially updated. 4. Different types of scrap like bore well parts, machinery parts, vehicle silencers and scrap obtained from finishing of rollers are the raw materials. 5. Record/log book for water consumption is not maintained. Mostly recycled water is used.

	6. Blue coloured scrap material was found and informed that the scrap contains significant amount of Manganese. 7. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 8. Waste oil was spilled on the ground was observed. There is no proper storage of waste lubricant/ oil. 9. Cyclone Separator followed by 02 bag filters are installed as APCD. 10. APCD dust found spilled outside the designated area on ground which is later shifted into bags for disposal to M/s Madhav Alloys FOR Zinc recovery. 11. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in the metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should prevent spillage of oil on ground. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit

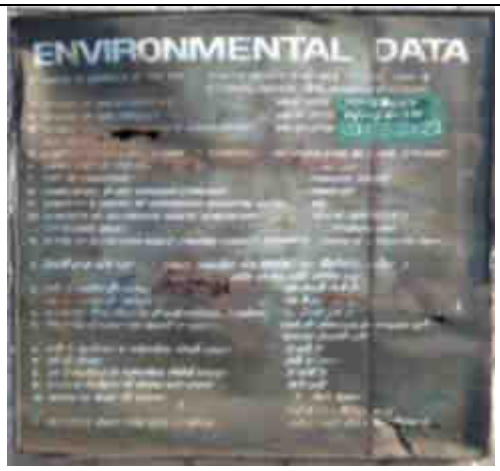


Fig-1: Display Board not updated



Fig-2: Partially updated HW information board



Fig-3: Metal Scrap



Fig-4: Scrap containing ‘Mn’



Fig-5: Metal Compression Machine



Fig-6: Moulds of Alloy Steel Ingots



Fig-7: Preparation for pouring molten metal



Fig-8: Spillage of waste oil



Fig-9: Collection of APCD dust



Fig-10: Preparation of rollers

2.1.12. M/s Punjab Steel Forging & Agro Industries (Unit I & II)

Address	G.T. road, Khanna Side, Mandi Gobingarh, Punjab-147301
Consent and Authorization details (Unit II)	• Consent under Water act CTOW/Varied/FGS/2019/11578615 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied /FGS/2019/11578535 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/11578657 valid upto 30.09.2024
Consent and Authorization details (Unit III)	• Consent under Water act CTOW/ Varied/FGS/2019/9108474 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied/FGS/2019/9108268 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9108559 valid upto 30.09.2023
Type of Industry	Induction Furnace with Concast plant + Rolling
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by

	Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and then placed on continuous casting machine further taken to form billets and sheets in rolling mill.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but not completely updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, Shockers, scrap, paint buckets, gas cylinder, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 4. Annual return is filed only for APCD dust and not for used oil. 5. Sponge iron is used for maintaining quality of final product (MS billets & sheets). 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection Induction furnace was found operational. Side suction hood working and APCD found operational but it was observed that because of high wind interference in the work zone few emission escape and released into atmosphere. 8. APCD dust was being collected in sieved plastic bags with weight markings and stored in separate designated room. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 10. Also APCD dust found spilled outside the designated area on ground. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure operation of Induction furnace only after operation of APCD and proper suction at side suction hood. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area.

	5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Induction Furnace in operation



Fig. – 3: Metal scrap storage area



Fig. – 4: Continuous casting machine



Fig. – 5: Hazardous Waste storage room



Fig. – 6: Plastic bags filled with hazardous waste



Fig. – 7: Bag filters APCD dust collection area



Fig. – 8: Ground water extraction pump

2.1.13. M/s Varun Steel Castings Pvt. Ltd

Address	Village Mugal Majra, Mandi Gobingarh, Amloh, Fatehgarh Sahib-147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10822894 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied /FGS/2019/10822873 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/12030344 valid upto 30.09.2023

Type of Industry	Induction Furnace (02 Nos.)
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and after casting MS ingots prepared.
Observations:	1. An old rusted display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, mesh, gates, display boards, old pipes, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. No records of the used oil generated from D.G set etc. have been maintained. Annual return is filed only for APCD dust and not for used oil. 4. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. During inspection Induction furnace was found not-operational. It was observed that ingots prepared are hot, and then plant representative informed that they operate the furnace during night time because of subsidised electricity at night hours. 7. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 8. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 9. Also APCD dust found spilled around the ground of hazardous waste storage room. 10. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 11. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. Unit has obtained consent for modernization of unit. Closed casting machine area is under development. Unit is planned for integrated rolling mill in near future.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of

	hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Induction Furnace Workzone



Fig. – 3: Bag filter dust collection area (filled bags)



Fig. – 4: Bag Filters (APCD) Area



Fig. – 5: Hazardous Waste Storage Room



Fig. – 6: Dust spilled inside HW Storage

	room

2.1.14. M/s Vimal Alloys Pvt. Ltd.

Address	Village Sounti, Amloh, Fatehgarh Sahib, Punjab-147203
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2017/5495370 valid upto 31.03.2021 • Consent under Air act CTOA/ Varied /FGS/2017/5487197 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5496606 valid upto 31.03.2021
Type of Industry	Induction Furnace (03) Ladle Refining Furnace (01) Argon Oxygen Decarburizing (AOD) (01) Annealing Furnace (04)
Process Description:	Metal scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions) and charged into the crucible of Induction furnace along with addition of Ferro alloys for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and into sand moulds of rolls and casting. Sometimes poured into mould to get ingots. Further, heat treatment given in annealing furnace which is furnace oil fired.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but not updated. 2. Unit was not in operation at the time of inspection. 3. Metal scrap (Heterogeneous comprising of machine parts, shockers, scrap, paint buckets, gas cylinder, etc.) found stored inside the premises of the industry and same were being segregated/sorted and proper base is provided for storage. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Annual return is filed only for APCD dust and not for used oil. 6. Ferro alloys are used for maintaining quality of final product. 7. Side suction of hood is provided with two fans. 8. LRF and AOD are operational only for manufacturing of high end products on demand of special work order. 9. Twin cyclone followed by bag filter is provided as APCD for furnace. Dust collector followed by bag filters is provided for LRF and AOD. 10. Ground water is being used for cooling of furnace, LRF and AOD. Submersible has been installed for extraction of ground water. Water for

	cooling purpose is collected in tank and through chilling system being re-circulated and re-used for cooling purpose. No discharge of water outside. 11. APCD dust was being collected in sieved plastic bags without any marking and stored in separate designated room. Hazardous waste storage area was not marked. 12. APCD dust is collected directly from the mouth of bag filter but but it was observed that hazardous waste is spilled around APCB area and earlier it was manually pouring into bags after collecting from ground. 13. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 14. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Induction furnace with dual fan side suction



Fig. – 3: Argon Oxygen Decarburizing (AOD)



Fig. – 4: AOD with top hood suction



Fig. – 5: Bag filters (APCD) area



Fig. – 6: Stack of APCD



Fig. – 7: Bag filter APCD dust collection area



Fig. – 8: Hazardous waste storage room

2.1.15. M/s Ganga Casting

Address of the industry	Village Sounti, Amloh, Mandi Gobingarh, Fatehgarh Sahib-147203
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10068663 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11208614 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Renewal/FGS/2020/12727588 valid upto 30.09.2023
Type of Industry	Induction Furnace (01 No.)
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and after casting MS ingots prepared.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, mesh, gates, gas cylinders, old pipes, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. However, some areas were provided with inter locking tiles. 3. No records of the used oil generated from D.G set etc. have been maintained. However, numbers of drums containing oil were found in the premises. 4. Annual return is filed only for APCD dust and not for used oil. 5. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection induction furnace was operational and APCD is also working. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without marking. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. Also APCD dust found spilled around the ground of hazardous waste storage room.

	11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal scrap handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. **15.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Metal Scrap Storage Area



Fig. – 3: Induction Furnace in Operation



Fig. – 4: Induction Furnace Workzone



Fig. – 5: Bag Filters provided as APCD



Fig. – 6: Spark Arrestor before Bag Filters



Fig. – 7: Hazardous Waste Storage Room



Fig. – 8: Plastic bags filled with Hazardous Waste



Fig. – 9: Bag filters collection hopper area



Fig. – 10: Discarded oil drums stored near D.G. Set

2.1.16. M/s J S Khalsa Steel Pvt Ltd.

Address	Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10652088 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied/FGS/2019/10651925 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/10652319 valid upto 31.03.2023
Type of Industry	Induction Furnace (01 No.)
Process Description:	Mixed metal scrap are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and after casting MS ingots prepared.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. However, some areas were provided with inter locking tiles. 3. During inspection induction furnace was operational and work zone area of induction furnace was observed highly polluted as suction provided from side suction hood was not proper. In fact, it was observed by the team that the APCD has been started after noticing the visit of joint inspection team. 4. No records of the used oil generated from D.G set etc. Have been maintained. However, numbers of drums containing oil were found in the premises. 5. Annual return is filed only for APCD dust and not for used oil.

	6. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without marking and in haphazard manner. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. Also APCD dust found spilled around the ground of hazardous waste storage room. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. To the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes

	mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1: Environmental Data Display Board



Fig 2: Smoke in workzone



Fig 3 Side Suction hood on furnace



Fig 4 Polluted work zone



Fig 5 APCD dust collection



Fig 6 APCD Area

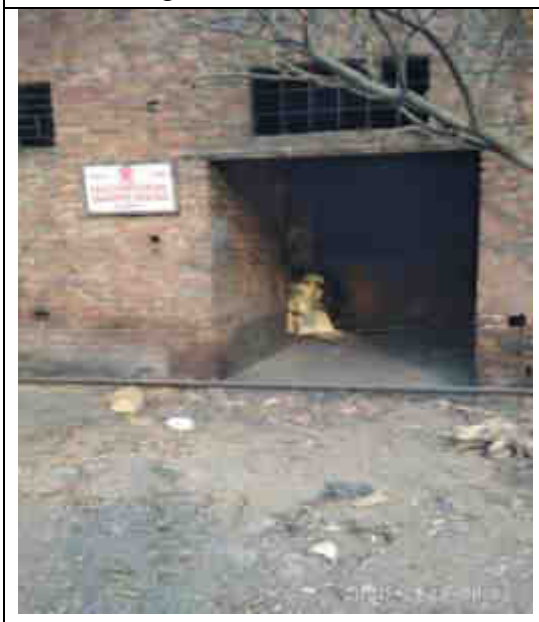


Fig 7 Hazardous waste storage room



Fig 8 APCD dust stored in sieved platic bags

2.1.17.M/s Modi Concast

Address	Village Kumbh, Amloh Road, Mandi Gobingarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/7877612 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2020/14088014 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/13821166 valid upto 30.09.2025
Type of Industry	Induction Furnace (01 No.)
Process	Mixed metal scrap (Heterogeneous i.e. car scrap, paint buckets, gates, mesh, etc.) are pre-processed (manual sorting/segregation, cutting of large chunks of

Description:	scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and after casting MS ingots prepared.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection induction furnace was operational and work zone area of induction furnace was observed highly polluted as suction was not proper. 4. No records of the used oil generated from D.G set etc. have been maintained. 5. Annual return is filed only for APCD dust and not for used oil. 6. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without marking and in haphazard manner. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. APCD dust also found spilled around the ground of hazardous waste storage room. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste.

	7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental data Display Board



Fig 2 Workzone view with pollution



Fig 3 Scrap Yard

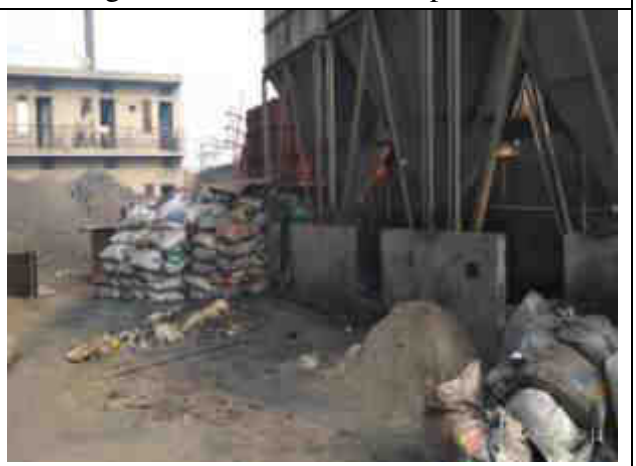


Fig 4 APCD Area(Bag Filter)



Fig 5 Hazardous waste storage room



Fig 6 APCD dust stored in seived plastic bags

2.1.18.M/s Sona Casting Pvt. Ltd.

Address	G.T. Road, Khanna Side, Mandi Gobindgarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2021/14181180 valid upto 30.09.2023 • Consent under Air act CTOA/Varied/FGS/2021/14180800 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/13821166 valid upto 30.09.2025
Type of Industry	Induction Furnace with Concast plant + Rolling
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and then placed on continuous casting machine further taken to form billets and sheets in rolling mill.
Observations:	1. A broken display board to provide Environmental data was installed at the main gate and also not updated. 2. Metal scrap (Heterogeneous comprising of, Machine parts, Shockers, scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. Sponge iron is used for maintaining the quality of finished product. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Various drums of oil were found in the premises and also some oil stored which have been collected from shockers or other machine parts. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground

	water extraction. 7. During inspection Induction furnace was found operational. Side suction hood not working properly and because of that workzone was highly polluted but APCD found operational. 8. APCD dust was being collected in sieved plastic bags without any markings and stored in separate designated room. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 10. Also APCD dust storage room was cleaned and renovated and all pending stock were sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 11. APCD dust was sent using open truck without proper handling. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Old Rusty Environmental Data Display Board at entrance



Fig 2 Polluted Workzone



Fig 3 Bag Filters installed as APCD



Fig 4 APCD Dust Collection area



Fig 5 Hazardous waste storage room



Fig 6 Oil drum found stored



Fig 7 Used oil contaminated site found



Fig 8 Continuous concast machine

2.1.19.M/s Jogindra Casting Pvt.

Address	G.T. Road, Sirhind Side, Mandi Gobindgarh, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2021/14384691 valid upto 30.06.2021 • Consent under Air act CTOA/Fresh/FGS/2021/14383751 valid upto 30.06.2021 • Authorization under HOWM Rules, 2016 HWM/renew/FGS/2021/14803903 valid upto 30.06.2021
Type of Industry	Induction Furnace with Concast plant
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and then placed on continuous casting machine further taken to form billets, TMT bars and flat structures.
Observations:	1. A display board to provide Environmental data was installed inside the gate as a new entry gate was built but display board was not updated. 2. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. No documents provided at the time of inspection. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Various drums of oil were found in the premises. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. APCD dust was being collected in sieved plastic bags without any markings and stored in a shipment container. 8. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from drum beneath which causes the APCD area highly contaminated. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.

	10. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental data Display Board



Fig 2 APCD Dust stored in sieved plastic bags



Fig 3 Scrap Storage Yard



Fig 4 Feeding of scrap in Induction Furnace



Fig 5 APCD Dust collection area



Fig 6 Hazardous waste storage room

2.1.20.M/s Maa Shakti Enterprises

Address	D-89, Focal Point, Mandi Gobindgarh, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2018/7581959 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2018/7581981 valid upto 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/77911820 valid upto 30.09.2022
Type of Industry	Furnace (Metal + Coal)
Process Description:	Metal Scrap and coal mixed together in a furnace and burnt. Coal dust from the furnace is collected separately and molten metal collected in moulds for casting. Smoke from the furnaces releases through a stack provided after water scrubbing.
Observations:	1. A display board to provide Environmental data was installed at entry gate but not updated. 2. Unit was not operational at the time of inspection. 3. No documents provided at the time of inspection. 4. No records of ash residue maintained. 5. No proper storage of ash residue.
Recommendations:	1. The unit should daily update Environmental data display Board. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016.

	3. To build a designated storage room for ash residue and store in environmentally safe manner before disposal. 4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board

2.1.21.M/s Durga Multi Metals (P) Ltd.

Address	Village Chatterpura, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/12868435 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/12868402 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/renew/FGS/2018/7858658 valid upto 30.09.2019
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was observed old, rusted and not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts,

	scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational due to electricity maintenance work, as informed. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. At the time of inspection APCD dust is being collected directly from the mouth of bag filter but the APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated area on ground. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 12. Daily records (Form-3) are being maintained for 15 days generation of hazardous waste.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material,

	product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Old and rusty Environmental Data Display Board



Fig 2 Scrap storage area



Fig 3 Bag filters with spark arrestor



Fig 4 Hazardous waste storage room



Fig 5 APCD dust stored in plastic bags



Fig 6 APCD dust collection area

2.1.22.M/s RD Ispat

Address of the industry	Kumbra Road, Mandi Gobingarh.
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2017/5782770 valid upto 23.01.2019 • Consent under Air act CTOA/Renewal/FGS/2017/5782793 valid upto 23.01.2019 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5783126 valid upto 23.01.2019
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, gas cylinders, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational. Plant representative informed that unit is being operated only in night because of subsidised electricity. 4. No records of the used oil generated from D.G. set etc. have been maintained. A drum near D.G. Set was observed filled with used oil. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of

	ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD is provided with spark arrestor and bag filters. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 7. At the time of inspection APCD dust is being collected from the mouth of bag filter into a drum but the APCD area is completely covered with APCD dust which shows spillage of APCD on the ground which causes the APCD area highly contaminated. 8. APCD dust was being collected in HDPE bags with markings and stored in separate designated room. 9. Also APCD dust found spilled all over the ground inside storage room. 10. Various plastic cements bags were found stored in the premises which looks like filled with ash or APCD dust but records or information for that has not been provided. 11. No documents were shown or presented by the unit at the time of inspection.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines.

	11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Ash Or APCD Dust residue



Fig 3 APCD dust collection area



Fig 4 Hazardous waste storage room



Fig 5 APCD dust stored in HDPE bags



Fig 6 Used oil drums

2.1.23.M/s Rajdhani Casting (P) Ltd.

Address	Village Kumbra, Tehsil Amloh, Mandi Gobingarh, Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/11555321 valid upto 30.9.2023. • Consent under Air act CTOA/Renewal/FGS/2019/11555285 valid upto 30.09.2020 • Authorization under HOWM Rules, 2016 HWM/Renewal/FGS/2019/11555341 valid upto 30.09.2023
Type of Industry	Induction Furnace with Concast Plant
Process Description:	Metal scrap are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into Ladle and sent to Continuous Casting Machine and then billets were made.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. As informed, it is a newly established unit and trial production started since 19.01.2020. 5. It was observed that suction at induction furnace was not good due to which lots of smoke escape into workzone causing air pollution. Black smoke from workzone as well as chimney was observed. 6. Numbers of old oil drums have been found stored in the premises. 7. No records of the used oil generated from D.G set etc. have been maintained. Daily record (in 2-3 days basis) for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016.

	8. Plant representative informed that because of low APCD dust production they collect and store in 2, 3 days. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. APCD dust was being collected in plastic cement bags with markings and stored in separate designated room. The hazardous waste storage room was completely filled and there is no more space for extra bags. Thus, many bags have been found stored nearby APCD area in open. 11. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 12. Also APCD dust found spilled all around the collection area. 13. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. Also provide hazardous waste storage room of proper size. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should maintain the housekeeping properly.

	14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Induction Furnace



Fig 3 Continuous Casting Machine



Fig 4 Bag Filters



Fig 5 APCD dust store in plastic bags



Fig 6 APCD collection area

 Fig 7 Feeding of scrap in induction furnace	 Fig 8 Workzone pollution being released into atmosphere

2.1.24.M/s Shree Ram Multi Metal (P) Ltd.

Address	Village Kumbra, Opp. Truck Stand, Mandi Gobingarh, Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/11958566 valid upto 30/09/2024 • Consent under Air act CTOA/Renewal/FGS/2020/11958532 valid upto 30.09.2024 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/11958665 valid upto 30.09.2024
Type of Industry	Induction Furnace with Concast Plant
Process Description:	Metal scrap are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingot mould and then ingots were made.
Observations:	1. Display Board to provide Environmental data was made by paint on wall at the main gate but it was not updated. Also at many places the paint layers are shredded away. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. It was observed that suction at induction furnace was not good, due to which lots of smoke escape into workzone causing air pollution. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record (weekly basis) for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. APCD dust was being collected in plastic cement bags without markings and stored in separate room. The hazardous waste storage room was open from above and the surrounding wall was made of iron sheet. There is water motor pump observed inside the hazardous waste

	storage room. 7. The floor of HW storage room was made of crushed slag and pervious. 8. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 9. Also APCD dust found spilled all around the collection area as well as storage room. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. It was also observed that many shockers and scraps were stored separately and burnt. Ash residue observed in stored scraps. 12. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to

	improper operation. Also for burning of scrap metal and causing air pollution.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Induction Furnace



Fig 3 Pollution escape from side suction hood



Fig 4 Hazardous waste storage room



Fig 5 APCD dust kept in plastic bags



Fig 6 APCD dust collection area

2.1.25.M/s Behari Lal Ispat (P) Ltd.

Address	Village Salani, Amloh Road, Mandi Gobingarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10690139 valid upto 30/09/2022 • Consent under Air act CTOA/Varied/FGS/2019/10678483 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/10690233 valid upto 30.09.2024
Type of Industry	Induction Furnace Annealing (Heat Treatment) furnace
Process Description:	Metal scrap (Local and Imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into sand mould casting. Further, the products were kept in annealing (heat treatment) furnace for finishing. Fuel used in annealing (heat treatment) furnace is furnace oil.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, mesh & wires, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. Various empty oil drums have been found in the premises. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. APCD dust was being collected in plastic cement bags without markings and stored in separate room. APCD dust was spilled on floor of storage room. 7. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 8. Also APCD dust found spilled all around the collection area as well as storage room. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 11. A new recuperator is under installation at heat treatment furnace.

	12. Plant representative informed that unit is planning to shift over PNG.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation. 16. PPCB should also analyse SOx and NOx in the stack monitoring where Furnace oil/Coal is being used in annealing furnace for heat treatment.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Scrap Storage area



Fig 3 Annealing Furnace



Fig 4 Induction Furnace with side suction hood



Fig 5 Hazardous waste storage room



Fig 6 APCD dust stored in plastic bags



Fig 7 APCD dust collection area



Fig 8 Drums found stored some with used oil

2.1.26. M/s C S Casting Pvt Ltd.

Address of the industry	Village Kumbh, Amloh Road, Mandi Gobingarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act – CTOW/Renewal/FGS/2019/11803869 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2020/11803854 valid upto 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/11803958 valid upto 30.09.2022
Type of Industry	Induction Furnace Annealing (Heat Treatment) furnace
Process Description:	Metal scrap (Local and Imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into sand mould casting. Further, the products were kept in heat treatment furnace for finishing. Fuel used in heat treatment furnace is furnace oil.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, mesh & wires, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. Nickel and alloy scraps purchased locally. 3. During inspection Induction furnace was not operational. Operates during night hours. 4. Various empty oil drums have been found in the premises. 5. No records of the used oil generated from D.G set etc. have been maintained. However, unit provided copy of agreement with BRS lubricants for recycling of DG set used oil. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Daily record (Form -3) of APCD dust generation is being maintained for weekly basis. 7. APCD dust was being collected in plastic cement bags and stored in separate room. APCD dust was spilled on floor of storage room. Hazardous waste storage room was not properly marked. 8. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Ground water is being used for cooling of Copper coils in furnace and

	ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 11. Unit has installed an annealing furnace of capacity about 20 MTD where billets are heat treated at around 850℃ where furnace oil is used as fuel.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. **14.** The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation. 16. PPCB should also analyse SOx and NOx in the stack monitoring where Furnace oil/Coal is being used in annealing furnace for heat treatment.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Stored scrap



Fig 3 APCD dust collection area



Fig 4 Stack attached to APCD



Fig 5 Hazardous waste storage room



Fig 6 APCD dust kept in bags



Fig 7 Furnace oil storage tank



Fig 8 Annealing furnace

2.1.27.M/s Hind Alloys

Address	Village Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10067449 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/11921232 valid upto 30.06.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/7029283 valid upto 30.09.2022
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was observed old, rusted and partially updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational and side suction hood is working properly. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. At the time of inspection APCD dust is being collected directly from the mouth of bag filter but the APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated storage area on ground. Burning traces of solid wastes observed alongside walls and in front of storage area. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Workers were not wearing any Personal Protection Equipment at the time of unit operation.

Recommendations :	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should not burn solid wastes inside the premises. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Scrap storage area



Fig 3 Bag filters with spark arrestor



Fig 4 Induction furnace with side suction hood



Fig 5 Hazardous waste storage room



Fig 6 APCD dust stored in plastic bags

2.1.28.M/s Mittal Ceramics

Address of the industry	Village Kumbh, Mandi Gobingarh, Amloh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/8081892 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2018/8081811 valid upto 30.06.2019 • Authorization under HOWM Rules, 2016 HWM/renew/FGS/2018/8082102 valid upto 30.06.2019
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. Top suction hood was broken and improper suction causing release of pollution into workzone and then into atmosphere. 4. APCD provided is two wet scrubber connected to an old brick chimney which is having leakages and cracks at various places. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. APCD dust was being collected in plastic cement bags and stored in separate designated room. 8. APCD dust removed in form of cake/residue from scrubber liquid tank found stored openly on ground without impervious base causing the APCD area highly contaminated. 9. Also APCD dust found spilled outside the designated area on ground. APCD dust were improperly stored. Bags were not closed and thrown in the room inappropriately.

	10. The hazardous waste storage area was provided under the residential area of labours. It was found that the HW storage room was surrounded by domestic waste water and solid wastes. 11. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should renew consent under Air Act and authorisation under HOWM Rules, 2016. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. Unit should switch to bag filters as the wet scrubbers and stack provided is not efficient for proper removal of emission pollutants. 8. The unit should repair its top hood suction or switch to side suction hood. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 13. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 14. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 15. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 16. The unit should provide PPEs to workers. 17. The unit should maintain the housekeeping properly. 18. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data display Board



Fig 2 Workzone area



Fig 3 Stack attached toAPCD



Fig 4 Induction Furnace with broken top hood



Fig 5 Wet Scrubber



Fig 6 Stack



Fig 7 APCD dust stored in plastic bags



Fig 8 Hazardous waste storage room

2.1.29 M/s PP Casting

Address	Village Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/11557196 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11557137 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9369133 valid upto 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational as it operates during night hours, as infromed. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated area on ground. 9. APCD dust is being sent to zinc recovery units to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. Daily records (Form-3) are being maintained for weekly generation of hazardous waste.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management

	of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Induction furnace



Fig 3 Side suction hood



Fig 4 Hazardous waste storage room



Fig 5 APCD dust stored in plastic bags



Fig 6 Products (MS ingots)

2.1.30 M/s Regal Alloys

Address	Village Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/7838521 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2019/11166982 valid upto 30.09.2020 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/5750096 valid upto 30.09.2024
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated.

	2. Metal scrap (Heterogeneous comprising of wire mesh, gates, scrap, paint container scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational and side hood suction was proper. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated area on ground. 9. APCD dust is being sent to M/s Laxmi Industries, Meerut for utilization to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. Daily records (Form-3) are being maintained for weekly generation of hazardous waste.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material,

	product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection

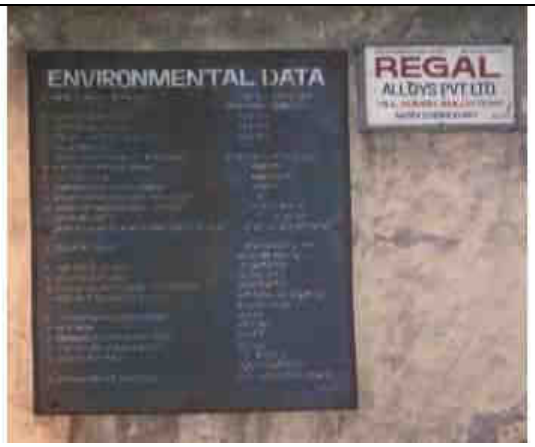


Fig 1 Environmental data Display Board



Fig 2 Induction furnace



Fig 3 scrap stored



Fig 4 Hazardous waste storage room

 Fig 5 APCD dust stored in plastic bags	 Fig 6 Bag filters

2.1.31 M/s Unipearl Alloys

Address	M/s Unipearl Alloys, Village Tooran, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2020/12058586 valid upto 30.09.2024 • Consent under Air act: CTOA/Renewal/FGS/2020/12058192 valid upto 30.09.2024 • Authorization under HOWM Rules, 2016 HWM/Renewal/FGS/2020/12773103 valid upto 30.09.2021
Type of Industry	Induction furnace
Process Description:	Scrap (Locally purchased) are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and poured into casts to forms ingots and castings.
Observations:	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 06 ton/heat and an Annealing furnace (oil fired). 5. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it.

	6. Unit operates for 12 hrs during day time period, during inspection, intial charging was being carried out of the Induction furnace and APCD alongwith suction hood was not operational. Due to which emissions occurring were escaping into the environment. 7. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 8. APCD dust was being collected into bags with proper labelling and markings. 9. Previously generated APCD dust was found packed into bags and stored near Bag filter. Unit has provided separate designated area for storage of HW which has been marked as Hazardous waste storage area. 10. The unit has D.G set, however unit does not have authorization for generation and handling of used oil. Further unit has not maintained any records of the used oil generation and disposal. 11. Unit has not provided safe platform and appropriate port hole for stack monitoring. 12. Furnace oil for Annealing furnace and ladle pre heating was stored in tank. 13. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of ground water. Also daily record of water consumption is not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 14. No workers found wearing any Personal Protection Equipment. 15. The unit has maintained and submitted Manifest (Form-10), Form-4 for 02 year, APCD meter reading record, Stack monitoring report and electricity bill.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should operate APCD and suction with at all time operation of Induction furnace and ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should ensure the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. The unit should prevent spillage of oil on ground. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.

	8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig 1 Display board



Fig 2 Emissions escaping into environment



Fig 3 APCD dust stored near Bag filters



Fig 4 APCD dust stored in HW storage area

2.1.32 M/s Shiva Casting

Address	M/s Shiva Castings Pvt. Ltd., Village Tooran, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal /FGS/2019/9722143 is valid upto 30.09.2023 • Consent under Air act CTOA/Fresh/FGS/2020/14548274 valid upto 15.03.2021

	• Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/11434579 is valid upto 30.09.2024
Type of Industry	Induction furnace
Process Description:	Scrap are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated crucible and poured into casts to form ingots.
Observations:	1. During inspection induction furnace was found non-operational as crucible was being prepared for next heat. 2. Display Board to provide Environmental data was found installed and found partially updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation of used oil and traces of Spillage of oil were observed. 5. Unit has installed 01 Induction furnace of capacity 07 ton/heat. 6. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 7. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 8. Bottom portion of spark arrestor found damaged impervious base on which Dust was being collected. 9. Previously generated APCD dust was found stored at bottom of Bag filters. 10. APCD dust was found spilled all around air pollution control devices 11. APCD dust was being collected into bags with proper labelling and markings and stored into designated area. 12. However, the designated HW storage shed was found improper (temporary arrangement made by providing metal sheets on 04 sides without top coverage and having paces for entry of water), no markings has been observed indicating Hazardous waste storage, Other chemicals and refractory material was also found stored in HW storage shed. . 13. APCD dust found spilled near HW storage area and all around APCD. 14. The unit has not maintained any records of the used oil generation and disposal. 15. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 16. Submersible pump has been installed for extraction of ground water and flow meter has not been installed to quantify the usage of ground water. Unit has not provided NOC from CGWA for ground water

	extraction. 17. The house keeping was found very poor in and around the premises. 18. No workers found wearing any Personal Protection Equipment. 19. Unit has submitted Form-4 in which improper information has been submitted by unit to PPCB. 20. The unit has maintained and submitted Manifest (Form-10), , APCD meter reading record and electricity bill.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 6. The unit should provide impervious base in the metal handling area and prevent spillage of oil on ground. 7. The unit should provide separate HW storage area which should be as per CPCB guidelines. Also the unit should ensure no manual handling and management of hazardous waste. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit

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2.1.33 M/s Punjab Steel

Address	Village Tooran, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2020/13340732 valid upto 31.03.2022 • Consent under Air act CTOA/Varied/FGS/2020/13340349 valid upto

	31.03.2022 • Authorization under HW (MH & TM) Rules, 2008 HWM/FGS/2016/4597614 valid upto 31.03.2021
Type of Industry	Integrated unit (Induction furnace and Rolling mill)
Process Description:	Metal scrap are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and then placed on continuous casting machine to form billets. The red hot billets are passed through Rolling mills to form Bars, Strips etc.
Observations:	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed, however, not updated. 3. Metal scrap (Heterogeneous scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation of used oil and traces of Spillage of oil were observed. 5. Unit has installed 02 Induction furnaces of capacity 20 Ton/Heat and 06 ton/heat. Unit has also have facility of LRF to control the characteristics of molten metal. 6. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it. 7. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 8. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 9. Bottom portion of spark arrestor found without any impervious base on which Dust was being collected and APCD dust found spilled near the bottom portion. 10. Housing of Bag filters found partially open from top leading to escape of large amount of flue gases into environment below the discharge point of stack. 11. APCD dust was being collected into bags without proper labelling and markings. 12. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area. However, no markings has been observed indicating Hazardous waste storage shed. 13. APCD dust found spilled near HW storage area which was found to be ignite and had undergone calcination in open environment. 14. APCD dust also found spilled in the Metal scrap storing area. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been

	maintained. 17. Submersible pump has been installed for extraction of ground water and flow meter has been installed to quantify the usage of ground water. Daily record of water consumption is also being maintained. Unit has not provided NOC from CGWA for ground water extraction. 18. The house keeping was found very poor in and around the premises. 19. No workers found wearing any Personal Protection Equipment. 20. The unit has maintained and submitted Manifest (Form-10), Form-4 for 01 year, APCD meter reading record, Stack monitoring report and electricity bill.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure complete enclosure of Bag house so that all the flue gas is discharged into environment through stack after APCD. 6. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 7. The unit should provide impervious base in the metal handling area. 8. The unit should prevent spillage of oil on ground. 9. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due

	to improper operation.

Photographs taken during the visit



Fig 1: Unfilled display board



Fig 2: Emissions escaping into environment



Fig 3:Furnace oil spilled from storage tank



Fig 4: APCD dust collected into Bags and stored near APCD

2.1.34 M/s Rajdhani Iron Products

Address	Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act – CTOW/Varied/FGS/2018/8795740 valid upto 30.9.2023 • Consent under Air act CTOA/Renewal/FGS/2020/14203447 valid upto 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/renewal/FGS/2019/11557814 is valid upto 30.09.2022
Type of Industry	Induction furnace
Process Description:	Scrap are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre

	heated crucible and poured into casts to form ingots.
Observations:	1. During inspection induction furnace was found non-operational, plant representative informed that unit operated during the night time period. 2. Display Board to provide Environmental data was found not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, wires, machine parts etc.) found stored inside the premises of the industry on the ground without impervious base. 4. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 5. Previously generated APCD dust was found stored at bottom of Bag filters. APCD dust was found spilled all around air pollution control devices. 6. The APCD dust is not regularly removed, it is being done mostly on the fortnight basis. Therefore, Form-3 is also being maintained on the same interval. 7. APCD dust was being collected into bags with proper labelling and markings and stored into designated area and spillage was also observed near the designated area. 8. The APCD dust is being sent to M/s Madhav Alloys Ltd for utilization. However, copy of the manifest is not being submitted to PPCB. 9. Submersible pump has been installed for extraction of ground water and flow meter has not been installed to quantify the usage of ground water. Unit has not provided NOC from CGWA for ground water extraction. 10. The house keeping was found very poor in and around the premises. 11. No workers found wearing any Personal Protection Equipment. 12. The stack and monitoring arrangements have not been observed to be proper as per emission regulation part-III.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in the metal handling area. 3. The unit should regularly remove the hazardous waste and ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016.Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should provide PPEs to workers.

	7. The unit should maintain the housekeeping properly. 8. The unit should proper proper stack monitoring arrangements as per Emission Regulation Part-III 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig 1 Not updated display Board



Fig 2 Scrap stored on ground



Fig 3 Spillage of HW near storage area



Fig 4 Previously generated APCD dust and spillage of same.

2.1.35 M/s Sidheshwar Alloys Pvt. Ltd.

Address	Village Chattarpura, Kumbh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act No. ZP-II/FGS/WPC/2013-18/F-492/V-698 dated 03.06.2013 expired on 30.06.2018 • Consent under Air act: No. ZP-II/FGS/APC/2013-18/F-504/V-714 dated 03.06.2013 expired on 30.06.2018

	• Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2016/4824867 is valid upto 30.06.2021
Type of Industry	Induction furnace
Process Description:	Scrap (Locally purchased) are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and poured into casts to forms ingots and castings.
Observations:	1. The unit was found operational during visit. The unit do not have valid consent to operate under Air and Water Act. 2. Display Board to provide Environmental data was found rusted out and not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 06 ton/heat and an Annealing furnace. 5. Unit had earlier installed wet scrubber as APCD which has been removed from operation and new APCD system comprising of spark arrestor and bag filters has been installed and being operated. Adequate suction was observed at the mouth of crucibles. 6. The base of the spark arrestor was found unpaved and broken on which APCD dust was being collected. Further, spillage and manual handling of the APCD dust was observed near the bag filters. 7. APCD dust was being collected into HDPE bags with proper labelling and markings and stored into designated area. 8. The unit has not maintained any records and returns (Form-3, Form -4 and Form 10) as per HOWM Rules, 2016 9. The unit has D.G set, however unit does not have authorization for generation and handling of used oil. Further unit has not maintained any records of the used oil generation and disposal. 10. Unit has not provided safe platform and appropriate port hole for stack monitoring. 11. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of ground water. Also daily record of water consumption is not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 12. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should obtain consent to operate under Air act and water. 2. The unit should provide a proper display board and regularly update the information. 3. The unit should provide impervious base near the APCD. And should ensure that no manual handling of the APCD dust is being carried out.

	4. The unit should maintain the records of hazardous waste including used oil generated from D.G set as per HOWM, Rules, 2016. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain proper stack monitoring arrangements as per Emission Regulation Part-III 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty and environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig 1 Rusted out and not updated display board



Fig 2 Previous APCD arrangement-Wet scrubber



Fig 3 Unpaved base of Spark arrestor and Spillage of APCD dust



Fig 4 Bottom portion of Bag filters



Fig 5 HW stored in bags



Fig 6 Annealing furnace

2.1.36 M/s K S Alloys

Address	Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Varied//FGS/2019/11389990 is valid upto 31.03.2023 • Consent under Air act CTOA/Varied//FGS/2019/11389950 is valid upto 31.03.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9636303 is valid upto 31.09.2023
Type of Industry	Integrated unit (Induction furnace and Rolling mill)
Process Description:	Scrap (Locally purchased and imported) are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and then placed on continuous casting machine to form billets. The red hot billets are passed through Rolling mills to form Bars, Strips etc.
Observations:	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed but not updated. 3. Metal scrap (Heterogeneous) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 07 Ton/Heat for melting of metal scrap. 5. Small amount of flue gases found to be escaping from suction hood. 6. No workers found wearing any Personal Protection Equipment 7. APCD dust was being collected into bags without proper labelling and markings and found stored near Bag house in open. Further, APCD dust found spilled all over the area near APCD. 8. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area which was found completely full. 9. APCD dust is being sent to M/s Madhav Alloys for utilization, manifest system is being followed. However, white copy of the manifest is not being sent to Punjab Pollution Control Board in compliance of Rule 19 of HOWM Rules, 2016. 10. The unit has submitted, Daily Record (Form 3) Manifest (Form-10), Form-4 for 01 year, APCD meter reading record and electricity bill.. 11. Unit has 02 DG sets, however, unit has not maintained any record of used oil generation in Form-3, neither it has reported any generation in previous 03 years annual return. 12. Submersible pump has been installed for extraction of ground water and no flow meter has been installed to quantify the usage of ground

	water. Daily record of water consumption is also not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 13. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should provide PPEs to workers and ensure usage of the same by workers. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags with packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of all hazardous waste as per HOWM, Rules, 2016. 7. Unit should submit manifest to Punjab Pollution Control Board. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig 1 Display board



Fig 2 Emissions escaping into environment

	
Fig 3 APCD Dust packed in bags without labelling and stored in open	Fig 4 APCD dust spilled

2.1.37 M/s Bhawani Industries

Address	Village Ajalai, Near Focal point, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act: CTOW/Renewal /FGS/2018/7303552 is valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/11385040 is valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2020/11385928 is valid upto 31.03.2024 • Importer Exporter Code (IEC) number: 3002001554
Type of Industry	Integrated unit (Induction furnace and Rolling mill)
Process Description:	Scrap (Locally purchased and imported) are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and then placed on continuous casting machine to form billets. The red hot billets are passed through Rolling mills to form Bars, Strips etc.
Observations:	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed and updated by pasting paper and writing details of validity on it. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation of used oil and traces of Spillage of oil were observed. 5. Unit has installed 02 Induction furnaces of capacity 20 Ton/Heat and 06 ton/heat. Unit has also have facility of LRF to control the

	characteristics of molten metal. 6. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it. 7. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 8. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 9. Bottom portion of spark arrestor found without any impervious base on which Dust was being collected and APCD dust found spilled near the bottom portion. 10. Housing of Bag filters found partially open from top leading to escape of large amount of flue gases into environment below the discharge point of stack. 11. APCD dust was being collected into bags without proper labelling and markings. 12. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area. However, no markings has been observed indicating Hazardous waste storage shed. 13. APCD dust found spilled near HW storage area which was found to be ignite and had undergone calcination in open environment. 14. APCD dust also found spilled in the Metal scrap storing area. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 17. Submersible pump has been installed for extraction of ground water and flow meter has been installed to quantify the usage of ground water. Daily record of water consumption is also being maintained. Unit has not provided NOC from CGWA for ground water extraction. 18. The house keeping was found very poor in and around the premises. 19. No workers found wearing any Personal Protection Equipment. 20. The unit has maintained and submitted Manifest (Form-10), Form-4 for 01 year, APCD meter reading record, Stack monitoring report and electricity bill.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016.

	4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure complete enclosure of Bag house so that all the flue gas is discharged into environment through stack after APCD. 6. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 7. The unit should provide impervious base in the metal handling area. 8. The unit should prevent spillage of oil on ground. 9. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig 1 Display board



Fig 2 Emissions escaping into environment



Fig 3 Furnace oil storage tank



Fig 4 APCD dust collected into Bags

2.1.38 M/s Dashmesh Castings Pvt. Ltd.

Address	Village- Jalalpur, Amloah Road, Mandi Gobingarh, Punjab-147301.
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/11937132 valid till 30.09.2024 • Consent under Air act: CTOA/Varied/FGS/2020/11936554 valid till 30.09.2024 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2016/4343510 is valid till 30.09.2024 • IEC Number-3098003251
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions

	by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (and poured into casts to forms ingots/billets.
Observations:	1. Unit found non-operational during the visit, plant representative informed that plant has been under maintenance for 03 days prior to date of inspection. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Interlocking tiles were observed at the one portion of the unit. 4. Metal scrap (Heterogeneous bars/motor scrap/drums etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious. 5. Dismantling of Shockers/ motor scrap were being carried on ground out leading to spillage of used oil on ground. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. APCD dust was being collected in cement bags without any markings and stored in separate area. 8. Temporary APCD storage area has been made without any marking of the Hazardous waste storage area. 9. Gloves contaminated with APCD dust and used oil found stored in on ground open to sky. 10. Improper records of the APCD dust generation and storage in Form-3 has been maintained. Further, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 12. No workers found wearing any Personal Protection Equipment. 13. Proper Stack monitoring arrangements have not been provided.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust/gloves contaminated with Hazardous waste in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should submit the copy of the manifest to Punjab PCB regularly. 5. The unit should maintain the records of hazardous waste as per HOWM,

	Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection

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<tr><td>Fig 5 Scrap motors stored in open ground</td><td>Fig 6 Drums and HW contaminated gloves stored in ground</td></tr>
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2.1.39 M/s Ved Jyoti Alloys Pvt. Ltd.

Address	Village- Jallapur, Amloh Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/12111646 is valid upto 31.03.2024 • Consent under Air act: CTOA/Varied/FGS/2020/12111632 valid upto 30.09.2024 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2020/12111707 is valid till 30.09.2024 • Importer –Exporter code: 3007013445
Type of Industry	Integrated unit (Induction Furnace +Rolling mill)
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into ladle and billets are formed.
Observations:	1. Unit found non-operational during the visit, plant representative informed that the unit is operated during the night time period. 2. Display Board to provide Environmental data was found installed, however same was found rusted out and not maintained. 3. Plant representative informed that most of the scrap is purchased locally and unit also have IEC no. for importing the scrap. 4. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 5. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area. 6. In the designated HW storage area other waste materials. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. 7. Previously installed wet scrubber found inside the unit premises. Plant representative informed that the same was being dismantled. However, the sludge generated from Scrubber was still found inside the scrubber pit. 8. Form-3 is not being maintained properly. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. Has been maintained. 11. Proper Stack monitoring arrangements (port hole as per emission

	regulation part-III) have not been provided. 12. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should install and properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should immediately dispose the sludge generated from previously generated scrubber. 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig 1 Rusted out display board



Fig 2 Spilled APCD dust



Fig 3 Previously used Scrubber and sludge



Fig 4 APCD dust stored in cement bags without markings



Fig 5 Storage of other waste materials in the HW storage area



Fig 6 Stack without proper monitoring arrangements

2.1.40 M/s Shiva Alloys

Address	Amloh Road, Village-kumbh Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/ Fresh/FGS/2019/10983652 is valid upto 30.09.2023 • Consent under Air act: CTOA/Fresh/FGS/2019/10983633 is valid upto 30.09.2023 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/10983705 is valid upto 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation/cutting of large chunks of scraps into smaller fractions) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into ladle and poured into moulds to make billets.

Observations:	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed and was partially filled. 3. Metal scrap procured was found stored inside the premises of the industry on ground without impervious base. 4. Adequate suction was observed at the mouth of the crucible. 5. Spark Arrestor and Bag filters has been installed for flue gas treatment, Small barrels have been placed at APCD dust discharge points in the APCD to prevent any spillage. 6. APCD dust was being collected in APCD bags with labelles, however, information on the lables were not being filled. 7. Uni has provided a designated area for storage of APCD dust, marking indicating that the hazardous waste is being stored in the said area was also found inplace. 8. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 9. Daily records of the Hazardous waste generation and management is being maintained properly, unit is also maintaining SoP register as prescribed by PSCST. 10. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has not been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 11. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 12. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 13. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should properly update Environmental data display Board. 2. The unit should provide impervious base in metal handling area. 3. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 4. The unit should properly maintain data w.r.t used/waste oil generation from D.G sets and dismantling of motors/vehicular parts. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain the housekeeping properly.

	7. The unit should pave the vehicular movement area inside the unit premises.

Photographs taken during Inspection

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2.1.41 M/s Dasmesh Alloys

Address	Village Kumbh, Amloah Road Mandi Gobindgarh
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/10548820 valid upto 30.09.2024 • Consent under Air act: CTOA/Varied/FGS/2019/10548004 valid upto 30.09.2020 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/11375819 valid upto 30.09.2024
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (and poured into casts to forms ingots.
Observations:	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Interlocking tiles were observed at the one portion of the unit. 4. Metal scrap (Heterogeneous bars/motor scrap/drums etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 5. Dismantling of Shockers/ motor scrap were being carried on ground out leading to spillage of used oil on ground. 6. During inspection emissions found escaping to the environment as high power fan was installed in opposite direction of the suction hood for the labours. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in cement bags without any markings and stored in separate area. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. Daily records in Form-3, Form-4, Form-10, Consent and Authorization details have not been showed. 11. No workers found wearing any Personal Protection Equipment. 12. Proper Stack monitoring arrangements have not been provided.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. Placing of the fan provided at the furnace to labours at appropriate location so that the same do not help the emissions in escaping and increasing the suction of the side hood. 4. The unit should collect the APCD dust/gloves contaminated with Hazardous waste in HDPE bags and should be stored in separate hazardous waste storage

	room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016 and make them available during inspection. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig 1 Display Board without updation



Fig 2 Stack without proper monitoring arrangments





Fig 3 Emissions escaping into the environment	Fig 4 APCD dust stored in improper bags and without any markings.

2.1.42 M/s ANJ Metal recycling Pvt. Ltd.

Address	Village Tooran, Amloh Road Mandi Gobindgarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Fresh/FGS/2019/10850020 is valid upto 30.09.2023 • Consent under Air act: CTOA/Fresh/FGS/2019/10850038 valid till 30.09.2023 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/10937151 is valid upto 30.09.2023 • Importer-Exporter Code (IEC) number- 3004005581
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by using PNG) and placed on continuous casting machines to make billets.
Observations:	1. Unit found operational during the visit. Plant representative informed that unit operated 24X7. 2. Display Board to provide Environmental data was found not updated. 3. Metal scrap (Heterogeneous comprising of paint drums, mesh, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry on paved base. 4. Adequate suction was observed at the mouth of the crucible. 5. Unit has also installed a ladle pre-heating system using PNG. Unit has also installed LRF. 6. Manual handling of the APCD dust was observed, previously generated APCD dust was stored in the designated area which was found completely filled. Recently filled bags of APCD dust were observed near bag filters. 7. APCD dust was being collected in cement bags without any markings. 8. Ground water is being used for cooling of Copper coils in furnace. Submersible has been installed for extraction of ground water. Flowmeter has also been installed. However, no NOC from CGWA has been obtained. 9. Daily records of HW generation has not been shown. 10. APCD dust is being sent to M/s Madhav Alloys pvt. Ltd for utilization, Manifest system is being followed. However, white copy of the manifest is not being submitted to PPCB. 11. No workers found wearing Personal Protection Equipment. 12. Stack was found improper also monitoring arrangements (port hole as per emission regulation part-III) have not been provided.

Recommendations:	1. The unit should properly update Environmental data display Board on regular basis. 2. The unit should collect the APCD dust in HDPE bags and should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 3. The unit should properly maintain the records as per HOWM Rules, 2016 and make them available to every inspecting official. 4. APCD dust shall be regularly sent for utilization/disposal and it should be ensured that the storage area is never full and APCD dust is never stored in open. 5. Manifest copies shall be submitted to PPCB on every transportation of hazardous waste. 6. The unit should obtain NOC from CGWA for extraction of groundwater. 7. Unit should provide proper stack and monitoring arrangements. 8. The unit should provide proper PPEs to workers and ensure that the same is being used. 9. Financial Penalty should be levied on the unit for violating various provisions of the HOWM Rules, 2016

Photographs taken during Inspection



Fig 1 Not updated display Board



Fig 2 HW storage area



Fig 3 APCD dust stored in cement bags without markings



Fig 4 Stack attached to APCD



Fig 5 Paint drums and other material stored



Fig 6 APCD dust stored in open near Bag house

2.1.43 M/s Ramji Concast

Address	Village- Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/ Renewal/FGS/2019/11182883 is valid upto 30.09.2022 • Consent under Air act: CTOA/Renewal/FGS/2019/11182846 is valid upto 30.09.2022 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/11754889 is valid upto 30/09/2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into ladle (pre heated by wood and furnace oil) and poured into moulds to make billets.
Observations:	1. Unit found non-operational during the visit. Plant representative that the unit operated 24X7, however due to some fault in the electrical system same was not operating since 8:00 AM of the day of the visit i.e. 28/02/2020 2. Display Board to provide Environmental data was found installed but not maintained. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 4. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area. 5. Wet scrubber found installed in the unit, but not connected. Plant representative informed that the same was being dismantled. However, sludge generated from scrubber was found stored near the scrubber. 6. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 7. Form-3 is not being maintained properly. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has been installed to quantify the usage of ground water, however, same was found not operational. Unit do not have authorization from CGWA for ground water extraction. 9. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained.

	10. Unit has not provided any information w.r.t hazardous waste generation and its management in the Annual returns submitted to PPCB. 11. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 12. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should immediately dispose of the sludge generated from scrubber 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection





Fig 1 Not updated display Board	Fig 2 Sorting of waste on grounds
	
Fig 3 Sludge from scrubber on ground	Fig 4 APCD dust in cement bags without markings
	
Fig 5 APCD dust collection location at bottom of Bag house	Fig 6 Ground water flow meter

2.1.44 M/s Eden Steel Alloys

Address	Village- Mulanpur, Ambey Majra Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/ Varied/FGS/2019/10496862 is valid upto 30.09.2021 • Consent under Air act: CTOA/Fresh/FGS/2020/14088775 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2018/7620491 is valid upto 30.09.2022
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation/cutting of large chunks of scraps into smaller fractions)

	and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into ladle and poured into moulds to make billets.
Observations:	1. Unit found non-operational during the visit. Plant representative that the unit is operated during the night time period i.e 8:00 P.M to 8:00 AM as electricity is much cheaper during the night time period. 2. The unit don't have valid consent to operate under Air Act. However, unit is operating 3. Display Board to provide Environmental data was found installed, however the same was not maintained. 4. Metal scrap (Heterogeneous) found stored inside the premises of the industry on ground without impervious base. 5. Spart Arrestor and Bag filters has been installed for flue gas treatment, the half base of the spark arrestor is without impervious base, Spillage of APCD dust was found in the area nearby APCD. 6. APCD dust was being collected in HDPE bags with markings, however, information on bags w.r.t category and weights etc were not being filled. 7. APCD dust was being stored in designated area. However, no marking/label was installed at designated storage area indicating the same. 8. APCD dust is being sent to TSDF for disposal. 9. Sludge was found stored inside a pit, plant representative informed that it was earlier using wet scrubber sludge of which is still remaining. 10. Daily records of the Hazardous waste generation (only APCD dust) is being maintained. However, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 11. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has also been installed to quantify the usage of ground water and same is being recorded. Unit do not have authorization from CGWA for ground water extraction. 12. Unit has not provided any information w.r.t generation of used oil in the Annual returns submitted to PPCB. 13. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 14. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should obtain consent under Air Act. 2. The unit should regularly update Environmental data display Board. 3. The unit should provide impervious base in metal handling area. 4. Impervious base shall be provided at the base of APCD and Proper arrangements for collection and storage of hazardous waste should be made so that no spillage occurs. 5. The unit should immediately dispose off the

	6. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should maintain the housekeeping properly. 10. The unit should pave the vehicular movement area inside the unit premises. 11. To impose financial penalty on the unit for non-compliance observed.

Photographs taken during Inspection

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<tr><td>Fig 3 Previously generated Sludge stored in unit premises</td><td>Fig 4 Non-impervious base at bottom of Spark arrestors for collection of APCD dust</td></tr>
</table>

2.1.45 M/s A K Multimetals

Address	A-1, Focal point, Amloh, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2018/7381665 is valid upto 31.03.2023 • Consent under Air act: CTOA/Varied/FGS/2019/10884797 is valid upto 31.03.2021 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/11098100 is valid till 31.03.2022
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible from which poured into moulds to make billets.
Observations:	1. Unit found non-operational during the visit, plant representative informed that unit operated intermittently on the job work basisi and last was operated on 25/02/2020. 2. Display Board to provide Environmental data was found installed but not properly maintained. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 4. APCD dust was being collected in HDPE bags with markings and stored in the designated area. However, no marking/board was installed to indicate storage of Hazardous waste. 5. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Unit informed that in the last 03 months no HW has been sent for utilization/disposal. Copy of last Form-10 was also not provided. 6. Form-3 is not being maintained properly, Records of the used pil generated was also not maintained. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 9. Unpaved vehicular movement area leading to resuspension of dust.

Recommendations:	1. The unit should regularly update Environmental data display Board. 2. The unit should provide impervious base in metal handling area. 3. The unit should ensure collection and storage of HW as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should ensure no spillage of used oil. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty on the unit for non-compliance observed.

Photographs taken during Inspection

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<tr><td>Fig 1 Partially updated display board</td><td>Fig 2 Previously generated HW</td></tr>
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<tr><td>Fig 3 Hazardous waste storage area</td><td>Fig 4 APCD dust collection in open at bottom of APCD</td></tr>
</table>

2.1.46 M/s Shri Chamunda Multimetals Pvt. Ltd.

Address	B-7, Focal Point, Amloh, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/14405887 valid upto 30.09.2023 • Consent under Air act: CTOA/Varied/FGS/2020/14405902 valid upto 30.09.2023 • Authorization under HW (M,H &TM) Rules, 2008: HWM/Fresh/FGS/2020/13002228 valid upto 30/09/2024
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation/cutting of large chunks of scraps into smaller fractions) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into ladle and poured into moulds to make billets.
Observations:	1. Unit found non-operational during the visit. Plant representative that the unit is operated during the night time period i.e 8:00 P.M to 8:00 AM as electricity is much cheaper during the night time period. 2. Display Board to provide Environmental data was found installed, however the same was rusted out, not maintained and was placed behind the plants which were creating hindrance in its easy visibility. Therefore, defying the sole purpose of the environmental display board. 3. Metal scrap (Heterogeneous) found stored inside the premises of the industry on ground without impervious base. 4. Spart Arrestor and Bag filters has been installed for flue gas treatment, Spillage of APCD dust was found in the area nearby APCD and also the slag was stored in open in which APCD dust was also getting mixed. 5. APCD dust was being collected in cement/fertilizer bags without any markings. APCD dust found spilled near the APCD area. 6. Uni has provided a designated area for storage of APCD dust, however, marking indicating that the hazardous waste is being stored in the said area was found completely covered with dust and was not recognizable from distance. 7. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 8. Daily records of the Hazardous waste generation and management is not being maintained properly, the same was not being maintained in the format as per HOWM Rules, 2016. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has not been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 11. Unit has not provided any information w.r.t Annual returns submitted to PPCB.

	12. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 13. Unpaved vehicular movement area leading to resuspension of dust.
Recommendations:	1. The unit should provide a proper Environmental data display Board at a appropriate location and update the same regularly. 2. The unit should provide impervious base in metal handling area. 3. Proper arrangements for collection and storage of hazardous waste should be made so that no spillage occurs. 4. No slag/waste shall be stored near APCD. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig 1 Damaged display board behind plants



Fig 2 Improper stack, sampling arrangements and Storage of HW in open



Fig 3 Slag stored around the APCD



Fig 4 APCD dust stored in improper bags



Fig 5 Heterogenous waste stored on ground without impervious base



Fig 6 Spillage of dust and improper lable outside HW storage area

2.1.47 M/s Dev Bhoomi Casting Pvt. Ltd.

Address	Near Transport Nagar, Mandi Gobindgarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Fresh/FGS/2020/12054571 valid upto 30.09.2024 • Consent under Air act: CTOA/Renewal/FGS/2020/13833311 valid upto 30.09.2023 • Authorization under HW (M,H &TM) Rules, 2008: HWM/renew/FGS/2020/13991579 valid upto 30/09/2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by using PNG) and placed on continuous casting machines to make billets.
Observations:	1. Unit found operational during the visit. Plant representative informed that unit started operation in Dec 2019 2. Display Board to provide Environmental data was found not installed. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry on paved base of RCC to ensure that no spillage leads to contamination. 4. Unit has also installed a ladle pre-heating system using PNG. Unit has also installed LRF. 5. During inspection Induction furnace was found operational, adequate suction was observed during the visit. Bag filters installed are PLC controlled to ensure better efficiency. 6. Previously generated APCD dust was not observed in the unit premise. Only few bags were observed near bag filters. 7. APCD dust was being collected in cement bags without any markings. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. 9. Plant representative informed that the responsible person to provide information and clearance related information was not available in the unit, therefore, documentations were not verified. 10. All the workers found wearing Personal Protection Equipment properly. 11. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 12. Interlocking tiles were installed in the vehicular movement area.
Recommendations:	1. The unit should install and properly update Environmental data display Board regularly. 2. The unit should make arrangements that the necessary documentations shall be made available to the visiting officials at all the times.

	3. The unit should collect the APCD dust in HDPE bags and should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste.

Photographs taken during Inspection

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<tr><td>Fig 3 Ground water extraction meter</td><td>Fig 4 Dedicated Hazardous waste storage area</td></tr>
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Fig 5 Hazardous waste collected in drums to prevent spillage	Fig 6 Hazardous waste stored in Cement Bags

2.1.48 M/s R. P. Concast

Address	Village- Mughal Majra Peer Gajju Shah Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act: CTOW/Fresh/FGS/2019/9754105 valid upto 30.09.2023 • Consent under Air act: CTOA/Renewal/FGS/2019/11405289 valid till 30.09.2023 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2019/97566433 is valid till 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and fed to Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle (pre heated by wood) and placed into continuous casting machine to form billets.
Observations:	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Interlocking tiles were observed at the entry portion of the unit. 4. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious. 5. Metal scrap is fed into the induction furnace and the same were being pushed mechanically. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. Wood being used for preheating the ladle before pouring of molten metal

	from Furnace Crucible. 8. APCD dust was being collected in cement bags without any markings and stored in separate area. APCD dust found spilled near the APCD. 9. Temporary APCD storage area has been made without any marking of the Hazardous waste storage area. Further the storage area found completely filled. 10. APCD dust found stored outside the designated area and covered with polythene. 11. Improper records of the APCD dust generation and storage in Form-3 has been maintained. Further, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 12. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 13. No workers found wearing any Personal Protection Equipment. 14. Proper Stack monitoring arrangements have not been provided.
Recommendations:	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should submit the copy of the manifest to Punjab PCB regularly. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection

	
Fig 1 Display Board without updated data	Fig 2 Inadequate Sampling arrangements
	
Fig 3 APCD storage area	Fig 4 APCD dust stored outside designated area

2.1.49 M/s RP Multimetals Pvt. Ltd

Address of the industry	Village: Salani, Amloh Road, Mandi Gobindgarh- 147301, Punjab
Consent and Authorization details	• Water Consent CTOW/Varied/FGS/2020/12784993 valid upto 21.12.2021 • Consent under Air act CTOA/Varied/FGS/2020/14324860 valid upto 21.12.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2021/14674711 valid till 30.06.2025
Type of Industry	Induction Furnace with concast plant+ Rolling Mill
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and then placed on continuous casting machine further taken to form billets and then squares, rolls and sheets as final product in integrated rolling mill.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed.

	However, not updated. 3. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry. 4. It was observed that suction hood with two fans was functional and proper at the time of inspection. 5. It was found that dust from spark arrester is being collected in an open plastic container. 6. APCD dust is being stored in sieved plastic cement bags. It was observed that some bags were not properly tied and APCD dust from the bags spilled on the floor. 7. Also, APCD dust spillage was observed on the ground surrounding APCD area. 8. At the time of visit it was observed that APCD dust from bag filters was being collected directly into plastic cement bags. 9. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 10. Oil drums were found stored in the unit premises. 11. Form-3 of HOWM Rules, 2016 was maintained (weekly basis) for APCD dust only. 12. APCD dust is being sent to M/s Laxmi Industries, Meerut and M/s Madhav Alloys Pvt. Ltd., Mandi Gobindgarh for utilization to recover Zinc. 13. Huge quantity of slag was found stored in the unit premises. 14. Form-4 (Annual Return under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016) was provided only for year 2016-17 by the unit. 15. No records of the used oil generated from D.G set etc. have been maintained. 16. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 17. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground.

	6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board without updated data



Fig 2 APCD dust collecting in bags



Fig 3 Drums



Fig 4 Used oil

2.1.50 M/s OASIS Enterprises (P) Ltd.

Address	Talwara Road, Mandi Gobindgarh, Fatehgarh sahib-147301
Consent and Authorization details (Unit – II)	• Consent under Water act CTOW/Varied/FGS/2017/4755162 is valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/14367778 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2021/14738522 valid upto 31.03.2021
Type of Industry	Induction Furnace with concast plant and Rolling Mill
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace

	crucible for melting. Molten metal is taken out from the furnace crucible into pre heated ladle and then placed on continuous casting machine further taken to form billets and then sheets as final product in integrated rolling mill.
Observations:	1. Unit was found operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry and same were being segregated/sorted on ground. 4. Oil drums were found stored in the premises at the time of inspection. 5. The whole APCD area provided with cyclone and bag filters was observed spilled with APCD dust. 6. At the time of inspection APCD dust was being collected in plastic cement bags directly from the mouth of bag filters. However, the team has observed several drums filled with APCD dust. Hence it can be concluded that earlier APCD dust was manually filled in plastic cement bags and then transferred to Hazardous Waste storage room. 7. APCD dust was found stored in plastic cement bags without marking in Hazardous waste storage room. 8. APCD dust was found spilled on the floor of Hazardous Waste storage room and also outside the storage room. It was also observed that storage room was under the Concast Plant. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. It was observed that suction was not proper that leads to fumes/smoke coming out from furnace crucible escaping in the atmosphere. 11. Daily record for Hazardous waste generation is not being maintained properly for APCD dust in the Form-3 of HOWM Rules, 2016. 12. Form-4 (Annual Return under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016) has not been provided by the unit. 13. Ground water is being used for cooling of Copper coils in furnace and ingots. 14. Submersible has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have No Objection Certificate from CGWA for ground water extraction. 15. The house keeping was found poor in and around the premises. 16. Workers were not wearing any Personal Protection Equipment at the time of unit operation.

	17. A container was found in the premises of the unit which is filled with hazardous waste and municipal waste. It can be concluded that unit is collecting and storing both aforesaid wastes in a common container.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should ensure separate collection of municipal waste and hazardous waste in the premises. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Scrap



Fig-3: APCD



Fig-4: Hazardous waste storage area

2.1.51 M/s Hansco Iron & Steel (P) Ltd.

Address of the industry	Village: Jalalpur, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib – 147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/9635883 is valid upto 31.03.2023 • Consent under Air act CTOA/Varied /FGS/2019/9635901 is valid upto 31.03.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/11135169 is valid till 30.09.2024
Type of Industry	Induction Furnace
Process Description:	Metal scrap (Local and Imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and into sand mould casting. Further, the products were kept in heat treatment furnace for finishing. Fuel used in heat treatment furnace is furnace oil.
Observations:	1. Unit was found non-operational at the time of inspection. Plant representative informed that some maintenance work is going on. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, compressed scrap, industrial scrap, etc.) found stored inside the premises of the industry. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust (3 days generation basis) in the Form-3 of HOWM Rules, 2016. 5. APCD dust (Hazardous Waste) is being stored in sieved cement bags with markings. 6. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 7. Furnace oil was being used in heat treatment furnace for further finishing of products. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 9. The records for extraction of water was not maintained. 10. The house keeping was found very poor in and around the

	premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of oil on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board without updated data



Fig 2 Hazardous waste storage area

2.1.52 M/s Bansal Concast

Address of the industry	L/o A.R. Castings (P) Ltd., R.G. Mill Road, Sirhind Side, Mandi Gobindgarh
Consent and Authorization details	• Consent under Water act CTOW/ Fresh /FGS/2018/7839578 valid upto 30.06.2021 • Consent under Air act CTOA/Renewal/FGS/2020/11882765 valid upto 31.12.2020 • Authorization under HOWM Rules, 2016 HWM/renew/FGS/2020/11882836 valid upto 30.06.2021
Type of Industry	Induction Furnace
Process Description:	Scrap are pre-processed (manual sorting/segregation of scraps) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and poured in to the ingot moulds where ingots will be formed.
Observations:	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, rods, windings, Machine parts, industrial scrap, scrap containing smaller fraction of plastic/rubber, etc.) found stored inside the premises of the industry. 4. Plastic which has been segregated from the scrap is stored separately in a heap covering with the tarpaulin cover. 5. Special designated person is segregating the plastic from scrap has been observed. 6. Suction hood over the furnace found operational during operation. However highly dusty and black smoke from the furnace was observed while charging the scrap in to the furnace 7. Bag filter has been available as air pollution control device. 8. The bottom mouth of the bag filter house found directly open to the ground without any collection bag during inspection. 9. APCD dust found spilled and contaminated on the bottom premises of

	the bag filter house. 10. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. 11. There were cement bags filled with APCD dust near the bag filter house arranged in order with a sheet covering over them. These bags were not marked as "Hazardous waste" 12. Hazardous waste storage area was inspected and it was found that room was found contaminated with APCD dust and no bags of APCD dust were found inside, upon enquiring the concerned person informed that APCD dust has disposed off recently 13. The unit has not maintained any records of the used oil generation and disposal. 14. Daily record for Hazardous waste generation was maintained in the Form-3 of HOWM Rules, 2016. 15. Submersible pump has been installed for extraction of ground water. And, flow meter has been installed to quantify the usage of ground water, the reading was not clearly visible. The unit does not have NOC from CGWA for ground water extraction. 16. The records for extraction of water was not maintained. 17. The house keeping was found very poor in and around the premises. 18. No workers found wearing any Personal Protection Equipment. 19. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 20. The consent to operate under Air Act, 1981 of the unit has expired on 30/06/2019. 21. Authorization under HOWM Rules, 2016 expired on 30/09/2019. 22. Form-4 has not provided 23. The unit has maintained and submitted Manifest (Form-10), Stack monitoring report and electricity bill.
Recommendations:	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in to HDPE bags directly attached to the bottom of APCD and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016.

	8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated


Fig-2: Scrap


Fig-3: Heap of plastic segregated


Fig-4: Manual segregation of plastic



Fig-5: Smoky dust from furnace during charging of the scrap



Fig-6: APCD dust spread over ground under the APCD



Fig-7: APCD dust bags



Fig-8: Hazardous waste storage room

2.1.53 M/s Kuber Casting Pvt Ltd

Address of the industry	G.T Road., Mandi Gobindgarh
Consent and Authorization details	• Consent under Water act CTOW/ Renewal /FGS/2018/7835777 valid up to 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2021/13262987 valid up to 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Renew/FGS/2020/13263034 valid upto 30.09.2024
Type of Industry	Induction Furnace
Process Description:	Scrap are pre-processed (manual sorting/segregation of scraps) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and poured in to the ingot moulds where ingots will be formed.

Observations:	1. The unit was operational during visit, however the induction furnace and premises was physically hot indicating the plant has shut down the on the same day of inspection. 2. Display Board to provide Environmental data was found installed and not completely updated. 3. Metal scrap (Heterogeneous comprising of rods, lids, racks, rods, industrial scrap, heavy scrap chunks etc.) found stored inside the premises of the industry. 4. Bag filter has been available as air pollution control device. 5. The bottom mouth of the bag filter house found directly open to the ground without any collection bag. 6. Bags of APCD dust found near the premises of APCD. APCD dust found spilled and contaminated on the bottom premises of the bag filter house, a heap of hazardous material (APCD dust) found available on the ground during the inspection. 7. Hazardous waste storage room has not been inspected because the available plant representative informed that they were new to the plant and they don't know where it was located. 8. The unit has not maintained any records of the used oil generation and disposal. 9. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 10. The unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained. 12. The house keeping was found very poor in and around the premises. 13. The plant was non-operational during inspection however workers were present and no workers found wearing any Personal Protection Equipment. 14. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 15. The plant representative informed that authorized person (who handles the documents) is not present to provide the relevant documents. Therefore any of the documents could not be verified during inspection, however all the documents submitted to PPCB earlier vide letter dated 24/02/2020 16. The unit has maintained and submitted Form-3, Form-4 of 1 year, Manifest (Form-10), Stack monitoring report, APCD meter reading record, electricity bill and Application for NOC from CGWA has been submitted.
Recommendations:	1. The unit should operate with valid CTO & Authorization. 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of

	hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Scrap



Fig-3: Furnace non-operational during inspection



Fig-4: APCD bottom open to the ground



Fig-5: Heap of APCD dust

2.1.54 M/s Gian Casting Pvt Ltd.

Address of the industry	Grain Market, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Varied /FGS/2019/8856442 valid upto 30.09.2023 • Consent under Air act CTOA/ Renewal/FGS/2019/11157377 valid upto 30.09.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/8872405 valid upto 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and then placed on continuous casting machine further taken to form billets.

Observations:	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and partially updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, compressed scrap, industrial scrap, etc.) found stored inside the premises of the industry. 4. Spillage of oil from scrap handling has been observed. 5. Suction hood over the furnace found operational during operation. 6. Bag filter has been available as air pollution control device. 7. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 8. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. 9. The unit has not maintained any records of the used oil generation and disposal. 10. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 11. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for ground water extraction. 12. The records for extraction of water was not maintained. 13. The house keeping was found very poor in and around the premises. 14. No workers found wearing any Personal Protection Equipment. 15. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 16. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4, APCD meter reading record, Stack monitoring report and electricity bill.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of oil on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016.

	7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated


Fig-2: Scrap


Fig-3: Oil spillage on the ground


Fig-4: Suction hood over the furnace



Fig-5: APCD dust contamination



Fig-6: Hazardous waste storage area



Fig-7: Submersible pump

2.1.55 M/s Taksus Steels Pvt Ltd.

Address of the industry	Grain Market, Near 66 KV Sub Station, Mandi Gobindgarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal /FGS/2018/7777686 valid upto 31.09.2022 • Consent under Air act CTOA/ Renewal/FGS/2019/10289333 valid upto 31.09.2023 • Authorization under HOWM Rules, 2016 HWM/Renew/FGS/2020/11938906 valid upto 30.9.2023
Type of Industry	Induction Furnace
Process Description:	Scrap are pre-processed (manual sorting/segregation of scraps) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and poured in to the ingot moulds where ingots will be formed.
Observations:	1. The unit was operational during visit.

	2. Display Board to provide Environmental data was found installed and not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, rods, industrial scrap, etc.) found stored inside the premises of the industry 4. Suction hood over the furnace found operational during operation. 5. Bag filter has been available as air pollution control device. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 7. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. 8. The unit has not maintained any records of the used oil generation and disposal. 9. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016. 10. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained. 12. The house keeping was found very poor in and around the premises. 13. No workers found wearing any Personal Protection Equipment, except 2 persons working near the furnace. 14. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 15. The unit has maintained and submitted Manifest (Form-10), Form-4 and electricity bill.
Recommendations:	1. The unit should operate with valid Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material,

	product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. **13.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit

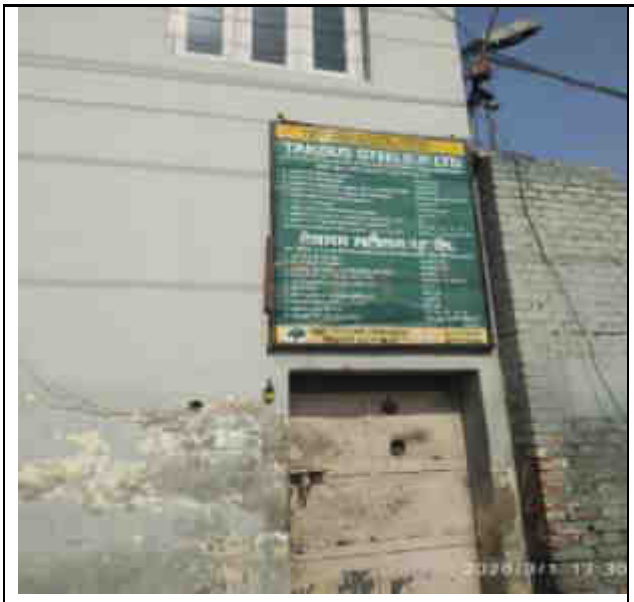


Fig-1: Display Board



Fig-2: Suction hood over the furnace



Fig-3: Scrap



Fig-4: Hazardous waste storage area

2.1.56 M/s Kisko Casting India Ltd.

Address of the industry	Guru Ki NAgri, Bhadla Road, M. Gobindgarh, Amloh
Consent and Authorization details	• Consent to operate under Water act, 1974 CTOW/Renewal/FGS/2020/13651200 valid upto 31.03.2023 • Consent to operate under Air act, 1981 CTOA/Renewal/FGS/2020/13651149 valid upto 31.3.2023 • Authorization under HOWM Rules, 2016 HWM/FGS/2016/4365458 valid upto 30.6.2021.
Type of Industry	Induction Furnace
Process Description:	Scrap are pre-processed (manual sorting/segregation of scraps) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible and poured in to the ingot moulds where ingots will be formed.
Observations:	1. The unit was non-operational during visit. 2. Display Board to provide Environmental data was found installed and updated. 3. Metal scrap (Heterogeneous comprising of compressed scrap, industrial scrap, heavy machine parts etc.) found stored inside the premises of the industry. 4. Bag filter has been available as air pollution control device. 5. Premises of APCD was well maintained without any spillage and contamination of APCD dust 6. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, with packaging and labelling on the bags. 7. The unit has not maintained any records of the used oil generation and disposal. 8. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 9. Submersible pump has been installed for extraction of ground water. And, flow meter has been installed to quantify the usage of ground water. The unit does not have NOC from CGWA for ground water extraction. 10. The records for extraction of water was not maintained. 11. The house keeping was found very poor in and around the premises. 12. Due to plant non-operational condition workers were not present and 2 workers were found wearing helmet 13. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 14. Copy of authorisation under HOWM Rules, 2016 has not been

	provided. 15. Copy of Form-3 has not been provided. 16. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4 for the years 2016-17 and 2017-18, APCD meter reading record, Stack monitoring report and electricity bill. 17. Provided all the necessary documents to be verified directly to the PPCB vide letter dated 24/02/2020.
Recommendations:	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board



Fig-2: Scrap



Fig-3: APCD dust collecting in to the tin.



Fig-4: APCD area maintenance



Fig-5: Hazardous waste storage area

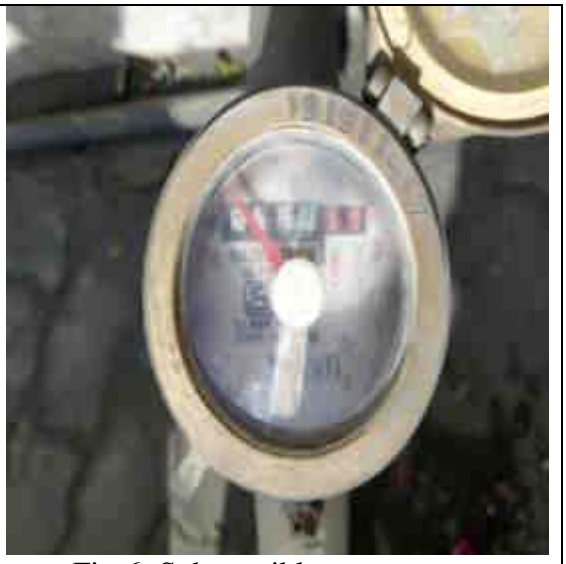


Fig-6: Submersible pump meter

2.1.57 M/s Modern Steels Ltd.

Address of the industry	G.T. Road, Mandi Gobingarh, Fatehgarhsahib-147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Varied/Fatehgarh Sahib/2018/7992323 valid upto 31.03.2023 • Consent under Air act CTOA/ Renewal/Fatehgarh Sahib/2020/11780051 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/Fatehgarh Sahib/2016/4512392 valid upto 31/03/2021 • Importer Exporter Code : 1288002432
Type of Industry	Induction Furnace (non operational) + Electric arc furnace with Concast plant + Rolling mill run by coal gasifier
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions 1. Scrap is charged in to the electric arc furnace where the scrap is melted and the molten material is refined in ladle refining process followed by boiler and vacuum degasification. Molten metal is taken out from the furnace crucible into pre heated ladle, and then placed on continuous casting machine to cast in to billets. 2. (Currently non-operational since September 2019) Scrap is charged into the crucible of Induction furnace for melting. The molten metal casted in to the moulds to form ingots 3. The billets and ingots from both above mentioned processes are then rolled in rolling mill. The furnace in the rolling mill is fired by producer

	gas generated from coal gasification.
Observations:	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and not updated. 3. Electric arc furnace and rolling mill were found operational during the time of visit. 4. Induction furnace was non-operational during visit and it was informed by plant representative that the induction furnace was shut down since September 2019. 5. Metal scrap (Heterogeneous comprising of compressed scrap, industrial scrap, etc.) found stored inside the premises of the industry. 6. 2 Bag filters have been available as air pollution control device for both the furnaces respectively. 7. APCD dust is falling directly from the bottom of the mouth on to the ground which forms a heap, and then bagged manually. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 8. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, with proper packaging and labelling. Along with the APCD dust bags, the worn out bags of the bag filter and used PPE were also found in the hazardous waste storage room. 9. Oil fired boiler found operational which is fuelled by Furnace oil. The exhaust from the boiler has been sent to the stack i.e., directly in to the atmosphere. 10. Rolling mill furnace was fired by the producer gas which is generated by gasification of coal. 11. Ash from the bottom of the 159asifiers was disposed in haphazard manner. 12. The condensed tar of the gas at the outlet of the 159asifiers was collected in the tank, which was uncovered and also the tar was overflowing on to the ground. After inquiring the plant representative told that the tar collected will be disposed off in to the municipal drain. Also the Authorization does not mention about the tar. 13. The emission from the furnace of the rolling mill has been sent to wet scrubber and then to the stack. 14. Sludge from the bottom of the wet scrubber has been collected and stored nearby APCD area. No proper handling and management of sludge which is hazardous in nature. Also the Authorization does not mention about the sludge. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Submersible pump has been installed for extraction of ground water. The records for extraction of water was not maintained.

	17. The house keeping was found very poor in and around the premises of 160asifiers. 18. No workers found wearing any Personal Protection Equipment. 19. The stack were found but not as per EPA standards. 20. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4, Form-3, Importer Exporter code, Stack monitoring report and electricity bill.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should prevent spillage of hazardous waste on ground. 7. The unit should get monitored the stack attached to boiler for emissions after consulting the PPCB. 8. The unit should apply for amendment in authorization for handling and disposal of ash and tar from 160asifiers and sludge from circulation tank of rolling mill after consulting the PPCB. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. To the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Electric arc furnace



Fig 2 Scrap storage area



Fig 3 Bottom of APCD



Fig 4 APCD dust stored in bags



Fig 5 Coal tar from gasification section of Rolling Mill unit



Fig 6 Bottom of wet scrubber in Rolling Mill unit

2.1.58 M/s Jai Narain Casting *l/o* Narindra Casting Pvt. Ltd.,

Address of the industry	B-5 & B-6, Focal Point, Mandi Gobingarh, Amloh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2018/8103161 valid upto 16.06.2020 • Consent under Air act CTOA/Fresh/FGS/2018/8103103 valid upto 30.06.2019 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/8103363 valid upto 30.06.2019 • Importer license: IEC no. AAOFJI215G dated 21.11.2018
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (manual sorting/segregation, cutting of large chunks of scraps into smaller fractions by Gas cutter) and charged into the crucible of Induction furnace for melting. Molten metal is taken out from the furnace crucible into ingots mould and form MS ingots.
Observations:	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, wire, mesh, gates, cylinders, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational. Unit operates during night hours (10 P.M. to 10 A.M.). 4. Top hood provided for suction at induction furnace. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. Wet scrubber was provided as APCD. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 8. APCD dust was being collected in plastic cement bags without marking markings and stored in separate storage room. Hazardous waste storage room was not properly marked and storage bags were tore open and stocked in haphazard manner. 9. At the time of inspection APCD area found contaminated due to hazardous waste spillage over surroundings. 10. Also APCD dust found spilled outside the designated area on ground. 11. APCD dust is being stored in the premises since October 2019. No disposal. 12. Daily records (Form-3) are being maintained for weekly basis

	generation of hazardous waste.
Recommendations:	1. The unit should update Environmental data display board regularly. 2. The unit should renew its Consent under Air Act and Authorisation under HOWM Rules, 2016. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in a proper hazardous waste storage room with gate and marking. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board



Fig 2 Stack

	
Fig 3 HW storage area	Fig 4 APCD dust stored outside designated area

2.1.59. M/s Madhav Alloys Ltd.

Address of the industry	Village Akalgarh, Amloh Bhadson Road, Near Toll Plaza, Tehsil Nabha, District Patiala
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2020/13272319 valid upto 31.03.2021 • Consent under Air act: CTOA/Varied/FGS/2020/1317119 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Renew/FGS/2019/9907914 valid upto 30.09.2023
Type of Industry	Induction Furnace
Process Description:	Scrap (Locally purchased and imported) are pre-processed (mechanical sorting/segregation, cutting of large chunks of scraps into smaller fractions by cutting machine) and charged into the crucible of Induction furnace for melting. Molten metal through ladle poured into casting machine to from MS bars and billets.
Observations:	1. Display Board to provide Environmental data was installed at the main gate. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, wire, mesh, gates, cylinders, etc.) found stored inside the premises of the industry and same were being segregated/sorted in a designated storage yard. 3. During inspection induction furnace was found operational. 4. Fully mounted top hood covering the entire furnace was provided for suction. 5. No emission escape was observed during time of inspection. 6. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of

	ground water. Unit do not have authorization from CGWA for ground water extraction. 8. Bag filters were provided as APCD. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 9. APCD dust was being collected in plastic bags without marking and stored in separate storage room.
Recommendations:	1. The unit should update Environmental data display board regularly. 2. The unit should renew its Consent under Air Act and Authorisation under HOWM Rules, 2016. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should collect the APCD dust in HDPE bags and should be stored in a proper hazardous waste storage room with gate and marking. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should operate with proper stack as per EPA standards. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly.

Photographs taken during inspection



Fig 1 : Environmental Data Display Board



Fig 2 : Induction furnace premise view



Fig 3 : Meta scrap Storage



Fig 4 : Scrap shredding and cutting machine



Fig 5 : Induction Furnace



Fig 6 : Fully mounted Top hood



Fig 7 : Billets casting machine



Fig 8 : APCD dust collection area



Fig 9 : Bag filters



Fig 10 : Stack connected to APCD

2.2 Hot Rolling Mills

The Hot rolling mills utilizes either billets from induction furnaces or re-rollable scrap as raw material which are loaded into Re-heating furnace driven by pulverized coal/ PNG/ Biomass along with combusted air into the furnace maintained at temperature $1200^{O}C$ for heating the same to make it malleable/rollable. The furnace has three zones namely pre-heating zone, heating zone and soaking zone. Along the length of the furnace the temperature gradually increases from $800^{O}C$ in pre-heating zone, $1000^{O}C$ in heating zone and $1200^{O}C$ in soaking zone. The reason is to maintain minimum temperature of billets at $1050^{O}C$ to process for rolling.

The hot bars are removed and subsequently rolled rolling mills to get desired shape and using water for cooling the same. The water contaminated with mill scales is recirculated and the losses due to evaporation are compensated using fresh water. The hot flue gases generated from the furnace are sent through recuperator from where a part of the hot air is used back in the furnace for heat recovery and remaining portion is vented into atmosphere after passing the same through Air Pollution Control Devices (Wet Scrubber). Water has been used as the media to trap the Particulate matter; the sludge generated from wet scrubber is disposed of in TSDF as the same has been classified as hazardous waste.

Committee has inspected 44 nos. of such Hot Rolling mills. The list of such units inspected by the committee is tabulated below

S.No.	Name of Rolling Mill	Date of Inspection
1.	M/s Adarsh Steel Rolling Mills	21.02.2020
2.	M/s Vardhman Adarsh Ispat	22.02.2020
3.	M/s Sri Salasar Steel Structural Pvt. Ltd.	
4.	M/s Lakshmi Steel Rolling Unit	
5.	M/s Madhav Stelco Pvt. Ltd – Unit II	
6.	M/s Aar Kay Industries	
7.	M/s RajshreeUdyog	
8.	M/s Ruby Strips Pvt. Ltd	23.02.2020
9.	M/s Vishal Steel Udyog	24.02.2020
10.	M/s L.D. Rehal Industries	
11.	M/s Citizen Steel Rolling Mill	
12.	M/s Royal Industries	25.02.2020
13.	M/s Royal Ispat Udyog	
14.	M/s Gokal Steel Rolling Mill	
15.	M/s Shakti Steel Rolling Mill	
16.	M/s Shree Sai Ram Steel & Agro	
17.	M/s Sumit Agricultural Industries	26.02.2020
18.	M/s Marshal Ispat Udyog	
19.	M/s Raymond Steel Rolling Mills	
20.	M/s Baldev Singh & Sons	29.02.2020
21.	M/s Punjab Steel Works	

22.	M/s Balaji Alloys	
23.	M/s Raj Shree Ispat (India) Pvt. Ltd.	
24.	M/s Bhartiya Steel	01.03.2020
25.	M/s Doaba Steel	
26.	M/s Friends Industries	
27.	M/s Singla Steel & Allied Industries	
28.	M/s Jandu Steel & Agro Industries	
29.	M/s Dhiman Steel	
30.	M/s Royal Alloys	
31.	M/s Sharda Alloys	
32.	M/s Shree Jee Heavy Metals Industry	
33.	M/s Neelkanth Steel & Agro Industries	
34.	M/s Ashirwad Steel & Agro Industries	
35.	M/s Anuj Steels	
36.	M/s R.G. Steel & Agro Industries	
37.	M/s Jagat Steel Rolling Mills	02.03.2020
38.	M/s Rehal Industrial Corporation	
39.	M/s Sangam Steel Industries	
40.	M/s Malwa Steel Rolling Mills	
41.	M/s M M Steel Rolling Mill	
42.	M/s Malhotra Steels	
43.	M/s Radhika Steel Industries	
44.	M/s Shree Krishna	
45.	M/s Shree Ram Steel Rolling Mills l/o M/s Jai Bharat Steel Rolling Mills	18.03.2020

Inspection reports of the individual Rolling Mills is given below:

2.2.1. M/s Adarsh Steel Rolling Mills

Address of the industry	GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/7700568 Valid till 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2018/7700590 valid till 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/renewal/FGS/2018/7873801 valid till 30.09.2022
Type of Industry	Rolling Mill
Process Description:	The unit procures raw material i.e. re-rollable scrap and fed into heating furnace mechanically through screw pusher for proper heating. The hot material is pushed out of furnace by an ejector and feed into rolling mill stand. Further, the rolled products are air cooled and sized to make desired products.
Observations:	1. Unit is operational during the visit and APCD is also operational. 2. Display board was not updated 3. During feed of pulverized coal, dust was found to be dispersed from the pipes. 4. The process waste water is recirculated for further use. Underground storage tanks have been provided for storing the used water. The domestic sewage is disposed to septic tank. 5. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 6. The APCD residue is not covered properly. 7. It was informed that the generated APCD residue is collected in normal bags and disposed to M/s Ramky Enviro Engineers Ltd. 8. Spillage of waste oil/tar like substance was observed on the ground. 9. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management

	of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should not send its Hazardous waste (i.e. APCD dust) to any other unit other than CTSDF, Nimbua as per authorization and if it intends to send HW to any other unit should apply for amendment in authorization. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should operate with proper stack as per EPA standards. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit

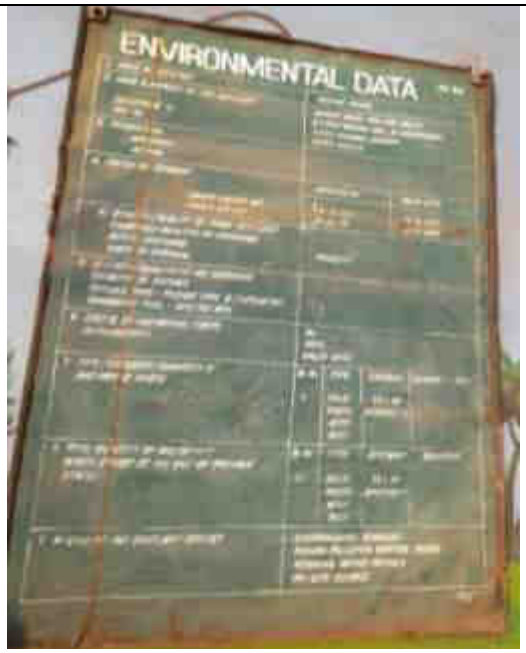


Fig-1: Display Board not updated



Fig-2: Dust of Pulverised coal during feeding



Fig-3: Uncovered APCD residue



Fig-4: Spillage of tar like substance

2.2.2. **M/s Vardhman Adarsh Ispat**

Address of the industry	M/s Vardhman Adarsh Ispat Pvt. Ltd, Village Ambey Majra, Amloh Mandi Gobingarh, Fateh Garh sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/11104643 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11104402 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 Not obtained.
Type of Industry	Rolling Mill (Producer gas through gasification of Coal)
Process Description:	Coal is used for gasification and production of producer gas. The generated producer gas is used as fuel for heating up Ingots/Billets in Reheating furnace. The red hot ingots/billets are taken out from the furnace and send to rollers for giving different shapes and being cooled down by water to obtain desired product (flats/bars/strips) were made.
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was found installed but not updated. 3. Coal is used for gasification for production of producer gas which is subsequently burnt into reheating Furnace. No meters installed to quantify producer gas being generated/consumed. 4. Plant representative informed that the bottom ash from gasification is sent for landfilling, no records has been maintained for the same.

	5. Tar residue also found being formed during burning of producer gas. Plant representative informed that Tar residue is sent with bottom ash from Coal gasification. No records of the tar produced and sent is being maintained. 6. Large amount of dust was observed in vehicle movement and product storage yard, dust was being re-suspended even due to walking. 7. Ground water is being used for cooling of heated metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. No proper method for handling Sludge from water circulation tank has been provided. No information has been provided w.r.t cleaning of disposal of sludge from water circulation tank. 9. Submersible pump has been installed for extraction of ground water. Flow meter installed to quantify the usage of ground water. However, no records have been maintained for daily consumption of ground water. 10. Unit has applied for NOC from CGWA for extraction of ground water on 26.10.2018. 11. Unit has maintained Daily record of raw material consumption and production. 12. Unit has D.G, however unit has not obtained authorization for generation and management of Used oil under HOWM Rules, 2016. 13. Large amount of empty barrels of oils/lubricants found stored inside unit premises. 14. No workers found wearing any Personal Protection Equipment at the time of unit operation. 15. The house keeping was found very poor in and around the premises. 16. Improper stack monitoring arrangement has been made (i.e. without proper sampling platform, safe access to platform, port hole)
Recommendations:	1. The unit should obtain authorization under HOWM Rules, 2016 for used oil generation from D.G set. 2. The unit should provide meter to quantify amount of producer gas being generated/consumed. 3. The unit should maintain records of Coal gasifier Bottom ash and Tar residue generation and disposal. 4. The unit should provide concrete base/paving at vehicular movement area and product storage area. 5. The unit should provide PPEs to workers. 6. The unit should maintain the housekeeping properly. 7. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection:



Fig 1: Entrance



Fig 2: Display Board



Fig 3: Circuit of producer gas from the gasifiucation section



Fig 4: Tar residue generated during the gasication of coal

	
Fig 5: Barrels of used oil	Fig 6: Hazardous waste storage room

2.2.3. **M/s Sri Salasar Steel Structural Pvt. Ltd.**

Address of the industry	Village Ambey Majra, Amloh, Mandi Gobingarh, Fateh Garh sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/7190995 valid upto 31.03.2022 • Consent under Air act CTOA/Renewal/FGS/2018/7191006 valid upto 31.03.2022 • Authorization under HW (M,H&TM) Rules, 2008 HWM/FGS/2016/3720859 valid upto 30.06.2020
Type of Industry	Rolling Mill (Coal + Furnace Oil)
Process Description:	MS billets/Ingots/Bloom/Slabs are cut and fed into Reheating furnace for heating which is fired using pulverised coal and furnace oil. After approx. 2-3 hours of keeping in the furnace the heated metal in red hot condition is taken out from the furnace and send to rollers for giving different shapes and being cooled down by water to obtain desired product (flats/bars/strips) were made.
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was found completely rusted out.

	3. Reheating furnace was found operational, Furnace oil and pulverised coal was being used. Coal dust was found surrounded the whole coal pulverization area. 4. APCD was provided with Gravitational settler and water scrubber but condition of APCD poor. 5. APCD dust from gravitational settler was found collected beneath the settler and also found spilled near the APCD area. 6. APCD dust (Scrubber Sludge) is not being collected properly and laying on ground (without impervious base) for drying. The dust is then manually kept in HDPE bags with markings and sent to Hazardous Waste storage room. 7. No proper marking has been made indicating dedicated Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. No proper method for handling Sludge from water circulation tank has been provided. No information has been provided w.r.t cleaning of disposal of sludge from water circulation tank. 10. Submersible pump has been installed for extraction of ground water, However, no flow meter has been installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 11. Unit has not maintained Form -3, Form-4 under HOWM Rules, 2016, Daily record of raw material consumption and production, APCD log book and water consumption log book. 12. Unit submitted Form-10 (i.e. Manifest) under HOWM Rules, 2016 dated 30.03.2018 through which the unit had transported 0.76 MT of APCD dust to M/s Madhav Alloys Pvt. Ltd. (which is a HW utilising unit). Whereas as per the special condition of the authorization issued to the unit the Hazardous waste generated from the unit have to be disposed off to CTSDF, Nimbua. 13. No workers found wearing any Personal Protection Equipment at the time of unit operation. 14. The house keeping was found very poor in and around the premises. 15. Improper stack monitoring arrangement has been made (i.e. without proper sampling platform, safe access to platform, port hole)
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of

	hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should not send its Hazardous waste (i.e. APCD dust) to any other unit other than CTSDF, Nimbua as per authorization and if it intends to send HW to any other unit should apply for amendment in authorization. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should operate with proper stack as per EPA standards. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during visit

	
Fig-1 Rusted out Display Board	Fig-2 Storage of APCD dust and spillage of same near Gravitational Settler

	
Fig-3 Scrubber Sludge (APCD dust) lying on ground for drying	Fig-4 Groundwater Extraction

2.2.4. **M/s Lakshmi Steel Rolling Unit**

Address of the industry	GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2019/11080356 valid upto 31.3.2021 • Consent under Air act: CTOA/Renewal/FGS/2018/11080231 valid till 31.03.2021 • Authorization under HOWM Rules, 2016: HWM/FGS/2014/1588535 valid upto 30.06.2019
Type of Industry	Rolling Mill (Furnace Oil)
Process Description:	The unit procures raw material which are ingots and billets and fed into heating furnace driven by furnace oil and fed by mechanical pusher for proper heating. The hot material is pushed out of furnace by an ejector and feed into rolling mill stand. Further, the rolled products are air cooled and sized to make desired products.
Observations:	1. Unit is operational during the visit. 2. Display board was not updated 3. The process waste water is re-circulated for further use. Storage tanks have been provided for storing the used water. 4. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 5. It was informed that furnace oil is procured from M/s Reliance Oil. 6. A cyclone separator followed by wet scrubber have been provided as APCD. 7. A dismantled gasifier was found. 8. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying

	the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. **12.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated and



Fig-2: Water storage tank

rusty	
 Fig-3: No PPE to the worker	

2.2.5. **M/s Madhav Stelco Pvt. Ltd – Unit II**

Address of the industry	Unit-II, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act : CTOW/Fresh/FGS/2019/9532701 valid upto 31.3.2024 • Consent under Air act : CTOA/Renewal/FGS/2020/11598730 valid upto 31.3.2021. • Authorization under HOWM Rules, 2016: NOT REQUIRED
Type of Industry	Rolling Mill (PNG Based)
Process Description:	The unit procures mild steel billets as raw material from the local traders and produces structured steel and ankle beams. The billets are preliminarily shaped by cutting and loaded into the furnace which is fired by PNG. PNG is procured from M/s IRM and fed along with combusted air into the furnace maintained at temperature $1200^{O}C$. The furnace has three zones namely pre-heating zone, heating zone and soaking zone. Along the length of the furnace the temperature gradually increases from $800^{O}C$ in pre-heating zone, $1000^{O}C$ in heating zone and $1200^{O}C$ in soaking zone. The reason is to maintain minimum temperature of billets at $1050^{O}C$ to process for rolling. The hot billets are further rolled in series of rolling mills to get desired shape with gradual cooling. The final product is air cooled. The hot flue gases generated from the furnace are sent through recuperator for heat recovery wherein it was contacted with compressed ambient air maintained at $35^{O}C$.

Observations:	1. During the time of visit, the unit was not operational. 2. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 3. Scrap obtained by cutting the finished product is sold to local vendors. 4. The pre-heating furnace was earlier fired by furnace oil. The unit has installed PNG system in December 2019. 5. Three inlet pipelines were given to feed natural gas into furnace system for effective heating. 6. It was informed that multiple underground storage tanks for water have been provided for effective use of water. 7. Rain water harvesting tank was observed and it was informed that this water is also used in rolling mills. 8. Structured Steel and ankle beams are manufactured in various thickness and according rollers are used. 9. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 2. The unit should operate with proper stack as per EPA standards. 3. The unit should provide PPEs to workers. 4. The unit should maintain the housekeeping properly.

Photographs taken during the visit



Fig-1: Scrap obtained from finished product



Fig-2: Pipelines for feeding PNG into furnace



Fig-3: Water storage tanks



Fig-4: Rain water from harvesting tank



Fig-5: Rollers for making Structured Steel

2.2.6. **M/s Aar Kay Industries**

Address	GT Road, Mandi Gobindgarh, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2020/11708899 valid upto 31.3.2024 • Consent under Air act : CTOA/Renewal/FGS/2020/11708552 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016: HWM/FGS/2016/3920808 valid upto 4.5.2021
Type of Industry	Rolling Mill (Gasifier Based)
Process Description:	The unit procures raw material i.e Iron and steel in form of bars from local vendors. The bars are resized by cutting and loaded to furnace driven by Gasifier. Pulverized coal is fed into the gasifier which produces syngas at a high temperature and this syn gas is directly transferred via pipeline to the pre-heating furnace where further combustion of syn gas takes place. The heat produced due to this combustion activity heats the bar/billets. Water traps are provided throughout the pipeline connectivity from gasifier to the furnace for purifying the gas before feeding into the furnace. The hot bars are removed at an interval of 1-2hrs by an ejector and further rolled to make

	desired products.
Observations:	1. Unit is operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. The process waste water is recirculated for further use. Underground storage tanks have been provided for storing the used water. 4. The domestic sewage is disposed to septic tank. 5. The ash after combustion of coal in the gasifier is collected at the bottom. However, it was observed it was not covered properly and there is no proper collection system. 6. Impervious base proved along the path way. 7. Coal tar/tar like residue has been observed at the inlet of furnace. However, such type of residue is not being stored properly by the operator. 8. It was informed that the water requirement in the gasifier is maintained by adding water through buckets. There is no separate pipeline connectivity for water. 9. The final product are channels of shape 'C ' and 'H' which are directly used for construction activity. 10. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to

	improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Leakage from gasifier bottom



Fig-3: Improper collection of gasifier residue



Fig-4: Uncovered ash from the gasifier



Fig-5: Tar like residue



Fig-6: Final Product: H type Channel

2.2.7. **M/s Rajshree Udyog**

Address of the industry	GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/11178219 Valid till 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11177891 Valid till on 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/7947716 valid till 30.06.2023
Type of Industry	Rolling Mill(Coal Based)
Process Description:	The unit procures raw material i.e Iron and steel in form of bars majority from M/s Bhilai Steel Plant and Indian Railways through auction. The bars are resized by cutting and loaded to furnace driven by pulverized coal. The hot flue gases from the furnace are passed through recuperator for heat recovery which is further recirculated to furnace for maintaining temperature. The hot bars are removed after 30-45 min and subsequently rolled in the rollers with gradual cooling. Further, the rolled bars are air cooled and sized to make desired products.
Observations:	1. Unit is operational during the visit and APCD is also operational. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. The process waste water is recirculated for further use. Underground storage tanks have been provided for storing the used water. 4. The domestic sewage is disposed to septic tank. 5. During feed of pulverized coal, dust was found to be dispersed from the pipes. 6. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds

	7. The ground area around the furnace was very hot and proper safety must be provided to the workers. 8. It was informed that the generated APCD residue is collected in normal bags and disposed to M/s Ramky Enviro Engineers Ltd, once in 2 months. However, hazardous waste storage area was not observed in the unit. 9. The unit produces flat iron of different thickness ranging from 5-25 mm which are used in the manufacture of agricultural parts and auto motives. 10. Hazardous waste storage room was not found and it was informed that APCD residue is disposed to M/s Ramky Enviro Engineers Ltd, Nimbua, Punjab 11. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should operate with proper stack as per EPA standards. 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit

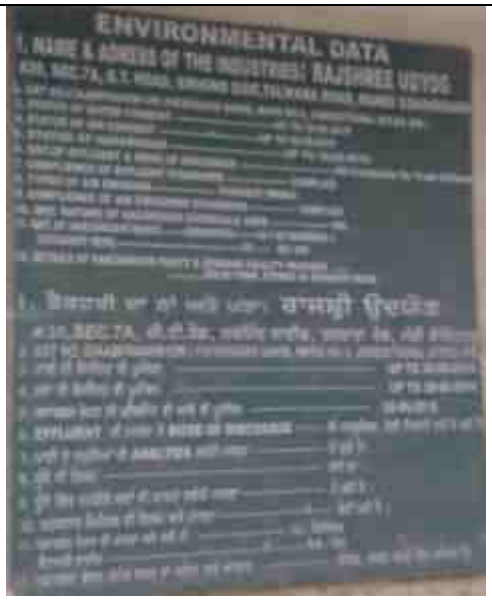


Fig-1: Display Board not updated



Fig-2: Underground water storage tanks



Fig-3: Dust of Pulverised coal during feeding



Fig-4: Impervious base not provided

2.2.8. **M/s Ruby Strips Pvt. Ltd.**

Address of the industry	Talwar Road, Mandi Gobindgarh Dist. Fategarh Sahib – 147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/9017716 valid till 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11405684 Valid till 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9020120 is valid till 30.06.2023
Type of Industry	Rolling Mill
Process Description:	The unit procures mild steel billets as raw material from the local traders and produces flat iron. The billets are preliminarily shaped by cutting and loaded into the furnace which is coal fired. The coal is pulverized and fed to the furnace through a underground pipe along with compressed air. Temperature maintained in the furnace is about 1000^{o}C - 1100^{o}C. The hot billets are further rolled in series of rolling mills to get desired shape with gradual cooling. The final product is air cooled.
Observations:	1. Unit is operational during the visit and APCD is also operational. 2. Display board was installed whereas it was not updated. 3. The process waste water is recirculated for further use. Storage tanks with sprinkler system have been provided for storing the used water. 4. Dust from bag filters of pulverized coal was found to be dispersed. The filters may be timely cleaned or replaced. 5. The oil from furnace oil storage tank was leaked on to the ground. 6. Two drums of used oil/lubricant were observed which are not covered and stored properly. 7. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 8. The overflow pulverized coal from the pulveriser is found to be spilled on the ground and it was informed that the coal is recollected and fed into the furnace. 9. The generated APCD residue is collected in normal bags and stored in hazardous waste storage room which is further disposed to TSDF, Nimbua. However, it was observed that HDPE bags are not being used for storage of hazardous waste. 10. The operator of the unit informed that the scrap is procured from the local vendors and the mill scale generated during the rolling operation is sold to local vendors. He also requested that a science & technology / R&D centre/ well maintained lab may be established in Mandi Gobindgarh to deal with design aspects and other issues. Further, he added that every time the manufacturers are heading to Chandigarh for this purpose and mentioned hat as Mandi Gobindgarh is an industrial

	area, such centre is most required. 11. No workers found wearing any Personal Protection Equipment.
Recommendations:	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: Water Storage tanks with sprinklers



Fig-3: Dust from Pulveriser



Fig-4: Leakage of Furnace oil



Fig-5: Used oil Drums



Fig-6: Spilled pulverised coal during feeding

2.2.9. **M/s Vishal Steel Udyog**

Address of the industry	M/s Vishal Steel Udyog *l/o* Amar Singh and Sons (formerly known as J. G. Steel Rolling Mill) Village Mugal Majra, Mandi Gobingarh, Amloh, Fatehgarh Sahib-147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2017/5618484 valid upto 31.03.2020 • Consent under Air act CTOA/ Renewal /FGS/2017/5618515 valid upto 31.03.2020 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5618825 valid upto 31.03.2020
Type of Industry	Rolling Mill
Process Description:	Re-rollable melting scrap (Locally purchased) are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (round, flat and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable melting scrap and TMT bars used as raw material. 3. Unit was operational at the time of inspection and dark brownish smoke was observed from chimney. 4. APCD was provided with spark arrester and water scrubber. 5. Daily record for Hazardous waste generation is being maintained on monthly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. APCD area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust is being sent to TSDF, however no documents provided in this regard. 10. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored.

	12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Reverboratory Furnace Workzone



Fig. – 3: Wet scrubber as APCD



Fig. – 4: Spark Arrestor before wet scrubber



Fig. – 5: Hazardous waste storage room



Fig. – 6: APCD dust stored in plastic bags

2.2.10.**M/s L.D. Rehal Industries**

Address of the industry	Village Turan, Amloh Road, Mandi Gobingarh-147301 Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act R16FGSCTOW3562166 validity extended upto 30.06.2020 • Consent under Air act (not provided) • Authorization under HOWM Rules, 2016 (not provided)
Type of Industry	Rolling Mill
Process Description:	Industry has consent for rolling mill but inside the premises illegal dismantling and processing of motor scarp was going on.
Observations:	1. Display board to provide Environmental data which was installed at the main gate was broken. 2. Unit was is operation during the time of inspection and labours were dismantling motor scraps and removing copper coils from it. 3. Huge numbers of motor scraps are being dismantled and processed inside the premises of unit. 4. At lots of places inside the premises ash residues were found showing evidence of burning. 5. Even burnt motor were observed there. 6. No documents provided or presented before inspection team at the time of inspection except CTO for water.
Recommendations:	1. Punjab Pollution Control Board must immediately close down the unit for carrying out illegal activities and cancel unit's consent for operation of rolling mill. 2. Strict action must be taken against unit for carrying out illegal work without consent from the Pollution Board. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to illegal operation. **4.** Unit shall take one time authorisation of import for all types of wastes found in premises and permission for processing of wastes before carrying out further activities.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board broken



Fig. – 2: Motor scraps stored in the premise



Fig. – 3: Dismantled motor scraps



Fig. – 4: Burning of motor scraps residue



Fig. – 5: Burning residue



Fig. – 6: Evidence of burning scraps



Fig. – 7: Imported motor scrap storage



Fig. – 8: Dismantled and burned motor scrap

2.2.11.**M/s Citizen Steel Rolling Mill**

Address of the industry	M/s Citizen Steel Rolling Mills *l/o* Mohan Steel Rolling Mills), Amloh Road, Mandi Gobingarh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2018/7764714 valid upto 19.12.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/13709783 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016: HWM/Renew/FGS/2020/13709901 valid upto 31.3.2021
Type of Industry	Rolling Mill
Process Description:	Re-rollable melting scrap (Locally purchased) are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (round, flat and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. An old rusty display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable melting scrap and TMT bars used as raw material. 3. Unit was operational at the time of inspection and dark brownish smoke was observed from chimney. 4. APCD was provided with cyclone separator and water scrubber. 5. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 6. APCB area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 8. No documents provided or presented before inspection team at the time of inspection. 9. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 10. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 11. The stack was found but not as per EPA standards and without platform and port hole for monitoring. 12. Black smoke was observed from stack at the time of inspection. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.

Recommendations:	1) The unit should update Environmental data display Board regularly. 2) The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3) The unit should operate with proper stack as per EPA standards. 4) The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5) The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6) The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7) The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or 30tilise. 8) The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9) The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 10) The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11) The unit should provide PPEs to workers. 12) The unit should maintain the housekeeping properly. 13) To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig. – 1: Environmental Data Display Board



Fig. – 2: Reverboratory furnace workzone



Fig. – 3: Raw material storage and coal pulveriser



Fig. – 4: Black smoke observed from stack

2.2.12. **M/s Royal Industries**

Address of the industry	Old Radha Swami Satsang Bhawani Road, Sirhind Side, Mandi Gobingarh
Consent and Authorization details	• Consent under Water act: CTOW/Fresh/FGS/2020/11921906 valid upto 30.9.2021 • Consent under Air act: CTOA/Fresh/FGS/2020/11921900 valid upto 30.9.2020 • Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2017/5945467 valid upto 30.9.2021
Type of Industry	Rolling Mill
Process Description:	Re-rollable melting scrap are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (round, flat and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Old Display board (of lease industry i.e. National Steel Rolling Mill) to provide Environmental data was installed at the main gate but not updated. 2. Owner of the unit informed that unit was taken on lease two days before during the time of inspection. 3. Unit was operational at the time of inspection and white smoke was observed from chimney. 4. Re-rollable melting scrap used as raw material.

	5. APCD was provided with gravitational settler and water scrubber. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. APCB area is not properly surrounded and dust is being collected in a utensil which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 10. APCD dust was being collected in sieved plastic bags as well as HDPE bags without marking and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 12. Floor of hazardous waste storage room is made of bricks but not cemented which may cause leakage of spilled hazardous waste underground. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc.

	9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board


Fig 2 Rolled products


Fig 3 Workzone shed damage


Fig 4 Spark arrestor



Fig 5 Coal Fired heating furnace



Fig 6 Coal Pulveriser



Fig 7 Hazardous waste storage room



Fig 8 APCD dust stored in plastic and HDPE bags

2.2.13.**M/s Royal Ispat Udyog**

Address of the industry	Village Kumbh, Amloh Road, Mandi Gobingarh
Consent and Authorization details	• Consent under Water act: CTOW/Renewal/FGS/2020/11251063 valid upto 31.3.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/11251016 valid upto 31.3.2021 Authorization under HOWM Rules, 2016: HWM/Fresh/FGS/2017/5826394 valid upto 30.9.2022
Type of Industry	Rolling Mill
Process Description:	Re-rollable melting scrap are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of

	keeping in the furnace the heated metal is taken out from the furnace and sends to rollers for giving different shapes by hot rolling and the desired products were made and then paint applied for finishing. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Unit (reverberatory furnace and rolling) was not-operational at the time of inspection but workshop for cutting/grinding & finishing rolling mill parts was operational. 3. APCD was provided with water scrubber. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 4. APCB area is not properly surrounded and dust is being collected from ground which is further manually kept in bags and sent to Hazardous Waste storage room. 5. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 6. APCD dust was being collected in HDPE bags without marking and stored in a designated room. 7. APCD dust was observed spilled on ground of hazardous waste storage room. 8. There is a drain observed which is discharging premises water outside on the land with no proper treatment & connection. 9. Various drums of oil were observed stored in the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water

	extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly and ensure that no waste water from the process go outside premises. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board


Fig 2 Oil drums found


Fig 3 Rolling workshop


Fig 4 Hazardous waste storage room


Fig 5 Hazardous waste stored in haphazard manner


Fig 6 Drain water discharge outside premise boundary in open

2.2.14.**M/s Gokal Steel Rolling Mill**

Address of the industry	Village Kumbh, Amloh Road, Amloh, Mandi Gobingarh
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2017/5859127 valid upto 30.09.2021 • Consent under Air act CTOA/Renewal/FGS/2017/5858946 valid upto 30.09.2021
Type of Industry	Rolling Mill (Coal + Furnace Oil)
Process Description:	MS billets are cut and fed into reverberatory furnace for heating which is fired using pulverised coal and furnace oil. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (flats) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. The unit was operational at the time of visit. 3. MS billets used as raw material. 4. Black smoke was observed from chimney. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 5. APCD was provided with cyclone separator and water scrubber but condition of APCD (rusted and leakages at various points) is very poor. 6. Coal dust was found surrounded the whole coal pulverization area. 7. APCD dust is not being collected properly and laying on ground. The dust is then manually kept in normal bags and sent to Hazardous Waste storage room. 8. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 10. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge which is hazardous in nature. Also the Authorization does not mention about the sludge. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 12. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of

	ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 14. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Smoke observed from stack



Fig 3 Furnace oil tank



Fig 4 Wet scrubber



Fig 5 Wet scrubber with chimney



Fig 6 Coal Fired heating furnace



Fig 7 Hazardous waste storage room



Fig 8 APCD Dust stored in plastic bags

2.2.15.**M/s Shakti Steel Rolling Mill**

Address of the industry	Village Jasaran, Majri Road, Mandi Gobingarh
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/11804626 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/8481009 valid upto 30.09.2023 Authorization under HOWM Rules, 2016 HWM/Renewal/FGS/2019/11804646 valid upto 31.03.2021
Type of Industry	Rolling Mill
Process Description:	Re-rollable melting scrap are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (round, flat and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed on side wall far from main gate and also not updated. 2. Unit was operational at the time of inspection. 3. Re-rollable melting scrap and billets/ingots used as raw material. 4. APCD was provided with cyclone and water scrubber. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 5. Coal dust was found surrounded the whole coal pulverization area 6. APCB area is not properly surrounded and dust is being collected on ground which is further manually kept in bags and sent to Hazardous Waste storage room. 7. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust was being collected in HDPE bags without marking and stored in a designated room but in mouth of bags were not closed and stored in haphazard manner. 10. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should install Environmental data display Board at main entry gate and update information regularly.

	2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Coal Fired heating furnace

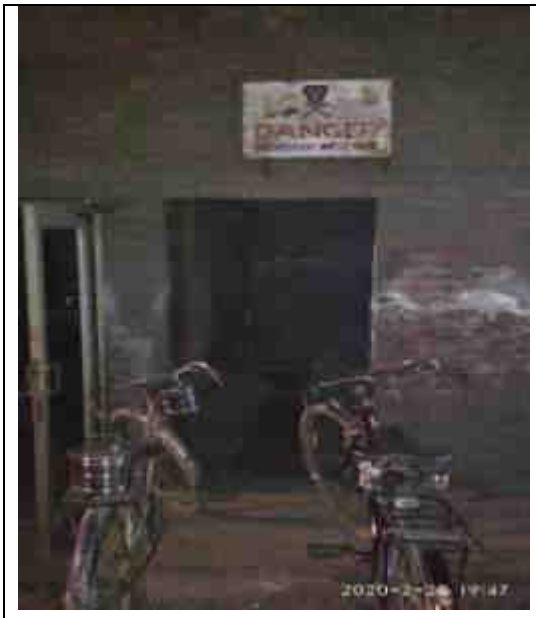


Fig 3 Hazardous waste storage room



Fig 4 APCD dust in plastic bags



Fig 5 Wet scrubber



Fig 6 Coal Pulveriser

2.2.16.M/s Shree Sai Ram Steel & Agro

Address of the industry	F-71, Focal Point, Mandi Gobindgarh
Consent and Authorization details	• Consent under Water act : NOT PROVIDED • Consent under Air act: NOT PROVIDED • Authorization under HOWM Rules, 2016 : NOT PROVIDED
Type of Industry	Rolling Mill (Furnace oil)
Process Description:	Re-rollable metal are cut and fed into heating furnace for heating which is fired using furnace oil The heated metal is taken out from the furnace and send to rollers for giving different shapes and the desired product (round, flat and squares) were made. No water is used. Air cooling is provided as the unit is small scale.
Observations:	1. No display board to provide Environmental data was installed. 2. Re-rollable metals are used as raw material. 3. Unit was operational at the time of inspection. At the time of inspection, owner informed that he had obtained consent from PPCB but did not provided any document for verification. 4. From furnace oil heating furnace stack is provided to release the emission and excess heat. Very small unit operating with small heating furnace. 5. Workers were not wearing any Personal Protection Equipment at the time of unit operation. Condition of workers was very poor.
Recommendations:	1. The unit should install and update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards/consent conditions. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or 43tilise. (if any) 7. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. (if any) 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. (If

	any) 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 No Display Board at entrance



Fig 2 Rolling machine



Fig 3 Heating furnace



Fig 4 Workers without any PPE

2.2.17.**M/s Sumit Agricultural Industries**

Address of the industry	F-56/60, Focal Point, Mandi Gobingarh, Punjab
Consent and Authorization details	• Consent under Water act : CTOW/Varied/FGS/2020/14450431 valid upto 26.11.2025 • Consent under Air act: CTOA/Varied/FGS/2020/14441013 valid upto 26.11.2025 • Authorization under HOWM Rules, 2016 : NOT REQUIRED
Type of Industry	Rolling Mill (PNG)
Process Description:	Melting scrap & MS iron (Locally purchased) are cut and fed into reverberatory furnace for heating which is fired using PNG. After approx. 2-4 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (MS bars) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator installed for heat reutilization
Observations:	1. Re-rollable melting scrap and MS iron used as raw material. 2. Unit was operational at the time of inspection. Unit was recently shifted on PNG in last 2-3 years, earlier it was operating on coal. 3. Workzone was clean and properly maintained. 4. Chimney of about 25 mts height is provided for escape of excess air and heat. 5. Previously installed APCD system was still there. It was also observed that previously generated APCD dust are still kept in HDPE bags but not stored in a designated room. The storage room was without top cover and gate. 6. No marking of area where previously generated hazardous waste was stored. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water.
Recommendations:	1. Unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same. 2. Unit should dispose previously stored hazardous waste as soon as possible to a TSDF or authorized recycler/utilizer. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to

	improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 PNG fired heating furnace



Fig 3 Workzone view



Fig 4 Previously stored APCD dust

2.2.18.**M/s Marshal Ispat Udyog**

Address of the industry	Village Chattarpura, Mandi Gobingarh, Punjab
Consent and Authorization details	• Consent under Water act : CTOW/Fresh/FGS/2019/11096158 valid upto 30.9.2022 • Consent under Air act: CTOA/Fresh/FGS/2019/11096126 valid upto 30.9.2022 Authorization under HOWM Rules, 2016 : NOT REQUIRED
Type of Industry	Rolling Mill (PNG)
Process Description:	Re-rollable melting scrap are cut and fed into reverberatory furnace for heating which is fired using PNG. After approx. 2-4 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (angles, bars, channels, squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator installed for heat reutilization
Observations:	1. Unit was operational at the time of inspection. 2. Re-rollable melting scrap used as raw material. 3. Unit was operating on PNG and workzone was observed clean and properly maintained. 4. Chimney of about 20 mts height is provided for escape of excess air and heat. 5. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water.
Recommendations:	1. Unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same.

Photographs taken during inspection



Fig 1 Workzone view



Fig 2 PNG based heating furnace



Fig 3 Re-rollable scraps



Fig 4 Heating furnace



Fig 5 Heat Recuperator



Fig 6 Stack

2.2.19.**M/s Raymond Steel Rolling Mills**

Address of the industry	Village Kumbh, Amloh Road, Mandi Gobindgarh, Amloh, Fatehgarh Sahib-147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2017/6218333 valid up to 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2017/6218226 valid up to 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/6218418 valid upto 30.09.2022
Type of Industry	Rolling Mill
Process Description:	Billets and scraps are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (Bars, Strip) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Unit was operational at the time of inspection. 3. Billets and scraps are used as raw material. 4. APCD was provided with gravitational settler and water scrubber. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 5. Daily record for Hazardous waste generation is being maintained on weekly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. APCB area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust is being sent to TSDF. 10. APCD dust was being collected in HDPE bags without marking and stored in a designated room. 11. APCD dust was observed spilled outside hazardous waste storage room. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should update Environmental data display Board regularly.

	2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 environmental data Display Board



Fig 2 Coal fired heating furnace



Fig 3 Water Scrubber



Fig 4 Gravitational settler



Fig 5 APCD dust in bags



Fig 6 Hazardous waste storage room

2.2.20.**M/s Baldev Singh & Sons**

Address of the industry	Village: Salani, Amloh, Mandi Gobindgarh- 147301
Consent and Authorization details	• Consent under Water act R15FGSCTOW2588181 valid up to 30.06.2019 • Consent under Air act: R15FGSCTOA2588183 valid up to 30.06.2019 • Authorization under HOWM Rules, 2016 HMC/FGS/2012-13/R-2329 valid upto 5.09.2013
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Re-rollable melting scraps) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal

	sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Re-rollable melting scraps used as raw material. 4. Induction fan and water pump of wet scrubber found operational. However, it was observed that temperature of chimney was higher than temperature of cyclone. In view of that the inspection team noted and concluded that cyclone of APCD is not operational and the flue gas from heating furnace was directly by-pass to chimney. 5. Sludge removed from water re-circulation tank and wet scrubber was stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. No proper handling and management of sludge which is hazardous in nature. Also, the Authorization does not mention about the sludge. 6. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 7. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 8. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 9. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser.

	8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Coal Pulverization unit



Fig 3 APCD



Fig 4 Workers without safety equipment

2.2.21.**M/s Punjab Steel Works**

Address of the industry	H. No. 14, Sector-5, Block-A, Prem Nagar, Mandi Gobindgarh, Fatehgarhsahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/7834657 valid upto 30.06.2023 • Consent under Air act CTOA/ Renewal /FGS/2018 /7834648 valid upto 30.06.2023 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5956145 valid upto 30.09.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Unit was found non-operational at the time of visit. Unit representative informed that it was closed for 2 weeks. 2. Display Board to provide Environmental data was found installed but not updated. Also, it was rusted and information on it was not readable. 3. MS billets and ingots used as raw material. 4. Daily record for Hazardous waste generation is being maintained (monthly basis) only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Cyclone area was not properly walled and APCD dust (Hazardous waste) was being collected on the ground which is further manually collected in bags and transferred to Hazardous Waste storage room. 6. At the time of inspection separate electricity meter was not installed for APCD. 7. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab. 8. Form-4 (Annual Return under Hazardous & Other wastes (Management and Transboundary Movement) Rules, 2016) has not been submitted for year 2018-19 by the unit.

	9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Oil was observed on the inner walls of water holding tank next to wet scrubber which shows contamination of water with oil & grease. 12. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection

	
Fig 1: Display board	Fig 2: APCD

2.2.22. **M/s Balaji Alloys**

Address of the industry	Talwara Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2018/6953088 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2018/6953090 valid upto 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/6953298 valid upto 30.09.2022
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. MS billets and ingots used as raw material. 4. Black emissions were observed from chimney at the time of inspection. 5. At the time of inspection, it was observed that daily records were not maintained by the unit. However, they were preparing back dated records on the spot. 6. Form 3 for maintaining daily records of Hazardous Waste was not maintained and thus not provided at the time of inspection. 7. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 8. Cyclone area is not properly walled causing spillage and contaminating surroundings. APCD dust is being directly collected on the ground from the cyclone. The dust is then manually kept in bags and sent to Hazardous Waste storage room. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly.

	2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Environmental Data Display Board



Fig 2 Stack



Fig 3 APCD



Fig 4 Coal Pulverization unit

2.2.23.**M/s Raj Shree Ispat (India) Pvt. Ltd.**

Address of the industry	M/s Rajshree Ispat (India) Pvt Ltd, Talwara Road, G.T Roade, Sirhind side, Mandi Gobindgarh
Consent and Authorization details	• Consent under Air act CTOW/Renewal/FGS/2016/4757990 valid upto 30.06.2021 • Consent under Water act CTOA/ Renewal /FGS/2016/4757977 valid upto 30.06.2021
Type of Industry	Rolling Mill run by biomass (groundnut shell) gasifier.
Process Description:	Re-rollable melting scrap (Locally purchased) are cut and fed into reverberator furnace for heating which is fired using producer gas generated from gasification of biomass (groundnut shell) in the gasifier. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (round, flat and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Emissions from the furnace were directly led to the atmosphere without any APCD in between.
Observations:	1. Unit was operational at the time of inspection. 2. Bio mass (ground nut shell mixed with wheat straw etc billets) were gasified in the gasifier. 3. Biomass consumption is 200 MT/ 1000 MT of raw material. 4. Producer gas from the gasifier goes in to the gravity separator where ash resembling waste was removed and then gas pass through the water valve which controls the flow in to the furnace. A stream of the hot gases from the furnace is re-circulated in to the furnace to recover the energy. 5. A large amount of bottom ash from the bottom of the gasifier and the dust from the gravity separator is collected and sold.

	6. Final emissions from the furnace were directly fed in to the stack which ultimately discharges in to the atmosphere without any treatment. 7. Many patches of tar residue were identified in the premises of the furnace. 8. Waste water after quenching the hot rolls were collected in a tank and recirculate for the same purpose. Retention time is provided to settle all the sludge and heavy particles. The plant representative informed that once in a year the sludge is removed and spread out on the road for levelling. No proper handling and management of sludge which is hazardous in nature. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 10. Also the unit does not have NOC from CGWA for extraction of ground water. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation.
Recommendations:	1. The unit should operate with proper stack as per EPA standards. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 4. The unit should provide PPEs to workers. 5. The unit should maintain the housekeeping properly.

Photographs taken during the visit



Fig-1: Biomass billets



Fig-2: Water valve before furnace





Fig-3 & 4: Tar patches



Fig-5: Water circulation tank

2.2.24.**M/s Bhartiya Steel**

Address of the industry	G.T. Road Sirhind Side, Ambey Majra, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2019/10937249 valid upto 31.03.2021 • Consent under Air act CTOA/Varied/FGS/2019/10937122 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5326887 valid upto 30.09.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (Strips) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. MS billets and ingots used as raw material. 4. White fumes were observed from chimney at the time of inspection. 5. APCD dust (Hazardous Waste) was being stored in both HDPE bags and cement bags without markings in Hazardous Waste storage room. 6. Along with APCD dust bags, inverter & batteries, pipes, iron rolls, rags, boxes and hammers were also found in Hazardous Waste Storage room. 7. APCD is provided with Cyclone separator followed by wet scrubber. APCD dust (Hazardous Waste) from cyclone separator is being collected on the ground surrounded by metal sheets which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Oil drums were found in the premises at the time of inspection. However, their generation and disposal records were not maintained by the unit. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.

	11. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 12. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. Also, batteries, pipes and other plastic materials should not be stored in Hazardous waste storage room. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



	Fig-2: Hazardous waste storage area
 Fig-3: Hazardous waste storage area	 Fig-4: APCD bottom

2.2.25.**M/s Doaba Steel**

Address of the industry	Amloh Road, Mandi Gobingarh, Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/12660069 valid upto 31.3.2021 • Consent under Air act CTOA/Renewal/FGS/2020/12660083 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016 HWM/FGS/2016/4538731 is valid till 30.06.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and scrap iron sheets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. During inspection the unit was found non-operational. They informed that the unit operates during night hours (approx. 6 PM to 8 AM), but continuous dense vapours coming out from wet scrubber tank were observed at the time of inspection i.e. after 10:30 AM. 2. Display Board to provide Environmental data found installed. However, not completely updated. 3. Ingots and scrap iron sheets used as raw material. 4. APCD dust from cyclone is being collected in a metal container which

	is further manually kept in bags and sent to Hazardous Waste storage room. 5. APCD dust (Hazardous Waste) is being stored in sieved plastic cement bags. 6. Daily records (Form 3) are being maintained on weekly basis for APCD dust generation. 7. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Hazardous waste storage area



Fig-3: APCD dust



Fig-4: APCD

2.2.26. **M/s Friends Industries**

Address of the industry	M/s Friends Industries, Amloh Road, Mandi Gobindgarh -147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/10263197 is valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11777393 is valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/10294000 is valid till 30.09.2023
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C.
Observations:	1. The unit was non-operational at the time of visit. Unit representative informed that the unit remain close on Sunday i.e. the day of inspection. 2. Display Board to provide Environmental data was installed but not completely updated. 3. MS billets and ingots used as raw material. 4. Daily records (Form 3) are being maintained on weekly basis for APCD dust generation. 5. Coal was stored near electricity board whereas it should be stored in a designated and environmentally sound place. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. Cyclone area is not properly surrounded and APCD dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Oil was observed in water re-circulation tank which shows contamination of water with oil and grease. 9. Room in which hazardous waste stored is not labelled, whereas the side room which is labelled is not used for storing hazardous waste. 10. APCD dust is kept in HDPE bags and alongwith bags motor parts and cement bags were also stored in hazardous waste storage room. 11. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab.

	12. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 13. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: APCD dust



Fig-3: Hazardous waste storage area



Fig-4: Oil in water re-circulation tank

2.2.27.**M/s Singla Steel & Allied Industries**

Address of the industry	Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib -147301
Consent and Authorization details	• Consent under Water act: CTOW/Varied/FGS/2019/9773515 valid upto 30.09.2023 • Consent under Air act: CTOA/Renewal /FGS/2019/11406427 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016: HWM/renew/FGS/2019/11430358 valid upto 30.09.2023
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed but not updated. 3. MS billets and ingots used as raw material. 4. APCD dust (Hazardous Waste) is stored in cement bags but newly generated dust is being stored in HDPE bags. 5. Hazardous waste spilled all over APCD area and observed that Hazardous waste has been removed manually and put in bags. However, at the time of inspection bags were provided at the cyclone opening for collection of APCD dust. 6. Sludge removed from water re-circulation tank and wet scrubber was stored in the premises and not in designated area and then sends it outside as municipal garbage without maintaining any records. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. It was observed that water in re-circulation tank is red in colour. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 10. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean.

	11. Black emissions from chimney were observed from outside but at the time of inspection white emissions were observed. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, record of sludge generation, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board not updated



Fig 2 Hazardous Waste bags



Fig 3 APCD bottom



Fig 4 Recirculation water

2.2.28.**M/s Jandu Steel & Agro Industries**

Address of the industry	Amloh Road, Mandi Gobindgarh- 147301, District : Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/13120476 valid upto 31.3.2021 • Consent under Air CTOA/Renewal/FGS/2020/13120386 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9773044 is valid till 30.09.2023
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots, iron scrap and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational at the time of visit. 2. MS billets, ingots and iron scrap used as raw material. 3. Oil is used in various finishing or lubricating process. Thus, used oil is being observed in the premises but it is not mentioned as Hazardous waste in authorization under HOWM Rules, 2016. 4. Oil drums were observed in the premises but their records were not maintained by the unit. 5. APCD dust was stored in HDPE bags. Also, APCD dust was found spilled on iron scrap sheets at some places. 6. Unit is maintaining monthly records of APCD dust in Form -3. 7. Cyclone dust (hazardous waste) is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 10. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 11. The unit should maintain the housekeeping properly.
Recommendations:	1. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards.

	2. The unit should operate with proper stack as per EPA standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or 74tilise. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should maintain oil drums record and disposed of them properly as per HOWM, Rules, 2016. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection

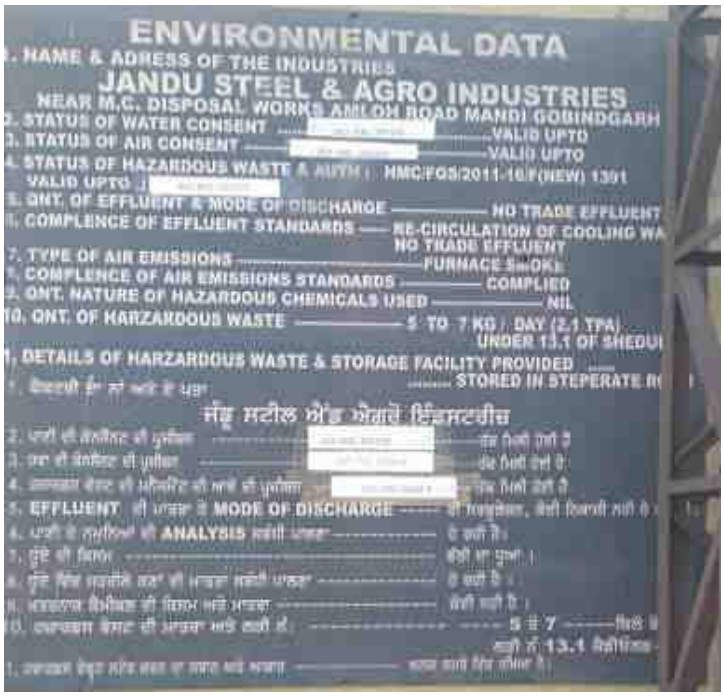


Fig-1: Display Board


Fig-2: Oil


Fig-3: Product


Fig-4: APCD dust

2.2.29.**M/s Dhiman Steel**

Address of the industry	Amloh Road, Mandi Gobindgarh, Fatehgarhsahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2017/6111746 is valid upto 30.06.2020 • Consent under Air act CTOA/Renewal/FGS/2017/6111735 is valid upto 30.06.2020 • Authorization under HOWM Rules, 2016 HMC/LDH-II/2011-16/R-1714 valid upto 07.11.2016 (Expired)
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C.
Observations:	1. The unit was non-operational at the time of inspection. They informed that it was lunch time. 2. Display Board for environmental data was found inside the unit and it was covered with iron sheets. However, unit while submitting documents provided pictures of display board installed at the entry gate but not updated. 3. MS billets and ingots used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Cyclone area is not properly maintained and APCD dust is being collected in a metal drum which is further manually kept in sieved plastic cement bags without marking and sent to Hazardous Waste storage room. APCD dust was found spilled on the ground near APCD area. 6. APCD dust was observed spilled on the ground of hazardous waste storage room which is not properly stored. 7. Also, APCD dust spillage was observed outside the Hazardous waste storage room and near recuperator on the ground. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water

	and the unit has applied for permission from CGWA for ground water abstract for industrial use. 10. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should install display board outside the unit main gate and update Environmental data regularly. 2. The unit should apply for renewal of authorization under HOWM, Rules, 2016. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Operational area



Fig-3: Hazardous waste storage area



Fig-4: APCD bottom

2.2.30.**M/s Royal Alloys**

Address of the industry	Village: Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2018/7836435 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2020/11096058 is valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Renewal/FGS/2020/11096079 valid upto 31.3.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C.

Observations:	1. Display Board to provide Environmental data was found installed. However, not updated. 2. MS billets and ingots used as raw material. 3. At the time of inspection white emissions were observed from chimney. 4. APCD dust from cyclone is being collected in a trolley driven metallic container which is further kept manually in bags and sent to Hazardous Waste storage room. 5. APCD dust was stored in HDPE bags but it was found that inside the designated place large quantity of APCD dust was spilled on the floor and placed on a plastic sheet. 6. Hazardous Waste storage room was under construction. At the time of inspection HW was found to be stored in a temporary cabin made up of tin sheets. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 9. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 10. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or 79tilise. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers.

	11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board not updated



Fig 2 APCD bottom



Fig 3 Hazardous Waste storage area



Fig 4 Stack

2.2.31. M/s Sharda Alloys

Address of the industry	Village: Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarhsahib- 147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/10314478 valid up to 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/11921530 valid up to 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5991827 valid up to 30.09.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. At the time of inspection unit was operational but informed by plant representative that APCD and furnace were not operating due to lunch break of 2 hours. 2. Display Board to provide Environmental data was installed. However, not updated. 3. MS billets and ingots used as raw material. 4. White emissions from chimney were observed at the time of visit. 5. APCD is provided with gravitational settler and wet scrubber. Gravitational settler is not properly surrounded and maintained. APCD dust (Hazardous Waste) is being collected in the chamber made up of bricks which is further manually kept in bags and sent to Hazardous Waste storage room. Also, at the time of inspection it was observed that the collection chamber was overflowing with APCD dust. 6. At the time of inspection Hazardous waste storage room was not labelled and along with APCD dust in HDPE bags, iron scraps, iron rods were also stored in HW storage room. 7. APCD dust was found to be stored in HDPE bags with markings. However, APCD dust was observed spilled on ground of hazardous waste storage room. 8. APCD dust found spilled outside the designated area on ground in the premises. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and

	collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Unit has provided Form 4 i.e. Annual Return under HOWM Rules, 2016 only for the year 2016-17. 12. Unit has provided only one Form 10 i.e. Manifest for Hazardous and Other Wastes only APCD Dust dated 12.07.2017. 13. Daily records of APCD dust is being maintained for 10 days generation. 14. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 15. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should label Hazardous Waste storage room. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board not updated

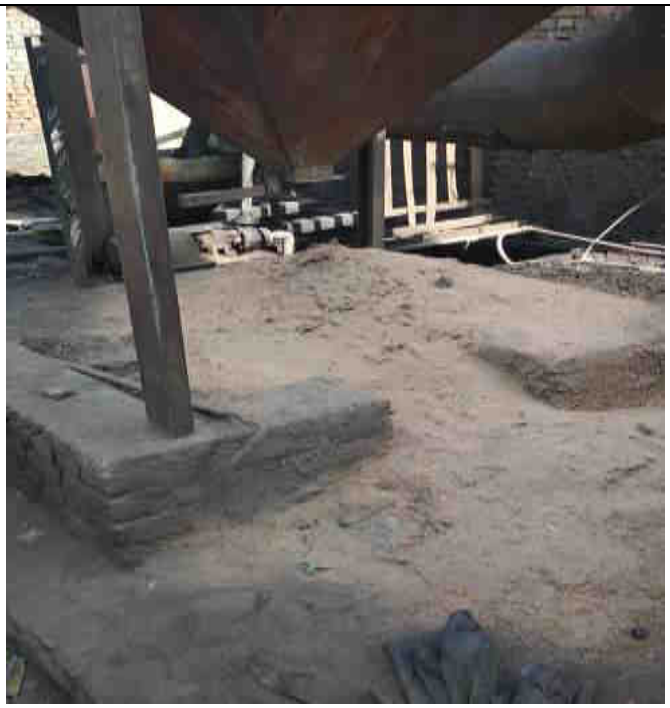


Fig 2 Open bottom of APCD



Fig 3 Contamination of HW in the premises



Fig 4 HW storage area

2.2.32. M/s Shree Jee Heavy Metals Industry

Address of the industry	Opposite Power Grid, Village: Kumbh, Amloh Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	• Consent under Water act CTOW/Varied/FGS/2020/14419607 valid upto 22.11.2025 • Consent under Air act CTOA/Varied/FGS/2020/14419588 valid up to 22.11.2025 • Authorization under HOWM Rules, 2016: NOT REQUIRED
Type of Industry	Rolling Mill (PNG)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using Piped Natural Gas. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display Board to provide Environmental data was found installed. 2. Work zone was clean and properly maintained. 3. Chimney of about 25 mts height is provided for escape of excess air and heat. 4. Ground water is being used for cooling of heated rollable metals. 5. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 6. Unit was observed installing further machineries of rollings.
Recommendations:	1. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 2. The unit should provide PPEs to workers. 3. The unit should maintain the housekeeping properly.

Photographs taken during inspection



Fig 1 Display Board


Fig 2 Working premises


Fig 3 Furnace



Fig 4 Final product

2.2.33. M/s Neelkanth Steel & Agro Industries

Address of the industry	Near O.P. Bansal School, Mandi Gobindgarh, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/13237506 valid upto 30.6.2022 • Consent under Air act CTOA/Renewal/FGS/2020/13111531 valid up to 31.3.2021 • Authorization under HOWM Rules, 2016: HWM/Fresh/Fatehgarh Sahib/2017/6064129 valid upto 30.9.2021
Type of Industry	Rolling Mill (Coal and Furnace Oil Fired)
Process Description:	Raw material (Ingots and billets) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was non-operational at the time of visit. Informed by the plant representation that the unit remain closed on Sunday i.e. the day of inspection. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. MS billets and ingots used as raw material. 4. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 5. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016.

	4. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain the housekeeping properly. 7. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1 Display Board not updated

2.2.34. M/s Ashirwad Steel & Agro Industries

Address of the industry	Near RIMT College, G.T. Road, Sirhind Side, Mandi Gobindgarh- 147301, Amloh, Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act R15FGSCTOW3397550 valid upto 30.06.2020 • Consent under Air act R15FGSCTOA3376366 valid upto 30.06.2020 • Authorization under HOWM Rules, 2016 HMC/ FGS/2011-16/R-1793 valid upto 20.12.2016
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (re-rollable metals) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (MS bars) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed but it was damaged and not updated. 3. Re-rollable metals used as raw material. 4. Black fumes from chimney were observed from outside the industry but during inspection white fumes from chimney were observed. 5. APCD area is not properly surrounded and dust generated from gravitational settler is being collected on low lying metal container which was overflowing hence, APCD dust was spilled on the ground and surrounding area. 6. APCD dust from container is manually kept in HDPE bags and sent to Hazardous Waste storage room. 7. APCD dust was stored in HDPE bags but it was observed that large quantity of APCD dust was spread on the ground around the storage room and wet scrubber. 8. Door was not found in Hazardous waste storage room during inspection. Due to large number of bags kept in the room some HDPE bags dropped outside the room and APCD dust was spilled all over the place. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.

	11. Only one Form-10 i.e. Manifest for Hazardous and other waste is provided for disposal of quantity 1.955 MT sent on 15.06.2018. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should obtain valid authorization under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Contamination of APCD dust



Fig-3: Hazardous waste storage area

2.2.35. **M/s Anuj Steels**

Address of the industry	Village: Harbanspura, Near RIMT Campus, G.T. Road, Sirhindside, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	Unit shut down
Type of Industry	Rolling Mill
Process Description:	Unit shut down
Observations:	1. Unit found completely shut down and non operational for a period of time. 2. A representative told that unit was a rolling mill and stop functioning.
Recommendations:	1. The unit should dispose APCD dust as per HOWM, Rules 2016.

Photographs taken during inspection



Fig 1 Display Board



Fig 2 Unit premises



Fig 3 Hazardous Waste bags



Fig 4 APCD

2.2.36. M/s R.G. Steel & Agro Industries

Address of the industry	RG Mill Road, Sirhind Side, Mandi Gobindgarh-147301 Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/10913579 valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2019/10913518 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/FGS/2016/4392144 valid upto 31.3.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (iron strips) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed at the main gate but not updated. 3. Iron strips used as raw material. 4. APCD dust from cyclone is being collected in a metallic container which is further manually filled in bags and transferred to storage room. 5. APCD dust was observed spilled on the ground near cyclone area causing land contamination. 6. APCD dust was found stored in HDPE bags in Hazardous waste storage room. 7. Along with APCD dust bags; iron rods and sheets were also found in the HW storage room. 8. White emissions from chimney were observed at the time of inspection but after some time slight brownish fumes were observed. 9. Sludge from water circulation tank and wet scrubber is being stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. No proper handling and management of sludge which is hazardous in nature. Also, the Authorization does not mention about the sludge. 10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 11. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of

	ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 12. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Operational area



Fig-3: APCD bottom



Fig-4: Hazardous waste storage area

2.2.37. M/s Jagat Steel Rolling Mills

Address of the industry	347, Sector 5-A, R.G. Mill Road, Mandi Gobindgarh-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2019/11323051 valid upto 30.09.2021 • Consent under Air act CTOA/Renewal/FGS/2019/11322861 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2017/5557662 valid upto 30.6.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (re-rollable TMT bars) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal sends to rollers for giving different shapes by hot rolling and the desired product (round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Re-rollable TMT bars used as raw material. 4. APCD dust from cyclone is being collected in a metallic container which is further manually filled in bags and transferred to hazardous waste storage room. 5. APCD dust was observed spilled on the ground near cyclone area. 6. APCD dust (Hazardous waste) was stored in labelled HDPE bags. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 9. The records for extraction of water was not maintained. 10. No workers found wearing any Personal Protective Equipment. 11. The house keeping was found very poor in and around the premises.
Recommendations:	1. The unit should update Environmental data display board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016.

	5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig-1: Display Board not updated



Fig-2: Stack



Fig-3: APCD bottom



Fig-4: Hazardous waste storage area

2.2.38. M/s Rehal Industrial Corporation

Address of the industry	G.T. Road, R.G. Mill Road, Sirhind Side, Mandigobindgarh-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/12849694 valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/12849534 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016: HWM/renew/FGS/2019/11072497 valid upto 30.9.2024
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (re-rollable melting scrap) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. The unit was non-operational during visit. Unit representative informed that because of decline in demand unit was non-operational. 2. Display board was found installed but it was old, broken and information is not updated. 3. Re-rollable melting scrap used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. APCD dust (Hazardous Waste) is stored in sieved plastic bags which were not properly closed, as a result APCD dust spilled all over the floor. 6. APCD Dust from cyclone is being collected in a metallic chamber which is further manually filled in sieved bags and then transferred to HW storage room. 7. At the time of inspection APCD dust collector tank of Cyclone was found overflowing and hence APCD dust spillage was observed in the surrounding area. 8. Large quantity of metal scraps was stored in the premises. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained.
Recommendations:	1. The unit should install new display board and update Environmental data

	regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspections



Fig-1: Display Board not updated



Fig-2: APCD bottom



Fig-3: Contamination of APCD dust



Fig-4: Hazardous waste storage area

2.2.39. M/s Sangam Steel Industries

Address of the industry	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib-147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2018/8156981 is valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2018/8156884 is valid upto 30.09.2022 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/8227891 is valid upto 30.09.2022
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Re-rollable melting scrap) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Unit was found non-operational at the time of inspection. Unit representative informed that plant is not functional due to maintenance. 2. Industry name and address board and display board to show environmental data were not present at the entry gate. 3. Re-rollable melting scrap used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Oil drums were found in the premises but no data of its generation and storage is being maintained by the unit. 6. An Old Generator was found near Hazardous Waste Storage Room. 7. APCD dust from cyclone is being collected on ground which is further manually filled in bags and transferred to Hazardous waste storage room. 8. Hazardous waste storage room was not labelled. APCD dust was found to be stored in HDPE bags but bags were not properly tied. Therefore, spillage of APCD dust was found on the floor. 9. Hazardous Waste generation and storage register was not maintained by the unit since 21st July, 2018. 10. Sludge removed from water re-circulation tank and wet scrubber was stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank.

	12. At the time of inspection water from wet scrubber tank was overflowing and mixing into water re-circulation tank causing contamination. 13. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 14. Form 4 (Annual Return) under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was provided only for the year 2016-17.
Recommendations:	1. The unit should install and update Environmental data on display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during Inspection



Fig-1: No Display Board



Fig-2: Hazardous waste storage area



Fig-3: Sludge in haphazard manner



Fig-4: Recirculation tank

2.2.40. M/s Malwa Steel Rolling Mills

Address of the industry	R.G. Mill Road, Mandi Gobindgarh Amloh- 147301, District: Fatehgarh Sahib
Consent and Authorization details	• Consent under Water act No. CTOW/Renewal/FGS/2020/13357363 valid upto 30.09.2025 • Consent under Air act No. CTOA/Renewal/FGS/2020/13357343 is valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/FGS/2016/3989018 valid till 25.04.2021
Type of Industry	Rolling Mill (Coal Fired)
Process Description:	Raw material (Ingots, billets and re-rollable meting scraps) after cutting in proper sizes being loaded into heating furnace which is fired using pulverised coal. After approximately 2-3 hours of keeping in the furnace the heated metal send to rollers for giving different shapes by hot rolling and the desired product (angles, channels, round and squares) were made. Water is being used in the whole process of rolling for cooling purpose. Recuperator being used for conservation of energy in the heating furnace. Temperature of Recuperator is around 250°C.
Observations:	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed. However, not updated. 3. MS billets, ingots and re-rollable melting scraps used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Oil was observed in water re-circulation tank which shows contamination of water with oil and grease. 6. Cyclone area is not properly surrounded and dust is being collected on the ground which is further manually kept in cement bags and sent to Hazardous Waste storage room. 7. APCD dust (Hazardous waste) was being stored in cement bags and spillage of dust was observed on the floor of storage room. 8. Slight black fumes were observed from the chimney at the time of inspection. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of

	ground water. 11. Oil spillage was observed on the ground at the time of inspection. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. Form 4 i.e. Annual Return under HOWM Rules, 2016 was provided only for the year 2016-17. 14. Form 10 i.e. Manifest for Hazardous and Other Waste was not provided by the unit. 15. Coal consumption records were not provided by the unit.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 8. The unit should prevent spillage of oil/used oil on the ground. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



F

ig-1: Display Board not updated



Fig-2: Oil in recirculation tank



F

ig-3: Bottom of APCD



Fig-4: Hazardous waste storage area

2.2.41. M/s M M Steel Rolling Mill

Address of the industry	R.G Mill Road, M. Gobindgarh
Consent and Authorization details	• Consent under Water act No. CTOW/Renewal/FGS/2018/8318867 valid upto 30.09.2021 • Consent under Air act No. CTOA/Renewal/FGS/2018/8318194 valid upto 30.09.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9807421 valid till 31.03.2022
Type of Industry	Rolling Mill
Process Description:	Re-rollable bars, flats and cylinders procured locally were preheated by using furnace which is run by pulverized coal and then hot rolled in to defined shapes of bars and flats and quench and then allowed to cool.
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Re-rollable bars used as raw material. 4. APCD was provided with water scrubber. 5. Coal dust was found surrounded the whole coal pulverization area.. 6. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 7. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 8. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 9. The drums of oil were found stored. 10. The house keeping was found very poor in and around the premises. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 12. Workers were leaving the unit while the inspection team is entering the unit. 13. Documents were not provided and submitted during the inspection
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should operate with proper stack as per EPA standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should prevent spillage of oil on ground.

	6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. The unit should maintain all the necessary documents Annual returns, Manifest, APCD record, stack monitoring report and electricity bill 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: APCD dust spillage on the ground



Fig-3: Hazardous waste storage area



Fig-4: Workers without proper PPE

2.2.42. M/s Malhotra Steels

Address of the industry	M/s Malhotra Steel Rolling Mill L/o Jodh Steel Industries), R. G. Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib- 147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal/FGS/2020/13344300 valid upto 31.03.2021 • Consent under Air act CTOA/Fresh/FGS/2020/13341803 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2018/7432274 valid up to 30.06.2020
Type of Industry	Rolling mill
Process Description:	Re-rollable bars procured locally were preheated by using furnace which is run by pulverized coal and then hot rolled in to defined shapes of bars and sheets and then allowed to cool.
Observations:	1. The unit was non-operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Re-rollable bars used as raw material. 4. Plant representative informed that unit was shut down 1.5 hr before the inspection due to problem involved in the APCD. APCD was non-operational during the inspection. It was observed that connectivity from cyclone separator to id fan which was further attached to wet scrubber was opened and it was informed that it has been opened for repair work. 5. Workers were leaving the unit while the inspection team is entering the unit. 6. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 7. APCD was provided with cyclone separator and water scrubber. 8. Coal dust was found surrounded the whole coal pulverization area.. 9. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 10. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 12. The house keeping was found very poor in and around the premises. 13. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 14. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 15. Annual returns (Form-4) has not been provided.

	16. It was informed that till date no lifting of hazardous waste was done, hence no records of manifest (Form-10). 17. The unit has maintained and submitted stack monitoring report, APCD meter reading detail and electricity bill.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: APCD connectivity opened for repair work



Fig-3: APCD dust spillage on the ground



Fig-4: Hazardous waste storage area

2.2.43. M/s Radhika Steel Industries

Address of the industry	R.G. Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib- 147301
Consent and Authorization details	• Consent to operate under Water act: CTOW/Renewal/FGS/2020/12720426 valid upto 30.6.2022 • Consent to operate under Air act CTOA/Renewal/FGS/2020/12720170 valid upto 31.3.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2016/4571759 valid upto 30.06.2021
Type of Industry	Rolling Mill
Process Description:	Billets procured from local area were preheated by using furnace which is run by pulverized coal and then hot rolled in to defined shapes of bars and sheets and quench with water and then allowed for natural cooling by air.
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Billets used as raw material 4. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 5. Coal dust was found surrounded the whole coal pulverization area. 6. APCD was provided with wet scrubber. 7. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 8. APCD dust was being collected in bags with labelling and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room. 10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 11. Submersible pump has been installed for extraction of ground water, However, no flow meter has been installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The unit has maintained and submitted Manifest (Form-10), Form-4, Form-3, APCD meter reading, stack monitoring report and electricity bill.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards.

	3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: APCD dust falling on the ground



Fig-3: Hazardous waste storage area



Fig-4: Worker without PPE

2.2.44. M/s Shree Krishna

Address of the industry	M/s Shree Krishna Steel Rolling Mills, L/o Shree Ganpati Steel Rolling Mills, R.G Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib- 147301
Consent and Authorization details	• Consent under Water act CTOW/Renewal /FGS/2019/9859948 valid upto 30.09.2023 • Consent under Air act CTOA/ Renewal/FGS/2019/11406558 valid upto 30.03.2021 • Authorization under HOWM Rules, 2016 HWM/Fresh/FGS/2019/9860020 valid upto 31.03.2024.
Type of Industry	Rolling Mill.
Process Description:	Billets procured from local area were preheated by using furnace which is run by pulverized coal and then hot rolled in to defined shapes of bars and sheets and mildly quench with water and then allowed for natural cooling by air.
Observations:	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Billets used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area. 5. The drums of oil were found stored and oil spillage were found nearby. 6. APCD was provided with wet scrubber. 7. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 8. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 10. Sludge from the wet scrubber kept in the premises in haphazard manner and sent outside as municipal garbage. 11. The house keeping was found very poor in and around the premises. 12. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 14. The unit has maintained and submitted Manifest (Form-10), Form-4, Form-3, APCD meter reading, stack monitoring report and electricity bill.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards.

	4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Display Board not updated



Fig-2: APCD dust falling on the ground



Fig-3: Oil spillage on the ground



Fig-4: Hazardous waste storage area

2.2.45. M/s Shree Ram Steel Rolling Mills l/o M/s Jai Bharat Steel Rolling Mills

Address of the industry	Village Ajnali, Mandi Gobingarh, Amloh, Fatehgarh Sahib-147301, Punjab
Consent and Authorization details	• Consent under Water act CTOW/Fresh/FGS/2018/7507225 valid upto 31.03.2022 • Consent under Air act CTOA/Renewal/FGS/2019/11690094 valid upto 31.03.2021 • Authorization under HOWM Rules, 2016 – HWM/Fresh/FGS/2020/12667414 valid upto 31.3.2021
Type of Industry	Rolling Mill
Process Description:	Billets and scraps are cut and fed into reverberatory furnace for heating which is fired using pulverised coal. After approx. 2-3 hours of keeping in the furnace the heated metal is taken out from the furnace and send to rollers for giving different shapes by hot rolling and the desired product (Bars, Strip) were made. Water is being used in the whole process of rolling for cooling purpose.
Observations:	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable scraps are used as raw material. 3. Unit was not-operational at the time of inspection. Operation closed about an hour before inspection. 4. Unit is has not obtained authorisation under HOWM Rules, 2016 from Punjab Pollution Control Board. 5. APCD was provided with spark arrester and water scrubber. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 6. Daily record for Hazardous waste generation is being maintained on weekly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 8. APCD area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 9. Hazardous waste was observed spilled around APCD area. 10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 11. APCD dust is being sent to TSDF. 12. APCD dust was being collected in HDPE bags without marking and stored

	in a designated room.
Recommendations:	1. The unit should update Environmental data display Board regularly. 2. Unit should obtain authorisation under HOWM Rules, 2016 before its further operation. And comply with the conditions of authorisation. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.



Fig 1 Display Board



Fig 2 Storage of other material along with hazardous waste



Fig 3 HW Storage room



Fig 4 APCD Bottom



Fig 5 Spillage of APCD around utilization area



Fig 6 HW Stored outside

2.3Importers/Traders/Local Scrap dealers/Godowns

Importers/Traders are importing the Hazardous waste listed in Part-D of Schedule III (i.e. Metal Scrap) on behalf of the actual users (i.e. induction furnace units or other units which intends to utilize hazardous waste) after obtaining one-time authorization from theState Pollution Control Board. As per HOWM Rules, 2016, Importers/Traders shall directly transfer the imported hazardous waste to actual user.

As the matter was mainly w.r.t open/illegal burning of metal scrap, therefore committee intended to inspect/verify as much as possible such units. However, due to non-availability of appropriate address/location, committee surveyed the area and inspected 50 importer/trader units which can be identified. The list alongwith individual inspection reports of the Importers/Traders/Godowns are provided as below:

S.No.	Name of Trader/Importer	Date of Inspection
1.	M/s Tee Dee Alloys	**21.02.2020**
2.	M/s Gaurav Industries	
3.	M/s Goyal Alloys	
4.	M/s GD Eneterprises	
5.	M/s Mahadev Steel Enterprises	
6.	M/s Indian Iron & Metals Pvt. Ltd.	**22.02.2020**
7.	M/s Robin Enterprisers	
8.	M/s RR Global	
9.	M/s Kumar Enterprises	
10.	M/s Unity Metal	**23.02.2020**
11.	M/s Anshul Traders (Storage Godown)	
12.	M/s Shiv Mani Mahesh Traders	
13.	M/s Bajrangbali Traders	
14.	M/s Ekta Traders	
15.	M/s Singla Brothers	
16.	M/s Goyal Metal Trading	**24.02.2020**
17.	M/s Mahadev Trade Impex	
18.	M/s Hare Krishna	
19.	M/s Kwality Weigh	
20.	M/s ARB Enterprises	
21.	M/s Mahadev Trade Impex	**25.02.2020**
22.	M/s Bansiwal	
23.	M/s Navjot Impex	
24.	M/s Surindra Udyog	
25.	M/s Patiala Steel (Local trader)	
26.	M/s Thapar Traders	
27.	M/s Hind Impex	
28.	M/s SBS Alloys (Local trader)	
29.	M/s Sai Steel Enterprises	
30.	M/s GMB Alloys	**27.02.2020**
31.	M/s Shiv Shakti Ispat Udyog (Local trader)	
32.	M/s R D Udyog	
33.	M/s Prayag Metal	

34.	M/s Gemini Steels	
35.	M/s Garvit International	
36.	M/s Lord Shiva Overseas	
37.	M/s Shivam Ispat Bhandar	
38.	M/s Bansal Impex	**28.02.2020**
39.	M/s DSL Overseas (Trader)	
40.	M/s Shiv Shankar Iron & Steel Trading Co	**29.02.2020**
41.	M/s Shastri Steels	
42.	M/s Radha Madhav (Impex)	
43.	M/s N.G Impex	
44.	M/s R.K. & Company (Local trader)	
45.	M/s Jai Bharat Tube Industries (Fabricating unit)	
46.	M/s Chopra Iron &Steels	
47.	M/s Mak Impexs	
48.	M/s Shree Ambaji Impex	**01.03.2020**
49.	M/s D.K. India Import Export Pvt. Ltd.	
50.	M/s M.L. Steels Iron Merchants & Comm.	**02.03.2020**

2.3.1. M/s Tee Dee Alloys

Address of the industry	M/s Tee Dee Alloys, Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, unit wasnon-operational. 2. PPCB informed that the importer has shut down his business after PPCB visit to find burning activity. 3. Bars/rods scrap have been found to be stored within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit if burning of wastes were found by PPCB.

Photographs taken during the visit



Fig-1: Storage of metal scrap

2.3.2. M/s Gaurav Industries

Address of the industry	Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, unit foundnon operational. 2. PPCB informed that show-cause notice was issued to this importer earlier due to evidence of burning activity. As a reply, the importer mentioned that soon the import business will be closed. 3. Metal scrap such as flat iron and bars were found to be stored within the godown. 4. Segregated motor parts etc. were also found.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Storage of metal scrap



Fig-2: Segregated metal scrap

2.3.3. M/s Goyal Alloys

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.4. M/s GD Enterprises

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Not required being local trader
Type of Industry	Trader
Observations:	1. During the time of visit, the trader godown was open and burning activity is not observed. 2. It was informed that PPCB has issued show-cause notice 2 months ago to this trader for burning activity. 3. Motor scrap, heavy melting scrap was found stored within the premises. 4. Dismantling activity has been observed for segregation of copper and aluminium scrap from the motor scrap. 5. The plastic waste generated due to dismantling activity has been stored separately within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Godown



Fig-2: Motor Scrap



Fig-3: Dismantling Activity to remove copper from motor scrap



Fig-4: Plastic waste stored within the godown

2.3.5. M/s Mahadev Steel Enterprises

Address of the industry	SCO 109, Sector 27A, Mandi Gobindgarh, Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, burning of plastic parts has been observed inside the unit premises. 2. Apart from burning activity, the storage of plastic waste was also observed within the premises of the importer. 3. It has been observed that the importer is not being maintained the manifest.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit









Fig-1-4: Burning of plastics



Fig-5: Re-rollable scrap



Fig-6: Plastic waste stored within the premises

2.3.6. M/s Indian Iron & Metals Pvt. Ltd.

Address of the industry	Godown no. 09, Backside Bambri kanda, Amloah Road, Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Large amount of Heterogeneous scrap (motors, bars, large metal scraps etc.) found stored in the unit premises. 2. Dismantling of the metal scrap was observed in the unit premises. 3. Scrap burning traces were observed in all over the unit premises. 4. Dismantling of vehicular scrap leading to spillage of used oil on ground (without impervious base) was also observed in entire unit premises which may have contaminated soil of the unit premises. 5. Unit has not been following manifest system in violation of the authorization issued to the unit. 6. Large amount of waste generated from dismantling of scrap found stored in the unit premises.
Recommendations:	1. The unit should transfer the imported scrap stored in unit premises directly to actual user. 2. The unit should follow the manifest system as per HOWM Rules, 2016. 3. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in one time authorization. 4. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 5. The unit should not openly burn the imported scrap. 6. All the hazardous waste generated from dismantling of scrap shall be disposed off as per HOWM Rules, 2016. 7. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016. 8. Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during inspection



Fig 1:Motor scrap dismantling on ground



Fig 2: Rubber and plastic waste stored in unit





Fig 3-4: Scrap burning traces



Fig 5: Spilled used oil on ground



Fig 6: Scrap burning traces

2.3.7. M/s Robin Enterprisers

Address	Dharam Mill Road, Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the godown was not operational. 2. No metal scrap was found stored within the godown. 3. Dismantling activity was observed. 4. Plastic waste such as insulated wires/pipes etc., were found stored within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

Photograph taken during the visit



Fig-1: No metal scrap within the godown

2.3.8. M/s RR Global

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Dismantling activity has been observed 2. Metal scrap consisting of various motor parts, plastic items etc. were found within the godown. 3. It was observed that the iron scrap was dismantled to remove copper and aluminium from the motor windings. During the visit, it was observed that they were manually dismantled using hammer. 4. Further, plastic waste containing computer parts (i.e. e-waste) and battery parts were also found. 5. It was informed that the segregated copper is being stored in bags and sold to local vendors. 6. It was observed that insulated plastic wires, plastic windings etc., removed from machinery and motor parts are segregated and being stored in bags.
Recommendations:	1. The importer shall dismantle the e-waste as per CPCB guidelines. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Motor scrap



Fig-3: Hammering of motor to remove copper



Fig-4: Plastic/e- waste such as battery and computer parts



Fig-5: Copper segregated from motor parts



Fig-6: Storage of plastic wires waste

2.3.9. M/s Kumar Enterprises

Address	Opp. Ramesh Kanda, Dharam Mill Road, Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	DGFT licence: IEC No: 3004004542 Registration from PPCB has been obtained by the importer.
Type of Industry	Importer
Observations:	1. Manifest not being maintained by the importer. 2. Dismantling activity was observed. 3. Plastic waste such as insulated wires/pipes etc., were found stored within the godown. 4. The segregation of copper, Aluminium from iron scrap was observed. It was informed that the copper and aluminium were sold to local traders. 5. Traces of earlier burning activity were observed and ash generated from that was found to be stored in bags. 6. The importer informed that plastic waste was received from last consignment instead of metal scrap.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Plastics stored within the godown



Fig-3: Segregation of Copper by dismantling



Fig-4: Chunks of plastic waste



Fig-5: Traces of earlier burning activity



Fig-6: Ash stored in bags

2.3.10. M/s Anshul Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.11. M/s Unity Metal

Address	Godown no. 20, Backside Bambri kanda, Amloah Road, Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Apart from the registered address unit also found operating Godown no. 22, Backside Bambri kanda, Amloah Road. 2. In both Godowns (Gowdown no. 20 and 22):Large amount of motor (electric and vehicular) scrap found. Same were being dismantled manually for extraction of metals. 3. In both Godowns Multiple scrap burning evidences (ash on the ground, collected in rags) observed 4. In both Godowns small quantity of used oil (from motor scrap) found stored, traces of spillage of used oil on ground also have been observed. 5. Unit has been importing metal scrap apart from Iron and Steel scrap. 6. The imported scrap has been after dismantling have been sold to units other than actual user apart from actual user. 7. Manifest not being maintained.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.

Photographs taken during inspection





Fig 1-2: Scrap burning traces



Fig 3: Motor scrap



Fig 4: Used oil collected



Fig 5: Scrap burnt of metal sheet



Fig 6: Wood and cow dung cake stored inside premises

2.3.12. M/s Shiv Mani Mahesh Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the unit was operational. 2. It was observed that segregation activity was being carried out.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

2.3.13. M/s Bajrangbali Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the godown was open. 2. Dismantling activity has been observed 3. Motor windings, rods and iron plates were found stored within the premises. 4. It was informed that the plastic waste generated during dismantling activity is sold to local recyclers.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Godown



Fig-2: Dismantling activity



Fig-3: Motor windings



Fig-4: Segregated scrap

2.3.14. M/s Ekta Traders

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, Dismantling activity has been observed 2. Earlier burning activity evidence has been observed. However, during the visit there is no burning activity. 3. Heavy motor scrap and vehicle parts scrap have been observed. 4. Plastic/rubber parts of vehicles such as radiator channels, coolant pipes etc. were found to be segregated and stored separately. 5. Waste oil/lubricant/engine oil from the automobiles was found to be left open without proper storage. 6. E-waste such as PCB boards, computer parts such as plastic fans, plastic wires etc. were found which were also dismantled by the importer without authorization.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Past burning evidence



Fig-3:Heavy motor scrap



Fig-4:Vehicle parts scrap



Fig-5: Rubber parts of automobiles

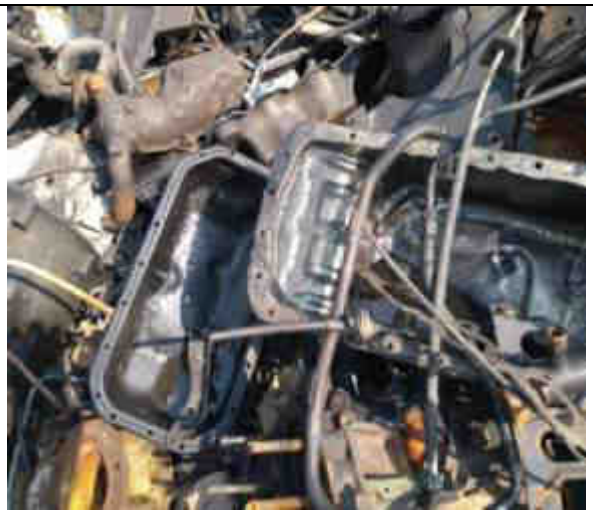


Fig-6: Waste oil/lube from automotive parts



Fig-7: E-waste stored by the importer



Fig-8: Separation of copper and aluminium from iron scrap

2.3.15. M/s Singla Brothers

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.16. M/s Goyal Metal Trading

Address of the industry	Godown No. 1, Backside Bhambari Kanda, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer/Trader
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Huge numbers of motor scraps, car scraps were found in the premises along with some rusted gates, pipes and bars of metals. 3. Motor scraps are being dismantled and processed inside the premises of unit. 4. At lots of places inside the premises ash residues were found showing evidence of burning.Even burnt motor were observed.
Recommendations:	1. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig. – 1: Main entry Gate



Fig. – 3: Burning residue

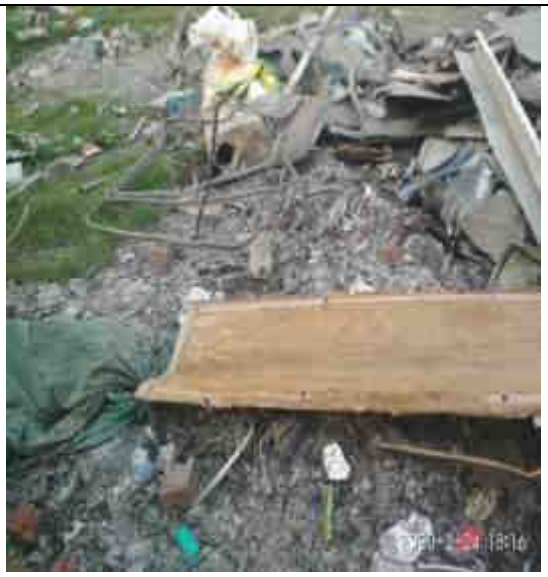


Fig. – 4: Burning residue



Fig. – 5: Dismantled motor parts



Fig. – 7: Burning of motor scraps



Fig. – 8: Cutting & shearing machine

2.3.17. M/s Mahadev Trade Impex

Address of the industry	Amloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Unit was closed and not in operation at the time of inspection. 3. Mixed type of metal scraps was found in the premises.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

Photographs taken during inspection



Fig. – 1: Main entry gate of the unit



Fig. – 2: Scraps and discarded material stored in the premise

2.3.18. M/s Hare Krishna Steel

Address of the industry	Godown No. 5, Behind Bhambari Kanda, Ammloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer

Process Description:	Importer as trader for import of Iron and Steel Scrap @ 500 TPM on behalf of actual user.
Observations:	1. Big motor scraps, metal pipes and poles and mixed metal scrap were found in the premises alongwith some e-waste. 2. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools 3. Ash residue was found in the premises. 4. The address of the unit provided at the gate and the address in the one-time authorisation provided at the time of inspection are not same.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit shall be directed not to collect e-waste or any other waste which is not permitted in the one-time authorisation granted. 3. PPCB shall check the address of the unit and direct the unit to update the address in a fresh authorisation. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig. – 1: Address board at main entry gate



Fig. – 2: Burning residue of motor scraps



Fig. – 3: Imported motor scrap



Fig. – 4: Dismantled motor scraps



Fig. – 5: Imported metal scraps found in the premise



Fig.- 6: Metal scraps (Iron rods & pipes)



Fig. – 7: E-waste found in the premise



Fig. – 8: Discarded material from scraps



Fig. – 9: Burning residue of scraps



Fig. -10: Discarded material from scraps





Fig. – 11: Closed containers found in the premise	Fig. -12: Dismantled motor scraps

2.3.19. M/s Kwality Weigh

Address of the industry	Vill. Tooraw Amloh Road, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil

Photographs taken during the visit



Fig-1: Main Entry Gate

2.3.20. M/s ARB Enterprises

Address of the industry	Godown No. 4, Backside Bhambari Kanda, Amloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.

Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Metal pipes, poles of big sizes and machine parts were found in the premises alongwith some scrap pressurized cylinders.
Recommendations:	1. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 2. Unit shall take one time authorisation of import for all types of wastes found in premises.

Photographs taken during inspection



Fig-1: Main Entry Gate



Fig-2: Past burning evidence



Fig-3:Heavy motor scrap

2.3.21. M/s Mahadev Trade Impex

Address of the industry	Village Jassaran, Mandi Gobingarh
License/ authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools. 3. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig. – 1: Main Entry Gate


Fig. – 2: Discarded residue of import


Fig. – 3: Imported metal scraps


Fig. – 4: Imported metal scraps



Fig. – 5: Imported metal scrap of huge machine parts



Fig. – 6: Imported metal scraps



Fig. – 7: Burning residue of scraps



Fig. – 8: Burned scrap parts

2.3.22. M/s Bansiwal

Address of the industry	No. 77-78, Focal Point, Mandi Gobingarh
License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Entry gate of the unit was locked from outside but labours were working inside. After an hour the son of the owner came and opened the gate. 3. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools 4. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig. – 1: Unit's premise storing metal scraps



Fig. – 2: Burning of motor scrap residue



Fig. – 3: Burning of scraps



Fig. – 4: Dismantled motor scraps



Fig. – 5: Burning residue



Fig. – 6: Imported metal scraps storage

2.3.23. M/s Navjot Impex

Address of the industry	E-20, Focal Point, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil

Photographs taken during the visit



Fig-1: Main Entry Gate

2.3.24. M/s Surindra Udyog

Address of the industry	E-3, Focal Point, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil

Photographs taken during the visit



Fig-1: Main Entry Gate

2.3.25./s Patiala Steel (Local trader)

Address of the industry	M/s Patiala Steels D- 71,72, Focal Point, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Local Trader

Observations:	1. Scrap purchased from Punjab State Power Corporation Ltd. (PSPCL). 2. Waste oil and similar substances were observed dripping down from various scrap brought from PSPCL.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. PPCB shall monitor types of hazardous wastes (if any) being brought with local scrap and unit shall take proper authorisation accordingly.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Electrical scraps purchased from PSPCL



Fig. – 3: Electrical scraps purchased from PSPCL



Fig. – 4: Power transmission tool parts as scrap



Fig. – 5: Oil leakage form waste electrical parts



Fig. – 6: Waste electrical parts from PSPCL



Fig. – 7: Metal scraps containing copper wires



Fig. – 8: Waste electrical wires

2.3.26. M/s Thapar Traders

Name and address of the industry	Amloh road, Mandi Gobingarh
Import Export License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Imported iron scrap cut into smaller pieces and then sold to induction furnaces.
Observations:	1. Big iron scrap (imported as well as local) were found in the premises. 2. Labours are cutting big metals into smaller pieces using gas cutter. 3. Concerned personhas informed that the unit has one time authorisation in the name of M/s Thapar Traders of address Motia Khan, Mandi Gobindgarh but the unit is operating at Amloh Road, Mandi Gobindgarh.
Recommendations:	1. PPCB shall check the address of the unit and direct the unit to update the address in a fresh authorisation.

	2. Verification/updating of address of unit and direct that unit should only operate at the address given in the one-time authorisation. 3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Local and imported metal scraps



Fig. – 3: Dismantled metal scrap parts



Fig. – 4: Metal scraps

2.3.27. M/s Hind Impex

Name and address of the industry	Mishri Majri Road, Village Jassaran, Mandi Gobingarh
License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Big machine engines were found in the premises. Dismantled motor scraps were also observed stored inside the premises of unit alongwith metal scrap such as flats and poles. 2. Concerned person informed that these machine parts were stored in the premises for more than a year.

	3. Some places inside the premises shows ash residues however no machine parts and motor scraps were observed burnt. 4. Oils have been observed released from the imported machine engine scraps.
Recommendations:	1. PPCB may ensure that the imported scrap of unit may not be kept unutilized in the premises for a longer period of time. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Imported machine parts stored in the premise



Fig. – 3: Imported metal scraps



Fig. – 4: Scrap engine parts



Fig. – 5: Dismantled motor scraps



Fig. – 6: Breakage of scrap engine parts

2.3.28. M/s SBS Alloys (Local Trader)

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

Photographs taken during inspection

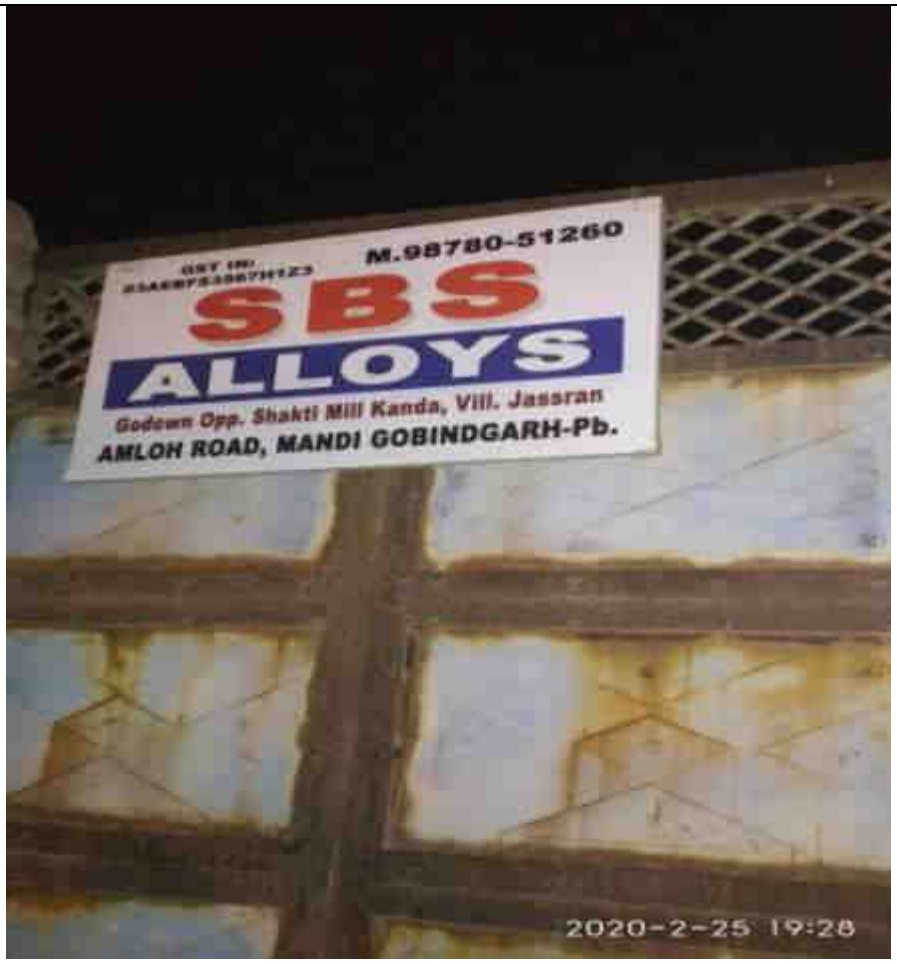


Fig-1: Main Entry Gate

2.3.29. M/s Sai Steel Enterprises

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

Photographs taken during inspection



Fig-1: Main Entry Gate

2.3.30. M/s GMB Alloys

Address	GT Road, Sirhind side, Backside Krishna Computer Kanda, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Imported iron scrap cut into smaller pieces and then sold to induction furnaces.
Observations:	1. Heterogeneous scrap comprising of vehicular scrap, motors, compacted bar waste etc. were found inside the unit premises, 2. The unit has to directly transfer the imported scrap to actual user, however, segregation and sorting of the same was also being found without any infrastructure to do so in environmentally sound manner. 3. Used oil generated from dismantling of vehicular parts found stored in a container and also same was found spilled near the motors on ground and oil storage drum. 4. Ash generated from burning of scrap and other materials found collected in a rag. 5. The unit has obtained authorization on behalf of actual users i.e. M/s Royal Concast and M/s Hansco Iron & Steel Pvt. Ltd. However, found supplying the illegally extracted materials from scrap to units other than actual users. 6. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 2. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 3. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 4. The unit should not openly burn the imported scrap in any circumstances. 5. The unit should only be operated at the location mentioned in the authorization issued. 6. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 7. The unit's hall maintains records of Hazardous waste as per Provisions of HOWM Rules, 2016. 8. Financial Penalty and Environmental compensation

Photographs taken during inspection



Fig 1: Main Entry Gate



Fig 2: waste removed from scrap

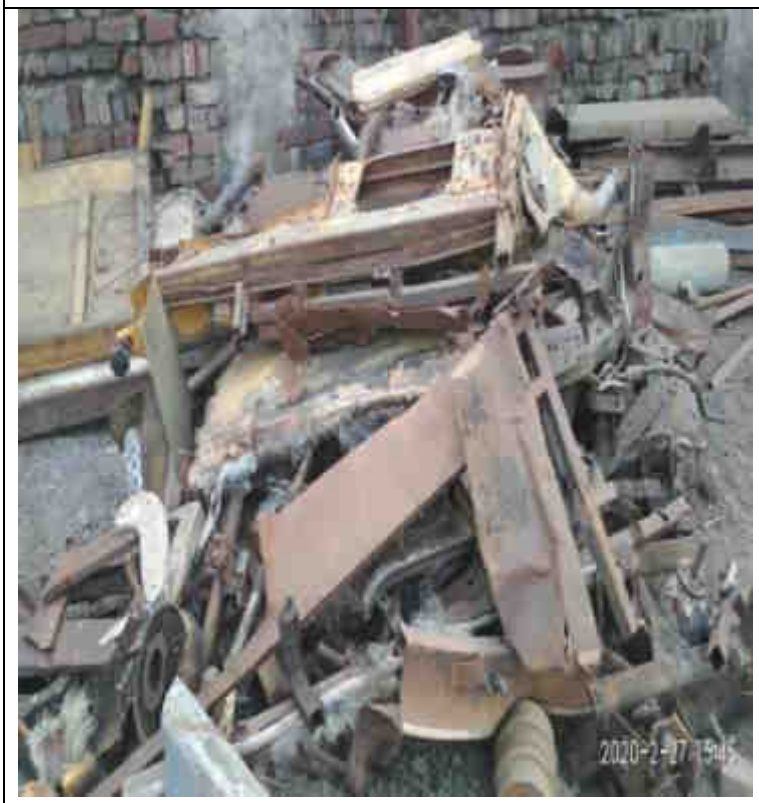


Fig 3: Scrap



Fig 4: Used oil

2.3.31. M/s Shiv Shakti Ispat Udyog (Local Trader)

Address	Talwara Road, Opp. Inopx Air products Mandi Gobindgarh
Import Export License/One time authorization details	Not required being local trader.
Type of Industry	Importer
Observations:	1. Unit was found closed during inspection. 2. Unit is involved in sale and purchase of iron and steel scrap/motors locally. During inspection rail track bars/cylinders and motor scrap found stored inside the unit. 3. Traces of dismantling of motor scrap to extract metal were found and also ash were also observed.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

Photographs taken during inspection



Fig 1: Empty gas cylinders and other material stored in godown



Fig 2: Rail tracks



Fig 3: Metal scrap



Fig 4: Traces of oil spillage

2.3.32. M/s R D Udyog

Address of the industry	Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.33. M/s Prayag Metal

Address of the industry	Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.34. M/s Gemini Steels

Address	Plot No. 58, Sector 19, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. In the unit metal bars (circular cylindrical etc.) were found stored also large amount of plastic waste was also found stored inside the unit premises. 2. Unit Representative informed that the plastic waste is generated from imported scrap which are removed by simply cutting through sharp blades and pulling out the same manually. 3. The plant representative didn't provide any document to cross verify whether the imported scrap is being sent to actual user or not, Further, no records and returns as per HOWM Rules, 2016 were maintained.

	4. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should maintain records and retunes and make them available to every inspecting official. 2. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 3. Unit shall take one time authorisation of import for all types of wastes found in premises. 4. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.

Photographs taken during inspection



Fig 1: Metal scrap



Fig 2: Plastic waste removed from metal scrap stored in unit premises

2.3.35. M/s Garvit International

Address	Opposite Club Road, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During inspection large metal pipes and motor scrap was found stored inside the plant. 2. Dismantling of motors in unscientific manner leading to pollution and segregation/sorting of metals from the dismantled of motors were observed 3. Large amount of waste materials found stored inside the unit premises generated from illegal dismantling of scrap. 4. Manifest system, Records,Returns and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016.

Photographs taken during inspection





2.3.36. M/s Lord Shiva Overseas

Address	Sirhind Side, G.T Road, Mandi Gobindgarh `
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Heterogeneous scrap comprising of vehicular scrap, motors, bar waste etc. were found inside the unit premises without impervious base. 2. Burning marks and traces of ash generated from burning of scrap were observed inside the unit premises. 3. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 2. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 3. Unit shall take one time authorisation of import for all types of wastes found in premises. 4. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 5. Strict action must be taken against unit for burning of wastes which causes air pollution. 6. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig 1: Metal scrap



Fig 2: Metal chains stored within premises

2.3.37. M/s Shivam Ispat Bhandar

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil

2.3.38. M/s Bansal Impex

Address	Shop NO. 21, Sector -20-B, Motia Khan, Mandi Gobindgarh `
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. The unit was found operating at Godowm Near prem kanda, Amloh rather than authorised location of Dharam Mill Road, Anjali, Mandi Gobindgarh. 2. Crushed and compacted vehicles have been found imported by the unit from various countries which were intended to be disposed of the same were found inside the unit premises. 3. The compacted vehicles were being dismantled/segregated using JCBs on ground without impervious base.

	4. On interaction with labours, it was confirmed that the mostly imports such vehicular waste from other countries, segregate the same and in order to obtain recyclable materials which are sold in local market and in order to do so the imported waste which have metal and coated with plastic and rubber are burned in the large drums. 5. Large drums with holes at the bottom and sides were found inside the premises and on visual inspection it was evident that the same were being used for burning of metal scrap.
Recommendations:	1. The unit shall be immediately closed and PPCB shall impose Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation. 2. The unit shall only import Iron and Steel Scrap. 3. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 4. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 5. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 6. The unit should not openly burn the imported scrap in any circumstances. 7. The unit should only be operated at the location mentioned in the authorization issued. 8. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 9. All the hazardous waste generated from dismantling of scrap shall be disposed of in TSDF/recycler in consultation with PPCB. 10. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.

Photographs taken during inspection









Fig 1-4: Compressed vehicular scrap and JCBs used in dismantling the same



Name of the unit outside the godown wherein it was operating



Drums used for burning of the scrap

2.3.39. M/s DSL Overseas

Address	Village Tooran, Amloah Road, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Unit has been importing all kind of waste materials such as aluminium scrap, copper scrap, vehicular scrap containing waste oil, motors, pumps etc metal apart from Iron and Steel scrap for which authorization has been granted. 2. Large amount of motor (electric and vehicular) scrap found. Same were being dismantled manually for extraction of metals. 3. Multiple scrap burning evidences (ash on the ground, collected in rags) observed 4. Small quantity of used oil (from motor scrap) found stored, traces of spillage of used oil on ground also have been observed. 5. The imported scrap has been after dismantling have been sold to many units whether all such units are having valid consent to

	operated under Air and Water Act needs to be verified, also there is possibility that waste is being sent to other than actual users which may be leading to disposal of Hazardous waste in non-environmentally sound manner and injury to environment. 6. As the unit has obtained authorization under HW (M,H &TM) rules 2008 actual user has not been identified in the authorization, therefore the unit is freely selling the unscientifically extracted metals from the scrap to all kind of users. 7. Unit has not been following manifest system leading to non-coverage of hazardous waste into the ambit of HW inventory.
Recommendations:	11. The unit shall be immediately closed and PPCB shall impose Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation. 12. The unit shall only import Iron and Steel Scrap. 13. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 14. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 15. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 16. The unit should not openly burn the imported scrap in any circumstances. 17. The unit should only be operated at the location mentioned in the authorization issued. 18. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 19. All the hazardous waste generated from dismantling of scrap shall be disposed of in TSDF/recycler in consultation with PPCB. 20. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.

Photographs taken during inspection



Fig 1: Main Entry Gate



Fig 2: Scrap



1. Fig 3: Traces of burining



Fig 4: Traces of burning

2.3.40. M/s Shiv Shankar Iron & Steel Trading Co.

Name and address of	G.T Road, Mandi Gobindgarh

the industry	
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Copper coils and windings are being removed manually by using hand tools from the motor scraps inside the premises of unit. 3. A large iron container was found inside the premises of the unit. 4. A large amount of dismantled rubber tubes and plastic casings were found in the premises of the unit.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Motor scrap



Fig-2: Workers dismantling copper wires



Fig-3: Large iron container



Fig-4: Rubber tubes and plastic casings

2.3.41. M/s Shastri Steels

Name and address of the industry	G.T. Road, Sirhind Side, Near Chanan Ram Petrol Pump,Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Copper coils and windings are being removed manually by using hand tools from the motor scraps inside the premises of unit. 3. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. The unit should not carry out burning activity of the plastic or other parts of scrap which causes pollution. 2. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit



Fig-1: Motor scrap



Fig-2: Workers dismantling copper wires



Fig-3: Burnt residue

2.3.42. M/s Radha Madhav (Impex)

Name and address of the industry	Gobindgarh Club Road, Mandi Gobingarh-147301
Import Export License/One-time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	As a trader for import of iron and steel scrap @ 500 MT/Month on behalf of actual user i.e. M/s Unipearl Alloys, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Observations:	1. Big machine/iron scrap were found in the unit premises. 2. Slag was found stored in the premises. 3. It was observed that LPG is being used for cutting of big iron scrap/machines into smaller parts. 4. Unit owner informed that scrap was mainly imported from South India and Dubai. 5. GST Registration Certificate has been provided by the unit owner at the time of inspection. 6. Certificate of Importer-Exporter Code (IEC) has been provided by the unit owner at the time of inspection.

	7. Invoices of sale and purchase have been provided by the unit owner at the time of inspection. However, no manifest provided for the sale.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig 1: Metal scrap imported



Fig 2: Slag and waste stored within unit premises



Fig 3: Metal cuttings and metal slag



Fig 4: Metal cuttings

2.3.43. M/s N.G Impex

Address of the industry	GCL Road, G.T. Road,Mandi Gobindgarh- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Owner was available at the time of inspection. However, no

	documents provided. 2. Plastic waste generated during handling of Motor Scrap is stored in premises. 3. Damaged plastic containers (probably imported) were found in the unit premises. 4. Copper wires and coils, iron scrap and motor scrap were found in the premises. 5. Slag was found stored in the premises at the time of inspection.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during inspection



Fig 1: Scrap and bins used for segregation of scrap



Fig 2: waste removed from scrap



Fig 3: Traces of burning of Scrap



Fig 4: Traces of burning of Scrap

2.3.44. M/s R.K. & Company

Address of the	Sector-19, Block-A, Gobindgarh Club Road, Mandi Gobingarh, Punjab-147301

industry	
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Local Trader
Observations:	1. Unit owner informed that they are local trader of scraps. They purchase scrap from various traders and sell it to different traders as well as Induction Furnace. 2. Unit owner also informed that they receive scrap only from India and they do not receive motor scraps. 3. Unit representative informed that retailing is their main function. 4. Big machine parts/iron rods/furnace rollers were found stored in the unit premises. 5. At the time of inspection oil spillage has been found on the ground. 6. Tax-Invoices of sales and purchase were provided by the unit at the time of inspection.
Recommendations:	1. Used oil/oil (if any) from scrap or machine parts shall be stored and disposed as per law.

Photographs taken during inspection









Fig 1-4: Spillage of oil on the ground

2.3.45. M/s Jai Bharat Tube Industries

Name and address of the industry	Gobindgarh club road, MG, Amloh - 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Fabricating unit
Observations:	1. It was observed that flats & strips procured locally and then it will be fabricated in to pipes and tubes 2. The unit has provided consent to operate under air act and water act, GST no included bill of invoice. 3. It was informed by the plant representative that the present production capacity of the unit is 12-20 ton/day of the final product. 4. No workers found wearing any Personal Protection Equipment
Recommendations:	1. The unit should provide PPEs to all workers.

Photographs taken during the visit



Fig-1: Board outside the unit



Fig-2: Final product steel pipes



Fig-3: Workers without PPE

2.3.46. M/s Chopra Iron &Steels

Name and address of the industry	Mandi Gobindgarh
Consent and Authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. At lots of places inside the premises ash residues were found showing evidence of burning. 2. Heavy machinery Scrap were found in the premises of the unit. 3. Traces of used oil were also found in the premises of the unit 4. The plant representative refused to provide any documents for verification during inspection.
Recommendations:	1. The unit should not carry out burning activity of the plastic or other parts of scrap which causes pollution. 2. The unit should maintain all the necessary documents, etc. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Photographs taken during the visit





Fig-1-2: Traces of burning





Fig-3-4: Heavy Machinery scrap

2.3.47. M/s Mak Impexs

Address	Godown no.17, Sector 5-A, Prem Nagar, Mandi Gobindgarh
Import Export License/One-time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Big machine/iron scrap were found in the unit premises. 2. Certificate of Importer-Exporter Code (IEC) has been provided by the unit owner at the time of inspection. 3. At lots of places inside the premises ash residues were found showing evidence of burning. 4. Heavy machinery Scrap were found in the premises of the unit. 5. Traces of used oil were also found in the premises of the unit
Recommendations:	1. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 2. Strict action must be taken against unit for burning of wastes which causes air pollution. 3. Financial penalty shall be imposed accordingly for causing air pollution.

Photographs taken during the visit



Fig-1: Tyre



Fig-2: Traces of burning



Fig-3: Scrap



Fig-4: Used oil

2.3.48. M/s Shree Ambaji Impex

Name and address of the industry	M/s Shree Ambaji Impex, Village: Jalalpur Mandi Gobindgarh-147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Trader
Observations:	1. Owner was not available at the time of inspection. 2. It was found that iron rods were stored under plastic cover in the premises. 3. Also observed that thin iron sheet cuttings were stored in cement bags.
Recommendations:	Municipal Council, Mandi Gobindgarh shall check the activity going on in the premises and verify documents.

Photographs taken during inspection



Fig 1: Metal Scrap stored within unit premises



Fig 2: Metal cutting stored in rags

2.3.49. M/s D.K. India Import Export Pvt. Ltd.

Address of the industry	Village Kumbh Road, Mandi Gobindgarh- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer-Exporter
Observations:	1. Name and address board of the unit was found on the entry gate. 2. Person present there at the time of inspection informed that the unit has been closed 1.5 years back. 3. No imported material was found in the premises at the time of inspection.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. Unit may be directed to ensure: Remove name and address board if the unit has been closed.

Photograph taken during inspection



Fig 1: Board indicating name and address of the unit outside main gate

2.3.50. M/s M.L. Steels Iron Merchants & Comm.

Address of the industry	R.G. Mill Road, M.Gobindgarh
Consent and Authorization details	GST no: 03AABFM6635N1Z5
Type of Industry	Not required being local trader
Observations:	1. Re-rollable bars, gates, heavy machine parts, cylinders and other metal scrap were found in the premises of the unit. 2. E-waste traces were found in the premises of the unit. 3. GST number has been provided by the unit. 4. Bill of invoices for scrap procuring and selling has been taken.
Recommendations:	1. E-waste should be handled only with proper authorization. 2. The unit should not burn plastic parts of the scrap in the premise of the unit

Photographs taken during the visit






Fig-1-4: Scrap



Fig-2: E-waste

2.4 Night Survey

On 22.02.2020 and 14.03.2020, the committee also carried out survey of the Mandi Gobindgarh area to identify the factual conditions. During the night survey the committee has observed that most of the units which are operating in the night are not operating APCD properly as emissions were observed to be escaping in the environment from the work zone.

Emissions can be observed clearly as shown in the pictures below. It was found difficult to trace out the units where the emissions were visible due to darkness, agriculture field and precarious way to reach the units in the nigh time period.

It was observed that most of the units were operating during night were trying to get rid of the plastic obtained along with the scrap in economical (cheaper) way of burning directly without much notice of the outsiders, and operating the units without operation of APCD, which is one of the major reason for air quality degradation.









Emissions observed during the night survey













Emissions observed during the night survey

2.5 M/s Madhav Alloys waste (APCD dust) recycling division inspection report

M/s Madhav Alloys Pvt. Ltd. (Waste Recycling Division) which is recycling zinc metal from the APCD dust generated from steel scrap melting induction furnaces as CPCB SoP. The said unit was inspected by the Committee on 20.03.2020. The complete details collected during the visit as well as observations and recommendations are provided as follow:

<table>
<tr><td>1.</td><td>Name and address of the Industry</td><td>M/s Madhav Alloys Pvt. Ltd. (Waste Recycling Division), Village Bhagwanpura, Tehsil Amloh, Distt. Fatehgarh Sahib, Punjab</td></tr>
<tr><td>2.</td><td>Status of Industry: operational or closed</td><td>Operational</td></tr>
<tr><td>3.</td><td>Validity of Consent & Authorization (Copy enclosed as Annexure ---)</td><td>1. CTO under Water Act, 1974: CTOW/Renewal/FGS/2018/7668519 dated 24/07/2018 is valid upto 31/03/2022

2. CTO under Air Act, 1981: CTOA/Renewal/FGS/2018/7747363 dated 24/07/2018 is valid upto 31/03/2022

3. Authorization under HOWM Rules, 2016: HWM/Fresh/PTA/2017/6337621 valid upto 30/6/2022</td></tr>
<tr><td>4.</td><td>Installed capacity</td><td>Consumption of 10 MT/day of APCD dust generated from steel scrap melting induction furnaces to produce zinc @ 5 MTD.</td></tr>
<tr><td>5.</td><td>Present production status</td><td>About 3-4 MT/day</td></tr>
<tr><td>6.</td><td>Manufacturing process details</td><td>APCD Dust □Calcination/Roasting □ Mixing in leaching agents □ Filtration using filter press 1 □ Addition of zinc powder □ Filtration using filter press 2 □Electrolysis □Electrolytic zinc Product.</td></tr>
<tr><td>7.</td><td>Wastewater generation</td><td>From filter press and wet scrubber which is being recirculated. No effluent is being discharged</td></tr>
<tr><td>8.</td><td colspan="2">Results of Stack monitoring and Fugitive Emission
<table>
<tr><th colspan="4">Analysis report for Ambient Sample (Clear Emission)</th></tr>
<tr><th>S.No.</th><th>Parameter</th><th>Method Reference</th><th>Concentration (µg/m^3)</th></tr>
<tr><td rowspan="5">1.</td><td rowspan="5">SO_2</td><td rowspan="5">IS 5182 Part 2</td><td>218</td></tr>
<tr><td>132</td></tr>
<tr><td>133</td></tr>
<tr><td>108</td></tr>
<tr><td>73</td></tr>
</table></td></tr>
</table>

			72
2.	NO_2	IS 5182 Part 6	28
			27
			34
			57
			44
			27
3.	PM_{10}	IS 5182 Part 23	214
			210
			232
4.	$PM_{2.5}$	CB/CL/SOP/AQ/10	173

Analysis report for Ambient Sample (Fugitive Emission)			
S.No.	**Parameter**	**Method Reference**	**Concentration (µg/m^3)**
1.	SO_2	IS 5182 Part 2	7
			BDL
2.	NO_2	IS 5182 Part 6	24
			40
3.	SPM	IS 5182 Part 4	127
			1452*

SO_2: BDL≤ 4 µg/m^3, *> 1000 µg/m^3

Analysis report for Source Sample (Stack attached with Calcination Chamber)			
S.No.	**Parameter**	**Method Reference**	**Concentration (µg/m^3)**
1.	PM	IS 11255 Part 1, Part 3	47.2
			5.8
2.	SO_2	IS 11255 Part 2	24
3.	NO_2	IS 11255 Part 7	3
4.	CO_2 (%)	CB/CL/SOP/SE/5.7/3	0.92
5.	O_2 (%)		20.91
6.	CO (ppm)		17

SO_2: BDL≤ 3 µg/m^3

9.	**Observations:** 1. General: i. Unit found operational during the visit. ii. Environmental Data Display Board has been installed at the main entry gate but the complete information is not updated with details of hazardous wastes being generated in the premise (HW category 6.1 & 35.1). iii. Proper markings indicating storage of Hazardous waste has not been placed. Unit has placed temporary marking on paper near storage shed. iv. Entire flooring of the unit is made of interlocking tiles but process area is cemented. Surroundings at several location is not provided with flooring. 2. The observations w.r.t. to the compliance with SoP prepared by CPCBfor **"**Utilization of Flue gas cleaning residue from Steel scrap melting induction furnace, for zinc extraction" are as follows: i. The flue gas cleaning residue containing zinc >30% is used for utilization. Plant representative informed that APCD dust is analysed for Zinc concentration before lifting the same in In-house laboratory. A test report of flue gas cleaning residue is attached as Annexure - . ii. The procured flue gas cleaning residue (APCD dust) was found stored in a covered designed storage place. However, the designates storage area found damaged from top from where water can easily enter and no proper ventilation was observed. Domestic solid wastes were also found stored inside the APCD dust storage room. iii. It was observed that flue gas stored in storage area was ignited and has undergone calcination itself causing high temperature of storage area. Also due to calcination, fumes of flue gas were escaping into environment. iv. Suction hood were present to remove the fumes from the storage yard and connected to bag filters. However, same found inadequate as most of the emissions were escaping into the environment from top of the storage shed. v. There are two calcination chambers. The flue gas cleaning residue alongwith bags are ignited through electric immersion rods to ignite the APCD dust (instead of gas burner as per SoP) for calcination of the same. vi. The calcination chambers and storage area are provided under negative suction and are connected to a common bag filter houses as APCD and a common stack of height 13 m above ground level and also equipped with sampling arrangements to facilitate stack emission sampling. vii. The calcined APCD dust is removed from the calcination chamber after 24 hrs and fed into the leaching tank with help of a mechanical loader. Transfer of the calcined dust to leaching tank occurs in open air without any measure to control the emissions and further leads to spillage. viii. Chemicals and additives were procured in non-reactive drums/containers. However, the same are being fed into the system/tanks manually. It was informed that $KMnO_4$ is also being used instead of H_2O_2 whereas as per SoP only H_2O_2 is to be used as leaching chemical. Also plant representative informed that $CaCl_2$ is not being used in leaching solution. ix. There are 04 leaching tanks of capacity 100 m^3 each, the solution after stirring for 1.5

		hrs @ 30-40 rpm, is sent to Filter Press-I and filtrate is sent to Purification tank
	x.	Residue generated from filter Press-I is being sent to sister concern i.e. M/s Madhav Alloys Pvt. Ltd. (captive induction furnace) for recovery of iron. (enclose filter press I sludge generation record)
	xi.	The solution from purification tank is sent to Filter Press-II, Residue generated from filter press-II is sent to lead recycling unit namely M/s Jammu Pigments Ltd, Logate Morh Kathua, which has authorization for collection, transport, storage and disposal of lead residue from J&K State Pollution Control Board.
	xii.	The residue/sludge generated from filter press-I &II are dried on ground (inside the unit). However, no designate area has been provided for the same.
	xiii.	Filtrate from filter press-II is sent to overhead tank located above storage room of residue generated from filter press-II (6.1 HW).
	xiv.	The PEG and NH4OH (20 Kg is added every 24 hrs) are being dosed and solution is sent to electrolysis tank for recovery of zinc metal. In para no. 37.2 of the SoP it was mentioned that anode as aluminium and cathode as carbon/graphite where zinc will deposit, but during inspection, its was observed that zinc was depositing on aluminium which is actually a cathode (since Zn^{+2} reduces to form Zn) and thus deposits on cathode i.e. Aluminium.
	xv.	The industry has provided suction hoods at various locations for collection of process emissions being generated from the leaching section and electrolytic process which is connected to the common water scrubber as APCD. However, during operation of electrolysis cell large amount of fumes were observed to be escaping into the environment.
	xvi.	Waste water generated from the cell house, leaching tank and purification tank goes into the scrubber. This water is being recycled and the scrubber is cleaned yearly, however, sludge has never been found at the bottom as reported by unit representative.
	xvii.	Spillage and leakage was observed around the filter press I, II & cell house area. Plant representative informed that all the spillage is collected into leaching tanks through drains.
	xviii.	Further, plant representative informed that filter bags of the filter press are cleaned after 02-03 months through high pressure water jet and bags are replaced after 02-2.5 years. The wastewater generated from cleaning of the filter press bags are sent to leaching tank through drains.
	xix.	The industry has not provided any ETP and submitted that there is no generation of wastewater. He claimed that wastewater generated from washing of floors, spillage and spent scrubbing liquid is reused in the leaching process.
	xx.	It was observed that the workers were not prescribed PPEs in the acid fume area, electrolysis area, etc.
	xxi.	Hazardous waste of category 6.1 stored by the industry was not stacked properly, as such, the number of bags could not be counted. Also, it has stored in the same PE bags instead of using HDPE bags. During visit, significant seepage in Hazardous Waste room was observed in the storage room, also small portion one wall found broken.
	xxii.	The industry has provided one more room for hazardous waste storage but the total storage capacity is still less than the required.(Comments required)
	xxiii.	Copies of records such as Form 3 (Daily records), Form 4 (Annual return), Form 10 (Manifest) of hazardous wastes submitted by the unit at the time of inspection. However, Form-3 is not being maintained in the prescribed format.
	xxiv.	Further, Manifest system is being followed. However, the copies which needs to be sent to State PCB and sender have not been sent.

	xxv. Calcined APCD dust also found dumped outside the premises of WRD unit on ground (without impervious base) in open area where iron scrap(waste material) from sister unit is stored.
10.	**Recommendations:** Environmental Compensation and Financial penalty may be levied on the unit. The unit shall be directed to: 1. Update Environmental display data board regularly. 2. Provide proper ventilation and covering of storage room to avoid rain water intrusion. 3. Provide proper conveyer system for transfer of flue gas cleaning residue to calcination chamber as well as to leaching tank to prevent any spillage. 4. Provide proper mechanized system for addition of chemicals and additives. 5. Provide collection pit to collect runoff/spillage of the entire process area with adequate slope and leak-proof pipelines. 6. Provide proper storage area for HW category 6.1 & 35.1. The storage area of proper capacity shall be maintained with leak proof surfaces and surroundings, dry and properly labelled. 7. Package and label the hazardous waste stored in accordance with provisions stipulated under 17 of the HOWM Rules, 2016. 8. Maintain date-wise records of hazardous and other wastes as per Form 3 & 4 in compliance with Rule 6(5) of the HOWM Rules, 2016; 9. Provide PPEs to the workers suitable for acidic emissions, ammonia vapours and acidic spillages on the floor.
Action taken by PPCB	• The main area of concern is Air Pollution being created by Steel Industries mainly the Induction Furnace units and Steel Rolling Mills. Induction Furnace units needed better Air Pollution Control Device (APCD) as such, in 2018, Punjab Pollution Control Board, took an initiative to set up new emissions control & collection mechanism by way of installing Side Hood along with Bag Filters House in induction furnaces and Punjab State Council for Science and Technology, Chandigarh was roped in to design new air pollution control design. With this new design, the dust being emitted by the units was arrested and resultant collection of APCD dust increased by about 25 times which was earlier getting emitted in the environment and causing severe air pollution. • Earlier, the induction furnaces were generating only about 10-15 kg APCD dust per day per induction furnace. But, with the installation of new side hood followed by bag filter house the generation of APCD dust has increases to about 300 kg/day/industry. • Since, the APCD dust from the induction furnaces was increased in manifold, there was a necessity to establish a unit, which can utilize their waste into valuable product otherwise there will be a financial burden on the induction furnaces. Due to the rigorous efforts for betterment of technology, a model unit under the name and style of M/s Madhav Alloys Pvt. Ltd., (Recycling unit) had been established in the month of November, 2017 with production capacity i.e. recovery of zinc metal @ 5 MTD by using raw material of APCD dust @ 10 MTD, as wealth from waste unit, in which zinc is recovered from APCD dust generated from induction furnace units, which was earlier being dumped into common landfill site i.e. Common TSDF, Nimbua and the induction furnaces units were paying significant cost to the common TSDF, Nimbua for disposal of Hazardous waste. Now, this recycling unit is paying a good amount to induction furnace units for purchasing their waste (APCD DUST). As such now induction furnace unit owners are selling their APCD dust and earning about Rs 8000/- per Ton of the APCD ash and thus creating wealth from waste. At present, this unit is utilizing the hazardous waste to the tune of about 500 T/month and recovery zinc metal from the said waste. All the industries (induction furnaces) have signed MOU with this unit for transportation and disposal of the APCD dust generated from them.

	• Till now about 9474 tone of APCD dust from the induction furnaces has been collected by this unit and 3091 ton of zinc has been recovered from this waste otherwise this waste would be dumped on the common land fill site.

Photographs taken during inspection



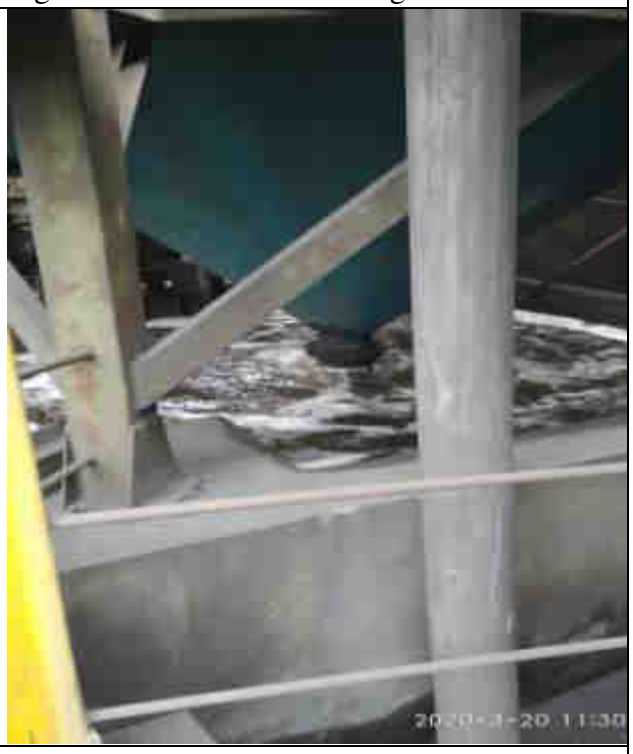
Fig-1 : Display Board



Fig-2 : Hazardous waste storage area





Fig-3 : Charging of HW in to leaching tank	Fig-4 : Hazardous waste storage room
	
Fig-5 : HW Storage area	Fig-6 : Bottom of the wet scrubber used in utilizing process

Chapter 3:

Ambient air Monitoring

In order to evaluate the ambient air quality and identify any impact due to industrial units, the committee surveyed the area in detail and identified 06 different locations as per the local conditions for carrying out Ambient Air Monitoring. The said monitoring was carried out during 17.03.2020-20.03.2020. The ambient air monitoring was carried out for Particulate Matter (P.M10 and P.M2.5), SOx, NOx, CO, Pb, Fe, Zn, As and Ni.

Table: Ambient Air Monitoring locations

S.No.	Location of the Monitoring Station	Latitude and Longitude of monitoring location.
1.	Modern Automotive	30.64139, 76.30849
2.	United Iron & Steel Re-rolling Mills	30.65814, 76.28577
3.	Satnam Dental Clinic	30.64593, 76.27227
4.	Madhav Stelco Pvt Ltd	30.65187, 76.3245
5.	Raj Steel Rolling Mill	30.6733, 76.29789
6.	Surya Steel Industries	30.64056, 76.31431

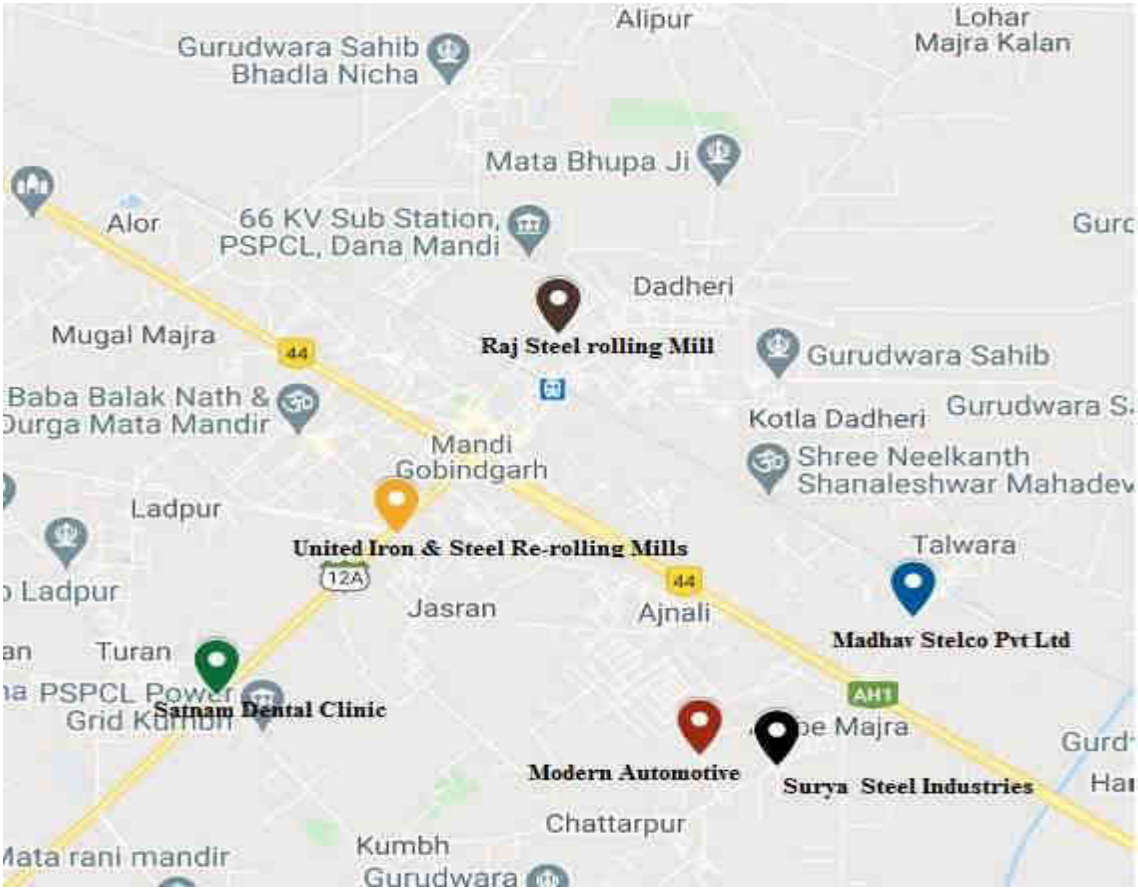


Fig: Google earth map showing locations of Monitoring stations

Table: Ambient Air Monitoring Report

Parameters	Satnam Dental Clinic, Mandi		United Iron & Steel Re-rolling Mills		Modern Automotive, mandi		Surya Steel Industries , Mandi		Raj Steel rolling Mill , Mandi		Madhav Stelco Pvt Ltd, Mandi	
	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration
SO2	10–14	5	8.30-12.30	27	8.30-12.30	25	7.30 – 11.30	65	6-10	14	6-10	218
	14–18	BDL	12.30-16.30	11	12.30-16.30	60	11.30–15.30	15	10-14	34	10-14	132
	18–22	6	16.30 – 20.30	12	16.30 – 20.30	23	15.30 – 19.30	20	14-18	11	14-18	133
	22–02	BDL	20.30 – 0.30	6	20.30 – 0.30	12	19.30-23.30	22	18-22	7	18-22	108
	02-06	BDL	0.30– 4.30	8	0.30– 4.30	BDL	23.30-3.30	7	22-2	0	22-2	73
	06–10	65	4.30– 8.30	9	4.30– 8.30	10	3.30-7.30	11	2-6	10	2-6	72
	Avg	12.666	Avg	12.16	Avg	21.66	Avg	23.33	Avg	12.66	Avg	**122.66**
NO2	10–14	33	8.30-12.30	34	8.30-12.30	16	7.30 – 11.30	41	6-10	43	6-10	28
	14–18	36	12.30-16.30	35	12.30-16.30	22	11.30–15.30	10	10-14	48	10-14	27
	18–22	45	16.30 – 20.30	39	16.30 – 20.30	41	15.30 – 19.30	22	14-18	25	14-18	34
	22–02	32	20.30 – 0.30	34	20.30 – 00.30	24	19.30-23.30	18	18-22	31	18-22	57
	02-06	27	0.30– 4.30	32	0.30– 4.30	36	23.30-3.30	16	22-2	31	22-2	44
	06–10	40	4.30– 8.30	11	4.30– 8.30	37	3.30-7.30	13	2-6	17	2-6	27
	Avg	35.5	Avg	30.83	Avg	29.33	Avg	20	Avg	32.5	Avg	36.16

Parameters	Satnam Dental Clinic, Mandi		United Iron & Steel Re-rolling Mills		Modern Automotive, mandi		Surya Steel Industries , Mandi		Raj Steel rolling Mill , Mandi		Madhav Stelco Pvt Ltd, Mandi	
	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration
PM10	10–18	379	8.30-16.30	434	8.30-16.30	188	7.30-15.30	343	6-14	196	6-14	214
	18–02	293	16.30-00.30	292	16.30-00.30	133	15.30-23.30	258	14-22	178	14-22	210
	02–10	244	00.30 – 8.30	273	00.30 – 8.30	201	23.30-07.30	206	22-6	175	22-6	232
	Avg	**305.33**	**Avg**	**333**	**Avg**	**174**	**Avg**	**269**	**Avg**	**183**	**Avg**	**218.66**
PM2.5	**10AM–10AM**	**136**	**8.30AM-8.30AM**	**140**	**8.30AM-8.30 AM**	**114**	**7.30 AM-7.30 AM**	**140**	**6-6**	**118**	**6-6**	**173**

The above results reveals that values of Particulate matter 10 and 2.5 are exceeding the permissible limits as prescribed in National Ambient Air Quality Standards, 2006 at all the locations and concentration of SOx is also exceeding the prescribed limit at 01 location (i.e.Madhav Stelco Pvt Ltd) which shows that the air quality of Mandi Gobindgarh has been deteriorated due to various potential factors like coal burning in rolling mills as fuel without appropriate functioning of APCD, emissions due to non-usage of APCD regularly at Induction furnaces during the charge of scrap in to the furnace, heavy vehicular movement in the highway which passes through Mandi Gobindgarh, dust from the unpaved roads, burning of plastic in the scrap in an unorganised manner, etc

Chapter 4

Observations and Recommendations

Observations/Conclusion

Apart from the unit specific observations as mentioned in section 2.1, 2.2, 2.3 and 2.5 of this report, based on inspection of majority of units in Mandi Gobindgarh, the committee made following general observations:

1. During the visit of the committee, it was observed that 27 out of 59 Induction Furnaces, 41 out of 45 Hot Rolling mills and 30out of 50 importers were operating without valid Air/Water Act and/or Authorization under HOWM Rules, 2016.
2. It was found that category of Hazardous and other wastes i.e. Mill scales, used/waste oil generated from industrial operation, residue from gasifiers, sludge from recirculation water tank, quantity and disposal method is not defined clearly in the authorization granted by PPCB.
3. During the visit of the committee, it was observed that 58 out of 59 Induction furnaces and 39 out of 45 hot rolling mills were violating Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995 w.r.t Installation of Display Board in the front gate of unit premises where it can be easily visible and regular updation of the same.
4. At the time of visit all the Hot rolling mills were found to be violating the directive of PPCB w.r.t shifting to PNG and were observed to be using Coal and/or furnace oil as fuel in reheating furnace.
5. Hood and suction arrangement provided to trap the emissions from induction furnace were found inadequate in result of which flue gases wee accumulating in the work zone and ultimately escaping into the environment in haphazard manner. This is causing adverse impact on the workers and environment in the nearby vicinity of such units.
6. The induction furnaces are operating for single shift (i.e 12hrs) during the nighttime to mislead the regulatory agencies as they are not operating APCD system in night.
7. Traders/Importers of metal scrap have obtained one-time authorization for import of metal scrap listed under Schedule III-part D of HOWM Rules, 2016 on behalf of actual users. However, the imported metal scrap is being sold in local market or to users other than actual users in violation of HOWM Rules, 2016.
8. The importers/traders have been granted permission to import only Iron and Steel scrap. But they are also importing combination of other waste like Copper, Aluminium, Plastic, Rubber etc. along with Iron and Steel scrap without permission.
9. After importing the combined waste like copper, aluminium, plastic etc, traders/importers illegally sell the same to local dismantling units. The dismantling units or the traders/importers use crude methods such as open burning to extract valuable materials (copper from PVC copper wires) and dispose of unwanted material (plastic and rubber) during night hours.
10. Induction furnaces, Hot Rolling Mills and Importers/Traders are not following/adhering to various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8);

Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.

11. All the Induction furnaces and Hot Rolling Mills are extracting ground water through borewells/submersibles without obtaining NOC from CGWA for the same and also have not installed flow meters to quantify the extraction of water.

12. The water being used for cooling purposes is being recirculated, the same were contaminated with mill scales and used oil. No provision for disposal of the sludge generated from recirculation tank has been found. It is evident that the same is being disposed illegally as it contains mill scales which is classified as other waste as per HOWM Rules, 2016.

13. All the Induction furnaces and Hot Rolling Mills do not have stack monitoring arrangements as per CPCB's Emission Regulations(Part-III) and also not found feasible arrangements for stack monitoring. Further, in this regard CPCB requested PPCB to direct units to provide adequate arrangements. However, no Induction Furnace or Hot Rolling Mill provided the same.

14. Most of the industrial workers/labourers involved in the operation were found working without personal protective equipment (PPE).

15. Due to unpaved road network in the industrial areas and movement of heavy vehicles contributing towards increased suspended particulate matter of the entire area of Mandi Gobindgarh.

16. PPCB has already engaged IIT Delhi to carryout source apportionment study and calculate Carrying capacity for 09 non-attainment cities in Punjab including Mandi Gobindgarh, the same will be completed by July 2021.

17. CPCB has already invited quotations from E(P)A recognised laboratory for sampling and analysis of ambient air quality parameters and water quality parameters. After monitoring for deciding Comprehensive Environmental Pollution Index (CEPI) of Mandi Gobindgarh and same will be submitted in April 2021.

Recommendations:

1. PPCB shall ensure that all the units (i.e. Induction Furnaces. Hot Rolling Mills and Importers/Traders) should operate with valid consent and authorization. If any such units found operating without valid consent/authorization same should be closed down.
2. PPCB shall grant and issue integrated Consent under Air/Water Act and Authorization under HOWM Rules, 2016 at the same time, clearly defining category, quantity and method for disposal of hazardous and other waste.
3. PPCB shall ensure that all the units engaged in generation and management of hazardous waste must install Environmental data display board at the main gate of the factory premises where it can be easily visible and same is being updated on regular basis in compliance of Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995.
4. All the hot rolling mills and Induction furnacesmust shift to PNG instead of using Coal/Furnace Oil/Wood as fuel in reheating furnace/Pre-heating of ladle as directed by PPCB. If the units have not yet shifted to PNG, PPCB shall ensure to close down operation of such units.

5. All the induction furnaces should provide technically adequate suction arrangements including hood to trap 100% fugitive emissions and ensure its continuous operation. In addition to this, it is recommended that all the units shall ensure to install OCEMS in all stacks of Induction furnaces/Hot Rolling Mills and same should be connected to CPCB and PPCB servers.
6. PPCB shall review/cancel authorizationgranted to importer/ traders which are violating terms and conditions of authorization/import license by importing all king of metal scrap against the permission of iron and steel scrap. And selling the same to unauthorised dismantlers.
7. It is recommended that PPCB shall close down all the dismantling units operated by importers/traders/unauthorised dismantlers without consent/authorization from PPCB for dismantling.
8. PPCB shall impose Financial Penalty and Environmental compensation on defaulting units for violating various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8); Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.
9. All the operating units should obtain NOC from CGWA and install flowmeter to quantify the extraction of groundwater.
10. PPCB shall ensure that all the units must provide stack monitoring arrangements as per Emission Regulations Part-III for conducting stack monitoring for compliance verification.
11. All the units must provide proper PPEs to all workers and also ensure safety of workers in the work zone areas as they are working in highly hazardous conditions.
12. PPCB shall ensure adequate number of Continuous Ambient Air Quality Monitoring station as per CPCB guideline in the Mandi Gobindgarh area.
13. Municipal Council of Mandi Gobindgarh shall provide paved road network as well as adequate sewerage network in the Industrial area of Mandi Gobindgarh.
14. It is recommended that PPCB shall develop an action plan on the basis of findings of carrying capacity and Comprehensive Environmental Pollution Index (CEPI) score of Mandi Gobindgarh. Further, PPCB shall also constitute a Monitoring Committee comprising of officials from PPCB, Municipal Council and District Administration to monitor implementation of drawn action plan in time bound manner.

ACTION TAKEN BY THE PUNJAB POLLUTION CONTROL BOARD:

The Punjab Pollution Control Board has reported Action taken in compliance to orders dated 1/10/2020 of the Hon'ble Tribunal passed in O.A. no. 924/2019. The report of the Punjab Pollution Control Board is mentioned herein below:

a) CONVERSION OF INDUSTRIES FROM COAL TO PNG

239 number of industries operating in Mandi Gobindgarh area are using coal as fuel in their furnaces. Presently, 34 number of industries have successfully converted their re-heating furnace from coal to PNG and in addition to this 123 number of more industries have made agreement with PNG provider and are in the process of shifting from coal to PNG. The status report of all the industries with regard to PNG status is attached herewith as Annexure 1.

It is relevant to mention here that the Board has issued show cause notices for cancellation of consent under the Air (Prevention & Control of Pollution) Act, 1981 to all the industries, who have failed to shift their units from coal to PNG upto 31/12/2020.

It is further relevant to mention here that the Board had issued notice to issue directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to 31 number of units who have failed to obtain valid consent of the Board and have also not converted their units from coal to PNG.

It is pertinent to mention here that Punjab Pollution Control Board is sincerely making continuous and earnest efforts to shift the industries to PNG. Various meetings have been taken with All India Steel Re-Roller Association (AISRA) and AISRA has requested the Board to extend the timeline upto 30/6/2021 as shifting of industries from coal to PNG involves high financial cost of Rs. 25-30 lacs per unit and it also take about 3 months' time to switch to PNG by making necessary modifications in the existing industries.

To facilitate AISRA, a meeting was arranged by the Board on 10/2/2021 with the members of All India Steel Re-Rolling Association (AISRA) and representatives of M/s IRM Energy Pvt. Ltd. to resolve some issues regarding the clauses of the agreement made between industries and the gas provider agency.

During the meeting, the issues regarding the clauses of the agreement and gas price mechanism were got resolved.

b) THE STUDY ON ASSESSMENT OF CARRYING CAPACITY

IIT, Delhi through its Centre of the Consultant In-charge (CO-CI) has been engaged by the Board to calculate carrying capacity of all the nine non-attainment cities in the State of Punjab including Mandi Gobindgarh (copy of MOU signed is enclosed as Annexure-1-A). The data required for calculating carrying capacity of Mandi Gobindgarh has already been provided to the expert members and the Board is continuously requesting IIT, Delhi to submit source apportionment study and calculate carrying capacity of all the nine non-attainment cities. IIT, Delhi has requested the Board that the study will further take 3-4 months' time and report shall be submitted on or before 30/6/2021. After the receipt of the report of the said study from IIT, Delhi, an action plan will be prepared based on the recommendations of the report for the improvement of environment in all the non-attainment cities of the State of Punjab including Mandi Gobindgarh.

c) IMPORT OF HAZARDOUS WASTE

Import of hazardous waste is regulated as per law and a mechanism is already in place to grant authorization for import of Other waste (scrap) after duly scrutinizing the documents and the inspection of the site in question at the level of Regional Offices of the Board. Non-recyclable hazardous waste is being scientifically disposed off at a designated place namely TSDF, Nimbua, Dera Bassi, District SAS Nagar, Punjab. The APCD dust of Induction furnace units is being recycled by M/s Madhav Alloys Recycling unit at Amloh, Distt. Fatehgarh Sahib for the recovery of zinc and the residue is used for landfilling purpose.

d) NON-RECYCLABLE WASTE

Non-recyclable waste is also being managed as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and is being scientifically disposed of at TSDF, Dera Bassi, SAS Nagar, Punjab as already explained in sub para (c) above.

e) INSPECTION OF UNITS

503 number of units were inspected by PPCB for the period from 1/11/2019 to 20/2/2021, out of which 409 units were found in compliance of various Pollution Control Laws i.e. the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous and Other Wastes Management Rules, 2016. The list of 409 units is enclosed as Annexure-2.

Show cause notices with opportunity of hearing were issued to remaining 94 no. of units. The list of 94 units is enclosed as Annexure-3.

Action was taken against the units found with major violations and Environmental compensation amounting to Rs. 29,16,250/- was imposed upon 24 units, out of which Rs. 25,11,250/- was recovered by the Board. The list of 24 units upon which EC was imposed/recovered for the period from 1/11/2019 to 20/2/2021 is enclosed herewith as Annexure-4.

Bank guarantee amounting to Rs. 1.15 crores was also imposed on 17 units. The list of 17 units upon which bank guarantee was imposed is enclosed as Annexure-4-A.

Further, Directions for closure u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 were also issued to 9 number of units and a list of the same is attached as Annexure-5.

f) BURNING OF SCRAP

In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as Annexure-6.

As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

g) GENERATION OF ROAD DUST

Apart from the industrial pollution, the cause of generation of road dust due to heavy vehicular movement was also considered and in order to control the same, interlocking tiles have been provided on the entry / exit points of the industries / vehicular movement area and entry, exit points of weigh bridges as per directions issued by Punjab Pollution Control Board. Municipal Council, Mandi Gobindgarh has also been directed to repair the major and slip roads, so as to minimize the cause of dust emissions.

h) EXTRACTION OF GROUND WATER

In order to regulate the extraction of ground water, the Board is imposing a condition in consent letters issued to the industries with the advisory to obtain necessary clearance for abstraction of ground water from the Punjab Water Regulation and Development Authority (PWRDA).

Prayer:

Final factual report is being submitted in compliance to orders dated 1/10/2020 of this Hon'ble Tribunal. A separate report with regard to induction furnaces, rolling mills and importers of scrap is being filed before the Hon'ble Tribunal, wherein, observations and recommendations have been separately made. The Board in its endeavour to act against the defaulters has already taken action against the industries mentioned in the separate report. However, a reasonable time period may kindly be granted to the Board to file an action taken report in this regard.

It is, therefore, prayed that a time period of about 3 months may kindly be granted to enable the Board to submit action taken report before the Hon'ble Tribunal. The case may kindly be disposed of with appropriate orders.

Charanjit Singh Executive Officer Municipal Corporation Mandi Gobindgarh	Vijay Kumar Environmental Engineer, PPCB Regional office-Fatehgarh Sahib,	Anil C. Ranveer Additional Director Central Pollution Control Board, Delhi

ANNEXURE - 8

Status of Rolling Mills in reference to report of CPCB

Sr.	Name of the industry	Date of the Visit	Observation of the CPCB team	Recommendation by the CPCB team	Status of PNG	Action taken by the PPCB			Action taken by the Board / compliance made by the industry and present status
						SCN issued (Y/N)	EC / BG imposed (Y/N)	Advisory issued	
1.	Adarsh Steel Rolling Mills, GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fatehgarh Sahib – 147301, Punjab	21.02.2020	1. Unit is operational during the visit and APCD is also operational. 2. Display board was not updated 3. During feed of pulverized coal, dust was found to be dispersed from the pipes. 4. The process waste water is re-circulated for further use. Underground storage tanks have been provided for storing the used water. The domestic sewage is disposed to septic tank. 5. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 6. The APCD residue is not covered properly. 7. It was informed that the generated APCD residue is collected in normal bags and disposed to M/s Ramky Enviro Engineers Ltd. 8. Spillage of waste oil/tar like substance was observed on the ground. 9. No workers found wearing any Personal Protection Equipment.	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should not send its Hazardous waste (i.e. APCD dust) to any other unit other than CTSDF, Nimbua as per authorization and if it intends to send HW to any other unit should apply for amendment in authorization. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under both the Acts. 2. The industry is also having valid authorization upto 30.9.2022 under the HWM Rules, 2016. 3. Hazardous waste is being scientifically disposed off at TSDF, Nimbua. 4. The industry was visited by officers of PPCB on 17.6.2020. 5. The industry was found complying with the observations and recommendations made by the Committee. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. The industry has not shifted to PNG from coal. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing

				ground water. 10. The unit should operate with proper stack as per EPA standards. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					to comply with above said directions within stipulated time period has been issued on 9.2.2021.
2.	Vardhman Adarsh Ispat Pvt. Ltd, Village Ambey Majra, Amloh Mandi Gobindgarh, Fateh Garh sahib	22.02.2020	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was found installed but not updated. 3. Coal is used for gasification for production of producer gas which is subsequently burnt into reheating Furnace. No meters installed to quantify producer gas being generated/consumed. 4. Plant representative informed that the bottom ash from gasification is sent for landfilling, no records has been maintained for the same. 5. Tar residue also found being formed during burning of producer gas. Plant representative informed that Tar residue is sent with bottom ash from Coal gasification. No records of the tar produced and sent is being maintained. 6. Large amount of dust was observed in vehicle movement and product storage yard, dust was being re-suspended even due to walking. 7. Ground water is being used for cooling of heated metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank.	1. The unit should obtain authorization under HOWM Rules, 2016 for used oil generation from D.G set. 2. The unit should provide meter to quantify amount of producer gas being generated/consumed. 3. The unit should maintain records of Coal gasifier, Bottom ash and Tar residue generation and disposal. 4. The unit should provide concrete base/paving at vehicular movement area and product storage area. 5. The unit should provide PPEs to workers. 6. The unit should maintain the housekeeping properly. 7. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Agreement done but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 30.9.2021 under Air Act, 1981. 2. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry is operating on coal gas gasifier hence, do not require authorization under the HMW Rules, 2016. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 7. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			8. No proper method for handling Sludge from water circulation tank has been provided. No information has been provided w.r.t cleaning of disposal of sludge from water circulation tank. 9. Submersible pump has been installed for extraction of ground water. Flow meter installed to quantify the usage of ground water. However, no records have been maintained for daily consumption of ground water. 10. Unit has applied for NOC from CGWA for extraction of ground water on 26.10.2018. 11. Unit has maintained Daily record of raw material consumption and production. 12. Unit has D.G, however unit has not obtained authorization for generation and management of Used oil under HOWM Rules, 2016. 13. Large amount of empty barrels of oils/lubricants found stored inside unit premises. 14. No workers found wearing any Personal Protection Equipment at the time of unit operation. 15. The house keeping was found very poor in and around the premises. 16. Improper stack monitoring arrangement has been made (i.e. without proper sampling platform, safe access to platform, port hole)						

3.	Sri Salasar Steel Structural Pvt. Ltd, Village Ambey Majra, Amloh, Mandi Gobindgarh, Fateh Garh sahib	22.02.2020	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was found completely rusted out. 3. Reheating furnace was found operational, Furnace oil and pulverised coal was being used. Coal dust was found surrounded the whole coal pulverization area. 4. APCD was provided with Gravitational settler and water scrubber but condition of APCD poor. 5. APCD dust from gravitational settler was found collected beneath the settler and also found spilled near the APCD area. 6. APCD dust (Scrubber Sludge) is not being collected properly and laying on ground (without impervious base) for drying. The dust is then manually kept in HDPE bags with markings and sent to Hazardous Waste storage room. 7. No proper marking has been made indicating dedicated Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. No proper method for handling Sludge from water circulation tank has been provided. No information has been provided w.r.t cleaning of disposal of sludge from water circulation tank. 10. Submersible pump has been	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should not send its Hazardous waste (i.e. APCD dust) to any other unit other than CTSDF, Nimbua as per authorization and if it intends to send HW to any other unit should apply for amendment in authorization. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should operate with proper stack as per EPA standards. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under both the Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 valid upto 30.6.2021. 3. Hazardous waste is being scientifically disposed off at TSDF, Nimbua. 4. The industry was issued advisory letter dated 20.7.2020 to continue to comply with above said observations made by the Committee. 5. The industry was visited by officers of PPCB on 22.10.2020 and it was found complying with the same. 6. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 7. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			installed for extraction of ground water, However, no flow meter has been installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 11. Unit has not maintained Form -3, Form-4 under HOWM Rules, 2016, Daily record of raw material consumption and production, APCD log book and water consumption log book. 12. Unit submitted Form-10 (i.e. Manifest) under HOWM Rules, 2016 dated 30.03.2018 through which the unit had transported 0.76 MT of APCD dust to M/s Madhav Alloys Pvt. Ltd. (which is a HW utilising unit). Whereas as per the special condition of the authorization issued to the unit the Hazardous waste generated from the unit have to be disposed off to CTSDF, Nimbua. 13. No workers found wearing any Personal Protection Equipment at the time of unit operation. 14. The house keeping was found very poor in and around the premises. 15. Improper stack monitoring arrangement has been made (i.e. without proper sampling platform, safe access to platform, port hole)	environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
4.	Lakshmi Steel Rolling Unit, GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fatehgarh Sahib – 147301, Punjab	22.02.2020	1. Unit is operational during the visit. 2. Display board was not updated 3. The process waste water is re-circulated for further use. Storage tanks have been provided for storing the used water. 4. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of	Shifted to PNG	N	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both the Acts. 2. The industry has installed a Board for the purpose of environmental data and updated

			and winds. 5. It was informed that furnace oil is procured from M/s Reliance Oil. 6. A cyclone separator followed by wet scrubber have been provided as APCD. 7. A dismantled gasifier was found. 8. No workers found wearing any Personal Protection Equipment.	hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. **12.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					environmental data is being displayed. 3. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 4. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 5. The industry has shifted its fuel from coal to PNG in compliance to the above said directions and is now complying with the Environmental Laws. 6. The industry does not require authorization under HWM Rules, 2016.
5.	Madhav Stelco Pvt. Ltd – Unit II, Mandi Gobindgarh, Punjab-147301	22.02.2020	1. During the time of visit, the unit was not operational. 2. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 3. Scrap obtained by cutting the finished product is sold to local vendors. 4. The pre-heating furnace was earlier fired by furnace oil. The unit has installed PNG system in December 2019. 5. Three inlet pipelines were given to	1. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 2. The unit should operate with proper stack as per EPA standards. 3. The unit should provide PPEs to workers. 4. The unit should maintain the housekeeping properly.	Shifted to PNG	N	N	NA	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2024 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry was issued advisory letter dated 20.7.2020 to comply

			feed natural gas into furnace system for effective heating. 6. It was informed that multiple underground storage tanks for water have been provided for effective use of water. 7. Rain water harvesting tank was observed and it was informed that this water is also used in rolling mills. 8. Structured Steel and ankle beams are manufactured in various thickness and according rollers are used. 9. No workers found wearing any Personal Protection Equipment.						with the observations / recommendations of the committee. 4. The industry has shifted from coal to PNG. 5. The industry does not require authorization under HWM Rules, 2016. 6. The industry is complying with the Environmental Laws.
6.	Aar Kay Industries, GT Road, Mandi Gobindgarh, Dist. Fatehgarh Sahib	22.02.2020	1. Unit is operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. The process waste water is recirculated for further use. Underground storage tanks have been provided for storing the used water. 4. The domestic sewage is disposed to septic tank. 5. The ash after combustion of coal in the gasifier is collected at the bottom. However, it was observed it was not covered properly and there is no proper collection system. 6. Impervious base proved along the path way. 7. Coal tar/tar like residue has been observed at the inlet of furnace. However, such type of residue is not being stored properly by the operator. 8. It was informed that the water requirement in the gasifier is maintained by adding water through buckets. There is no	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2024 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 4.5.2021. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry was issued advisory letter dated 20.7.2020 to continue to comply with above said observations made by the Committee. 6. The industry was visited by officers of PPCB on 5.2.2021 and

			separate pipeline connectivity for water. 9. The final product are channels of shape 'C ' and 'H' which are directly used for construction activity. 10. No workers found wearing any Personal Protection Equipment.	for non-compliance observed and environment damaged due to improper operation.					it was found complying with the same. 7. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
7.	Rajshree Udyog, GT Road, Sirhind Side, Mandi Gobindgarh, Dist. Fatehgarh Sahib – 147301, Punjab	22.02.2020	1. Unit is operational during the visit and APCD is also operational. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. The process waste water is recirculated for further use. Underground storage tanks have been provided for storing the used water. 4. The domestic sewage is disposed to septic tank. 5. During feed of pulverized coal, dust was found to be dispersed from the pipes. 6. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds 7. The ground area around the furnace was very hot and proper safety must be provided to the workers. 8. It was informed that the generated APCD residue is collected in normal	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.	Shifted to PNG	N	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2023. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory

			bags and disposed to M/s Ramky Enviro Engineers Ltd, once in 2 months. However, hazardous waste storage area was not observed in the unit. 9. The unit produces flat iron of different thickness ranging from 5-25 mm which are used in the manufacture of agricultural parts and auto motives. 10. Hazardous waste storage room was not found and it was informed that APCD residue is disposed to M/s Ramky Enviro Engineers Ltd, Nimbua, Punjab 11. No workers found wearing any Personal Protection Equipment.	8. The unit should operate with proper stack as per EPA standards. 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. The industry has now shifted its fuel from coal to PNG in compliance to the above said directions and is now complying with the Environmental Laws.
8.	Ruby Strips Pvt. Ltd, Talwar Road, Mandi Gobindgarh Dist. Fatehgarh Sahib – 147301, Punjab	23.02.2020	1. Unit is operational during the visit and APCD is also operational. 2. Display board was installed whereas it was not updated. 3. The process waste water is recirculated for further use. Storage tanks with sprinkler system have been provided for storing the used water. 4. Dust from bag filters of pulverized coal was found to be dispersed. The filters may be timely cleaned or replaced. 5. The oil from furnace oil storage tank was leaked on to the ground. 6. Two drums of used oil/lubricant were observed which are not covered and stored properly. 7. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 8. The overflow pulverized coal from the pulveriser is found to be spilled on the ground and it was informed that the coal is recollected and fed into the furnace.	1. The unit should install Environmental data display Board and update the same regularly. 2. The unit should provide dedicated space with impervious base for drying the Scrubber sludge (APCD dust) and further ensure no spillage of APCD dust. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 8. The unit should take NOC from CGWA for	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 valid upto 30.6.2023. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply

			9. The generated APCD residue is collected in normal bags and stored in hazardous waste storage room which is further disposed to TSDF, Nimbua. However, it was observed that HDPE bags are not being used for storage of hazardous waste. 10. The operator of the unit informed that the scrap is procured from the local vendors and the mill scale generated during the rolling operation is sold to local vendors. He also requested that a science & technology / R&D centre/ well maintained lab may be established in Mandi Gobindgarh to deal with design aspects and other issues. Further, he added that every time the manufacturers are heading to Chandigarh for this purpose and mentioned hat as Mandi Gobindgarh is an industrial area, such centre is most required. 11. No workers found wearing any Personal Protection Equipment.	extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 19.10.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
9.	Vishal Steel Udyog *//o* Amar Singh and Sons (formerly known as J. G. Steel Rolling Mill) Village Mugal Majra, Mandi Gobindgarh, Amloh, Fatehgarh Sahib-147301, Punjab	24.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable melting scrap and TMT bars used as raw material. 3. Unit was operational at the time of inspection and dark brownish smoke was observed from chimney. 4. APCD was provided with spark arrester and water scrubber. 5. Daily record for Hazardous waste generation is being maintained on monthly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack	Not enrolled	Y	Y	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2020 under both the Acts. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 valid upto 31.3.2020. 4. Hazardous waste is being

			7. APCD area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust is being sent to TSDF, however no documents provided in this regard. 10. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. Show cause notice for cancellation of consent to operate under Air Act, 1981 for failing to comply with above said observations made by the Committee. 7. The industry was imposed Environmental compensation amounting to **Rs. 55,000/-** on the basis of polluter pays principle. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
10.	L.D. Rehal Industries, Village Tooran, Amloh Road, Mandi Gobindgarh-147301 Fatehgarh Sahib	24.02.2020	1. Display board to provide Environmental data which was installed at the main gate was broken. 2. Unit was is operation during the time of inspection and labours were dismantling motor scraps and removing copper coils from it. 3. Huge numbers of motor scraps are being dismantled and processed inside the premises of	1. Punjab Pollution Control Board must immediately close down the unit for carrying out illegal activities and cancel unit's consent for operation of rolling mill. 2. Strict action must be taken against unit for carrying out illegal work without consent from the Pollution Board. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and	Not required as the industry has been closed permanently	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.6.2020 under both Acts. 2. The industry was issued show cause notice for cancellation of consent to operate under Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act,

			unit. 4. At lots of places inside the premises ash residues were found showing evidence of burning. 5. Even burnt motor were observed there. 6. No documents provided or presented before inspection team at the time of inspection except CTO for water.	environment damaged due to illegal operation. **4.** Unit shall take one time authorisation of import for all types of wastes found in premises and permission for processing of wastes before carrying out further activities.					1981 for failing to comply with the observations of the committee. 3. The consent to operate granted to the industry under the Air Act, 1981 was cancelled. 4. The industry was visited by officer of Punjab Pollution Control Board on 13.8.2020 and **it was observed that the industry has closed its unit permanently.**
11.	Citizen Steel Rolling Mills *//o* Mohan Steel Rolling Mills), Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	24.02.2020	1. An old rusty display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable melting scrap and TMT bars used as raw material. 3. Unit was operational at the time of inspection and dark brownish smoke was observed from chimney. 4. APCD was provided with cyclone separator and water scrubber. 5. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 6. APCB area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 8. No documents provided or presented before inspection team	1) The unit should update Environmental data display Board regularly. 2) The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3) The unit should operate with proper stack as per EPA standards. 4) The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5) The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6) The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7) The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or 12tilise. 8) The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9) The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return.	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 19.12.2021 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 10.9.2020 and it was found complying with

			at the time of inspection. 9. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 10. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 11. The stack was found but not as per EPA standards and without platform and port hole for monitoring. 12. Black smoke was observed from stack at the time of inspection. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	10) The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11) The unit should provide PPEs to workers. 12) The unit should maintain the housekeeping properly. 13) To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
12.	Royal Industries, Old Radha Swami Satsang Bhawani Road, Sirhind Side, Mandi Gobindgarh	25.02.2020	1. Old Display board (of lease industry i.e. National Steel Rolling Mill) to provide Environmental data was installed at the main gate but not updated. 2. Owner of the unit informed that unit was taken on lease two days before during the time of inspection. 3. Unit was operational at the time of inspection and white smoke was observed from chimney. 4. Re-rollable melting scrap used as raw material. 5. APCD was provided with gravitational settler and water scrubber. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. APCB area is not properly	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser.	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2021 under Water Act, 1974 and 30.9.2020 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply

			surrounded and dust is being collected in a utensil which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 10. APCD dust was being collected in sieved plastic bags as well as HDPE bags without marking and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 12. Floor of hazardous waste storage room is made of bricks but not cemented which may cause leakage of spilled hazardous waste underground. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 26.8.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
13.	Royal Ispat Udyog, Village Kumbh, Amloh Road, Mandi Gobindgarh	25.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Unit (reverberatory furnace and rolling) was not-operational at the time of inspection but workshop for cutting/grinding & finishing rolling mill parts was operational. 3. APCD was provided with water scrubber. The stack attached to	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and

			APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 4. APCB area is not properly surrounded and dust is being collected from ground which is further manually kept in bags and sent to Hazardous Waste storage room. 5. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 6. APCD dust was being collected in HDPE bags without marking and stored in a designated room. 7. APCD dust was observed spilled on ground of hazardous waste storage room. 8. There is a drain observed which is discharging premises water outside on the land with no proper treatment & connection. 9. Various drums of oil were observed stored in the premises.	5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly and ensure that no waste water from the process go outside premises. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
14.	Gokal Steel Rolling Mill, Village Kumbh, Amloh Road, Amloh, Mandi Gobindgarh	25.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. The unit was operational at the time of visit. 3. MS billets used as raw material. 4. Black smoke was observed from chimney. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2021 under the both Acts. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed.

			5. APCD was provided with cyclone separator and water scrubber but condition of APCD (rusted and leakages at various points) is very poor. 6. Coal dust was found surrounded the whole coal pulverization area. 7. APCD dust is not being collected properly and laying on ground. The dust is then manually kept in normal bags and sent to Hazardous Waste storage room. 8. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 10. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge which is hazardous in nature. Also the Authorization does not mention about the sludge. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 12. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 13. Workers were not wearing any Personal Protection Equipment at	HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					3. The industry has stabilized the entry/ exit point vehicular movement area. 4. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 5. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 6. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			the time of unit operation. 14. The house keeping was found very poor in and around the premises.						
15.	Shakti Steel Rolling Mill, Village Jasaran, Majri Road, Mandi Gobindgarh	25.02.2020	1. Display board to provide Environmental data was installed on side wall far from main gate and also not updated. 2. Unit was operational at the time of inspection. 3. Re-rollable melting scrap and billets/ingots used as raw material. 4. APCD was provided with cyclone and water scrubber. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 5. Coal dust was found surrounded the whole coal pulverization area 6. APCB area is not properly surrounded and dust is being collected on ground which is further manually kept in bags and sent to Hazardous Waste storage room. 7. Sludge from water circulation tank is being collected and stored nearby APCD area. No proper handling and management of sludge. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust was being collected in HDPE bags without marking and stored in a designated room but in mouth of bags were not closed	1. The unit should install Environmental data display Board at main entry gate and update information regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 19.2.2021 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto

			and stored in haphazard manner. 10. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	environment damaged due to improper operation.					31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
16.	Shree Sai Ram Steel & Agro, F-71, Focal Point, Mandi Gobindgarh	25.02.2020	1. No display board to provide Environmental data was installed. 2. Re-rollable metals are used as raw material. 3. Unit was operational at the time of inspection. At the time of inspection, owner informed that he had obtained consent from PPCB but did not provided any document for verification. 4. From furnace oil heating furnace stack is provided to release the emission and excess heat. Very small unit operating with small heating furnace. 5. Workers were not wearing any Personal Protection Equipment at the time of unit operation. Condition of workers was very poor.	1. The unit should install and update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards/consent conditions. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or 18tilise. (if any) 7. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. (if any) 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. (If any) 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper	Not required as the industry has been closed permanently	Not required	Not required	Not required	1. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. **2. The industry has closed its operation permanently and is lying closed.**

				operation.					

17.	Sumit Agricultural Industries, F-56/60, Focal Point, Mandi Gobindgarh, Punjab	26.02.2020	1. Re-rollable melting scrap and MS iron used as raw material. 2. Unit was operational at the time of inspection. Unit was recently shifted on PNG in last 2-3 years, earlier it was operating on coal. 3. Workzone was clean and properly maintained. 4. Chimney of about 25 mts height is provided for escape of excess air and heat. 5. Previously installed APCD system was still there. It was also observed that previously generated APCD dust are still kept in HDPE bags but not stored in a designated room. The storage room was without top cover and gate. 6. No marking of area where previously generated hazardous waste was stored. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water.	1. Unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same. 2. Unit should dispose previously stored hazardous waste as soon as possible to a TSDF or authorized recycler/utilizer. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Shifted to PNG	N	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 26.11.2025 under both Acts. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry has not shifted to PNG from coal. 7. The industry is now complying with the observations and recommendations made by the Committee.
18.	Marshal Ispat Udyog, Village Chattarpura, Mandi Gobindgarh, Punjab	26.02.2020	1. Unit was operational at the time of inspection. 2. Re-rollable melting scrap used as raw material. 3. Unit was operating on PNG and workzone was observed clean and properly maintained. 4. Chimney of about 20 mts height is provided for escape of excess air and heat. 5. Ground water is being used for cooling of heated rollable metals.	1. Unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same.	Shifted to PNG	N	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both the Acts. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated

			The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water.						environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry has not shifted to PNG from coal. 7. The industry is now complying with the observations and recommendations made by the Committee.
19.	Raymond Steel Rolling Mills, Village Kumbh, Amloh Road, Mandi Gobindgarh, Amloh, Fatehgarh Sahib-147301, Punjab	26.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Unit was operational at the time of inspection. 3. Billets and scraps are used as raw material. 4. APCD was provided with gravitational settler and water scrubber. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 5. Daily record for Hazardous waste generation is being maintained on weekly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. APCB area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser.	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both Acts. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry has now shifted its fuel from coal to PNG in compliance to the above said directions and is now complying

			room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 9. APCD dust is being sent to TSDF. 10. APCD dust was being collected in HDPE bags without marking and stored in a designated room. 11. APCD dust was observed spilled outside hazardous waste storage room. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					with the Environmental Laws.
20.	Baldev Singh & Sons, Village: Salani, Amloh, Mandi Gobindgarh-147301	29.02.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Re-rollable melting scraps used as raw material. 4. Induction fan and water pump of wet scrubber found operational. However, it was observed that temperature of chimney was higher than temperature of cyclone. In view of that the inspection team noted and concluded that cyclone of APCD is not operational and the flue gas from heating furnace was directly by-pass to chimney. 5. Sludge removed from water re-circulation tank and wet scrubber was stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. No proper handling and	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler	Not enrolled	Y	Y	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent are valid upto 30.6.2029 under both Acts. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry has stabilized the entry/ exit point vehicular movement area. 4. The industry was issued notice to issue directions u/s 31-A of the Air Act, 1981 for failing to comply with above said observations made by the Committee. 5. **Environmental compensation amounting to Rs. 65,000/-** on the basis of polluter pays principle and the same was imposed. 6. Punjab Pollution Control Board

			management of sludge which is hazardous in nature. Also, the Authorization does not mention about the sludge. 6. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 7. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 8. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 9. The house keeping was found very poor in and around the premises.	or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020.
21.	Punjab Steel Works, H. No. 14, Sector-5, Block-A, Prem Nagar, Mandi Gobindgarh, Fatehgarhsahib-147301	29.02.2020	1. Unit was found non-operational at the time of visit. Unit representative informed that it was closed for 2 weeks. 2. Display Board to provide Environmental data was found installed but not updated. Also, it was rusted and information on it was not readable. 3. MS billets and ingots used as raw material. 4. Daily record for Hazardous waste generation is being maintained (monthly basis) only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Cyclone area was not properly walled and APCD dust (Hazardous waste) was being collected on the ground which is further manually	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules,	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.6.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area.

			collected in bags and transferred to Hazardous Waste storage room. 6. At the time of inspection separate electricity meter was not installed for APCD. 7. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab. 8. Form-4 (Annual Return under Hazardous & Other wastes (Management and Transboundary Movement) Rules, 2016) has not been submitted for year 2018-19 by the unit. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Oil was observed on the inner walls of water holding tank next to wet scrubber which shows contamination of water with oil & grease. 12. The house keeping was found very poor in and around the premises.	2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					5. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 19.10.2020 and it was found complying with the environmental laws. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

22.	Balaji Alloys, Talwara Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib	29.02.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. MS billets and ingots used as raw material. 4. Black emissions were observed from chimney at the time of inspection. 5. At the time of inspection, it was observed that daily records were not maintained by the unit. However, they were preparing back dated records on the spot. 6. Form 3 for maintaining daily records of Hazardous Waste was not maintained and thus not provided at the time of inspection. 7. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 8. Cyclone area is not properly walled causing spillage and contaminating surroundings. APCD dust is being directly collected on the ground from the cyclone. The dust is then manually kept in bags and sent to Hazardous Waste storage room. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both the Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 26.8.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing

			unit does not have NOC from CGWA for extraction of ground water. 11. The house keeping was found very poor in and around the premises.						to comply with above said directions within stipulated time period has been issued on 9.2.2021.
23.	Rajshree Ispat (India) Pvt Ltd, Talwara Road, G.T Roade, Sirhind side, Mandi Gobindgarh	29.02.2020	1. Unit was operational at the time of inspection. 2. Bio mass (ground nut shell mixed with wheat straw etc billets) were gasified in the gasifier. 3. Biomass consumption is 200 MT/ 1000 MT of raw material. 4. Producer gas from the gasifier goes in to the gravity separator where ash resembling waste was removed and then gas pass through the water valve which controls the flow in to the furnace. A stream of the hot gases from the furnace is re-circulated in to the furnace to recover the energy. 5. A large amount of bottom ash from the bottom of the gasifier and the dust from the gravity separator is collected and sold. 6. Final emissions from the furnace were directly fed in to the stack which ultimately discharges in to the atmosphere without any treatment. 7. Many patches of tar residue were identified in the premises of the furnace. 8. Waste water after quenching the hot rolls were collected in a tank and recirculate for the same purpose. Retention time is provided to settle all the sludge and heavy particles. The plant representative informed that once in a year the sludge is removed and spread out on the road for levelling. No proper handling and	1. The unit should operate with proper stack as per EPA standards. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 4. The unit should provide PPEs to workers. 5. The unit should maintain the housekeeping properly.	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.6.2021 under both the Acts. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry has stabilized the entry/ exit point vehicular movement area. 4. The industry does not require authorization under HWM Rules, 2016. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry was visited by officers of PPCB on 5.7.2020 and it was found complying with the environmental laws. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to

			management of sludge which is hazardous in nature. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 10. Also the unit does not have NOC from CGWA for extraction of ground water. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation.						operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021. 9. The industry has now shifted its fuel from coal to PNG in compliance to the above said directions and is now complying with the Environmental Laws.
24.	Bhartiya Steel, G.T. Road Sirhind Side, Ambey Majra, Mandi Gobindgarh, Punjab-147301	01.03.2020	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. MS billets and ingots used as raw material. 4. White fumes were observed from chimney at the time of inspection. 5. APCD dust (Hazardous Waste) was being stored in both HDPE bags and cement bags without markings in Hazardous Waste storage room. 6. Along with APCD dust bags, inverter & batteries, pipes, iron rolls, rags, boxes and hammers were also found in Hazardous Waste Storage room. 7. APCD is provided with Cyclone separator followed by wet scrubber. APCD dust (Hazardous Waste) from cyclone separator is being collected on the ground surrounded by metal sheets which is further manually kept in bags and sent to Hazardous Waste storage room.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. Also, batteries, pipes and other plastic materials should not be stored in Hazardous waste storage room. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee.

			8. Oil drums were found in the premises at the time of inspection. However, their generation and disposal records were not maintained by the unit. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 12. The house keeping was found very poor in and around the premises.	or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					7. The industry was visited by officers of PPCB on 25.8.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
25.	Doaba Steel, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib, Punjab-147301	01.03.2020	1. During inspection the unit was found non-operational. They informed that the unit operates during night hours (approx. 6 PM to 8 AM), but continuous dense vapours coming out from wet scrubber tank were observed at the time of inspection i.e. after 10:30 AM. 2. Display Board to provide Environmental data found installed. However, not completely updated. 3. Ingots and scrap iron sheets used as raw material. 4. APCD dust from cyclone is being collected in a metal container which is further manually kept in bags and sent to Hazardous	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF,

			Waste storage room. 5. APCD dust (Hazardous Waste) is being stored in sieved plastic cement bags. 6. Daily records (Form 3) are being maintained on weekly basis for APCD dust generation. 7. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.	hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 31.8.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
26.	Friends Industries, Amloh Road, Mandi Gobindgarh -147301	01.03.2020	1. The unit was non-operational at the time of visit. Unit representative informed that the unit remain close on Sunday i.e. the day of inspection. 2. Display Board to provide Environmental data was installed but not completely updated. 3. MS billets and ingots used as raw material. 4. Daily records (Form 3) are being maintained on weekly basis for APCD dust generation. 5. Coal was stored near electricity board whereas it should be stored in a designated and	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the

			environmentally sound place. 6. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 7. Cyclone area is not properly surrounded and APCD dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Oil was observed in water re-circulation tank which shows contamination of water with oil and grease. 9. Room in which hazardous waste stored is not labelled, whereas the side room which is labelled is not used for storing hazardous waste. 10. APCD dust is kept in HDPE bags and alongwith bags motor parts and cement bags were also stored in hazardous waste storage room. 11. APCD dust is being sent to TSDF Ramky Enviro Engineers Limited, Village-Nimbua, Punjab. 12. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 13. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.	handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry has now shifted its fuel from coal to PNG in compliance to the above said directions and is now complying with the Environmental Laws.
27.	Singla Steel & Allied Industries, Amloh Road, Mandi Gobindgarh,	01.03.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is

	Fatehgarh Sahib		installed but not updated. 3. MS billets and ingots used as raw material. 4. APCD dust (Hazardous Waste) is stored in cement bags but newly generated dust is being stored in HDPE bags. 5. Hazardous waste spilled all over APCD area and observed that Hazardous waste has been removed manually and put in bags. However, at the time of inspection bags were provided at the cyclone opening for collection of APCD dust. 6. Sludge removed from water re-circulation tank and wet scrubber was stored in the premises and not in designated area and then sends it outside as municipal garbage without maintaining any records. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. It was observed that water in re-circulation tank is red in colour. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 10. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 11. Black emissions from chimney were observed from outside but at	emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, record of sludge generation, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					valid upto 30.9.2023 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			the time of inspection white emissions were observed. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The house keeping was found very poor in and around the premises.						
28.	Jandu Steel & Agro Industries, Amloh Road, Mandi Gobindgarh-147301, District : Fatehgarh Sahib	01.03.2020	1. The unit was operational at the time of visit. 2. MS billets, ingots and iron scrap used as raw material. 3. Oil is used in various finishing or lubricating process. Thus, used oil is being observed in the premises but it is not mentioned as Hazardous waste in authorization under HOWM Rules, 2016. 4. Oil drums were observed in the premises but their records were not maintained by the unit. 5. APCD dust was stored in HDPE bags. Also, APCD dust was found spilled on iron scrap sheets at some places. 6. Unit is maintaining monthly records of APCD dust in Form -3. 7. Cyclone dust (hazardous waste) is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from	1. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 2. The unit should operate with proper stack as per EPA standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or 32tilise. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should maintain oil drums record and disposed of them properly as per HOWM, Rules, 2016. 10. The unit should provide PPEs to workers.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 29.7.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the

			CGWA for extraction of ground water. 10. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 11. The unit should maintain the housekeeping properly.	11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
29.	Dhiman Steel, Amloh Road, Mandi Gobindgarh, Fatehgarhsahib	01.03.2020	1. The unit was non-operational at the time of inspection. They informed that it was lunch time. 2. Display Board for environmental data was found inside the unit and it was covered with iron sheets. However, unit while submitting documents provided pictures of display board installed at the entry gate but not updated. 3. MS billets and ingots used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Cyclone area is not properly maintained and APCD dust is being collected in a metal drum which is further manually kept in sieved plastic cement bags without marking and sent to Hazardous Waste storage room. APCD dust was found spilled on the ground near APCD area. 6. APCD dust was observed spilled on the ground of hazardous waste storage room which is not properly stored. 7. Also, APCD dust spillage was observed outside the Hazardous waste storage room and near	1. The unit should install display board outside the unit main gate and update Environmental data regularly. 2. The unit should apply for renewal of authorization under HOWM, Rules, 2016. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent are valid upto 30.6.2020 under both Act. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry was visited by officers of PPCB on 23.1.2021 and it was found complying with the same. 7. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time

			recuperator on the ground. 8. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 9. Submersible pump has been installed for extraction of ground water and the unit has applied for permission from CGWA for ground water abstract for industrial use. 10. The house keeping was found very poor in and around the premises.	10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly.					period has been issued on 9.2.2021.
30.	Royal Alloys, Village: Kumbh, Amloh Road, Mandi Gobindgarh, Punjab	01.03.2020	1. Display Board to provide Environmental data was found installed. However, not updated. 2. MS billets and ingots used as raw material. 3. At the time of inspection white emissions were observed from chimney. 4. APCD dust from cyclone is being collected in a trolley driven metallic container which is further kept manually in bags and sent to Hazardous Waste storage room. 5. APCD dust was stored in HDPE bags but it was found that inside the designated place large quantity of APCD dust was spilled on the floor and placed on a plastic sheet. 6. Hazardous Waste storage room was under construction. At the time of inspection HW was found to be stored in a temporary cabin made up of tin sheets. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or 34tilise. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and 30.9.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board

			8. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 9. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 10. The house keeping was found very poor in and around the premises.	extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
31.	Sharda Alloys, Village: Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarhsahib	01.03.2020	1. At the time of inspection unit was operational but informed by plant representative that APCD and furnace were not operating due to lunch break of 2 hours. 2. Display Board to provide Environmental data was installed. However, not updated. 3. MS billets and ingots used as raw material. 4. White emissions from chimney were observed at the time of visit. 5. APCD is provided with gravitational settler and wet scrubber. Gravitational settler is not properly surrounded and maintained. APCD dust (Hazardous Waste) is being collected in the chamber made up of bricks which is further manually kept in bags and sent to Hazardous Waste storage room. Also, at the time of inspection it was observed that the collection chamber was overflowing with APCD dust. 6. At the time of inspection Hazardous waste storage room was not labelled and along with	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should label Hazardous Waste storage room. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 30.9.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the

			APCD dust in HDPE bags, iron scraps, iron rods were also stored in HW storage room. 7. APCD dust was found to be stored in HDPE bags with markings. However, APCD dust was observed spilled on ground of hazardous waste storage room. 8. APCD dust found spilled outside the designated area on ground in the premises. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Unit has provided Form 4 i.e. Annual Return under HOWM Rules, 2016 only for the year 2016-17. 12. Unit has provided only one Form 10 i.e. Manifest for Hazardous and Other Wastes only APCD Dust dated 12.07.2017. 13. Daily records of APCD dust is being maintained for 10 days generation. 14. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 15. The house keeping was found very poor in and around the premises.	9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					committee. 7. The industry was visited by officers of PPCB on 18.2.2021 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
32.	Shree Jee Heavy Metals Industry, Opposite Power	01.03.2020	1. Display Board to provide Environmental data was found installed.	1. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and

	Grid, Village: Kumbh, Amloh Road, Mandi Gobindgarh, Punjab-147301		2. Work zone was clean and properly maintained. 3. Chimney of about 25 mts height is provided for escape of excess air and heat. 4. Ground water is being used for cooling of heated rollable metals. 5. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of ground water. 6. Unit was observed installing further machineries of rollings.	ground water. 2. The unit should provide PPEs to workers. 3. The unit should maintain the housekeeping properly.					Air Act, 1981. The consents are valid upto 22.11.2025 under both Acts. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area. 5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry has now shifted its fuel from coal to PNG in compliance to the above said directions and is now complying with the Environmental Laws.
33.	Neelkanth Steel & Agro Industries, Near O.P. Bansal School, Mandi Gobindgarh, Punjab	01.03.2020	1. The unit was non-operational at the time of visit. Informed by the plant representation that the unit remain closed on Sunday i.e. the day of inspection. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. MS billets and ingots used as raw material. 4. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 5. Submersible pump has been installed for extraction of ground	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 3. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 4. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain the housekeeping properly. 7. To impose financial penalty as well as	Shifted to PNG	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.6.2022 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry does not require authorization under HWM Rules, 2016. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. The industry has stabilized the entry/ exit point vehicular movement area.

			water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.	environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					5. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 6. The industry was visited by officers of PPCB on 2.7.2020 and it was found complying with the above said observations made by the Committee. Also, the industry was issued advisory letter dated 20.7.2020 to continue to comply with the provisions of the Environmental Laws at all times.
34.	Ashirwad Steel & Agro Industries, Near RIMT College, G.T. Road, Sirhind Side, Mandi Gobindgarh-147301, Amloh, Fatehgarh Sahib	01.03.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed but it was damaged and not updated. 3. Re-rollable metals used as raw material. 4. Black fumes from chimney were observed from outside the industry but during inspection white fumes from chimney were observed. 5. APCD area is not properly surrounded and dust generated from gravitational settler is being collected on low lying metal container which was overflowing hence, APCD dust was spilled on the ground and surrounding area. 6. APCD dust from container is manually kept in HDPE bags and sent to Hazardous Waste storage room. 7. APCD dust was stored in HDPE bags but it was observed that large quantity of APCD dust was spread on the ground around the storage room and wet scrubber. 8. Door was not found in Hazardous	1. The unit should update Environmental data display Board regularly. 2. The unit should obtain valid authorization under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.6.2020 under both Acts. 2. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 3. The industry has stabilized the entry/ exit point vehicular movement area. 4. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 5. The industry was visited by officers of PPCB on 13.8.2020 and it was found complying with the same. 6. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020.

			waste storage room during inspection. Due to large number of bags kept in the room some HDPE bags dropped outside the room and APCD dust was spilled all over the place. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Only one Form-10 i.e. Manifest for Hazardous and other waste is provided for disposal of quantity 1.955 MT sent on 15.06.2018. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The house keeping was found very poor in and around the premises.	or utiliser. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					7. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
35.	Anuj Steels, Village: Harbanspura, Near RIMT Campus, G.T. Road, Sirhindside, Mandi Gobindgarh, Punjab-147301	01.03.2020	1. Unit found completely shut down and non operational for a period of time. 2. A representative told that unit was a rolling mill and stop functioning.	1. The unit should dispose APCD dust as per HOWM, Rules 2016.	Not required as the industry has been closed permanently	Y	N	Y	Not required, as the industry has closed its operations permanently.
36.	R.G. Steel & Agro Industries, RG Mill Road, Sirhind Side, Mandi Gobindgarh-147301 Fatehgarh Sahib	01.03.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed at the main gate but not updated. 3. Iron strips used as raw material.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Act. 2. The industry is having valid

			4. APCD dust from cyclone is being collected in a metallic container which is further manually filled in bags and transferred to storage room. 5. APCD dust was observed spilled on the ground near cyclone area causing land contamination. 6. APCD dust was found stored in HDPE bags in Hazardous waste storage room. 7. Along with APCD dust bags; iron rods and sheets were also found in the HW storage room. 8. White emissions from chimney were observed at the time of inspection but after some time slight brownish fumes were observed. 9. Sludge from water circulation tank and wet scrubber is being stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. No proper handling and management of sludge which is hazardous in nature. Also, the Authorization does not mention about the sludge. 10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 11. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water.	4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 26.8.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			12. The house keeping was found very poor in and around the premises.					
37.	Jagat Steel Rolling Mills, 347, Sector 5-A, R.G. Mill Road, Mandi Gobindgarh	02.03.2020	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Re-rollable TMT bars used as raw material. 4. APCD dust from cyclone is being collected in a metallic container which is further manually filled in bags and transferred to hazardous waste storage room. 5. APCD dust was observed spilled on the ground near cyclone area. 6. APCD dust (Hazardous waste) was stored in labelled HDPE bags. 7. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 8. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 9. The records for extraction of water was not maintained. 10. No workers found wearing any Personal Protective Equipment. 11. The house keeping was found very poor in and around the premises.	1. The unit should update Environmental data display board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2021 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time

				operation.					period has been issued on 9.2.2021.
38.	Rehal Industrial Corporation, G.T. Road, R.G. Mill Road, Sirhind Side, Mandigobindgarh	02.03.2020	1. The unit was non-operational during visit. Unit representative informed that because of decline in demand unit was non-operational. 2. Display board was found installed but it was old, broken and information is not updated. 3. Re-rollable melting scrap used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. APCD dust (Hazardous Waste) is stored in sieved plastic bags which were not properly closed, as a result APCD dust spilled all over the floor. 6. APCD Dust from cyclone is being collected in a metallic chamber which is further manually filled in sieved bags and then transferred to HW storage room. 7. At the time of inspection APCD dust collector tank of Cyclone was found overflowing and hence APCD dust spillage was observed in the surrounding area. 8. Large quantity of metal scraps was stored in the premises. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the	1. The unit should install new display board and update Environmental data regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 19.2.2021 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981

			usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained.	for non-compliance observed and environment damaged due to improper operation.					issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
39.	Sangam Steel Industries, R.G. Mill Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib	02.03.2020	1. Unit was found non-operational at the time of inspection. Unit representative informed that plant is not functional due to maintenance. 2. Industry name and address board and display board to show environmental data were not present at the entry gate. 3. Re-rollable melting scrap used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Oil drums were found in the premises but no data of its generation and storage is being maintained by the unit. 6. An Old Generator was found near Hazardous Waste Storage Room. 7. APCD dust from cyclone is being collected on ground which is further manually filled in bags and transferred to Hazardous waste storage room. 8. Hazardous waste storage room was not labelled. APCD dust was found to be stored in HDPE bags but bags were not properly tied. Therefore, spillage of APCD dust was found on the floor. 9. Hazardous Waste generation and storage register was not maintained by the unit since 21st July, 2018. 10. Sludge removed from water re-circulation tank and wet scrubber	1. The unit should install and update Environmental data on display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also, the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 24.9.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020.

			was stored in the premises in haphazard manner and then sends it outside as municipal garbage without maintaining any records. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 12. At the time of inspection water from wet scrubber tank was overflowing and mixing into water re-circulation tank causing contamination. 13. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 14. Form 4 (Annual Return) under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was provided only for the year 2016-17.	12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
40.	Malwa Steel Rolling Mills, R.G. Mill Road, Mandi Gobindgarh Amloh- 147301, District: Fatehgarh Sahib	02.03.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was installed. However, not updated. 3. MS billets, ingots and re-rollable melting scraps used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 5. Oil was observed in water re-circulation tank which shows contamination of water with oil	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2025 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 25.4.2021. 3. The industry has installed a Board for the purpose of

			and grease. 6. Cyclone area is not properly surrounded and dust is being collected on the ground which is further manually kept in cement bags and sent to Hazardous Waste storage room. 7. APCD dust (Hazardous waste) was being stored in cement bags and spillage of dust was observed on the floor of storage room. 8. Slight black fumes were observed from the chimney at the time of inspection. 9. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 10. Submersible pump has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for extraction of ground water. 11. Oil spillage was observed on the ground at the time of inspection. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. Form 4 i.e. Annual Return under HOWM Rules, 2016 was provided only for the year 2016-17. 14. Form 10 i.e. Manifest for Hazardous and Other Waste was not provided by the unit. 15. Coal consumption records were not provided by the unit.	Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 8. The unit should prevent spillage of oil/used oil on the ground. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 10.7.2020 and it was found complying with the above said observations made by the Committee. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.
41.	M M Steel Rolling Mill, R.G Mill Road, M. Gobindgarh	02.03.2020	1. The unit was operational at the time of visit. 2. Display board to provide	1. The unit should update Environmental data display Board regularly. 2. The unit should operate with proper	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and

			Environmental data was installed at the main gate but not updated. 3. Re-rollable bars used as raw material. 4. APCD was provided with water scrubber. 5. Coal dust was found surrounded the whole coal pulverization area.. 6. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 7. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 8. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 9. The drums of oil were found stored. 10. The house keeping was found very poor in and around the premises. 11. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 12. Workers were leaving the unit while the inspection team is entering the unit. 13. Documents were not provided and submitted during the inspection	stack as per EPA standards. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should prevent spillage of oil on ground. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. The unit should maintain all the necessary documents Annual returns, Manifest, APCD record, stack monitoring report and electricity bill 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					Air Act, 1981. The consents are valid upto 30.9.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2022. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 30.1.2021 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

42.	Malhotra Steels, L/o Jodh Steel Industries), R. G. Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib-147301	02.03.2020	1. The unit was non-operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Re-rollable bars used as raw material. 4. Plant representative informed that unit was shut down 1.5 hr before the inspection due to problem involved in the APCD. APCD was non-operational during the inspection. It was observed that connectivity from cyclone separator to id fan which was further attached to wet scrubber was opened and it was informed that it has been opened for repair work. 5. Workers were leaving the unit while the inspection team is entering the unit. 6. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 7. APCD was provided with cyclone separator and water scrubber. 8. Coal dust was found surrounded the whole coal pulverization area.. 9. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 10. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 11. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 12. The house keeping was found very poor in and around the premises.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2020. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 8. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

			13. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 14. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 15. Annual returns (Form-4) has not been provided. 16. It was informed that till date no lifting of hazardous waste was done, hence no records of manifest (Form-10). 17. The unit has maintained and submitted stack monitoring report, APCD meter reading detail and electricity bill.					
43.	Radhika Steel Industries, R.G. Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib	02.03.2020	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Billets used as raw material 4. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 5. Coal dust was found surrounded the whole coal pulverization area. 6. APCD was provided with wet scrubber. 7. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 8. APCD dust was being collected in bags with labelling and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room.	1. The unit should update Environmental data display Board regularly. 2. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 3. The unit should operate with proper stack as per EPA standards. 4. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and	Not enrolled	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.6.2022 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular

			10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 11. Submersible pump has been installed for extraction of ground water, However, no flow meter has been installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for extraction of ground water. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. The unit has maintained and submitted Manifest (Form-10), Form-4, Form-3, APCD meter reading, stack monitoring report and electricity bill.	disposal of sludge. Also the unit should sell APCD dust to the authorised recycler or utiliser. 8. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 30.7.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021. 10. The industry is in the process of closing its re-heating furnace and will install induction furnace which will operate on electricity.
44.	Shree Krishna Steel Rolling Mills, L/o Shree Ganpati Steel Rolling Mills, R.G Mill Road, Mandi Gobindgarh, Amloh Fatehgarh sahib	02.03.2020	1. The unit was operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Billets used as raw material. 4. Coal dust was found surrounded the whole coal pulverization area. 5. The drums of oil were found stored and oil spillage were found nearby. 6. APCD was provided with wet scrubber. 7. APCD dust found spilled and contaminated on the bottom premises of the APCD premises.	15. The unit was operational at the time of visit. 16. Display board to provide Environmental data was installed at the main gate but not updated. 17. Billets used as raw material. 18. Coal dust was found surrounded the whole coal pulverization area. 19. The drums of oil were found stored and oil spillage were found nearby. 20. APCD was provided with wet scrubber. 21. APCD dust found spilled and contaminated on the bottom premises of the APCD premises. 22. APCD dust was being collected in plastic bags with labelling and stored in a	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024. 3. The industry has installed a Board for the purpose of environmental data and updated

			8. APCD dust was being collected in plastic bags with labelling and stored in a designated room. 9. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 10. Sludge from the wet scrubber kept in the premises in haphazard manner and sent outside as municipal garbage. 11. The house keeping was found very poor in and around the premises. 12. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 14. The unit has maintained and submitted Manifest (Form-10), Form-4, Form-3, APCD meter reading, stack monitoring report and electricity bill.	designated room. 23. APCD dust was observed spilled on ground of hazardous waste storage room which is not properly stored. 24. Sludge from the wet scrubber kept in the premises in haphazard manner and sent outside as municipal garbage. 25. The house keeping was found very poor in and around the premises. 26. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. 27. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 28. The unit has maintained and submitted Manifest (Form-10), Form-4, Form-3, APCD meter reading, stack monitoring report and electricity bill.					environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 24.9.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981 issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

45.	Shree Ram Steel Rolling Mills l/o M/s Jai Bharat Steel Rolling Millc, Shree Ram Steel Rolling Mills l/o M/s Jai Bharat Steel Rolling Mill, Mandi Gobindgarh	18.03.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Re-rollable scraps are used as raw material. 3. Unit was not-operational at the time of inspection. Operation closed about an hour before inspection. 4. Unit is has not obtained authorisation under HOWM Rules, 2016 from Punjab Pollution Control Board. 5. APCD was provided with spark arrester and water scrubber. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 6. Daily record for Hazardous waste generation is being maintained on weekly basis for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Coal dust was found surrounded the whole coal pulverization area which should be properly maintained and regularly clean. 8. APCD area is not properly surrounded and dust is being collected on the ground which is further manually kept in bags and sent to Hazardous Waste storage room. 9. Hazardous waste was observed spilled around APCD area. 10. Ground water is being used for cooling of heated rollable metals. The water used for cooling purpose is being re-circulated through pumping system and collected in a tank. Submersible has been installed for extraction of	1. The unit should update Environmental data display Board regularly. 2. Unit should obtain authorisation under HOWM Rules, 2016 before its further operation. And comply with the conditions of authorisation. 3. The unit should maintain and operate with adequate APCD so as to meet the emissions under prescribed standards. 4. The unit should operate with proper stack as per EPA standards. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste store room with. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of sludge. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper	Enrolled but not shifted	Y	N	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2022 under Water Act, 1974 and 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being scientifically disposed of at TSDF, Nimbua. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations / recommendations of the committee. 7. The industry was visited by officers of PPCB on 12.10.2020 and it was found complying with the same. 8. Punjab Pollution Control Board has issued directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to all the industrial units for shifting to PNG from coal upto 31/12/2020. 9. Show cause notice for cancellation of consent to operate under Air Act, 1981

			ground water. 11. APCD dust is being sent to TSDF. 12. APCD dust was being collected in HDPE bags without marking and stored in a designated room.	operation.					issued to the industry for failing to comply with above said directions within stipulated time period has been issued on 9.2.2021.

ANNEXURE - 9

Status of Induction Furnaces in reference to CPCB report

Sr.	Name of the industry	Date of the Visit	Observation observed by the CPCB team	Recommendation by the CPCB team	Advisory issued (Y/N)	SCN issued (Y/N)	EC / BG imposed (Y/N)	Action taken by the PPCB	Current status
1	DS Metals, RIMT College Road, Sirhind side, Dist. Fatehgarh Sahib – 147301, Punjab	21.02.2020	1. Display board was installed, however not updated. 2. Emissions were observed from Induction furnace with dense smoke. It was observed that the side suction at induction furnace is not adequate. 3. As the units directly imports scrap both from local vendors and foreign countries, it was informed that the plastic/wire scrap from the metal scrap is separated by hammering and the plastic waste is sold to local plastic recyclers. It was also informed that till date only 4-5 tonne of plastic waste has been generated which is very low quantity. 4. The process effluent is recirculated for further use and not disposed. The domestic effluent is disposed to septic tank. 5. APCD has been installed and operational during the visit. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should collect the APCD dust in to HDPE bags directly attached to the bottom of APCD and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by the officer of PPCB on 15.1.2021 and was found complying with Environmental Laws. 8. Show cause notice for cancellation of consent to	Complying

			house. 7. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. APCD residue was spread on the ground level in the premises. 8. There is no PPE for the workers all over the unit. As the process of manufacturing involves heat, heat resistant dress and gloves and helmets may be provided to the workers for ensuring safety. 9. The unit does not have NOC from CGWA for ground water extraction. The records for extraction of water was not maintained. 10. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring.	APCD dust, used oil etc. to the authorised recycler or utiliser. 7. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 8. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				operate under the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB.	
2	Bansal Alloys & Metals Pvt. Ltd., G.T. Road, Sirhind side, Dist. Fatehgarh Sahib – 147301, Punjab	21.02.2020	1. Unit is operational during the visit and APCD is also operational. 2. Unit has Consent to operate under Water Act, 1974 and valid till 31.03.2024. However, Consent to operate under Air Act expired on 22.02.2020. 3. Display board was installed,	1. The unit should obtain CTO under Air act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape	Y	Y	Yes, environmental compensation amounting to Rs. 62,500/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024.	Complying

			it was partially updated. 4. Impervious base is provided all over the pathway of the unit. 5. Smell of gas leakage has been observed during the visit. It was informed that the smell is due to puncture to cylinders before loading into furnace. 6. APCD residue was covered on with iron sheets. 7. The collected APD residue is being stored in HDPE bags and further stored in hazardous waste storage room. 8. As per records, the generated APCD residue is being sent to M/s Madhav Alloys for Zinc Recovery. 9. No workers found wearing any Personal Protection Equipment.	of emissions into the environment. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. E**nvironmental compensation amounting to Rs. 62,500/-** was imposed on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 10.6.2020 and was found complying with Environmental Laws.	
3	Akshat Alloys, Mullanpur Road, Village- Ambey Majra, Mandi Gobindgarh, Punjab-147301	22.02.2020	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Unit has Consent to operate	1. The unit should obtain CTO under Air act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during	Y	Y	Yes, environmental compensation amounting to Rs. 18,750/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board	Complying

			under Water Act, 1974 and Authorization under HOWM Rules, 2016 valid till 30.09.2023. However, Consent to operate under Air Act expired on 31.12.2019. 4. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious. 5. Spilled used oils from Shockers, etc. Were observed on ground. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection Induction furnace was found operational, However, Side suction hood and APCD found non-operational. Plant representative informed that	operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 4. The unit should provide impervious base in metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should ensure no spillage of used oil. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should provide PPEs to workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violation of the provisions of the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 18,750/- was imposed on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 19.6.2020 and was found complying with Environmental Laws.	

			due to some electrical issue in the panel same are not being operated. Due to non-operation of APCD and suction whole work zone was filled with emissions from the Furnace. 8. Furnace oil was being used to preheat ladle before pouring of molten metal from Furnace Crucible. Furnace oil found spilled on the ground. 9. APCD dust was being collected in cement bags without any markings and stored in separate designated area. APCD dust found spilled outside the designated area on ground. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. Has been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust but not in the Form-3 of HOWM Rules, 2016. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 12. Unit has not submitted any Annual return to PPCB as it has started its operation					

			from 12.06.2019. 13. No workers found wearing any Personal Protection Equipment. 14. Proper Stack monitoring arrangements have not been provided.						
4	Bhawani Castings, Village-Ambey Majra, Amloh Mandi Gobindgarh, Punjab-147301	22.02.2020	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found not installed. 3. Plant representative informed that most of the scrap is purchased locally and unit also have IEC no. for importing the scrap. 4. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 5. Unit has also installed a metal shredding machine to cut down into smaller portions by gas cutter so that the same can be easily put into furnace crucible and melted out. 6. During inspection Induction furnace was found operational, However, Side suction hood and APCD were	1. The unit should install and properly update Environmental data display Board regularly. 2. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter	Y	Y	Yes, environmental compensation amounting to Rs. 12,500/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violation of the provisions of the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal	Complying

			found non-operational leading to escape of the emissions into the environment. 7. Due to non-operation of APCD and suction whole work zone was filled with emissions from the Furnace. 8. Previously generated APCD dust was not observed in the unit premise. Only few bags were observed near bag filters. 9. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area . 10. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 11. Form-3 is not being maintained properly. 12. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not	to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. The unit should pave the vehicular movement area inside the unit premises. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 12,500/- was imposed on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 25.8.2020 and was found complying with Environmental Laws.	

			have authorization from CGWA for ground water extraction. 13. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 14. Unit has not provided any information w.r.t hazardous waste generation and its management in the Annual returns submitted to PPCB. 15. No workers found wearing any Personal Protection Equipment. 16. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 17. Unpaved vehicular movement area leading to resuspension of dust.						
5	MR Alloys, GT Road, Sirhind side, Mandi Gobindgarh, Punjab-147301	22.02.2020	1. The unit was operational during the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated 3. Metal scrap of huge motor parts, automobile parts were found stored inside the premises of the industry and same were being segregated/sorted without impervious base on ground 4. No records of the used oil generated from dismantling	1. The unit should obtain CTO under Air act and Water Act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery	Complying

			of motor scraps, servicing of D.G set etc. has been maintained. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. During inspection Induction furnace was found operational. 7. Impervious base is not provided by the unit and this lead to dust emissions due to vehicle movement. 8. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 9. No workers found wearing any Personal Protection Equipment.	unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 17.7.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to continue to comply with the observations of the committee.	
6	K.L Alloys, GT Road, Sirhind side, Mandi Gobindgarh, Punjab-	22.02.2020	1. The unit was operational during the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated 3. Impervious base is not provided by the unit and this lead to dust emissions due to vehicle movement 4. Emissions while pouring molten metal into concast machine were observed.	1. The unit should obtain CTO under Air act and Water act. 2. The unit should properly update Environmental data display Board regularly. 3. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 4. The unit should provide	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 19.2.2021. 3. Hazardous waste is being	Complying

			5. The process water used for quenching the hot ingots and billets is recirculated for further use. The water is stored in water tanks with sprinkling aeration system. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter house 7. Ground water is being used for cooling of Copper coils in furnace and ingots. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. No workers found wearing any Personal Protection Equipment.	impervious base in metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 10.7.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	
7	Jagat Metals Pvt. Ltd, Village-Ambey majra, Near 220 KV Power house Mandi Gobindgarh, Punjab	23.02.2020	1. Display Board to provide Environmental data was found installed. However, not updated. 2. Metal scrap (Heterogeneous comprising of automobile body scrap, metal sheds, cycles, Machine parts,	1. The unit should daily update Environmental data display Board. 2. The unit should provide impervious base in the metal handling area. 3. The unit should properly collect APCD dust in HDPE bags and	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.12.2020 under both Acts. Further, the industry was applied for renewal of consents which are under consideration of the	Complying

			Shockers, scrap containing smaller fraction of plastic/rubber, empty paint cans etc.) found stored inside the premises of the industry and same were being segregated/sorted. 3. Induction furnace found operating during inspection, proper suction has also been observed. However, continuous casting machine was found non-operational. 4. APCD comprising of Cyclone separator and Bag filters have been installed for removal of particulates. No proper collection arrangement for APCD dust has been made at Cyclone separators leading to spillage of the same on ground. 5. Brick walls have been constructed around Bag filter area to control the spillage of dust. Dust is collected on impervious base below bag filters and manually packed into bags with Hazardous waste marking. 6. Bags containing APCD dust are stored into specified area, However, APCD dust was observed to spilled in large amount outside storage area. 7. Unit has authorization only for generation, collection	ensure no spillage. 4. The unit should maintain daily record of Hazardous waste (APCD dust and used oil) generation in Form-3 of HOWM Rules, 2016 and SoP register for APCD. 5. The unit should obtain authorization for disposal of APCD dust through utilizer and generation and handling of Used oil. 6. The unit should obtain permission for extraction of Ground water from CGWA, install flow meter for ground water extraction and maintain daily record for the same. 7. The unit should provide PPEs to all workers. 8. To impose financial penalty on the unit for non-compliance observed and environment damaged due to improper operation.				Board. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2025. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for refusal of consent to operate under the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 17.10.2020 and was found complying with Environmental Laws.	

			storage and disposal of APCD dust under H&OW (M&TM) Rules, 2008. As per the said authorization HW needs to be disposed of in CHWTSDF. However, the same is being sent to M/s Laxmi Industries, Meerut for recovery of Zinc from APCD dust. 8. Unit is not maintaining Form-3 properly (maintaining Form-3 on weekly basis), during inspection (on 23.02.2020) form-3 was found updated till 31.01.2020. 9. It was observed that used oil from D.G set (capacity 82.5 KVA), dismantling of automobile scrap (i.e. shockers, motors etc.) is also being generated. However, unit does not have any authorization for same. Unit has also not maintained any record of the same. 10. Large amount of segregated waste material found stored inside the unit premises. 11. Unit is utilizing groundwater for cooling of induction furnace coil, hot rolling mills. However, unit does not have permission from CGWA for extraction of the same. Unit has also not installed flow meter to quantify daily						

			consumption of ground water. 12. No workers found wearing any Personal Protection Equipment.						
8	Rudra Alloys, Village- Ambey Majra, GT Road, Mandi Gobindgarh, Punjab	23.02.2020	1. The unit found operational during inspection. 2. Environmental data display board has been installed, same found damaged. Display Board has also not been updated. 3. Heterogeneous scrap including vehicular scrap found lying inside unit premises on ground (without impervious base). Dismantling and shorting of the waste was also being carrying out without taking proper measures leading to spillage of oils. 4. Unit has 02 Induction furnaces of capacity 4 Ton/heat and 05 Ton/heat. 5. Sponge iron is being used to control the characteristics of the final product. 6. Side suction hoods have been installed at both of the induction furnaces, however, improper suction was observed leading to creation of highly polluted workzone and escape of emissions into the environment. 7. APCD comprising of spark arrestor and Bag filters have	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should provide impervious base on the metal handling and storage area. 4. The unit should obtain authorization for handling of used oil as per HOWM Rules, 2016. 5. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 6. Unit should properly collect the APCD dust with minimum manual handling. 7. The unit should properly maintain record sof Hazardous waste as per HOWM Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should provide PPEs to	Y	Y	Yes, environmental compensation amounting to Rs. 1.0 lac was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit and disconnection of electric supply. 8. Environmental compensation amounting to Rs. 1.0 lac was	Complying

			been installed. Dust from the spark arrestor found directly falling on the ground (without impervious base) and dust from Bag filters found scattered all around the APCD. 8. APCD dust found packed into bags and stored into designated area. 9. Groundwater is being extracted for cooling of ingots and furnace coil. However, unit does not have permission for extraction of groundwater from CGWA. Further, no meter has been installed to quantify the consumption of ground water. 10. Unit has authorization under HW (M&TM) Rules, 2008 for generation, collection, storage and transportation of APCD dust only. 11. Unit has installed a D.G set, empty damaged used oil barrels found stored inside unit. A tank containing used oil removed from dismantling of shockers, motor parts has been found inside the unit, traces of spillage of oil also observed near the storage tank. 12. Unit has not been authorised for handling and management of used	workers. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				imposed on the basis of polluter pays principle.	

			oil/used oil barrels. Traces of spillage of oil has also been observed. Unit has not maintained any record of used oil generation and its management. 13. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only fortnightly record has been maintained 14. Unit has not maintained log book for electricity consumption by APCD. 15. No workers found with Personal Protection Equipment's.						
9	Samana Concast, Amloh Road Village- Tooran, Mandi Gobindgarh, Amloh, Fatehgarh Sahib, Punjab	23.02.2020	1. Unit found operational during inspection. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of car/scooter body scrap, metal sheds, cycles, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, empty paint cans etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base leading to spillage of used oils from Shockers, etc. on	1. The unit should properly update Environmental data display Board regularly. 2. The unit should not remove side suction hood from mouth of crucible during operation and ensure adequate suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in the metal handling area. 4. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 5. The unit should collect the APCD dust in HDPE bags and	Y	Y	Yes, environmental compensation amounting to Rs. 1,40,000/- lac was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2021 under Water Act, 1974 and is valid upto 30.9.2022 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and	Complying

			ground. 4. Side suction hood was found away from the furnace during operation of the furnace leading to escape of emissions into the environment. 5. Due to non-operation of suction whole work zone was filled with emissions from the Furnace. 6. APCD dust was being collected in cement bags without any markings. Separate area has been designated for storage of Hazardous waste. APCD dust found spilled outside the designated area on ground. 7. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. However, Copy 1 (White copy) of the manifest which should be sent to SPCB are not being sent. 8. Unit has 01 D.G set of capacity 82.5 KVA. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 9. Unit has made agreement with M/s BRS chemicals for disposal of used oil. 10. Daily record for Hazardous waste generation (APCD	should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should prevent spillage of oil on ground. 7. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,40,000/- on the basis of polluter pays principle.	

			dust), is being maintained in the Form-3 of HOWM Rules, 2016. 11. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water and flow meter has also been installed. However, installed flowmeter found damaged and no records have been maintained to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 12. No workers found wearing any Personal Protection Equipment.						

10	Fortune Metals Limited, Talwar Road, Adj. PSEB Grid, Amloh, Dist. Fatehgarh Sahib – 147301, Punjab	23.02.2020	1. Unit is operational during the visit and APCD is also operational. 2. The unit is integrated plant with 01 Induction furnace and 01 electric billet concast machine which are auto operated. 3. Display board was installed, however it was not updated. 4. Emissions were observed during melting process and it was evident that the side suction of induction furnace is not adequate. 5. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 6. The generated APCD residue is collected in normal bags and stored in hazardous waste storage room. However, it was observed that HDPE bags are not being used for storage of hazardous waste. 7. Four cooling towers are installed and operational in the unit. Of which 03 cooling towers are for induction furnace and concast machine and 01 cooling towers is for rolling mill. 8. No workers found wearing	1. The unit should properly update Environmental data display Board regularly. 2. The unit should only operate induction furnace during operation of suction and APCD, also unit should ensure proper suction to prevent any escape of emissions into the environment. 3. The unit should provide impervious base in metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as	Y	Y	Yes, environmental compensation amounting to Rs. 1,65,000/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2024 under Water Act, 1974 and is valid upto 31.3.2020 under Air Act, 1981. The application of the industry for obtaining renewal of consent is under process. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2020. The application of the industry for obtaining renewal of authorization is under process. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air	Complying

			any Personal Protection Equipment.	well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,65,000/- was imposed on the basis of polluter pays principle.	
11	Bansal Alloys, Unit-II, GT Road, Sirhind side, Mandi Gobindgarh Dist. Fatehgarh Sahib	23.02.2020	1. Unit has 02 furnaces and one furnace is operational during the visit and APCD is also found operational. 2. Display board has been installed. 3. Hazardous waste information provided at the outside of the industry was found to be partially updated. 4. Different types of scrap like bore well parts, machinery parts, vehicle silencers and scrap obtained from finishing of rollers are the raw materials. 5. Record/log book for water consumption is not maintained. Mostly recycled water is used. 6. Blue coloured scrap material was found and informed that the scrap contains significant amount of Manganese. 7. Impervious base is not proved all over the unit which lead to dust emission during vehicle movement and winds. 8. Waste oil was spilled on the	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in the metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should prevent spillage of oil on ground. 5. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 10.6.2020 and it was found complying with the above said observations made by the	Complying

			ground was observed. There is no proper storage of waste lubricant/ oil. 9. Cyclone Separator followed by 02 bag filters are installed as APCD. 10. APCD dust found spilled outside the designated area on ground which is later shifted into bags for disposal to M/s Madhav Alloys FOR Zinc recovery. 11. No workers found wearing any Personal Protection Equipment.	ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Committee. 7. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	
12	Punjab Steel Forging & Agro Industries (Unit I & II), G.T. road, Khanna Side, Mandi Gobindgarh, Punjab	24.02.2020	1. Display Board to provide Environmental data was installed at the main gate but not completely updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, Shockers, scrap, paint buckets, gas cylinder, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 4. Annual return is filed only for APCD dust and not for	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure operation of Induction furnace only after operation of APCD and proper suction at side suction hood. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued	Complying

			used oil. 5. Sponge iron is used for maintaining quality of final product (MS billets & sheets). 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection Induction furnace was found operational. Side suction hood working and APCD found operational but it was observed that because of high wind interference in the work zone few emission escape and released into atmosphere. 8. APCD dust was being collected in sieved plastic bags with weight markings and stored in separate designated room. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area	The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.				advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 31.8.2020 and it was found complying with the same.	

			highly contaminated. 10. Also APCD dust found spilled outside the designated area on ground. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
13	Varun Steel Castings Pvt. Ltd, Village Mugal Majra, Mandi Gobindgarh, Amloh, Fatehgarh Sahib-147301, Punjab	24.02.2020	1. An old rusted display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, mesh, gates, display boards, old pipes, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. No records of the used oil generated from D.G set etc. have been maintained. Annual return is filed only for APCD dust and not for used oil. 4. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules,	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the	Complying

			2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. During inspection Induction furnace was found not-operational. It was observed that ingots prepared are hot, and then plant representative informed that they operate the furnace during night time because of subsidised electricity at night hours. 7. APCD dust was being collected in sieved plastic bags without marking and stored in a designated room. 8. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 9. Also APCD dust found spilled around the ground of hazardous waste storage room. 10. APCD dust is being sent to	management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as				entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 14.8.2020 and it was found complying with the same.	

			M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 11. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 13. Unit has obtained consent for modernization of unit. Closed casting machine area is under development. Unit is planned for integrated rolling mill in near future.	well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
14	Vimal Alloys Pvt. Ltd, Village Sounti, Amloh, Fatehgarh Sahib, Punjab	24.02.2020	1. Display Board to provide Environmental data was installed at the main gate but not updated. 2. Unit was not in operation at the time of inspection. 3. Metal scrap (Heterogeneous comprising of machine parts, shockers, scrap, paint buckets, gas cylinder, etc.) found stored inside the premises of the industry and same were being segregated/sorted and proper base is provided for storage. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular	Complying

			dust in the Form-3 of HOWM Rules, 2016. 5. Annual return is filed only for APCD dust and not for used oil. 6. Ferro alloys are used for maintaining quality of final product. 7. Side suction of hood is provided with two fans. 8. LRF and AOD are operational only for manufacturing of high end products on demand of special work order. 9. Twin cyclone followed by bag filter is provided as APCD for furnace. Dust collector followed by bag filters is provided for LRF and AOD. 10. Ground water is being used for cooling of furnace, LRF and AOD. Submersible has been installed for extraction of ground water. Water for cooling purpose is collected in tank and through chilling system being re-circulated and re-used for cooling purpose. No discharge of water outside. 11. APCD dust was being collected in sieved plastic bags without any marking and stored in separate designated room. Hazardous waste storage area was not	handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly.				movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 29.7.2020 and it was found complying with the same.	

			marked. 12. APCD dust is collected directly from the mouth of bag filter but but it was observed that hazardous waste is spilled around APCB area and earlier it was manually pouring into bags after collecting from ground. 13. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 14. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.	15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				

15	Ganga Casting, Village Sounti, Amloh, Mandi Gobindgarh, Fatehgarh Sahib	24.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, mesh, gates, gas cylinders, old pipes, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. However, some areas were provided with inter locking tiles. 3. No records of the used oil generated from D.G set etc. have been maintained. However, numbers of drums containing oil were found in the premises. 4. Annual return is filed only for APCD dust and not for used oil. 5. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal scrap handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB	Y	Y	Yes, environmental compensation amounting to Rs. 12,500/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 12,500/- was imposed on the basis of polluter pays principle. 9. The industry was visited by the	Complying

			do not have authorization from CGWA for ground water extraction. 7. During inspection induction furnace was operational and APCD is also working. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without marking. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. Also APCD dust found spilled around the ground of hazardous waste storage room. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. **15.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				officer of PPCB on 5.10.2020 and was found complying with Environmental Laws.	
16	J S Khalsa Steel Pvt Ltd, Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	25.02.2020	1. Display board to provide Environmental data was installed at the main gate but not updated. 2. Metal scrap (Heterogeneous)	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound	Y	Y	Yes, environmental compensation amounting to Rs. 1,65,000/-	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid	Complying

			found stored inside the premises of the industry and same were being segregated/sorted without impervious base. However, some areas were provided with inter locking tiles. 3. During inspection induction furnace was operational and work zone area of induction furnace was observed highly polluted as suction provided from side suction hood was not proper. In fact, it was observed by the team that the APCD has been started after noticing the visit of joint inspection team. 4. No records of the used oil generated from D.G set etc. Have been maintained. However, numbers of drums containing oil were found in the premises. 5. Annual return is filed only for APCD dust and not for used oil. 6. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no	management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. To the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book			was imposed	authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,65,000/- was imposed on the basis of polluter pays principle.	

			flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without marking and in haphazard manner. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. Also APCD dust found spilled around the ground of hazardous waste storage room. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
17	Modi Concast, Village Kumbh,	25.02.2020	1. Display board to provide Environmental data was	1. The unit should update Environmental data display Board regularly.	Y	Y	Yes, environmental	1. The industry is operating with the valid consent of the Board under	Complying

	Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib		installed at the main gate but not updated. 2. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection induction furnace was operational and work zone area of induction furnace was observed highly polluted as suction was not proper. 4. No records of the used oil generated from D.G set etc. have been maintained. 5. Annual return is filed only for APCD dust and not for used oil. 6. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in sieved plastic bags causes leakage of hazardous waste. Bags were stored in a designated room without	2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water			compensation amounting to Rs. 1.0 lac was imposed	the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2025. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit **and disconnection of electric supply**. 8. Environmental compensation amounting to Rs. 1.0 lac on the basis of polluter pays principle, which was recovered by the PPCB.	

			marking and in haphazard manner. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated with hazardous waste. 10. APCD dust also found spilled around the ground of hazardous waste storage room. 11. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
18	Sona Casting Pvt. Ltd, G.T. Road, Khanna Side, Mandi Gobindgarh, Punjab	25.02.2020	1. A broken display board to provide Environmental data was installed at the main gate and also not updated. 2. Metal scrap (Heterogeneous comprising of, Machine parts, Shockers, scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. Sponge iron is used for maintaining the quality of finished product. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2025. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose.	Complying

			record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Various drums of oil were found in the premises and also some oil stored which have been collected from shockers or other machine parts. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. During inspection Induction furnace was found operational. Side suction hood not working properly and because of that workzone was highly polluted but APCD found operational. 8. APCD dust was being collected in sieved plastic bags without any markings and stored in separate designated room. 9. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 10. Also APCD dust storage room was cleaned and renovated and all pending stock were sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc.	dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance				4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 13.10.2020 and was found complying with Environmental Laws.	

			11. APCD dust was sent using open truck without proper handling. 12. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 13. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	observed and environment damaged due to improper operation.					
19	Jogindra Casting Pvt, G.T. Road, Sirhind Side, Mandi Gobindgarh, Punjab	25.02.2020	1. A display board to provide Environmental data was installed inside the gate as a new entry gate was built but display board was not updated. 2. Metal scrap (Heterogeneous) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. No documents provided at the time of inspection. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Various drums of oil were found in the premises. 6. Ground water is being used for cooling of Copper coils in furnace and ingots.	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.6.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 9.12.2020 and it was found complying with the same	Complying

			Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. APCD dust was being collected in sieved plastic bags without any markings and stored in a shipment container. 8. APCD dust is not collected directly from the mouth of bag filter but manually pouring into bags after collecting from drum beneath which causes the APCD area highly contaminated. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain long book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
20	Maa Shakti Enterprises, D-89, Focal Point, Mandi Gobindgarh, Punjab	25.02.2020	1. A display board to provide Environmental data was installed at entry gate but not updated. 2. Unit was not operational at the time of inspection. 3. No documents provided at the time of inspection. 4. No records of ash residue maintained. 5. No proper storage of ash	1. The unit should daily update Environmental data display Board. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. To build a designated storage room for ash residue and store in environmentally safe manner before disposal.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being	Complying

			residue.	4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was only issued advisory letter dated 20.7.2020 to continue to comply with the provisions of the Environmental Laws at all times being a tiny unit.	
21	Durga Multi Metals (P) Ltd, Village Chatterpura, Mandi Gobindgarh, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was observed old, rusted and not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational due to electricity maintenance work, as informed. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2019. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular	Complying

			generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. At the time of inspection APCD dust is being collected directly from the mouth of bag filter but the APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated area on ground. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.	7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 26.6.2020 and it was found complying with the same.	

			11. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 12. Daily records (Form-3) are being maintained for 15 days generation of hazardous waste.						
22	RD Ispat, Kumbra Road, Mandi Gobindgarh	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, gas cylinders, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational. Plant representative informed that unit is being operated only in night because of subsidised electricity. 4. No records of the used oil generated from D.G. set etc. have been maintained. A drum near D.G. Set was observed filled with used oil. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots.	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and	Y	Y	Yes, environmental compensation amounting to Rs. 1,50,000/- was imposed	1. The consent of the Board under the Water Act, 1974 and Air Act, 1981 were expired on 23.1.2019. 2. The industry was having authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 23.1.2019. 3. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 4. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violation of the provisions of the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,50,000/- was imposed on the basis of polluter	Action Under process

			Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD is provided with spark arrestor and bag filters. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 7. At the time of inspection APCD dust is being collected from the mouth of bag filter into a drum but the APCD area is completely covered with APCD dust which shows spillage of APCD on the ground which causes the APCD area highly contaminated. 8. APCD dust was being collected in HDPE bags with markings and stored in separate designated room. 9. Also APCD dust found spilled all over the ground inside storage room. 10. Various plastic cements bags were found stored in the premises which looks like filled with ash or APCD dust but records or information for that has not been provided. 11. No documents were shown or	disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				pays principle.	

			presented by the unit at the time of inspection.						
23	Rajdhani Casting (P) Ltd, Village Kumbra, Tehsil Amloh, Mandi Gobindgarh, Fatehgarh Sahib, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. As informed, it is a newly established unit and trial production started since 19.01.2020. 5. It was observed that suction at induction furnace was not good due to which lots of smoke escape into workzone causing air pollution. Black smoke from workzone as well as chimney was observed. 6. Numbers of old oil drums have been found stored in the premises. 7. No records of the used oil generated from D.G set etc. have been maintained. Daily record (in 2-3 days basis) for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. Also provide hazardous waste storage room of proper size. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material,	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and is valid upto 30.9.2020 under Air Act, 1981. The application of the industry for obtaining renewal of consent under Air Act, 1981 is under process. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violations of the provisions of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 10.12.2020 and was found complying with	Complying

			HOWM Rules, 2016. 8. Plant representative informed that because of low APCD dust production they collect and store in 2, 3 days. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. APCD dust was being collected in plastic cement bags with markings and stored in separate designated room. The hazardous waste storage room was completely filled and there is no more space for extra bags. Thus, many bags have been found stored nearby APCD area in open. 11. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 12. Also APCD dust found spilled all around the collection area. 13. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.	product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Environmental Laws.	

24	Shree Ram Multi Metal (P) Ltd, Village Kumbra, Opp. Truck Stand, Mandi Gobindgarh, Fatehgarh Sahib, Punjab	26.02.2020	1. Display Board to provide Environmental data was made by paint on wall at the main gate but it was not updated. Also at many places the paint layers are shredded away. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. It was observed that suction at induction furnace was not good, due to which lots of smoke escape into workzone causing air pollution. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record (weekly basis) for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. APCD dust was being collected in plastic cement bags without markings and stored in separate room. The hazardous waste storage room was open from above and the surrounding wall was made of iron sheet. There is water	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. Unit should be directed for operation of induction furnace only after operation of APCD and proper suction at side suction hood. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material,	Y	Y	Yes, environmental compensation amounting to Rs. 1,45,000/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,45,000/- was imposed on the basis of polluter pays principle.	Complying

			motor pump observed inside the hazardous waste storage room. 7. The floor of HW storage room was made of crushed slag and pervious. 8. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 9. Also APCD dust found spilled all around the collection area as well as storage room. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. It was also observed that many shockers and scraps were stored separately and burnt. Ash residue observed in stored scraps. 12. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction.	product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation. Also for burning of scrap metal and causing air pollution.					
25	Behari Lal Ispat (P) Ltd, Village Salani, Amloh Road, Mandi	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto	Complying

	Gobindgarh, Fatehgarh Sahib		was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, mesh & wires, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. 4. Various empty oil drums have been found in the premises. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. APCD dust was being collected in plastic cement bags without markings and stored in separate room. APCD dust was spilled on floor of storage room. 7. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 8. Also APCD dust found spilled all around the collection area as well as storage room. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring.	environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return.				30.9.2022 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 29.7.2020 and it was found complying with the same.	

			10. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 11. A new recuperator is under installation at heat treatment furnace. 12. Plant representative informed that unit is planning to shift over PNG.	12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation. 16. PPCB should also analyse SOx and NOx in the stack monitoring where Furnace oil/Coal is being used in annealing furnace for heat treatment.					
26	C S Casting Pvt Ltd, Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, mesh & wires, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. Nickel and alloy scraps purchased locally. 3. During inspection Induction furnace was not operational. Operates during night hours. 4. Various empty oil drums have been found in the premises. 5. No records of the used oil generated from D.G set etc. have been maintained.	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular	Complying

			However, unit provided copy of agreement with BRS lubricants for recycling of DG set used oil. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Daily record (Form -3) of APCD dust generation is being maintained for weekly basis. 7. APCD dust was being collected in plastic cement bags and stored in separate room. APCD dust was spilled on floor of storage room. Hazardous waste storage room was not properly marked. 8. APCD dust collection area was surrounded by wall and it is collected on ground. Later, APCD dust is kept into bags manually by pouring. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water	6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. **14.** The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper				movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 14.8.2020 and it was found complying with the same.	

			extraction. 11. Unit has installed an annealing furnace of capacity about 20 MTD where billets are heat treated at around 850°C where furnace oil is used as fuel.	operation. 16. PPCB should also analyse SOx and NOx in the stack monitoring where Furnace oil/Coal is being used in annealing furnace for heat treatment.					
27	Hind Alloys, Village Kumbh, Amloh Road, Mandi Gobindgarh, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was observed old, rusted and partially updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational and side suction hood is working properly. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should not burn solid wastes inside the premises. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 10.6.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to comply	Complying

			usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. At the time of inspection APCD dust is being collected directly from the mouth of bag filter but the APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated storage area on ground. Burning traces of solid wastes observed alongside walls and in front of storage area. 9. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 10. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				with the observations of the committee.	
28	Mittal Ceramics, Village Kumbh, Mandi Gobindgarh, Amloh, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous	1. The unit should update Environmental data display Board regularly. 2. The unit should renew consent under Air Act and authorisation under HOWM Rules, 2016.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and was valid upto 30.6.2019	Complying

			comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational. Top suction hood was broken and improper suction causing release of pollution into workzone and then into atmosphere. 4. APCD provided is two wet scrubber connected to an old brick chimney which is having leakages and cracks at various places. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. APCD dust was being collected in plastic cement bags and	3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. Unit should switch to bag filters as the wet scrubbers and stack provided is not efficient for proper removal of emission pollutants. 8. The unit should repair its top hood suction or switch to side suction hood. 9. The unit should operate with proper stack as per EPA standards. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage				under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2019. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit till upgradation of APCD.	

			stored in separate designated room. 8. APCD dust removed in form of cake/residue from scrubber liquid tank found stored openly on ground without impervious base causing the APCD area highly contaminated. 9. Also APCD dust found spilled outside the designated area on ground. APCD dust were improperly stored. Bags were not closed and thrown in the room inappropriately. 10. The hazardous waste storage area was provided under the residential area of labours. It was found that the HW storage room was surrounded by domestic waste water and solid wastes. 11. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 12. Workers were not wearing any Personal Protection Equipment at the time of unit operation.	room as per CPCB guidelines. 13. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 14. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 15. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 16. The unit should provide PPEs to workers. 17. The unit should maintain the housekeeping properly. 18. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
29	**PP Casting,** Village Kumbh, Amloh Road, Mandi Gobindgarh, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, car scrap, etc.) found stored inside the premises of the industry and	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023.	Complying

			same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational as it operates during night hours, as informed. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without marking markings and stored in separate designated room. 7. APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled	4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.				3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 29.7.2020 and it was found complying with the same.	

			outside the designated area on ground. 9. APCD dust is being sent to zinc recovery units to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. Daily records (Form-3) are being maintained for weekly generation of hazardous waste.	13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					

30	**Regal Alloys,** Village Kumbh, Amloh Road, Mandi Gobindgarh, Punjab	26.02.2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of wire mesh, gates, scrap, paint container scrap, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found operational and side hood suction was proper. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 5. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 6. APCD dust was being collected in plastic cement bags without	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of hazardous wastes on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should operate with proper stack as per EPA standards. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain log book for	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and was valid upto 30.9.2020 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 14.8.2020 and it was found complying with the same.	Complying

			marking markings and stored in separate designated room. 7. APCD area is completely covered with APCD dust which shows that earlier they were manually pouring into bags after collecting from ground which causes the APCD area highly contaminated. 8. Also APCD dust found spilled outside the designated area on ground. 9. APCD dust is being sent to M/s Laxmi Industries, Meerut for utilization to recover Zinc. 10. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 11. Daily records (Form-3) are being maintained for weekly generation of hazardous waste.	operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
31	**Unipearl Alloys,** Village Tooran, Amloh Road, Mandi gobindgarh, Fatehgarh Sahib	27.02.2020	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 06 ton/heat and an Annealing	1. The unit should properly update Environmental data display Board regularly. 2. The unit should operate APCD and suction with at all time operation of Induction furnace and ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should ensure the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. The unit should prevent spillage of oil on ground.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose.	Complying

			furnace (oil fired). 5. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it. 6. Unit operates for 12 hrs during day time period, during inspection, intial charging was being carried out of the Induction furnace and APCD alongwith suction hood was not operational. Due to which emissions occurring were escaping into the environment. 7. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 8. APCD dust was being collected into bags with proper labelling and markings. 9. Previously generated APCD dust was found packed into bags and stored near Bag filter. Unit has provided separate designated area for storage of HW which has been marked as Hazardous waste storage area. 10. The unit has D.G set, however unit does not have authorization for generation and handling of used oil. Further unit has not maintained any records of the used oil generation and disposal. 11. Unit has not provided safe platform and appropriate port hole for stack monitoring. 12. Furnace oil for Annealing	5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should provide PPEs to workers. 9. The unit should maintain the housekeeping properly. 10. To impose environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 29.7.2020 and it was found complying with the same.	

			furnace and ladle pre heating was stored in tank. 13. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of ground water. Also daily record of water consumption is not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 14. No workers found wearing any Personal Protection Equipment. 15. The unit has maintained and submitted Manifest (Form-10), Form-4 for 02 year, APCD meter reading record, Stack monitoring report and electricity bill.						
32	**Shiva Casting,** Village Tooran, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	27.02.2020	1. During inspection induction furnace was found non-operational as crucible was being prepared for next heat. 2. Display Board to provide Environmental data was found installed and found partially updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure safe and	Y	Y	Yes, environmental compensation amounting to Rs. 1.0 lac was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and is valid upto 15.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a	

			of used oil and traces of Spillage of oil were observed. 5. Unit has installed 01 Induction furnace of capacity 07 ton/heat. 6. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 7. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 8. Bottom portion of spark arrestor found damaged impervious base on which Dust was being collected. 9. Previously generated APCD dust was found stored at bottom of Bag filters. 10. APCD dust was found spilled all around air pollution control devices 11. APCD dust was being collected into bags with proper labelling and markings and stored into designated area. 12. However, the designated HW storage shed was found improper (temporary arrangement made by providing metal sheets on 04 sides without top coverage and having paces for entry of water), no markings has been observed indicating Hazardous waste storage, Other chemicals	environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 6. The unit should provide impervious base in the metal handling area and prevent spillage of oil on ground. 7. The unit should provide separate HW storage area which should be as per CPCB guidelines. Also the unit should ensure no manual handling and management of hazardous waste. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should provide PPEs to workers. 11. The unit should maintain the housekeeping properly. 12. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit and **disconnection of electric supply.** 8. Environmental compensation amounting to Rs. 1.0 lac was imposed on the basis of polluter pays principle.	

			and refractory material was also found stored in HW storage shed. . 13. APCD dust found spilled near HW storage area and all around APCD. 14. The unit has not maintained any records of the used oil generation and disposal. 15. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 16. Submersible pump has been installed for extraction of ground water and flow meter has not been installed to quantify the usage of ground water. Unit has not provided NOC from CGWA for ground water extraction. 17. The house keeping was found very poor in and around the premises. 18. No workers found wearing any Personal Protection Equipment. 19. Unit has submitted Form-4 in which improper information has been submitted by unit to PPCB. 20. The unit has maintained and submitted Manifest (Form-10), , APCD meter reading record and electricity bill.					

33	**Punjab Steel,** Village Tooran, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	27.02.2020	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed, however, not updated. 3. Metal scrap (Heterogeneous scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation of used oil and traces of Spillage of oil were observed. 5. Unit has installed 02 Induction furnaces of capacity 20 Ton/Heat and 06 ton/heat. Unit has also have facility of LRF to control the characteristics of molten metal. 6. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it. 7. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 8. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 9. Bottom portion of spark arrestor found without any impervious base on which Dust was being collected and APCD	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be collected, stored and disposed as per HOWM Rules, 2016. 4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure complete enclosure of Bag house so that all the flue gas is discharged into environment through stack after APCD. 6. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 7. The unit should provide impervious base in the metal handling area. 8. The unit should prevent spillage of oil on ground. 9. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling	Y	Y	Yes, environmental compensation amounting to Rs. 1,10,000/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,10,000/- was imposed on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 26.6.2020 and	Complying

			dust found spilled near the bottom portion. 10. Housing of Bag filters found partially open from top leading to escape of large amount of flue gases into environment below the discharge point of stack. 11. APCD dust was being collected into bags without proper labelling and markings. 12. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area. However, no markings has been observed indicating Hazardous waste storage shed. 13. APCD dust found spilled near HW storage area which was found to be ignite and had undergone calcination in open environment. 14. APCD dust also found spilled in the Metal scrap storing area. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 17. Submersible pump has been installed for extraction of	and management of hazardous waste. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				was found complying with Environmental Laws.	

			ground water and flow meter has been installed to quantify the usage of ground water. Daily record of water consumption is also being maintained. Unit has not provided NOC from CGWA for ground water extraction. 18. The house keeping was found very poor in and around the premises. 19. No workers found wearing any Personal Protection Equipment. 20. The unit has maintained and submitted Manifest (Form-10), Form-4 for 01 year, APCD meter reading record, Stack monitoring report and electricity bill.						
34	**Rajdhani Iron Products,** Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib,	27.02.2020	1. During inspection induction furnace was found non-operational, plant representative informed that unit operated during the night time period. 2. Display Board to provide Environmental data was found not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, wires, machine parts etc.) found stored inside the premises of the industry on the ground without impervious base. 4. APCD comprising of Spark	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in the metal handling area. 3. The unit should regularly remove the hazardous waste and ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016.Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 5. The unit should take NOC from	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2023 under Water Act, 1974 and is valid upto 30.9.2022 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of	Complying

			arrestor and Bag filter has been available as air pollution control device. 5. Previously generated APCD dust was found stored at bottom of Bag filters. APCD dust was found spilled all around air pollution control devices. 6. The APCD dust is not regularly removed, it is being done mostly on the fortnight basis. Therefore, Form-3 is also being maintained on the same interval. 7. APCD dust was being collected into bags with proper labelling and markings and stored into designated area and spillage was also observed near the designated area. 8. The APCD dust is being sent to M/s Madhav Alloys Ltd for utilization. However, copy of the manifest is not being submitted to PPCB. 9. Submersible pump has been installed for extraction of ground water and flow meter has not been installed to quantify the usage of ground water. Unit has not provided NOC from CGWA for ground water extraction. 10. The house keeping was found very poor in and around the premises. 11. No workers found wearing	CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should provide PPEs to workers. 7. The unit should maintain the housekeeping properly. 8. The unit should proper proper stack monitoring arrangements as per Emission Regulation Part-III 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 15.1.2021 and it was found complying with the same.	

			any Personal Protection Equipment. 12. The stack and monitoring arrangements have not been observed to be proper as per emission regulation part-III.						
35	**Sidheshwar Alloys Pvt. Ltd,** Village Chattarpura, Kumbh Road, Mandi Gobindgarh, Fatehgarh Sahib	27.02.2020	1. The unit was found operational during visit. The unit do not have valid consent to operate under Air and Water Act. 2. Display Board to provide Environmental data was found rusted out and not updated. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap, compressed scrap etc.) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 06 ton/heat and an Annealing furnace. 5. Unit had earlier installed wet scrubber as APCD which has been removed from operation and new APCD system comprising of spark arrestor and bag filters has been installed and being operated. Adequate suction was observed at the mouth of crucibles. 6. The base of the spark arrestor was found unpaved and broken on which APCD dust was being collected. Further, spillage and manual handling of	1. The unit should obtain consent to operate under Air act and water. 2. The unit should provide a proper display board and regularly update the information. 3. The unit should provide impervious base near the APCD. And should ensure that no manual handling of the APCD dust is being carried out. 4. The unit should maintain the records of hazardous waste including used oil generated from D.G set as per HOWM, Rules, 2016. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain proper stack monitoring arrangements as per Emission Regulation Part-III 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty and environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Y	Y	Yes, environmental compensation amounting to Rs. 75,000/- was imposed	1. The consent of the Board under the Water Act, 1974 and Air Act, 1981 were valid upto 30.6.2018. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violation of the provisions of the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 75,000/- on the basis of polluter pays principle.	Complying

			the APCD dust was observed near the bag filters. 7. APCD dust was being collected into HDPE bags with proper labelling and markings and stored into designated area. 8. The unit has not maintained any records and returns (Form-3, Form -4 and Form 10) as per HOWM Rules, 2016 9. The unit has D.G set, however unit does not have authorization for generation and handling of used oil. Further unit has not maintained any records of the used oil generation and disposal. 10. Unit has not provided safe platform and appropriate port hole for stack monitoring. 11. Submersible pump has been installed for extraction of ground water, however, no flow meter has been installed to quantify the usage of ground water. Also daily record of water consumption is not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 12. No workers found wearing any Personal Protection Equipment.					

36	**K S Alloys,** Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	27.02.2020	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed but not updated. 3. Metal scrap (Heterogeneous) found stored inside the premises of the industry. 4. Unit has installed 01 Induction furnaces of capacity 07 Ton/Heat for melting of metal scrap. 5. Small amount of flue gases found to be escaping from suction hood. 6. No workers found wearing any Personal Protection Equipment 7. APCD dust was being collected into bags without proper labelling and markings and found stored near Bag house in open. Further, APCD dust found spilled all over the area near APCD. 8. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area which was found completely full. 9. APCD dust is being sent to M/s Madhav Alloys for utilization, manifest system is being followed. However, white copy of the manifest is not	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should provide PPEs to workers and ensure usage of the same by workers. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags with packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of all hazardous waste as per HOWM, Rules, 2016. 7. Unit should submit manifest to Punjab Pollution Control Board. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 10. The unit should maintain the housekeeping properly. 11. To impose financial penalty as well as environmental compensation on the unit for non-compliance	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 19.6.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	Complying

			being sent to Punjab Pollution Control Board in compliance of Rule 19 of HOWM Rules, 2016. 10. The unit has submitted, Daily Record (Form 3) Manifest (Form-10), Form-4 for 01 year, APCD meter reading record and electricity bill.. 11. Unit has 02 DG sets, however, unit has not maintained any record of used oil generation in Form-3, neither it has reported any generation in previous 03 years annual return. 12. Submersible pump has been installed for extraction of ground water and no flow meter has been installed to quantify the usage of ground water. Daily record of water consumption is also not being maintained. Unit has not provided NOC from CGWA for ground water extraction. 13. The house keeping was found very poor in and around the premises.	observed and environment damaged due to improper operation.					
37	**Bhawani Industries,** Village Ajnali, Near Focal point, Mandi Gobindgarh, Fatehgarh Sahib	27.02.2020	1. The unit was found operational during visit. 2. Display Board to provide Environmental data was found installed and updated by pasting paper and writing details of validity on it. 3. Metal scrap (Heterogeneous comprising of vehicular scrap, industrial scrap,	1. The unit should properly update Environmental data display Board regularly. 2. The unit should ensure adequate suction to prevent any escape of emissions into the environment. 3. Unit should properly dismantle the vehicular scrap which contains oil, and the used oil generated must be	Y	Y	Y	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2024. 3. Hazardous waste is being	Action under process

			compressed scrap etc.) found stored inside the premises of the industry. 4. Dismantling of vehicular scrap was observed in the premises, leading to generation of used oil and traces of Spillage of oil were observed. 5. Unit has installed 02 Induction furnaces of capacity 20 Ton/Heat and 06 ton/heat. Unit has also have facility of LRF to control the characteristics of molten metal. 6. Furnace oil is used for pre-heating of ladle before pouring the molten metal into it. 7. Inadequate suction was observed at the suction hoods during operation leading to escape of emissions into the environment. 8. APCD comprising of Spark arrestor and Bag filter has been available as air pollution control device. 9. Bottom portion of spark arrestor found without any impervious base on which Dust was being collected and APCD dust found spilled near the bottom portion. 10. Housing of Bag filters found partially open from top leading to escape of large amount of flue gases into environment below the discharge point of stack.	collected, stored and disposed as per HOWM Rules, 2016. 4. Unit should provide impervious base at bottom of Spark Arrestor and ensure no spillage of APCD dust. 5. The unit should ensure complete enclosure of Bag house so that all the flue gas is discharged into environment through stack after APCD. 6. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 7. The unit should provide impervious base in the metal handling area. 8. The unit should prevent spillage of oil on ground. 9. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 10. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 11. The unit should operate with TSDF membership for management and disposal of hazardous waste. 12. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines.				recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Action for closure of the unit is under process.	

			11. APCD dust was being collected into bags without proper labelling and markings. 12. APCD dust was being packed into bags and stored in specially designated Hazardous waste storage area. However, no markings has been observed indicating Hazardous waste storage shed. 13. APCD dust found spilled near HW storage area which was found to be ignite and had undergone calcination in open environment. 14. APCD dust also found spilled in the Metal scrap storing area. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 17. Submersible pump has been installed for extraction of ground water and flow meter has been installed to quantify the usage of ground water. Daily record of water consumption is also being maintained. Unit has not provided NOC from CGWA for ground water extraction.	13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					

			18. The house keeping was found very poor in and around the premises. 19. No workers found wearing any Personal Protection Equipment. 20. The unit has maintained and submitted Manifest (Form-10), Form-4 for 01 year, APCD meter reading record, Stack monitoring report and electricity bill.						
38	**Dashmesh Castings Pvt. Ltd,** Village-Jalalpur, Amloah Road, Mandi Gobindgarh, Punjab	28.02.2020	11. Unit found non-operational during the visit, plant representative informed that plant has been under maintenance for 03 days prior to date of inspection. 12. Display Board to provide Environmental data was found installed. However, not updated. 13. Interlocking tiles were observed at the one portion of the unit. 14. Metal scrap (Heterogeneous bars/motor scrap/drums etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious. 15. Dismantling of Shockers/ motor scrap were being carried on ground out leading to spillage of used oil on ground. 16. Ground water is being used for cooling of Copper coils in furnace and ingots.	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust/gloves contaminated with Hazardous waste in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should submit the copy of the manifest to Punjab PCB regularly. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers.	Y	Y	Yes, environmental compensation amounting to Rs. 70,000/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2024 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for	Complying

			Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 17. APCD dust was being collected in cement bags without any markings and stored in separate area. 18. Temporary APCD storage area has been made without any marking of the Hazardous waste storage area. 19. Gloves contaminated with APCD dust and used oil found stored in on ground open to sky. 20. Improper records of the APCD dust generation and storage in Form-3 has been maintained. Further, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 21. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 22. No workers found wearing any Personal Protection Equipment. 23. Proper Stack monitoring arrangements have not been provided.	8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 70,000/- on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 24.7.2020 and was found complying with Environmental Laws.	
39	**Ved Jyoti**	28.02.2020	1. Unit found non-operational	1. The unit should install and properly	Y	N	N	1. The industry is operating with the	Complying

	Alloys Pvt. Ltd, Village- Jallapur, Amloh Mandi Gobindgarh, Punjab		during the visit, plant representative informed that the unit is operated during the night time period. 2. Display Board to provide Environmental data was found installed, however same was found rusted out and not maintained. 3. Plant representative informed that most of the scrap is purchased locally and unit also have IEC no. for importing the scrap. 4. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 5. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area. 6. In the designated HW storage area other waste materials. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. 7. Previously installed wet scrubber found inside the unit premises. Plant representative informed that the same was	update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should immediately dispose the sludge generated from previously generated scrubber. 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2024 under Water Act, 1974 and is valid upto 30.9.2024 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 25.8.2020 and it was found complying with the same.	

			being dismantled. However, the sludge generated from Scrubber was still found inside the scrubber pit. 8. Form-3 is not being maintained properly. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. Has been maintained. 11. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 12. Unpaved vehicular movement area leading to resuspension of dust.						
40	**Shiva Alloys,** Amloh Road, Village-kumbh Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed and was partially filled. 3. Metal scrap procured was found stored inside the premises of the industry on ground without impervious base. 4. Adequate suction was observed	1. The unit should properly update Environmental data display Board. 2. The unit should provide impervious base in metal handling area. 3. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 4. The unit should properly maintain	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being	Complying

			at the mouth of the crucible. 5. Spark Arrestor and Bag filters has been installed for flue gas treatment, Small barrels have been placed at APCD dust discharge points in the APCD to prevent any spillage. 6. APCD dust was being collected in APCD bags with labelles, however, information on the lables were not being filled. 7. Uni has provided a designated area for storage of APCD dust, marking indicating that the hazardous waste is being stored in the said area was also found inplace. 8. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 9. Daily records of the Hazardous waste generation and management is being maintained properly, unit is also maintaining SoP register as prescribed by PSCST. 10. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has not been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 11. No records of the used oil generated from dismantling of	data w.r.t used/waste oil generation from D.G sets and dismantling of motors/vehicular parts. 5. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 6. The unit should maintain the housekeeping properly. 7. The unit should pave the vehicular movement area inside the unit premises.				recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 25.8.2020 and it was found complying with the same.	

			motor scraps, servicing of D.G set etc. has been maintained. 12. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 13. Unpaved vehicular movement area leading to resuspension of dust.						
41	**Dasmesh Alloys,** Village Kumbh, Amloah Road Mandi Gobindgarh	28.02.2020	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Interlocking tiles were observed at the one portion of the unit. 4. Metal scrap (Heterogeneous bars/motor scrap/drums etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 5. Dismantling of Shockers/ motor scrap were being carried on ground out leading to spillage of used oil on ground. 6. During inspection emissions found escaping to the environment as high power fan was installed in opposite direction of the suction hood for the labours. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. Placing of the fan provided at the furnace to labours at appropriate location so that the same do not help the emissions in escaping and increasing the suction of the side hood. 4. The unit should collect the APCD dust/gloves contaminated with Hazardous waste in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016 and make them available during inspection. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2024 under Water Act, 1974 and is valid upto 30.9.2020 under Air Act, 1981. The application of the industry for obtaining renewal of consent is under process. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	Complying

			for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. APCD dust was being collected in cement bags without any markings and stored in separate area. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. Daily records in Form-3, Form-4, Form-10, Consent and Authorization details have not been showed. 11. No workers found wearing any Personal Protection Equipment. 12. Proper Stack monitoring arrangements have not been provided.	7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				7. Directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB	
42	**ANJ Metal recycling Pvt. Ltd,** Village Tooran, Amloh Road Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found operational during the visit. Plant representative informed that unit operated 24X7. 2. Display Board to provide Environmental data was found not updated. 3. Metal scrap (Heterogeneous comprising of paint drums, mesh, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry on paved base.	1. The unit should properly update Environmental data display Board on regular basis. 2. The unit should collect the APCD dust in HDPE bags and should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 3. The unit should properly maintain the records as per HOWM Rules, 2016 and make them available to every inspecting official. 4. APCD dust shall be regularly sent for	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose.	Complying

			4. Adequate suction was observed at the mouth of the crucible. 5. Unit has also installed a ladle pre-heating system using PNG. Unit has also installed LRF. 6. Manual handling of the APCD dust was observed, previously generated APCD dust was stored in the designated area which was found completely filled. Recently filled bags of APCD dust were observed near bag filters. 7. APCD dust was being collected in cement bags without any markings. 8. Ground water is being used for cooling of Copper coils in furnace. Submersible has been installed for extraction of ground water. Flowmeter has also been installed. However, no NOC from CGWA has been obtained. 9. Daily records of HW generation has not been shown. 10. APCD dust is being sent to M/s Madhav Alloys pvt. Ltd for utilization, Manifest system is being followed. However, white copy of the manifest is not being submitted to PPCB. 11. No workers found wearing Personal Protection Equipment. 12. Stack was found improper also monitoring arrangements (port hole as per emission regulation part-III) have not been	utilization/disposal and it should be ensured that the storage area is never full and APCD dust is never stored in open. 5. Manifest copies shall be submitted to PPCB on every transportation of hazardous waste. 6. The unit should obtain NOC from CGWA for extraction of groundwater. 7. Unit should provide proper stack and monitoring arrangements. 8. The unit should provide proper PPEs to workers and ensure that the same is being used. 9. Financial Penalty should be levied on the unit for violating various provisions of the HOWM Rules, 2016				4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 13.1.2021 and was found complying with Environmental Laws.	

			provided.						
43	**Ramji Concast,** Village- Kumbh, Amloh Road, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found non-operational during the visit. Plant representative that the unit operated 24X7, however due to some fault in the electrical system same was not operating since 8:00 AM of the day of the visit i.e. 28/02/2020 2. Display Board to provide Environmental data was found installed but not maintained. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 4. APCD dust was being collected in cement bags without any markings. APCD dust found spilled outside the designated area on ground and also empty damaged rags were observed inside the storage area. 5. Wet scrubber found installed in the unit, but not connected. Plant representative informed that the same was being dismantled. However, sludge generated from scrubber was found stored near the scrubber. 6. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 4. The unit should immediately dispose of the sludge generated from scrubber 5. The unit should ensure no spillage of used oil. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2022 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was visited by officers of PPCB on 19.6.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	Complying

			-10 white copy is not being provided to PPCB. 7. Form-3 is not being maintained properly. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has been installed to quantify the usage of ground water, however, same was found not operational. Unit do not have authorization from CGWA for ground water extraction. 9. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 10. Unit has not provided any information w.r.t hazardous waste generation and its management in the Annual returns submitted to PPCB. 11. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 12. Unpaved vehicular movement area leading to resuspension of dust.						
44	**Eden Steel Alloys,** Village-Mulanpur, Ambey Majra Road, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found non-operational during the visit. Plant representative that the unit is operated during the night time period i.e 8:00 P.M to 8:00 AM as electricity is much cheaper	1. The unit should obtain consent under Air Act. 2. The unit should regularly update Environmental data display Board. 3. The unit should provide impervious base in metal handling area.	Y	Y	Yes, environmental compensation amounting to Rs. 1.0 lac was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2021 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981.	Complying

			during the night time period. 2. The unit don't have valid consent to operate under Air Act. However, unit is operating 3. Display Board to provide Environmental data was found installed, however the same was not maintained. 4. Metal scrap (Heterogeneous) found stored inside the premises of the industry on ground without impervious base. 5. Spart Arrestor and Bag filters has been installed for flue gas treatment, the half base of the spark arrestor is without impervious base, Spillage of APCD dust was found in the area nearby APCD. 6. APCD dust was being collected in HDPE bags with markings, however, information on bags w.r.t category and weights etc were not being filled. 7. APCD dust was being stored in designated area. However, no marking/label was installed at designated storage area indicating the same. 8. APCD dust is being sent to TSDF for disposal. 9. Sludge was found stored inside a pit, plant representative informed that it was earlier using wet scrubber sludge of which is still remaining. 10. Daily records of the Hazardous	4. Impervious base shall be provided at the base of APCD and Proper arrangements for collection and storage of hazardous waste should be made so that no spillage occurs. 5. The unit should immediately dispose off the 6. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 9. The unit should maintain the housekeeping properly. 10. The unit should pave the vehicular movement area inside the unit premises. 11. To impose financial penalty on the unit for non-compliance observed.				2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit and disconnection of electric supply. 8. Environmental compensation amounting to Rs. 1.0 lac was imposed on the basis of polluter pays principle.	

			waste generation (only APCD dust) is being maintained. However, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 11. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has also been installed to quantify the usage of ground water and same is being recorded. Unit do not have authorization from CGWA for ground water extraction. 12. Unit has not provided any information w.r.t generation of used oil in the Annual returns submitted to PPCB. 13. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 14. Unpaved vehicular movement area leading to resuspension of dust.						
45	**A K Multimetals,** A-1, Focal point, Amloh, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found non-operational during the visit, plant representative informed that unit operated intermittently on the job work basisi and last was operated on 25/02/2020. 2. Display Board to provide Environmental data was found installed but not properly	1. The unit should regularly update Environmental data display Board. 2. The unit should provide impervious base in metal handling area. 3. The unit should ensure collection and storage of HW as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2023 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and	Complying

			maintained. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry and same were being segregated/sorted in ground. 4. APCD dust was being collected in HDPE bags with markings and stored in the designated area. However, no marking/board was installed to indicate storage of Hazardous waste. 5. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Unit informed that in the last 03 months no HW has been sent for utilization/disposal. Copy of last Form-10 was also not provided. 6. Form-3 is not being maintained properly, Records of the used pil generated was also not maintained. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from	4. The unit should ensure no spillage of used oil. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty on the unit for non-compliance observed.				Transboundary Movement) Rules, 2016 upto 31.3.2022. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee.	

			CGWA for ground water extraction. 8. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 9. Unpaved vehicular movement area leading to resuspension of dust.						
46	**Shri Chamunda Multimetals Pvt. Ltd,** B-7, Focal Point, Amloh, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found non-operational during the visit. Plant representative that the unit is operated during the night time period i.e 8:00 P.M to 8:00 AM as electricity is much cheaper during the night time period. 2. Display Board to provide Environmental data was found installed, however the same was rusted out, not maintained and was placed behind the plants which were creating hindrance in its easy visibility. Therefore, defying the sole purpose of the environmental display board. 3. Metal scrap (Heterogeneous) found stored inside the premises of the industry on ground without impervious base. 4. Spart Arrestor and Bag filters has been installed for flue gas treatment, Spillage of APCD dust was found in the area nearby APCD and also the slag was stored in open in which APCD dust was also getting	1. The unit should provide a proper Environmental data display Board at a appropriate location and update the same regularly. 2. The unit should provide impervious base in metal handling area. 3. Proper arrangements for collection and storage of hazardous waste should be made so that no spillage occurs. 4. No slag/waste shall be stored near APCD. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 8. The unit should maintain the	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 16.10.2020 and it was found complying with the same.	Complying

			mixed. 5. APCD dust was being collected in cement/fertilizer bags without any markings. APCD dust found spilled near the APCD area. 6. Uni has provided a designated area for storage of APCD dust, however, marking indicating that the hazardous waste is being stored in the said area was found completely covered with dust and was not recognizable from distance. 7. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 8. Daily records of the Hazardous waste generation and management is not being maintained properly, the same was not being maintained in the format as per HOWM Rules, 2016. 9. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. Flowmeter has not been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 10. No records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained.	housekeeping properly. 9. The unit should pave the vehicular movement area inside the unit premises. 10. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					

			11. Unit has not provided any information w.r.t Annual returns submitted to PPCB. 12. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 13. Unpaved vehicular movement area leading to resuspension of dust.						
47	**Dev Bhoomi Casting Pvt. Ltd,** Near Transport Nagar, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found operational during the visit. Plant representative informed that unit started operation in Dec 2019 2. Display Board to provide Environmental data was found not installed. 3. Metal scrap (Heterogeneous comprising of Gas cylinders, vehicular scrap, Machine parts, scrap containing smaller fraction of plastic/rubber etc.) found stored inside the premises of the industry on paved base of RCC to ensure that no spillage leads to contamination. 4. Unit has also installed a ladle pre-heating system using PNG. Unit has also installed LRF. 5. During inspection Induction furnace was found operational, adequate suction was observed during the visit. Bag filters installed are PLC controlled to ensure better efficiency. 6. Previously generated APCD dust was not observed in the unit	1. The unit should install and properly update Environmental data display Board regularly. 2. The unit should make arrangements that the necessary documentations shall be made available to the visiting officials at all the times. 3. The unit should collect the APCD dust in HDPE bags and should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2024 under Water Act, 1974 and is valid upto 30.9.2023 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for	Complying

			premise. Only few bags were observed near bag filters. 7. APCD dust was being collected in cement bags without any markings. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. 9. Plant representative informed that the responsible person to provide information and clearance related information was not available in the unit, therefore, documentations were not verified. 10. All the workers found wearing Personal Protection Equipment properly. 11. Proper Stack monitoring arrangements (port hole as per emission regulation part-III) have not been provided. 12. Interlocking tiles were installed in the vehicular movement area.					cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB.	
48	**R. P. Concast,** Village- Mughal Majra Peer Gajju Shah Road, Mandi Gobindgarh, Punjab	28.02.2020	1. Unit found operational during the visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Interlocking tiles were observed at the entry portion of the unit. 4. Metal scrap (Heterogeneous) found stored inside the premises of the industry and	1. The unit should properly update Environmental data display Board regularly. 2. The unit should provide impervious base in metal handling area. 3. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys	Complying

			same were being segregated/sorted without impervious. 5. Metal scrap is fed into the induction furnace and the same were being pushed mechanically. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. Wood being used for preheating the ladle before pouring of molten metal from Furnace Crucible. 8. APCD dust was being collected in cement bags without any markings and stored in separate area. APCD dust found spilled near the APCD. 9. Temporary APCD storage area has been made without any marking of the Hazardous waste storage area. Further the storage area found completely filled. 10. APCD dust found stored outside the designated area and covered with polythene. 11. Improper records of the APCD dust generation and storage in	should ensure no manual handling and management of hazardous waste. 4. The unit should submit the copy of the manifest to Punjab PCB regularly. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 7. The unit should provide PPEs to workers. 8. The unit should maintain the housekeeping properly. 9. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 17.10.2020 and it was found complying with the same.	

			Form-3 has been maintained. Further, no records of the used oil generated from dismantling of motor scraps, servicing of D.G set etc. has been maintained. 12. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. Form -10 white copy is not being provided to PPCB. 13. No workers found wearing any Personal Protection Equipment. 14. Proper Stack monitoring arrangements have not been provided.						
49	**RP Multimetals Pvt. Ltd,** Village: Salani, Amloh Road, Mandi Gobindgarh-147301, Punjab	29.02.2020	1. The unit was operational at the time of visit. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry. 4. It was observed that suction hood with two fans was functional and proper at the time of inspection. 5. It was found that dust from spark arrester is being collected in an open plastic container. 6. APCD dust is being stored in	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.12.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2025. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area.	Complying

			sieved plastic cement bags. It was observed that some bags were not properly tied and APCD dust from the bags spilled on the floor. 7. Also, APCD dust spillage was observed on the ground surrounding APCD area. 8. At the time of visit it was observed that APCD dust from bag filters was being collected directly into plastic cement bags. 9. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 10. Oil drums were found stored in the unit premises. 11. Form-3 of HOWM Rules, 2016 was maintained (weekly basis) for APCD dust only. 12. APCD dust is being sent to M/s Laxmi Industries, Meerut and M/s Madhav Alloys Pvt. Ltd., Mandi Gobindgarh for utilization to recover Zinc. 13. Huge quantity of slag was found stored in the unit premises. 14. Form-4 (Annual Return under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016) was provided only for year 2016-17 by the unit. 15. No records of the used oil generated from D.G set etc. have been maintained.	7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice before refusal of consent to operate under the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 10.12.2020 and was found complying with Environmental Laws.	

			16. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 17. Workers were not wearing any Personal Protection Equipment at the time of unit operation.						
50	**OASIS Enterprises (P) Ltd,** Talwara Road, Mandi Gobindgarh, Fatehgarh sahib	29.02.2020	1. Unit was found operational at the time of visit. 2. Display board to provide Environmental data was installed at the main gate but not updated. 3. Metal scrap (Heterogeneous comprising of Gates, Mesh, Hoarding, Machine parts, Shockers, scrap containing smaller fraction of plastic/rubber, Empty insecticides cans etc.) found stored inside the premises of the industry and same were being segregated/sorted on ground. 4. Oil drums were found stored in the premises at the time of inspection. 5. The whole APCD area provided with cyclone and bag filters was observed spilled with APCD dust.	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should ensure separate collection of municipal waste and hazardous waste in the premises. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records	Y	Y	Yes, environmental compensation amounting to Rs. 6,18,750/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the	Complying

			6. At the time of inspection APCD dust was being collected in plastic cement bags directly from the mouth of bag filters. However, the team has observed several drums filled with APCD dust. Hence it can be concluded that earlier APCD dust was manually filled in plastic cement bags and then transferred to Hazardous Waste storage room. 7. APCD dust was found stored in plastic cement bags without marking in Hazardous waste storage room. 8. APCD dust was found spilled on the floor of Hazardous Waste storage room and also outside the storage room. It was also observed that storage room was under the Concast Plant. 9. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 10. It was observed that suction was not proper that leads to fumes/smoke coming out from furnace crucible escaping in the atmosphere. 11. Daily record for Hazardous waste generation is not being maintained properly for APCD dust in the Form-3 of HOWM Rules, 2016. 12. Form-4 (Annual Return under Hazardous and Other Wastes (Management & Transboundary	of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit and disconnection of electric supply. 8. Environmental compensation amounting to Rs. 6,18,750/- was imposed on the basis of polluter pays principle.	

			Movement) Rules, 2016) has not been provided by the unit. 13. Ground water is being used for cooling of Copper coils in furnace and ingots. 14. Submersible has been installed for extraction of ground water. However, no flow meter has been installed to quantify the usage of ground water. Unit do not have No Objection Certificate from CGWA for ground water extraction. 15. The house keeping was found poor in and around the premises. 16. Workers were not wearing any Personal Protection Equipment at the time of unit operation. 17. A container was found in the premises of the unit which is filled with hazardous waste and municipal waste. It can be concluded that unit is collecting and storing both aforesaid wastes in a common container.						
51	**Hansco Iron & Steel (P) Ltd,** Village: Jalalpur, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib	01.03.2020	1. Unit was found non-operational at the time of inspection. Plant representative informed that some maintenance work is going on. 2. Display Board to provide Environmental data was found installed. However, not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans,	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should prevent spillage of oil on ground. 5. The unit should collect the APCD dust	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt.	Complying

			compressed scrap, industrial scrap, etc.) found stored inside the premises of the industry. 4. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust (3 days generation basis) in the Form-3 of HOWM Rules, 2016. 5. APCD dust (Hazardous Waste) is being stored in sieved cement bags with markings. 6. APCD dust is being sent to M/s Madhav Alloys Pvt. Ltd. for utilization to recover Zinc. 7. Furnace oil was being used in heat treatment furnace for further finishing of products. 8. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Also, the unit does not have NOC from CGWA for ground water extraction. 9. The records for extraction of water was not maintained. 10. The house keeping was found very poor in and around the premises.	in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also, the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also, the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste (APCD dust and used oil), etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 24.7.2020 and it was found complying with the same.	

52	**Bansal Concast,** L/o A.R. Castings (P) Ltd., R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	01.03.2020	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, rods, windings, Machine parts, industrial scrap, scrap containing smaller fraction of plastic/rubber, etc.) found stored inside the premises of the industry. 4. Plastic which has been segregated from the scrap is stored separately in a heap covering with the tarpaulin cover. 5. Special designated person is segregating the plastic from scrap has been observed. 6. Suction hood over the furnace found operational during operation. However highly dusty and black smoke from the furnace was observed while charging the scrap in to the furnace 7. Bag filter has been available as air pollution control device. 8. The bottom mouth of the bag filter house found directly open to the ground without any collection bag during inspection. 9. APCD dust found spilled and contaminated on the bottom premises of the bag filter	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in to HDPE bags directly attached to the bottom of APCD and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.6.2021 under Water Act, 1974 and was valid upto 31.12.2020 under Air Act, 1981. The application of the industry for obtaining renewal of consent is under process. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 26.8.2020 and it was found complying with the same.	Complying

			house. 10. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. 11. There were cement bags filled with APCD dust near the bag filter house arranged in order with a sheet covering over them. These bags were not marked as "Hazardous waste" 12. Hazardous waste storage area was inspected and it was found that room was found contaminated with APCD dust and no bags of APCD dust were found inside, upon enquiring the concerned person informed that APCD dust has disposed off recently 13. The unit has not maintained any records of the used oil generation and disposal. 14. Daily record for Hazardous waste generation was maintained in the Form-3 of HOWM Rules, 2016. 15. Submersible pump has been installed for extraction of ground water. And, flow meter has been installed to quantify the usage of ground water, the reading was not clearly visible. The unit does not have NOC from CGWA for ground water	operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					

			extraction. 16. The records for extraction of water was not maintained. 17. The house keeping was found very poor in and around the premises. 18. No workers found wearing any Personal Protection Equipment. 19. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 20. The consent to operate under Air Act, 1981 of the unit has expired on 30/06/2019. 21. Authorization under HOWM Rules, 2016 expired on 30/09/2019. 22. Form-4 has not provided 23. The unit has maintained and submitted Manifest (Form-10), Stack monitoring report and electricity bill.						
53	**Kuber Casting Pvt Ltd,** G.T Road., Mandi Gobindgarh	01.03.2020	1. The unit was operational during visit, however the induction furnace and premises was physically hot indicating the plant has shut down the on the same day of inspection. 2. Display Board to provide Environmental data was found installed and not completely updated. 3. Metal scrap (Heterogeneous comprising of rods, lids, racks, rods, industrial scrap, heavy scrap chunks etc.) found stored inside the premises of the	1. The unit should operate with valid CTO & Authorization. 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage	Y	Y	Yes, environmental compensation amounting to Rs. 1,65,000/- was imposed	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and is valid upto 30.9.2023 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2024. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of	Complying

			industry. 4. Bag filter has been available as air pollution control device. 5. The bottom mouth of the bag filter house found directly open to the ground without any collection bag. 6. Bags of APCD dust found near the premises of APCD. APCD dust found spilled and contaminated on the bottom premises of the bag filter house, a heap of hazardous material (APCD dust) found available on the ground during the inspection. 7. Hazardous waste storage room has not been inspected because the available plant representative informed that they were new to the plant and they don't know where it was located. 8. The unit has not maintained any records of the used oil generation and disposal. 9. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 10. The unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained. 12. The house keeping was found	room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 and notice to issue directions u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. Environmental compensation amounting to Rs. 1,65,000/- on the basis of polluter pays principle. 9. The industry was visited by the officer of PPCB on 2.7.2020 and was found complying with Environmental Laws	

			very poor in and around the premises. 13. The plant was non-operational during inspection however workers were present and no workers found wearing any Personal Protection Equipment. 14. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 15. The plant representative informed that authorized person (who handles the documents) is not present to provide the relevant documents. Therefore any of the documents could not be verified during inspection, however all the documents submitted to PPCB earlier vide letter dated 24/02/2020 16. The unit has maintained and submitted Form-3, Form-4 of 1 year, Manifest (Form-10), Stack monitoring report, APCD meter reading record, electricity bill and Application for NOC from CGWA has been submitted.						
54	**Gian Casting Pvt Ltd,** Grain Market, Mandi Gobindgarh, Fatehgarh Sahib	01.03.2020	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and partially updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, compressed scrap, industrial scrap, etc.) found stored inside	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area.	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 30.9.2023 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023.	Complying

			the premises of the industry. 4. Spillage of oil from scrap handling has been observed. 5. Suction hood over the furnace found operational during operation. 6. Bag filter has been available as air pollution control device. 7. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 8. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, however packaging and labelling on the bags were not found. 9. The unit has not maintained any records of the used oil generation and disposal. 10. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 11. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for ground water extraction. 12. The records for extraction of water was not maintained.	4. The unit should prevent spillage of oil on ground. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. 13. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and				3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for violation of the provisions of the Air Act, 1981 alongwith an opportunity to file reply within 15 days. 8. The industry was visited by the officer of PPCB on 4.1.2021 and was found complying with Environmental Laws.	

			13. The house keeping was found very poor in and around the premises. 14. No workers found wearing any Personal Protection Equipment. 15. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 16. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4, APCD meter reading record, Stack monitoring report and electricity bill.	environment damaged due to improper operation.					
55	**Taksus Steels Pvt Ltd,** Grain Market, Near 66 KV Sub Station, Mandi Gobindgarh, Fatehgarh Sahib	01.03.2020	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and not updated. 3. Metal scrap (Heterogeneous comprising of dirty cans, rods, industrial scrap, etc.) found stored inside the premises of the industry 4. Suction hood over the furnace found operational during operation. 5. Bag filter has been available as air pollution control device. 6. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 7. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside,	1. The unit should operate with valid Authorization 2. The unit should update Environmental data display Board regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 6. The unit should maintain the records of hazardous waste as per HOWM,	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 30.9.2022 under Water Act, 1974 and is valid upto 30.9.2023 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area.	Complying

			however packaging and labelling on the bags were not found. 8. The unit has not maintained any records of the used oil generation and disposal. 9. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016. 10. Submersible pump has been installed for extraction of ground water. However, flow meter has been not installed to quantify the usage of ground water. Also the unit does not have NOC from CGWA for ground water extraction. 11. The records for extraction of water was not maintained. 12. The house keeping was found very poor in and around the premises. 13. No workers found wearing any Personal Protection Equipment, except 2 persons working near the furnace. 14. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 15. The unit has maintained and submitted Manifest (Form-10), Form-4 and electricity bill.	Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 11. The unit should provide PPEs to workers. 12. The unit should maintain the housekeeping properly. **13.** To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.				6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 18.8.2020 and it was found complying with the same.	
56	**Kisko Casting India Ltd,** Guru Ki NAgri, Bhadla Road, M. Gobindgarh,	01.03.2020	1. The unit was non-operational during visit. 2. Display Board to provide Environmental data was found	1. The unit should operate with valid CTO & Authorization 2. The unit should update Environmental data display Board	Y	Y	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2023 under both Acts.	Complying

	Amloh		installed and updated. 3. Metal scrap (Heterogeneous comprising of compressed scrap, industrial scrap, heavy machine parts etc.) found stored inside the premises of the industry. 4. Bag filter has been available as air pollution control device. 5. Premises of APCD was well maintained without any spillage and contamination of APCD dust 6. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, with packaging and labelling on the bags. 7. The unit has not maintained any records of the used oil generation and disposal. 8. Daily record for Hazardous waste generation was not maintained in the Form-3 of HOWM Rules, 2016, only monthly record has been maintained. 9. Submersible pump has been installed for extraction of ground water. And, flow meter has been installed to quantify the usage of ground water. The unit does not have NOC from CGWA for ground water extraction. 10. The records for extraction of water was not maintained.	regularly. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of oil on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 8. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 9. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 10. The unit should maintain logbook for operation of APCD, water extraction, daily records of hazardous waste, etc. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.				2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 30.6.2021. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Show cause notice for cancellation of consent to operate under the Air Act, 1981 alongwith an opportunity of personal hearing before the competent authority of PPCB. 8. The industry was visited by the officer of PPCB on 18.8.2020 and was found complying with Environmental Laws.	

			11. The house keeping was found very poor in and around the premises. 12. Due to plant non-operational condition workers were not present and 2 workers were found wearing helmet 13. The stack was found but not as per EPA standards and without proper platform and pothole for monitoring. 14. Copy of authorisation under HOWM Rules, 2016 has not been provided. 15. Copy of Form-3 has not been provided. 16. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4 for the years 2016-17 and 2017-18, APCD meter reading record, Stack monitoring report and electricity bill. 17. Provided all the necessary documents to be verified directly to the PPCB vide letter dated 24/02/2020.	12. The unit should provide PPEs to workers. 13. The unit should maintain the housekeeping properly. 14. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
57	**Modern Steels Ltd,** G.T. Road, Mandi Gobindgarh, Fatehgarhsahib-147301, Punjab	01.03.2020	1. The unit was operational during visit. 2. Display Board to provide Environmental data was found installed and not updated. 3. Electric arc furnace and rolling mill were found operational during the time of visit. 4. Induction furnace was non-operational during visit and it was informed by plant	1. The unit should update Environmental data display Board regularly. 2. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 3. The unit should provide impervious base in the metal handling area. 4. The unit should collect the APCD dust in HDPE bags and should be stored in	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consent is valid upto 31.3.2023 under Water Act, 1974 and is valid upto 31.3.2021 under Air Act, 1981. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 upto 31.3.2021.	Complying

			representative that the induction furnace was shut down since September 2019. 5. Metal scrap (Heterogeneous comprising of compressed scrap, industrial scrap, etc.) found stored inside the premises of the industry. 6. 2 Bag filters have been available as air pollution control device for both the furnaces respectively. 7. APCD dust is falling directly from the bottom of the mouth on to the ground which forms a heap, and then bagged manually. APCD dust found spilled and contaminated on the bottom premises of the bag filter house. 8. Hazardous waste storage room was found contaminated with APCD dust and bags of APCD dust were found inside, with proper packaging and labelling. Along with the APCD dust bags, the worn out bags of the bag filter and used PPE were also found in the hazardous waste storage room. 9. Oil fired boiler found operational which is fuelled by Furnace oil. The exhaust from the boiler has been sent to the stack i.e., directly in to the atmosphere. 10. Rolling mill furnace was fired by the producer gas which is	separate hazardous waste storage room. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 6. The unit should prevent spillage of hazardous waste on ground. 7. The unit should get monitored the stack attached to boiler for emissions after consulting the PPCB. 8. The unit should apply for amendment in authorization for handling and disposal of ash and tar from 103asifiers and sludge from circulation tank of rolling mill after consulting the PPCB. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit should sell hazardous waste i.e. APCD dust, used oil etc. To the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water.				3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. The industry was visited by officers of PPCB on 19.10.2020 and it was found complying with the same.	

			generated by gasification of coal. 11. Ash from the bottom of the 104asifiers was disposed in haphazard manner. 12. The condensed tar of the gas at the outlet of the 104asifiers was collected in the tank, which was uncovered and also the tar was overflowing on to the ground. After inquiring the plant representative told that the tar collected will be disposed off in to the municipal drain. Also the Authorization does not mention about the tar. 13. The emission from the furnace of the rolling mill has been sent to wet scrubber and then to the stack. 14. Sludge from the bottom of the wet scrubber has been collected and stored nearby APCD area. No proper handling and management of sludge which is hazardous in nature. Also the Authorization does not mention about the sludge. 15. The unit has not maintained any records of the used oil generation and disposal. 16. Submersible pump has been installed for extraction of ground water. The records for extraction of water was not maintained. 17. The house keeping was found very poor in and around the	13. The unit should provide PPEs to workers. 14. The unit should maintain the housekeeping properly. 15. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					

			premises of 105asifiers. 18. No workers found wearing any Personal Protection Equipment. 19. The stack were found but not as per EPA standards. 20. The unit has maintained and submitted Manifest (Form-10), 3 years Form-4, Form-3, Importer Exporter code, Stack monitoring report and electricity bill.						

58	**Jai Narain Casting *I/o* Narindra Casting Pvt. Ltd,** B-5 & B-6, Focal Point, Mandi Gobindgarh, Amloh, Fatehgarh Sahib	18/03/2020	1. Display Board to provide Environmental data was installed at the main gate but it was not updated. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, wire, mesh, gates, cylinders, etc.) found stored inside the premises of the industry and same were being segregated/sorted without impervious base. 3. During inspection Induction furnace was found not operational. Unit operates during night hours (10 P.M. to 10 A.M.). 4. Top hood provided for suction at induction furnace. 5. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 6. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 7. Wet scrubber was provided as	1. The unit should update Environmental data display board regularly. 2. The unit should renew its Consent under Air Act and Authorisation under HOWM Rules, 2016. 3. The unit should ensure safe and environmentally sound management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should provide impervious base in the metal handling area. 5. The unit should prevent spillage of hazardous wastes on ground. 6. The unit should collect the APCD dust in HDPE bags and should be stored in a proper hazardous waste storage room with gate and marking. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 7. The unit should operate with proper stack as per EPA standards. 8. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 9. The unit should operate with TSDF membership for management and disposal of hazardous waste. Also the unit	Y	Y	Yes, environmental compensation amounting to Rs. 1.0 lac was imposed	1. The consents of the Board under the Water Act, 1974 were valid upto 16.6.2020 and under Air Act, 1981 was valid upto 30.6.2019. 2. Authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 was valid upto 30.6.2019. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. The industry was issued advisory letter dated 20.7.2020 to comply with the observations of the committee. 7. Directions u/s 31-A of the Air Act, 1981 for closure of the unit and disconnection of electric supply. 8. Environmental compensation amounting to Rs. 1.0 lac was imposed on the basis of polluter pays principle.	Complying

			APCD. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 8. APCD dust was being collected in plastic cement bags without marking markings and stored in separate storage room. Hazardous waste storage room was not properly marked and storage bags were tore open and stocked in haphazard manner. 9. At the time of inspection APCD area found contaminated due to hazardous waste spillage over surroundings. 10. Also APCD dust found spilled outside the designated area on ground. 11. APCD dust is being stored in the premises since October 2019. No disposal. 12. Daily records (Form-3) are being maintained for weekly basis generation of hazardous waste.	should sell hazardous waste i.e. APCD dust, used oil etc. to the authorised recycler or utiliser. 10. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 11. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 12. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 13. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 14. The unit should provide PPEs to workers. 15. The unit should maintain the housekeeping properly. 16. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.					
59	Madhav Alloys Ltd, Village Akalgarh, Amloh Bhadson Road, Near Toll Plaza, Fatehgarh Sahib	18/03/2020	1. Display Board to provide Environmental data was installed at the main gate. 2. Metal scrap (Heterogeneous comprising of TMT bars, Machine parts, scrap, wire, mesh, gates, cylinders, etc.) found stored inside the premises of the industry and	1. The unit should update Environmental data display board regularly. 2. The unit should renew its Consent under Air Act and Authorisation under HOWM Rules, 2016. 3. The unit should ensure safe and environmentally sound	Y	N	N	1. The industry is operating with the valid consent of the Board under the Water Act, 1974 and Air Act, 1981. The consents are valid upto 31.3.2021 under both Acts. 2. The industry is having valid authorization of the Board under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016	Action under process

			same were being segregated/sorted in a designated storage yard. 3. During inspection induction furnace was found operational. 4. Fully mounted top hood covering the entire furnace was provided for suction. 5. No emission escape was observed during time of inspection. 6. No records of the used oil generated from D.G set etc. have been maintained. Daily record for Hazardous waste generation is being maintained only for APCD dust in the Form-3 of HOWM Rules, 2016. 7. Ground water is being used for cooling of Copper coils in furnace and ingots. Submersible has been installed for extraction of ground water. However, no flowmeter has been installed to quantify the usage of ground water. Unit do not have authorization from CGWA for ground water extraction. 8. Bag filters were provided as APCD. The stack attached to APCD was found but not as per EPA standards and without proper platform and port hole for monitoring. 9. APCD dust was being collected in plastic bags without marking and stored in separate storage room.	management of hazardous and other wastes as per HOWM, Rules, 2016. 4. The unit should collect the APCD dust in HDPE bags and should be stored in a proper hazardous waste storage room with gate and marking. The unit should ensure packaging and labelling as per HOWM, Rules, 2016. Also the unit should ensure no manual handling and management of hazardous waste. 5. The unit should operate with proper stack as per EPA standards. 6. The unit should maintain the records of hazardous waste as per HOWM, Rules, 2016. 7. The unit should operate with TSDF membership for management and disposal of hazardous waste. 8. The unit should provide separate storage room for Raw material, product and hazardous waste storage room as per CPCB guidelines. 9. The unit should maintain log book for operation of APCD, water extraction, daily records of hazardous waste, etc. 10. The unit should include details of all type of hazardous wastes mentioned in their authorisation while filing annual return. 11. The unit should take NOC from CGWA for extraction of ground water and install the flow meter to quantify the extraction of ground water. 12. The unit should provide PPEs				upto 30.9.2023. 3. Hazardous waste is being recycled by M/s Madhav Alloys Recycling Unit, Amloh, Distt. Fatehgarh Sahib for recovery of zinc and the residue is used for land filling purpose. 4. The industry has installed a Board for the purpose of environmental data and updated environmental data is being displayed. 5. The industry has stabilized the entry/ exit point vehicular movement area. 6. Thereafter, the industry was visited by officers of PPCB on 22.6.2020 and it was found complying with the above said observations made by the Committee. 7. The industry was issued advisory letter dated 20.7.2020 to continue to comply with the provisions of the Environmental Laws at all times.	

				to workers. 13. The unit should maintain the housekeeping properly.					

ANNEXURE - 10

Status of Importers/Traders/Local Scrap dealers/Godowns in reference to CPCB Report

Importers/Traders are importing the Hazardous waste listed in Part-D of Schedule III (i.e. Metal Scrap) on behalf of the actual users (i.e. induction furnace units or other units which intends to utilize hazardous waste) after obtaining one-time authorization from the State Pollution Control Board. As per HOWM Rules, 2016, Importers/Traders shall directly transfer the imported hazardous waste to actual user.

As the matter was mainly w.r.t open/illegal burning of metal scrap, therefore committee intended to inspect/verify as much as possible such units. However, due to non-availability of appropriate address/location, committee surveyed the area and inspected 50 importer/trader units which can be identified. The list alongwith individual inspection reports of the Importers/Traders/Godowns are provided as below:

S.No.	Name of Trader/Importer	Date of Inspection
1.	M/s Tee Dee Alloys	**21.02.2020**
2.	M/s Gaurav Industries	
3.	M/s Goyal Alloys	
4.	M/s GD Eneterprises	
5.	M/s Mahadev Steel Enterprises	
6.	M/s Indian Iron & Metals Pvt. Ltd.	**22.02.2020**
7.	M/s Robin Enterprisers	
8.	M/s RR Global	
9.	M/s Kumar Enterprises	
10.	M/s Unity Metal	**23.02.2020**
11.	M/s Anshul Traders (Storage Godown)	
12.	M/s Shiv Mani Mahesh Traders	
13.	M/s Bajrangbali Traders	
14.	M/s Ekta Traders	
15.	M/s Singla Brothers	
16.	M/s Goyal Metal Trading	**24.02.2020**
17.	M/s Mahadev Trade Impex	
18.	M/s Hare Krishna	
19.	M/s Kwality Weigh	
20.	M/s ARB Enterprises	
21.	M/s Mahadev Trade Impex	**25.02.2020**
22.	M/s Bansiwal	
23.	M/s Navjot Impex	
24.	M/s Surindra Udyog	
25.	M/s Patiala Steel (Local trader)	
26.	M/s Thapar Traders	
27.	M/s Hind Impex	
28.	M/s SBS Alloys (Local trader)	
29.	M/s Sai Steel Enterprises	
30.	M/s GMB Alloys	**27.02.2020**
31.	M/s Shiv Shakti Ispat Udyog (Local trader)	
32.	M/s R D Udyog	
33.	M/s Prayag Metal	

34.	M/s Gemini Steels	
35.	M/s Garvit International	
36.	M/s Lord Shiva Overseas	
37.	M/s Shivam Ispat Bhandar	
38.	M/s Bansal Impex	**28.02.2020**
39.	M/s DSL Overseas (Trader)	
40.	M/s Shiv Shankar Iron & Steel Trading Co	**29.02.2020**
41.	M/s Shastri Steels	
42.	M/s Radha Madhav (Impex)	
43.	M/s N.G Impex	
44.	M/s R.K. & Company (Local trader)	
45.	M/s Jai Bharat Tube Industries (Fabricating unit)	
46.	M/s Chopra Iron &Steels	
47.	M/s Mak Impexs	
48.	M/s Shree Ambaji Impex	**01.03.2020**
49.	M/s D.K. India Import Export Pvt. Ltd.	
50.	M/s M.L. Steels Iron Merchants & Comm.	**02.03.2020**

2.3.1. M/s Tee Dee Alloys

Address of the industry	M/s Tee Dee Alloys, Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, unit was non-operational. 2. PPCB informed that the importer has shut down his business after PPCB visit to find burning activity. 3. Bars/rods scrap have been found to be stored within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit if burning of wastes were found by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as Annexure-6. As of now, no burning activity of scrap is carried out in the area of Mandi

	Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Storage of metal scrap

2.3.2. M/s Gaurav Industries

Address of the industry	Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, unit found non operational. 2. PPCB informed that show-cause notice was issued to this importer earlier due to evidence of burning activity. As a reply, the importer mentioned that soon the import business will be closed. 3. Metal scrap such as flat iron and bars were found to be stored within the godown. 4. Segregated motor parts etc. were also found.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.

Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as Annexure-6. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Storage of metal scrap



Fig-2: Segregated metal scrap

2.3.3. M/s Goyal Alloys

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as Annexure-6. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.4. M/s GD Enterprises

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Not required being local trader
Type of Industry	Trader
Observations:	1. During the time of visit, the trader godown was open and burning activity is not observed. 2. It was informed that PPCB has issued show-cause notice 2 months ago to this trader for burning activity. 3. Motor scrap, heavy melting scrap was found stored within the premises. 4. Dismantling activity has been observed for segregation of copper and aluminium scrap from the motor scrap. 5. The plastic waste generated due to dismantling activity has been stored separately within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Godown



Fig-2: Motor Scrap



Fig-3: Dismantling Activity to remove copper from motor scrap



Fig-4: Plastic waste stored within the godown

2.3.5. M/s Mahadev Steel Enterprises

Address of the industry	SCO 109, Sector 27A, Mandi Gobindgarh, Fatehgarh Sahib, Punjab-147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. During the time of visit, burning of plastic parts has been observed inside the unit premises. 2. Apart from burning activity, the storage of plastic waste was also observed within the premises of the importer. 3. It has been observed that the importer is not being maintained the manifest.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit









Fig-1-4: Burning of plastics



Fig-5: Re-rollable scrap



Fig-6: Plastic waste stored within the premises

2.3.6. M/s Indian Iron & Metals Pvt. Ltd.

Address of the industry	Godown no. 09, Backside Bambri kanda, Amloah Road, Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. Large amount of Heterogeneous scrap (motors, bars, large metal scraps etc.) found stored in the unit premises. 2. Dismantling of the metal scrap was observed in the unit premises. 3. Scrap burning traces were observed in all over the unit premises. 4. Dismantling of vehicular scrap leading to spillage of used oil on ground (without impervious base) was also observed in entire unit premises which may have contaminated soil of the unit premises. 5. Unit has not been following manifest system in violation of the authorization issued to the unit. 6. Large amount of waste generated from dismantling of scrap found stored in the unit premises.
Recommendations:	1. The unit should transfer the imported scrap stored in unit premises directly to actual user. 2. The unit should follow the manifest system as per HOWM Rules, 2016. 3. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in one time authorization. 4. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 5. The unit should not openly burn the imported scrap. 6. All the hazardous waste generated from dismantling of scrap shall be disposed off as per HOWM Rules, 2016. 7. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016. 8. Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1:Motor scrap dismantling on ground



Fig 2: Rubber and plastic waste stored in unit





Fig 3-4: Scrap burning traces



Fig 5: Spilled used oil on ground



Fig 6: Scrap burning traces

2.3.7. M/s Robin Enterprisers

Address	Dharam Mill Road, Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. During the time of visit, the godown was not operational. 2. No metal scrap was found stored within the godown. 3. Dismantling activity was observed. 4. Plastic waste such as insulated wires/pipes etc., were found stored within the godown.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photograph taken during the visit



Fig-1: No metal scrap within the godown

2.3.8. M/s RR Global

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and	Cancelled / Revoked

Authorization details	
Type of Industry	Importer
Observations:	1. Dismantling activity has been observed 2. Metal scrap consisting of various motor parts, plastic items etc. were found within the godown. 3. It was observed that the iron scrap was dismantled to remove copper and aluminium from the motor windings. During the visit, it was observed that they were manually dismantled using hammer. 4. Further, plastic waste containing computer parts (i.e. e-waste) and battery parts were also found. 5. It was informed that the segregated copper is being stored in bags and sold to local vendors. 6. It was observed that insulated plastic wires, plastic windings etc., removed from machinery and motor parts are segregated and being stored in bags.
Recommendations:	1. The importer shall dismantle the e-waste as per CPCB guidelines. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Motor scrap



Fig-3: Hammering of motor to remove copper



Fig-4: Plastic/e- waste such as battery and computer parts



Fig-5: Copper segregated from motor parts



Fig-6: Storage of plastic wires waste

2.3.9. M/s Kumar Enterprises

Address	Opp. Ramesh Kanda, Dharam Mill Road, Mandi Gobindgarh, 147301, Punjab
Consent and Authorization details	DGFT licence: IEC No: 3004004542 Registration from PPCB has been obtained by the importer.
Type of Industry	Importer
Observations:	1. Manifest not being maintained by the importer. 2. Dismantling activity was observed. 3. Plastic waste such as insulated wires/pipes etc., were found stored within the godown. 4. The segregation of copper, Aluminium from iron scrap was observed. It was informed that the copper and aluminium were sold to local traders. 5. Traces of earlier burning activity were observed and ash generated from that was found to be stored in bags. 6. The importer informed that plastic waste was received from last consignment instead of metal scrap.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Plastics stored within the godown



Fig-3: Segregation of Copper by dismantling



Fig-4: Chunks of plastic waste



Fig-5: Traces of earlier burning activity



Fig-6: Ash stored in bags

2.3.10. M/s Anshul Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.11. M/s Unity Metal

Address	Godown no. 20, Backside Bambri kanda, Amloah Road, Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Apart from the registered address unit also found operating Godown no. 22, Backside Bambri kanda, Amloah Road. 2. In both Godowns (Gowdown no. 20 and 22): Large amount of motor (electric and vehicular) scrap found. Same were being dismantled manually for extraction of metals. 3. In both Godowns Multiple scrap burning evidences (ash on the ground, collected in rags) observed 4. In both Godowns small quantity of used oil (from motor scrap) found stored, traces of spillage of used oil on ground also have been observed. 5. Unit has been importing metal scrap apart from Iron and Steel scrap. 6. The imported scrap has been after dismantling have been sold to units other than actual user apart from actual user. 7. Manifest not being maintained.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection





Fig 1-2: Scrap burning traces



Fig 3: Motor scrap



Fig 4: Used oil collected



Fig 5: Scrap burnt of metal sheet



Fig 6: Wood and cow dung cake stored inside premises

2.3.12. M/s Shiv Mani Mahesh Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the unit was operational. 2. It was observed that segregation activity was being carried out.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any)

	shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.13. M/s Bajrangbali Traders

Address	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the godown was open. 2. Dismantling activity has been observed 3. Motor windings, rods and iron plates were found stored within the premises. 4. It was informed that the plastic waste generated during dismantling activity is sold to local recyclers.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Godown



Fig-2: Dismantling activity



Fig-3: Motor windings



Fig-4: Segregated scrap

2.3.14. M/s Ekta Traders

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. During the time of visit, Dismantling activity has been observed 2. Earlier burning activity evidence has been observed. However, during the visit there is no burning activity. 3. Heavy motor scrap and vehicle parts scrap have been observed. 4. Plastic/rubber parts of vehicles such as radiator channels, coolant pipes etc. were found to be segregated and stored separately. 5. Waste oil/lubricant/engine oil from the automobiles was found to be left open without proper storage. 6. E-waste such as PCB boards, computer parts such as plastic fans, plastic wires etc. were found which were also dismantled by the importer without authorization.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Dismantling activity



Fig-2: Past burning evidence



Fig-3:Heavy motor scrap



Fig-4:Vehicle parts scrap



Fig-5: Rubber parts of automobiles



Fig-6: Waste oil/lube from automotive parts



Fig-7: E-waste stored by the importer



Fig-8: Separation of copper and aluminium from iron scrap

2.3.15. M/s Singla Brothers

Address of the industry	Mandi Gobindgarh, Fatehgarh Sahib, Punjab- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.16. M/s Goyal Metal Trading

Address of the industry	Godown No. 1, Backside Bhambari Kanda, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer/Trader
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Huge numbers of motor scraps, car scraps were found in the premises along with some rusted gates, pipes and bars of metals. 3. Motor scraps are being dismantled and processed inside the premises of unit. 4. At lots of places inside the premises ash residues were found showing evidence of burning. Even burnt motor were observed.
Recommendations:	1. Unit's authorisation and quarterly returns along with manifest (if any) shall be verified by PPCB. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Strict action must be taken against unit for burning of wastes which causes

	air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main entry Gate



Fig. – 3: Burning residue





Fig. – 4: Burning residue	Fig. – 5: Dismantled motor parts
	
Fig. – 7: Burning of motor scraps	Fig. – 8: Cutting & shearing machine

2.3.17. M/s Mahadev Trade Impex

Address of the industry	Amloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Unit was closed and not in operation at the time of inspection. 3. Mixed type of metal scraps was found in the premises.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main entry gate of the unit



Fig. – 2: Scraps and discarded material stored in the premise

2.3.18. M/s Hare Krishna Steel

Address of the industry	Godown No. 5, Behind Bhambari Kanda, Ammloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Importer as trader for import of Iron and Steel Scrap @ 500 TPM on behalf of actual user.
Observations:	1. Big motor scraps, metal pipes and poles and mixed metal scrap were found in the premises alongwith some e-waste. 2. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools 3. Ash residue was found in the premises. 4. The address of the unit provided at the gate and the address in the one-time authorisation provided at the time of inspection are not same.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit shall be directed not to collect e-waste or any other waste which is not permitted in the one-time authorisation granted. 3. PPCB shall check the address of the unit and direct the unit to update the address in a fresh authorisation. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Address board at main entry gate



Fig. – 2: Burning residue of motor scraps



Fig. – 3: Imported motor scrap



Fig. – 4: Dismantled motor scraps



Fig. – 5: Imported metal scraps found in the premise



Fig.- 6: Metal scraps (Iron rods & pipes)



Fig. – 7: E-waste found in the premise



Fig. – 8: Discarded material from scraps



Fig. – 9: Burning residue of scraps



Fig. -10: Discarded material from scraps



Fig. – 11: Closed containers found in the premise



Fig. -12: Dismantled motor scraps

2.3.19. M/s Kwality Weigh

Address of the industry	Vill. Tooraw Amloh Road, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules,

	2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit

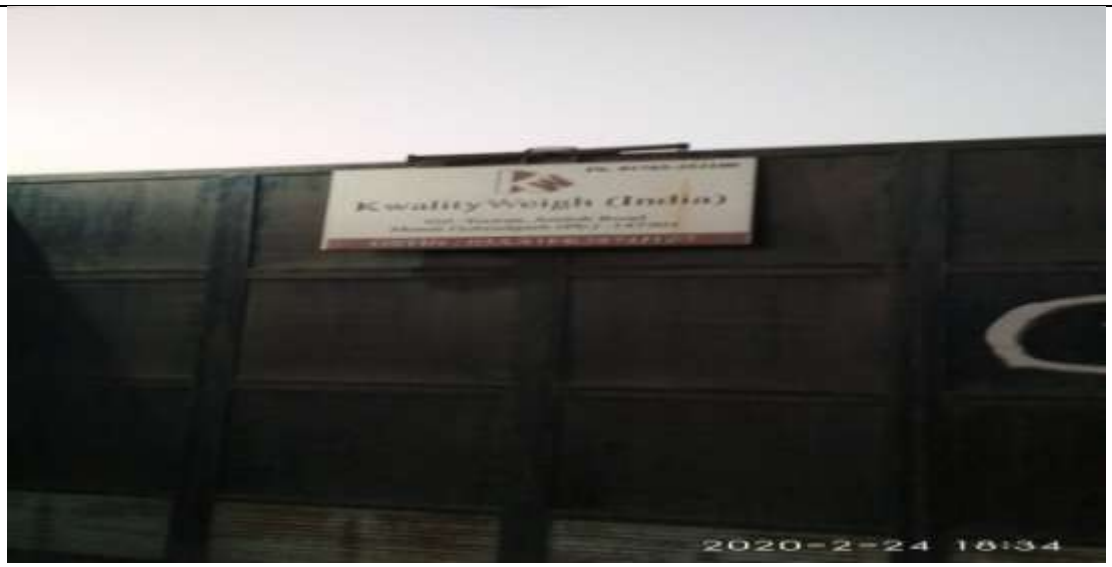


Fig-1: Main Entry Gate

2.3.20. M/s ARB Enterprises

Address of the industry	Godown No. 4, Backside Bhambari Kanda, Amloh Road, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Metal pipes, poles of big sizes and machine parts were found in the premises alongwith some scrap pressurized cylinders.
Recommendations:	1. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 2. Unit shall take one time authorisation of import for all types of wastes found in premises.

Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig-1: Main Entry Gate


Fig-2: Past burning evidence


Fig-3:Heavy motor scrap

2.3.21. M/s Mahadev Trade Impex

Address of the industry	Village Jassaran, Mandi Gobingarh
License/ authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools. 3. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Discarded residue of import



Fig. – 3: Imported metal scraps



Fig. – 4: Imported metal scraps



Fig. – 5: Imported metal scrap of huge machine parts



Fig. – 6: Imported metal scraps



Fig. – 7: Burning residue of scraps



Fig. – 8: Burned scrap parts

2.3.22. M/s Bansiwal

Address of the industry	No. 77-78, Focal Point, Mandi Gobingarh
License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. No concerned person is available to provide/present any information or documents at the time of inspection. 2. Entry gate of the unit was locked from outside but labours were working inside. After an hour the son of the owner came and opened the gate. 3. Motor scraps are being dismantled and processed inside the premises of unit and copper coils are being removed manually by using hand tools 4. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Unit's premise storing metal scraps



Fig. – 2: Burning of motor scrap residue



Fig. – 3: Burning of scraps



Fig. – 4: Dismantled motor scraps



Fig. – 5: Burning residue



Fig. – 6: Imported metal scraps storage

2.3.23. M/s Navjot Impex

Address of the industry	E-20, Focal Point, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Main Entry Gate

2.3.24. M/s Surindra Udyog

Address of the industry	E-3, Focal Point, Mandi Gobingarh-147301
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Unit was not in operation at the time of inspection.
Observations:	Unit was closed during the inspection.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Main Entry Gate

2.3.25./s Patiala Steel (Local trader)

Address of the industry	M/s Patiala Steels D- 71,72, Focal Point, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Local Trader
Observations:	1. Scrap purchased from Punjab State Power Corporation Ltd. (PSPCL). 2. Waste oil and similar substances were observed dripping down from various scrap brought from PSPCL.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. PPCB shall monitor types of hazardous wastes (if any) being brought with local scrap and unit shall take proper authorisation accordingly.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Electrical scraps purchased from

	PSPCL
 Fig. – 3: Electrical scraps purchased from PSPCL	 Fig. – 4: Power transmission tool parts as scrap



Fig. – 5: Oil leakage form waste electrical parts



Fig. – 6: Waste electrical parts from PSPCL



Fig. – 7: Metal scraps containing copper wires



Fig. – 8: Waste electrical wires

2.3.26. M/s Thapar Traders

Name and address of the industry	Amloh road, Mandi Gobingarh
Import Export License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Imported iron scrap cut into smaller pieces and then sold to induction furnaces.
Observations:	1. Big iron scrap (imported as well as local) were found in the premises. 2. Labours are cutting big metals into smaller pieces using gas cutter. 3. Concerned person has informed that the unit has one time authorisation in the name of M/s Thapar Traders of address Motia Khan, Mandi Gobindgarh but the unit is operating at Amloh Road, Mandi Gobindgarh.
Recommendations:	1. PPCB shall check the address of the unit and direct the unit to update the address in a fresh authorisation. 2. Verification/updating of address of unit and direct that unit should only operate at the address given in the one-time authorisation.

	3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Local and imported metal scraps



Fig. – 3: Dismantled metal scrap parts



Fig. – 4: Metal scraps

2.3.27. M/s Hind Impex

Name and address of	Mishri Majri Road, Village Jassaran, Mandi Gobingarh

the industry	
License/One time authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Big machine engines were found in the premises. Dismantled motor scraps were also observed stored inside the premises of unit alongwith metal scrap such as flats and poles. 2. Concerned person informed that these machine parts were stored in the premises for more than a year. 3. Some places inside the premises shows ash residues however no machine parts and motor scraps were observed burnt. 4. Oils have been observed released from the imported machine engine scraps.
Recommendations:	1. PPCB may ensure that the imported scrap of unit may not be kept unutilized in the premises for a longer period of time. 2. Unit shall take one time authorisation of import for all types of wastes found in premises. 3. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 4. Strict action must be taken against unit for burning of wastes which causes air pollution. 5. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig. – 1: Main Entry Gate



Fig. – 2: Imported machine parts stored in the premise





2.3.28. M/s SBS Alloys (Local Trader)

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection

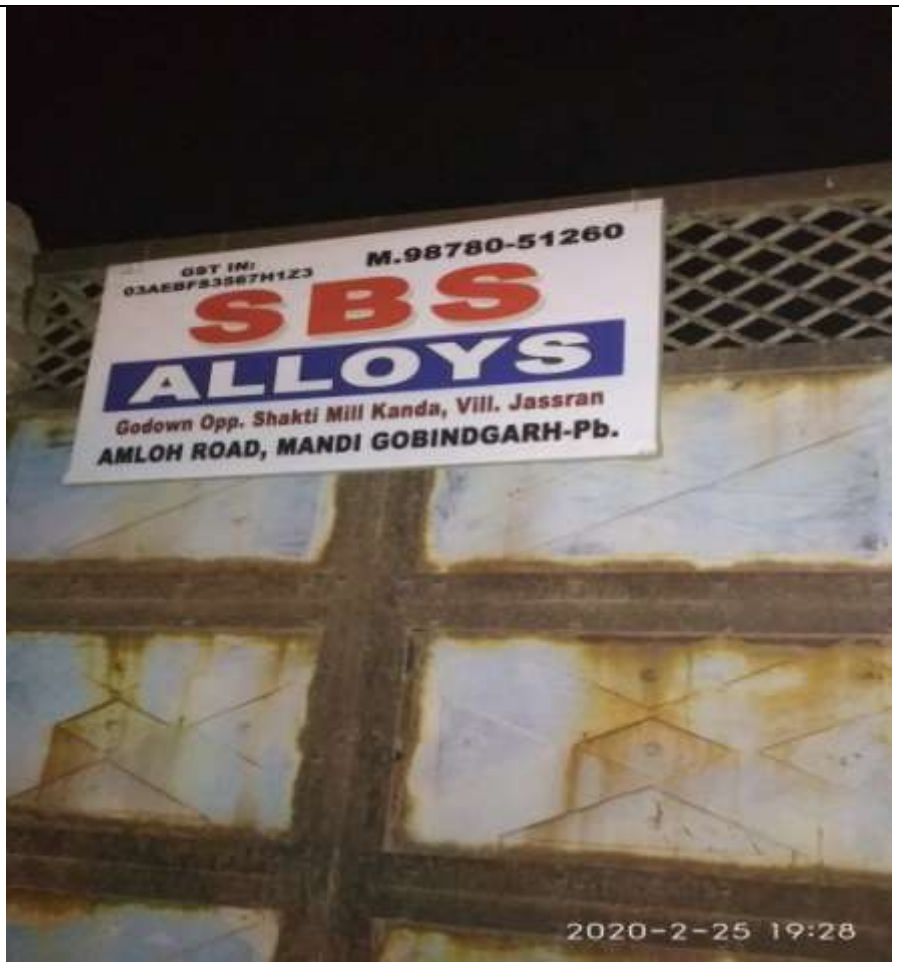


Fig-1: Main Entry Gate

2.3.29. M/s Sai Steel Enterprises

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to

	import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig-1: Main Entry Gate

2.3.30. M/s GMB Alloys

Address	GT Road, Sirhind side, Backside Krishna Computer Kanda, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	Imported iron scrap cut into smaller pieces and then sold to induction furnaces.
Observations:	1. Heterogeneous scrap comprising of vehicular scrap, motors, compacted bar waste etc. were found inside the unit premises, 2. The unit has to directly transfer the imported scrap to actual user, however, segregation and sorting of the same was also being found without any infrastructure to do so in environmentally sound manner. 3. Used oil generated from dismantling of vehicular parts found stored in a container and also same was found spilled near the motors on ground and oil storage drum. 4. Ash generated from burning of scrap and other materials found collected in a rag. 5. The unit has obtained authorization on behalf of actual users i.e. M/s Royal Concast and M/s Hansco Iron & Steel Pvt. Ltd. However, found supplying the illegally extracted materials from scrap to units other than actual users. 6. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 2. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 3. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 4. The unit should not openly burn the imported scrap in any circumstances. 5. The unit should only be operated at the location mentioned in the authorization issued. 6. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 7. The unit's hall maintains records of Hazardous waste as per Provisions of HOWM Rules, 2016. 8. Financial Penalty and Environmental compensation
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the

	Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Main Entry Gate



Fig 2: waste removed from scrap



Fig 3: Scrap



Fig 4: Used oil

2.3.31. M/s Shiv Shakti Ispat Udyog (Local Trader)

Address	Talwara Road, Opp. Inopx Air products Mandi Gobindgarh
Import Export License/One time authorization details	Not required being local trader.
Type of Industry	Importer
Observations:	1. Unit was found closed during inspection. 2. Unit is involved in sale and purchase of iron and steel scrap/motors locally. During inspection rail track bars/cylinders and motor scrap found stored inside the unit. 3. Traces of dismantling of motor scrap to extract metal were found and also ash were also observed.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Empty gas cylinders and other material stored in godown



Fig 2: Rail tracks



Fig 3: Metal scrap



Fig 4: Traces of oil spillage

2.3.32. M/s R D Udyog

Address of the industry	Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.33. M/s Prayag Metal

Address of the industry	Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.34. M/s Gemini Steels

Address	Plot No. 58, Sector 19, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. In the unit metal bars (circular cylindrical etc.) were found stored also large amount of plastic waste was also found stored inside the unit premises. 2. Unit Representative informed that the plastic waste is generated from imported scrap which are removed by simply cutting through sharp blades and pulling out the same manually. 3. The plant representative didn't provide any document to cross verify whether the imported scrap is being sent to actual user or not, Further, no records and returns as per HOWM Rules, 2016 were maintained. 4. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should maintain records and retunes and make them available to every inspecting official. 2. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 3. Unit shall take one time authorisation of import for all types of wastes found in premises. 4. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron

	and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Metal scrap



Fig 2: Plastic waste removed from metal scrap stored in unit premises

2.3.35. M/s Garvit International

Address	Opposite Club Road, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During inspection large metal pipes and motor scrap was found stored inside the plant. 2. Dismantling of motors in unscientific manner leading to pollution and segregation/sorting of metals from the dismantled of motors were observed 3. Large amount of waste materials found stored inside the unit premises generated from illegal dismantling of scrap. 4. Manifest system, Records,Returns and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled

	all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection

2.3.36. M/s Lord Shiva Overseas

Address	Sirhind Side, G.T Road, Mandi Gobindgarh `
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Heterogeneous scrap comprising of vehicular scrap, motors, bar waste etc. were found inside the unit premises without impervious base. 2. Burning marks and traces of ash generated from burning of scrap were observed inside the unit premises. 3. Manifest system and other provisions of as per HOWM Rules, 2016 are not being followed.
Recommendations:	1. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 2. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 3. Unit shall take one time authorisation of import for all types of wastes found in premises. 4. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 5. Strict action must be taken against unit for burning of wastes which

	causes air pollution. 6. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Metal scrap



Fig 2: Metal chains stored within premises

2.3.37. M/s Shivam Ispat Bhandar

Address of the industry	Mandi Gobindgarh
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. During the time of visit, the importer godown was closed. 2. It was observed that there is no activity in the godown. 3. Further, it was observed that metal scrap was stored within the godown.
Recommendations:	Nil
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

2.3.38. M/s Bansal Impex

Address	Shop NO. 21, Sector -20-B, Motia Khan, Mandi Gobindgarh `
Import Export License/One time	Cancelled / Revoked

authorization details	
Type of Industry	Importer
Observations:	1. The unit was found operating at Godowm Near prem kanda, Amloh rather than authorised location of Dharam Mill Road, Anjali, Mandi Gobindgarh. 2. Crushed and compacted vehicles have been found imported by the unit from various countries which were intended to be disposed of the same were found inside the unit premises. 3. The compacted vehicles were being dismantled/segregated using JCBs on ground without impervious base. 4. On interaction with labours, it was confirmed that the mostly imports such vehicular waste from other countries, segregate the same and in order to obtain recyclable materials which are sold in local market and in order to do so the imported waste which have metal and coated with plastic and rubber are burned in the large drums. 5. Large drums with holes at the bottom and sides were found inside the premises and on visual inspection it was evident that the same were being used for burning of metal scrap.
Recommendations:	1. The unit shall be immediately closed and PPCB shall impose Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation. 2. The unit shall only import Iron and Steel Scrap. 3. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 4. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 5. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 6. The unit should not openly burn the imported scrap in any circumstances. 7. The unit should only be operated at the location mentioned in the authorization issued. 8. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 9. All the hazardous waste generated from dismantling of scrap shall be disposed of in TSDF/recycler in consultation with PPCB. 10. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the

	office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection






Fig 1-4: Compressed vehicular scrap and JCBs used in dismantling the same





Name of the unit outside the godown wherein it was operating	Drums used for burning of the scrap

2.3.39. M/s DSL Overseas

Address	Village Tooran, Amloah Road, Mandi Gobindgarh
Import Export License/One time	Cancelled / Revoked

authorization details	
Type of Industry	Importer
Observations:	1. Unit has been importing all kind of waste materials such as aluminium scrap, copper scrap, vehicular scrap containing waste oil, motors, pumps etc metal apart from Iron and Steel scrap for which authorization has been granted. 2. Large amount of motor (electric and vehicular) scrap found. Same were being dismantled manually for extraction of metals. 3. Multiple scrap burning evidences (ash on the ground, collected in rags) observed 4. Small quantity of used oil (from motor scrap) found stored, traces of spillage of used oil on ground also have been observed. 5. The imported scrap has been after dismantling have been sold to many units whether all such units are having valid consent to operated under Air and Water Act needs to be verified, also there is possibility that waste is being sent to other than actual users which may be leading to disposal of Hazardous waste in non-environmentally sound manner and injury to environment. 6. As the unit has obtained authorization under HW (M,H &TM) rules 2008 actual user has not been identified in the authorization, therefore the unit is freely selling the unscientifically extracted metals from the scrap to all kind of users. 7. Unit has not been following manifest system leading to non-coverage of hazardous waste into the ambit of HW inventory.
Recommendations:	11. The unit shall be immediately closed and PPCB shall impose Financial penalty as well as environmental compensation shall be imposed on the unit for non-compliance observed and environment damaged due to improper operation. 12. The unit shall only import Iron and Steel Scrap. 13. The unit should directly transfer the Scrap imported to actual user (as mentioned in authorization) and store in its premises if and only if extremely required. 14. Unit should not sell the scrap to any other unit/person/entity other than actual user identified in One-time authorization. 15. The unit should not process/dismantle the scrap without taking proper approval from PPCB. 16. The unit should not openly burn the imported scrap in any circumstances. 17. The unit should only be operated at the location mentioned in the authorization issued. 18. Unit should follow manifest system and records shall be maintained as per HOWM Rules, 2016. 19. All the hazardous waste generated from dismantling of scrap shall be disposed of in TSDF/recycler in consultation with PPCB. 20. The units hall maintain records of Hazardous waste as per Provisions of HOWM Rules, 2016.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining

	one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Main Entry Gate



Fig 2: Scrap



1. Fig 3: Traces of burining



Fig 4: Traces of burning

2.3.40. M/s Shiv Shankar Iron & Steel Trading Co.

Name and address of the industry	G.T Road, Mandi Gobindgarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Copper coils and windings are being removed manually by using hand tools from the motor scraps inside the premises of unit. 3. A large iron container was found inside the premises of the unit. 4. A large amount of dismantled rubber tubes and plastic casings were found in the premises of the unit.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap

	and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Motor scrap



Fig-2: Workers dismantling copper wires



Fig-3: Large iron container



Fig-4: Rubber tubes and plastic casings

2.3.41. M/s Shastri Steels

Name and address of the industry	G.T. Road, Sirhind Side, Near Chanan Ram Petrol Pump, Mandi Gobingarh
Import Export License/One time authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Motor scraps were found in the premises. 2. Copper coils and windings are being removed manually by using hand tools from the motor scraps inside the premises of unit. 3. At lots of places inside the premises ash residues were found showing evidence of burning.
Recommendations:	1. The unit should not carry out burning activity of the plastic or other parts of scrap which causes pollution. 2. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Motor scrap



Fig-2: Workers dismantling copper wires



Fig-3: Burnt residue

2.3.42. M/s Radha Madhav (Impex)

Name and address of the industry	Gobindgarh Club Road, Mandi Gobingarh-147301
Import Export License/One-time authorization details	Cancelled / Revoked
Type of Industry	Importer
Process Description:	As a trader for import of iron and steel scrap @ 500 MT/Month on behalf of actual user i.e. M/s Unipearl Alloys, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib
Observations:	1. Big machine/iron scrap were found in the unit premises. 2. Slag was found stored in the premises. 3. It was observed that LPG is being used for cutting of big iron scrap/machines into smaller parts. 4. Unit owner informed that scrap was mainly imported from South India and Dubai. 5. GST Registration Certificate has been provided by the unit owner at the time of inspection. 6. Certificate of Importer-Exporter Code (IEC) has been provided by the unit owner at the time of inspection. 7. Invoices of sale and purchase have been provided by the unit owner at the time of inspection. However, no manifest provided for the sale.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time

	authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Metal scrap imported



Fig 2: Slag and waste stored within unit premises



Fig 3: Metal cuttings and metal slag



Fig 4: Metal cuttings

2.3.43. M/s N.G Impex

Address of the industry	GCL Road, G.T. Road, Mandi Gobindgarh- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. Owner was available at the time of inspection. However, no documents provided. 2. Plastic waste generated during handling of Motor Scrap is stored in

	premises. 3. Damaged plastic containers (probably imported) were found in the unit premises. 4. Copper wires and coils, iron scrap and motor scrap were found in the premises. 5. Slag was found stored in the premises at the time of inspection.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Scrap and bins used for segregation of scrap



Fig 2: waste removed from scrap



Fig 3: Traces of burning of Scrap



Fig 4: Traces of burning of Scrap

2.3.44. M/s R.K. & Company

Address of the industry	Sector-19, Block-A, Gobindgarh Club Road, Mandi Gobingarh, Punjab-147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Local Trader
Observations:	1. Unit owner informed that they are local trader of scraps. They purchase scrap from various traders and sell it to different traders as well as Induction Furnace. 2. Unit owner also informed that they receive scrap only from India and they do not receive motor scraps. 3. Unit representative informed that retailing is their main function. 4. Big machine parts/iron rods/furnace rollers were found stored in the unit premises. 5. At the time of inspection oil spillage has been found on the ground. 6. Tax-Invoices of sales and purchase were provided by the unit at the time of inspection.
Recommendations:	1. Used oil/oil (if any) from scrap or machine parts shall be stored and disposed as per law.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection






Fig 1-4: Spillage of oil on the ground

2.3.45. M/s Jai Bharat Tube Industries

Name and address of the industry	Gobindgarh club road, MG, Amloh - 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Fabricating unit

Observations:	1. It was observed that flats & strips procured locally and then it will be fabricated in to pipes and tubes 2. The unit has provided consent to operate under air act and water act, GST no included bill of invoice. 3. It was informed by the plant representative that the present production capacity of the unit is 12-20 ton/day of the final product. 4. No workers found wearing any Personal Protection Equipment
Recommendations:	1. The unit should provide PPEs to all workers.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Board outside the unit



Fig-2: Final product steel pipes



Fig-3: Workers without PPE

2.3.46. M/s Chopra Iron &Steels

Name and address of the industry	Mandi Gobindgarh
Consent and Authorization	Cancelled / Revoked
Type of Industry	Importer
Observations:	1. At lots of places inside the premises ash residues were found showing evidence of burning. 2. Heavy machinery Scrap were found in the premises of the unit. 3. Traces of used oil were also found in the premises of the unit 4. The plant representative refused to provide any documents for verification during inspection.
Recommendations:	1. The unit should not carry out burning activity of the plastic or other parts of scrap which causes pollution. 2. The unit should maintain all the necessary documents, etc. 3. To impose financial penalty as well as environmental compensation on the unit for non-compliance observed and environment damaged due to improper operation.

Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit





Fig-1-2: Traces of burning





Fig-3-4: Heavy Machinery scrap

2.3.47. M/s Mak Impexs

Address	Godown no.17, Sector 5-A, Prem Nagar, Mandi Gobindgarh
Import Export License/One-time authorization details	Cancelled / Revoked
Type of Industry	Importer

Observations:	1. Big machine/iron scrap were found in the unit premises. 2. Certificate of Importer-Exporter Code (IEC) has been provided by the unit owner at the time of inspection. 3. At lots of places inside the premises ash residues were found showing evidence of burning. 4. Heavy machinery Scrap were found in the premises of the unit. 5. Traces of used oil were also found in the premises of the unit
Recommendations:	1. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 2. Strict action must be taken against unit for burning of wastes which causes air pollution. 3. Financial penalty shall be imposed accordingly for causing air pollution.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit



Fig-1: Tyre



Fig-2: Traces of burning





Fig-3: Scrap	Fig-4: Used oil

2.3.48. M/s Shree Ambaji Impex

Name and address of the industry	M/s Shree Ambaji Impex, Village: Jalalpur Mandi Gobindgarh-147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Trader
Observations:	1. Owner was not available at the time of inspection. 2. It was found that iron rods were stored under plastic cover in the premises. 3. Also observed that thin iron sheet cuttings were stored in cement bags.
Recommendations:	Municipal Council, Mandi Gobindgarh shall check the activity going on in the premises and verify documents.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during inspection



Fig 1: Metal Scrap stored within unit premises



Fig 2: Metal cutting stored in rags

2.3.49. M/s D.K. India Import Export Pvt. Ltd.

Address of the industry	Village Kumbh Road, Mandi Gobindgarh- 147301
Consent and Authorization details	Cancelled / Revoked
Type of Industry	Importer-Exporter
Observations:	1. Name and address board of the unit was found on the entry gate. 2. Person present there at the time of inspection informed that the unit has been closed 1.5 years back. 3. No imported material was found in the premises at the time of inspection.
Recommendations:	1. Unit shall take one time authorisation of import for all types of wastes found in premises. 2. Unit's authorisation and quarterly returns alongwith manifest (if any) shall be verified by PPCB. 3. Strict action must be taken against unit for burning of wastes which causes air pollution. 4. Financial penalty shall be imposed accordingly for causing air pollution. 5. Unit may be directed to ensure: Remove name and address board if the unit has been closed.
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users.

	As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photograph taken during inspection



Fig 1: Board indicating name and address of the unit outside main gate

2.3.50. M/s M.L. Steels Iron Merchants & Comm.

Address of the industry	R.G. Mill Road, M.Gobindgarh
Consent and Authorization details	GST no: 03AABFM6635N1Z5
Type of Industry	Not required being local trader
Observations:	1. Re-rollable bars, gates, heavy machine parts, cylinders and other metal scrap were found in the premises of the unit. 2. E-waste traces were found in the premises of the unit. 3. GST number has been provided by the unit. 4. Bill of invoices for scrap procuring and selling has been taken.
Recommendations:	1. E-waste should be handled only with proper authorization. 2. The unit should not burn plastic parts of the scrap in the premise of the unit
Action taken by PPCB	In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap and amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Photographs taken during the visit









Fig-1-4: Scrap



Fig-2: E-waste

2.3 Night Survey

On 22.02.2020 and 14.03.2020, the committee also carried out survey of the Mandi Gobindgarh area to identify the factual conditions. During the night survey the committee has observed that most of the units which are operating in the night are not operating APCD properly as emissions were observed to be escaping in the environment from the work zone.

Emissions can be observed clearly as shown in the pictures below. It was found difficult to trace out the units where the emissions were visible due to darkness, agriculture field and precarious way to reach the units in the nigh time period.

It was observed that most of the units were operating during night were trying to get rid of the plastic obtained along with the scrap in economical (cheaper) way of burning directly without much notice of the outsiders, and operating the units without operation of APCD, which is one of the major reason for air quality degradation.



Emissions observed during the night survey













Emissions observed during the night survey

Action taken by PPCB

In compliance to the above said observations, PPCB has started night surveillance and the industries were visited by the officers of PPCB on 26/9/2020, 1/10/2020, 17/10/2020, 25/11/2020, 26/11/2020, 10/12/2020, 19/12/2020 and 21/12/2020. Stringent action against the violating industries was already taken by PPCB

As of now, no industry is violating the Environmental Laws like non-operation of APCD, in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours. Also, no complaint is being received in the office of the Board at Mandi Gobindgarh with regard to the same.

2.4 M/s Madhav Alloys waste (APCD dust) recycling division inspection report

M/s Madhav Alloys Pvt. Ltd. (Waste Recycling Division) which is recycling zinc metal from the APCD dust generated from steel scrap melting induction furnaces as CPCB SoP. The said unit was inspected by the Committee on 20.03.2020. The complete details collected during the visit as well as observations and recommendations are provided as follow:

1.	Name and address of the Industry	M/s Madhav Alloys Pvt. Ltd. (Waste Recycling Division), Village Bhagwanpura, Tehsil Amloh, Distt. Fatehgarh Sahib, Punjab
2.	Status of Industry: operational or closed	Operational
3.	Validity of Consent & Authorization (Copy enclosed as Annexure ---)	1. CTO under Water Act, 1974: CTOW/Renewal/FGS/2018/7668519 dated 24/07/2018 is valid upto 31/03/2022 2. CTO under Air Act, 1981: CTOA/Renewal/FGS/2018/7747363 dated 24/07/2018 is valid upto 31/03/2022 3. Authorization under HOWM Rules, 2016: HWM/Fresh/PTA/2017/6337621 valid upto 30/6/2022
4.	Installed capacity	Consumption of 10 MT/day of APCD dust generated from steel scrap melting induction furnaces to produce zinc @ 5 MTD.
5.	Present production status	About 3-4 MT/day
6.	Manufacturing process details	APCD Dust Calcination/Roasting Mixing in leaching agents Filtration using filter press 1 Addition of zinc powder Filtration using filter press 2 Electrolysis Electrolytic zinc Product.
7.	Wastewater generation	From filter press and wet scrubber which is being recirculated. No effluent is being discharged

8. Results of Stack monitoring and Fugitive Emission

Analysis report for Ambient Sample (Clear Emission)			
S.No.	**Parameter**	**Method Reference**	**Concentration (µg/m^3)**
1.	SO_2	IS 5182 Part 2	218
			132
			133
			108
			73
			72
2.	NO_2	IS 5182 Part 6	28
			27
			34
			57
			44
			27
3.	PM_{10}	IS 5182 Part 23	214
			210
			232
4.	$PM_{2.5}$	CB/CL/SOP/AQ/10	173

Analysis report for Ambient Sample (Fugitive Emission)			
S.No.	**Parameter**	**Method Reference**	**Concentration (µg/m^3)**
1.	SO_2	IS 5182 Part 2	7
			BDL
2.	NO_2	IS 5182 Part 6	24
			40
3.	SPM	IS 5182 Part 4	127
			1452*

SO_2: BDL$\leq$ 4 µg/m^3 , *> 1000 µg/m^3

Analysis report for Source Sample (Stack attached with Calcination Chamber)

S.No.	Parameter	Method Reference	Concentration (µg/m^3)
1.	PM	IS 11255 Part 1, Part 3	47.2
			5.8
2.	SO_2	IS 11255 Part 2	24
3.	NO_2	IS 11255 Part 7	3
4.	CO_2 (%)	CB/CL/SOP/SE/5.7/3	0.92
5.	O_2 (%)		20.91
6.	CO (ppm)		17

SO_2: BDL≤ 3 µg/m^3

9. **Observations:**

1. General:
   i. Unit found operational during the visit.
   ii. Environmental Data Display Board has been installed at the main entry gate but the complete information is not updated with details of hazardous wastes being generated in the premise (HW category 6.1 & 35.1).
   iii. Proper markings indicating storage of Hazardous waste has not been placed. Unit has placed temporary marking on paper near storage shed.
   iv. Entire flooring of the unit is made of interlocking tiles but process area is cemented. Surroundings at several location is not provided with flooring.

2. The observations w.r.t. to the compliance with SoP prepared by CPCB for **"**Utilization of Flue gas cleaning residue from Steel scrap melting induction furnace, for zinc extraction" are as follows:
   i. The flue gas cleaning residue containing zinc >30% is used for utilization. Plant representative informed that APCD dust is analysed for Zinc concentration before lifting the same in In-house laboratory. A test report of flue gas cleaning residue is attached as Annexure - .
   ii. The procured flue gas cleaning residue (APCD dust) was found stored in a covered designed storage place. However, the designates storage area found damaged from top from where water can easily enter and no proper ventilation was observed. Domestic solid wastes were also found stored inside the APCD dust storage room.
   iii. It was observed that flue gas stored in storage area was ignited and has undergone calcination itself causing high temperature of storage area. Also due to calcination, fumes of flue gas were escaping into environment.
   iv. Suction hood were present to remove the fumes from the storage yard and connected to bag filters. However, same found inadequate as most of the emissions were escaping into the environment from top of the storage shed.
   v. There are two calcination chambers. The flue gas cleaning residue alongwith bags are ignited through electric immersion rods to ignite the APCD dust (instead of gas burner as per SoP) for calcination of the same.
   vi. The calcination chambers and storage area are provided under negative suction and are connected to a common bag filter houses as APCD and a common stack of height 13 m above ground level and also equipped with sampling arrangements to facilitate stack emission sampling.

	vii.	The calcined APCD dust is removed from the calcination chamber after 24 hrs and fed into the leaching tank with help of a mechanical loader. Transfer of the calcined dust to leaching tank occurs in open air without any measure to control the emissions and further leads to spillage.
	viii.	Chemicals and additives were procured in non-reactive drums/containers. However, the same are being fed into the system/tanks manually. It was informed that $KMnO_4$ is also being used instead of H_2O_2 whereas as per SoP only H_2O_2 is to be used as leaching chemical. Also plant representative informed that $CaCl_2$ is not being used in leaching solution.
	ix.	There are 04 leaching tanks of capacity 100 m^3 each, the solution after stirring for 1.5 hrs @ 30-40 rpm, is sent to Filter Press-I and filtrate is sent to Purification tank
	x.	Residue generated from filter Press-I is being sent to sister concern i.e. M/s Madhav Alloys Pvt. Ltd. (captive induction furnace) for recovery of iron. (enclose filter press I sludge generation record)
	xi.	The solution from purification tank is sent to Filter Press-II, Residue generated from filter press-II is sent to lead recycling unit namely M/s Jammu Pigments Ltd, Logate Morh Kathua, which has authorization for collection, transport, storage and disposal of lead residue from J&K State Pollution Control Board.
	xii.	The residue/sludge generated from filter press-I &II are dried on ground (inside the unit). However, no designate area has been provided for the same.
	xiii.	Filtrate from filter press-II is sent to overhead tank located above storage room of residue generated from filter press-II (6.1 HW).
	xiv.	The PEG and NH4OH (20 Kg is added every 24 hrs) are being dosed and solution is sent to electrolysis tank for recovery of zinc metal. In para no. 37.2 of the SoP it was mentioned that anode as aluminium and cathode as carbon/graphite where zinc will deposit, but during inspection, its was observed that zinc was depositing on aluminium which is actually a cathode (since Zn^{+2} reduces to form Zn) and thus deposits on cathode i.e. Aluminium.
	xv.	The industry has provided suction hoods at various locations for collection of process emissions being generated from the leaching section and electrolytic process which is connected to the common water scrubber as APCD. However, during operation of electrolysis cell large amount of fumes were observed to be escaping into the environment.
	xvi.	Waste water generated from the cell house, leaching tank and purification tank goes into the scrubber. This water is being recycled and the scrubber is cleaned yearly, however, sludge has never been found at the bottom as reported by unit representative.
	xvii.	Spillage and leakage was observed around the filter press I, II & cell house area. Plant representative informed that all the spillage is collected into leaching tanks through drains.
	xviii.	Further, plant representative informed that filter bags of the filter press are cleaned after 02-03 months through high pressure water jet and bags are replaced after 02-2.5 years. The wastewater generated from cleaning of the filter press bags are sent to leaching tank through drains.
	xix.	The industry has not provided any ETP and submitted that there is no generation of wastewater. He claimed that wastewater generated from washing of floors, spillage and spent scrubbing liquid is reused in the leaching process.
	xx.	It was observed that the workers were not prescribed PPEs in the acid fume area, electrolysis area, etc.
	xxi.	Hazardous waste of category 6.1 stored by the industry was not stacked properly, as such, the number of bags could not be counted. Also, it has stored in the same PE bags instead of using HDPE bags. During visit, significant seepage in Hazardous

	Waste room was observed in the storage room, also small portion one wall found broken. xxii. The industry has provided one more room for hazardous waste storage but the total storage capacity is still less than the required.(Comments required) xxiii. Copies of records such as Form 3 (Daily records), Form 4 (Annual return), Form 10 (Manifest) of hazardous wastes submitted by the unit at the time of inspection. However, Form-3 is not being maintained in the prescribed format. xxiv. Further, Manifest system is being followed. However, the copies which needs to be sent to State PCB and sender have not been sent. xxv. Calcined APCD dust also found dumped outside the premises of WRD unit on ground (without impervious base) in open area where iron scrap (waste material) from sister unit is stored.
10.	**Recommendations:** Environmental Compensation and Financial penalty may be levied on the unit. The unit shall be directed to: 1. Update Environmental display data board regularly. 2. Provide proper ventilation and covering of storage room to avoid rain water intrusion. 3. Provide proper conveyer system for transfer of flue gas cleaning residue to calcination chamber as well as to leaching tank to prevent any spillage. 4. Provide proper mechanized system for addition of chemicals and additives. 5. Provide collection pit to collect runoff/spillage of the entire process area with adequate slope and leak-proof pipelines. 6. Provide proper storage area for HW category 6.1 & 35.1. The storage area of proper capacity shall be maintained with leak proof surfaces and surroundings, dry and properly labelled. 7. Package and label the hazardous waste stored in accordance with provisions stipulated under 17 of the HOWM Rules, 2016. 8. Maintain date-wise records of hazardous and other wastes as per Form 3 & 4 in compliance with Rule 6(5) of the HOWM Rules, 2016; 9. Provide PPEs to the workers suitable for acidic emissions, ammonia vapours and acidic spillages on the floor.
Action taken by PPCB	• The main area of concern is Air Pollution being created by Steel Industries mainly the Induction Furnace units and Steel Rolling Mills. Induction Furnace units needed better Air Pollution Control Device (APCD) as such, in 2018, Punjab Pollution Control Board, took an initiative to set up new emissions control & collection mechanism by way of installing Side Hood along with Bag Filters House in induction furnaces and Punjab State Council for Science and Technology, Chandigarh was roped in to design new air pollution control design. With this new design, the dust being emitted by the units was arrested and resultant collection of APCD dust increased by about 25 times which was earlier getting emitted in the environment and causing severe air pollution. • Earlier, the induction furnaces were generating only about 10-15 kg APCD dust per day per induction furnace. But, with the installation of new side hood followed by bag filter house the generation of APCD dust has increases to about 300 kg/day/industry. • Since, the APCD dust from the induction furnaces was increased in manifold, there was a necessity to establish a unit, which can utilize their waste into valuable product otherwise there will be a financial burden on the induction furnaces. Due to the rigorous efforts for betterment of technology, a model unit under the name and style of M/s Madhav Alloys Pvt. Ltd., (Recycling unit) had been established in the month of November, 2017 with production capacity i.e. recovery of zinc metal @ 5 MTD by using raw material of APCD dust @ 10 MTD, as wealth from waste unit, in which zinc is recovered from APCD dust

	generated from induction furnace units, which was earlier being dumped into common landfill site i.e. Common TSDF, Nimbua and the induction furnaces units were paying significant cost to the common TSDF, Nimbua for disposal of Hazardous waste. Now, this recycling unit is paying a good amount to induction furnace units for purchasing their waste (APCD DUST). As such now induction furnace unit owners are selling their APCD dust and earning about Rs 8000/- per Ton of the APCD ash and thus creating wealth from waste. At present, this unit is utilizing the hazardous waste to the tune of about 500 T/month and recovery zinc metal from the said waste. All the industries (induction furnaces) have signed MOU with this unit for transportation and disposal of the APCD dust generated from them. • Till now about 9474 tone of APCD dust from the induction furnaces has been collected by this unit and 3091 ton of zinc has been recovered from this waste otherwise this waste would be dumped on the common land fill site.

Photographs taken during inspection



Fig-1 : Display Board



Fig-2 : Hazardous waste storage area



Fig-3 : Charging of HW in to leaching tank



Fig-4 : Hazardous waste storage room



Fig-5 : HW Storage area



Fig-6 : Bottom of the wet scrubber used in utilizing process

Chapter 3:

Ambient air Monitoring

In order to evaluate the ambient air quality and identify any impact due to industrial units, the committee surveyed the area in detail and identified 06 different locations as per the local conditions for carrying out Ambient Air Monitoring. The said monitoring was carried out during 17.03.2020-20.03.2020. The ambient air monitoring was carried out for Particulate Matter (P.M10 and P.M2.5), SOx, NOx, CO, Pb, Fe, Zn, As and Ni.

Table: Ambient Air Monitoring locations

S.No.	Location of the Monitoring Station	Latitude and Longitude of monitoring location.
1.	Modern Automotive	30.64139, 76.30849
2.	United Iron & Steel Re-rolling Mills	30.65814, 76.28577
3.	Satnam Dental Clinic	30.64593, 76.27227
4.	Madhav Stelco Pvt Ltd	30.65187, 76.3245
5.	Raj Steel Rolling Mill	30.6733, 76.29789
6.	Surya Steel Industries	30.64056, 76.31431



Fig: Google earth map showing locations of Monitoring stations

Table: Ambient Air Monitoring Report

Parameters	Satnam Dental Clinic, Mandi		United Iron & Steel Re-rolling Mills		Modern Automotive, mandi		Surya Steel Industries , Mandi		Raj Steel rolling Mill , Mandi		Madhav Stelco Pvt Ltd, Mandi	
	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration
SO2	10–14	5	8.30-12.30	27	8.30-12.30	25	7.30 – 11.30	65	6-10	14	6-10	218
	14–18	BDL	12.30-16.30	11	12.30-16.30	60	11.30–15.30	15	10-14	34	10-14	132
	18–22	6	16.30 – 20.30	12	16.30 – 20.30	23	15.30 – 19.30	20	14-18	11	14-18	133
	22–02	BDL	20.30 – 0.30	6	20.30 – 0.30	12	19.30-23.30	22	18-22	7	18-22	108
	02-06	BDL	0.30– 4.30	8	0.30– 4.30	BDL	23.30-3.30	7	22-2	0	22-2	73
	06–10	65	4.30– 8.30	9	4.30– 8.30	10	3.30-7.30	11	2-6	10	2-6	72
	Avg	12.666	Avg	12.16	Avg	21.66	Avg	23.33	Avg	12.66	Avg	**122.66**
NO2	10–14	33	8.30-12.30	34	8.30-12.30	16	7.30 – 11.30	41	6-10	43	6-10	28
	14–18	36	12.30-16.30	35	12.30-16.30	22	11.30–15.30	10	10-14	48	10-14	27
	18–22	45	16.30 – 20.30	39	16.30 – 20.30	41	15.30 – 19.30	22	14-18	25	14-18	34
	22–02	32	20.30 – 0.30	34	20.30 – 00.30	24	19.30-23.30	18	18-22	31	18-22	57
	02-06	27	0.30– 4.30	32	0.30– 4.30	36	23.30-3.30	16	22-2	31	22-2	44
	06–10	40	4.30– 8.30	11	4.30– 8.30	37	3.30-7.30	13	2-6	17	2-6	27
	Avg	35.5	Avg	30.83	Avg	29.33	Avg	20	Avg	32.5	Avg	36.16

Parameters	Satnam Dental Clinic, Mandi		United Iron & Steel Re-rolling Mills		Modern Automotive, mandi		Surya Steel Industries , Mandi		Raj Steel rolling Mill , Mandi		Madhav Stelco Pvt Ltd, Mandi	
	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration	Time	Concentration
PM10	10–18	379	8.30-16.30	434	8.30-16.30	188	7.30-15.30	343	6-14	196	6-14	214
	18–02	293	16.30-00.30	292	16.30-00.30	133	15.30-23.30	258	14-22	178	14-22	210
	02–10	244	00.30 – 8.30	273	00.30 – 8.30	201	23.30-07.30	206	22-6	175	22-6	232
	Avg	**305.33**	**Avg**	**333**	**Avg**	**174**	**Avg**	**269**	**Avg**	**183**	**Avg**	**218.66**
PM2.5	**10AM–10AM**	**136**	**8.30AM-8.30AM**	**140**	**8.30AM-8.30 AM**	**114**	**7.30 AM-7.30 AM**	**140**	**6-6**	**118**	**6-6**	**173**

The above results reveals that values of Particulate matter 10 and 2.5 are exceeding the permissible limits as prescribed in National Ambient Air Quality Standards, 2006 at all the locations and concentration of SOx is also exceeding the prescribed limit at 01 location (i.e. Madhav Stelco Pvt Ltd) which shows that the air quality of Mandi Gobindgarh has been deteriorated due to various potential factors like coal burning in rolling mills as fuel without appropriate functioning of APCD, emissions due to non-usage of APCD regularly at Induction furnaces during the charge of scrap in to the furnace, heavy vehicular movement in the highway which passes through Mandi Gobindgarh, dust from the unpaved roads, burning of plastic in the scrap in an unorganised manner, etc

Chapter 4

Observations and Recommendations

Observations/Conclusion

Apart from the unit specific observations as mentioned in section 2.1, 2.2, 2.3 and 2.5 of this report, based on inspection of majority of units in Mandi Gobindgarh, the committee made following general observations:

1. During the visit of the committee, it was observed that 27 out of 59 Induction Furnaces, 41 out of 45 Hot Rolling mills and 30 out of 50 importers were operating without valid Air/Water Act and/or Authorization under HOWM Rules, 2016.
2. It was found that category of Hazardous and other wastes i.e. Mill scales, used/waste oil generated from industrial operation, residue from gasifiers, sludge from recirculation water tank, quantity and disposal method is not defined clearly in the authorization granted by PPCB.
3. During the visit of the committee, it was observed that 58 out of 59 Induction furnaces and 39 out of 45 hot rolling mills were violating Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995 w.r.t Installation of Display Board in the front gate of unit premises where it can be easily visible and regular updation of the same.
4. At the time of visit all the Hot rolling mills were found to be violating the directive of PPCB w.r.t shifting to PNG and were observed to be using Coal and/or furnace oil as fuel in reheating furnace.
5. Hood and suction arrangement provided to trap the emissions from induction furnace were found inadequate in result of which flue gases wee accumulating in the work zone and ultimately escaping into the environment in haphazard manner. This is causing adverse impact on the workers and environment in the nearby vicinity of such units.
6. The induction furnaces are operating for single shift (i.e 12hrs) during the night time to mislead the regulatory agencies as they are not operating APCD system in night.
7. Traders/Importers of metal scrap have obtained one-time authorization for import of metal scrap listed under Schedule III-part D of HOWM Rules, 2016 on behalf of actual users. However, the imported metal scrap is being sold in local market or to users other than actual users in violation of HOWM Rules, 2016.
8. The importers/traders have been granted permission to import only Iron and Steel scrap. But they are also importing combination of other waste like Copper, Aluminium, Plastic, Rubber etc. along with Iron and Steel scrap without permission.
9. After importing the combined waste like copper, aluminium, plastic etc, traders/importers illegally sell the same to local dismantling units. The dismantling units or the traders/importers use crude methods such as open burning to extract valuable materials (copper from PVC copper wires) and dispose of unwanted material (plastic and rubber) during night hours.
10. Induction furnaces, Hot Rolling Mills and Importers/Traders are not following/adhering to various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8);

Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.

11. All the Induction furnaces and Hot Rolling Mills are extracting ground water through borewells/submersibles without obtaining NOC from CGWA for the same and also have not installed flow meters to quantify the extraction of water.

12. The water being used for cooling purposes is being recirculated, the same were contaminated with mill scales and used oil. No provision for disposal of the sludge generated from recirculation tank has been found. It is evident that the same is being disposed illegally as it contains mill scales which is classified as other waste as per HOWM Rules, 2016.

13. All the Induction furnaces and Hot Rolling Mills do not have stack monitoring arrangements as per CPCB's Emission Regulations (Part-III) and also not found feasible arrangements for stack monitoring. Further, in this regard CPCB requested PPCB to direct units to provide adequate arrangements. However, no Induction Furnace or Hot Rolling Mill provided the same.

14. Most of the industrial workers/labourers involved in the operation were found working without personal protective equipment (PPE).

15. Due to unpaved road network in the industrial areas and movement of heavy vehicles contributing towards increased suspended particulate matter of the entire area of Mandi Gobindgarh.

16. PPCB has already engaged IIT Delhi to carryout source apportionment study and calculate Carrying capacity for 09 non-attainment cities in Punjab including Mandi Gobindgarh, the same will be completed by July 2021.

17. CPCB has already invited quotations from E(P)A recognised laboratory for sampling and analysis of ambient air quality parameters and water quality parameters. After monitoring for deciding Comprehensive Environmental Pollution Index (CEPI) of Mandi Gobindgarh and same will be submitted in April 2021.

Recommendations:

1. PPCB shall ensure that all the units (i.e. Induction Furnaces. Hot Rolling Mills and Importers/Traders) should operate with valid consent and authorization. If any such units found operating without valid consent/authorization same should be closed down.
2. PPCB shall grant and issue integrated Consent under Air/Water Act and Authorization under HOWM Rules, 2016 at the same time, clearly defining category, quantity and method for disposal of hazardous and other waste.
3. PPCB shall ensure that all the units engaged in generation and management of hazardous waste must install Environmental data display board at the main gate of the factory premises where it can be easily visible and same is being updated on regular basis in compliance of Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995.
4. All the hot rolling mills and Induction furnaces must shift to PNG instead of using Coal/Furnace Oil/Wood as fuel in reheating furnace/Pre-heating of ladle as directed by PPCB. If the units have not yet shifted to PNG, PPCB shall ensure to close down operation of such units.

5. All the induction furnaces should provide technically adequate suction arrangements including hood to trap 100% fugitive emissions and ensure its continuous operation. In addition to this, it is recommended that all the units shall ensure to install OCEMS in all stacks of Induction furnaces/Hot Rolling Mills and same should be connected to CPCB and PPCB servers.
6. PPCB shall review/cancel authorization granted to importer/ traders which are violating terms and conditions of authorization/import license by importing all king of metal scrap against the permission of iron and steel scrap. And selling the same to unauthorised dismantlers.
7. It is recommended that PPCB shall close down all the dismantling units operated by importers/traders/unauthorised dismantlers without consent/authorization from PPCB for dismantling.
8. PPCB shall impose Financial Penalty and Environmental compensation on defaulting units for violating various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8); Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.
9. All the operating units should obtain NOC from CGWA and install flow meter to quantify the extraction of groundwater.
10. PPCB shall ensure that all the units must provide stack monitoring arrangements as per Emission Regulations Part-III for conducting stack monitoring for compliance verification.
11. All the units must provide proper PPEs to all workers and also ensure safety of workers in the work zone areas as they are working in highly hazardous conditions.
12. PPCB shall ensure adequate number of Continuous Ambient Air Quality Monitoring station as per CPCB guideline in the Mandi Gobindgarh area.
13. Municipal Council of Mandi Gobindgarh shall provide paved road network as well as adequate sewerage network in the Industrial area of Mandi Gobindgarh.
14. It is recommended that PPCB shall develop an action plan on the basis of findings of carrying capacity and Comprehensive Environmental Pollution Index (CEPI) score of Mandi Gobindgarh. Further, PPCB shall also constitute a Monitoring Committee comprising of officials from PPCB, Municipal Council and District Administration to monitor implementation of drawn action plan in time bound manner.

Charanjit Singh Executive Officer Municipal Corporation Mandi Gobindgarh	Vijay Kumar Environmental Engineer, PPCB Regional office- Fatehgarh Sahib,	Anil C. Ranveer Additional Director Central Pollution Control Board, Delhi

ANNEXURE -11

Action taken report of Punjab Pollution Control Board on the Observations and Recommendations of CPCB

Certain observations/recommendations have been made in chapter 4 of the Action Taken Report in the matter of O.A No. 924 of 2019 Neeraj Goyal v/s State of Punjab sent by the CPCB, which is to be filled jointly by the PPCB and CPCB. The comments of Punjab Pollution Control Board are given herein below:

Observations/Conclusion by CPCB

Apart from the unit specific observations as mentioned in section 2.1, 2.2, 2.3 and 2.5 of this report, based on inspection of majority of units in Mandi Gobindgarh, the committee made following general observations:

1. During the visit of the committee, it was observed that 27 out of 59 Induction Furnaces, 41 out of 45 Hot Rolling mills and 30 out of 50 importers were operating without valid Air/Water Act and/or Authorization under HOWM Rules, 2016.

Comments of PPCB:

A. Consent Status of Induction Furnaces:

At the time of visit of the Joint Committee, most of units were not able to show the documents relating to consent but upon verification later on, out of 59 number of induction furnaces as mentioned above, 50 units were found to be having valid consent under the relevant Acts i.e. Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Out of remaining 9 units, 5 units have already applied for obtaining the consents of the Board under respective Acts. The status of consents of Induction Furnaces is annexed as Annexure-I.

B. **Consent Status of Rolling Mills:** At the time of visit of the Joint Committee most of units were not able to show the documents relating to consent but upon verification later on, out of the 45 number of Rolling Mills as mentioned above, 41 units were found to be having valid consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Out of the remaining 4 units, 2 units have closed their operations permanently. The status of the consents to operate of the Rolling Mills in the area of Mandi Gobindgarh is annexed as Annexure-II.

C. <u>One time authorization status under Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016 of scrap input:</u>

a) Punjab Pollution Control Board had issued notice to issue directions to 31 number of dealers engaged in import of scrap, which were found violating the provisions of the Air Act, 1981. Further directions were issued for closure of 3 number units. Remaining units have closed the burning activity, which was verified by the officers of the board during their visits.

b) In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap.

c) The Board has amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users.

Observation of CPCB

2. It was found that category of Hazardous and other wastes i.e. Mill scales, used/waste oil generated from industrial operation, residue from gasifiers, sludge from recirculation water tank, quantity and disposal method is not defined clearly in the authorization granted by PPCB.

Comments and Action Taken by PPCB

Import of hazardous waste is being regulated in accordance with law and the provisions of Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016. A mechanism in this regard is already in place and the action taken by the Board is as under:

a) It is intimated that there is no generation of mill scales in the induction furnaces. The mill scale, which is generated in the rolling mills primarily contains iron impurities and are not hazardous in nature.
b) The residue generated in the gasifiers is non- hazardous and is used in furnace for burning purpose along with the fuel.
c) The Rolling mills using Coal Gas from gasifier as their fuel are now being shifted on to PNG.
d) Authorization for import of other waste (scrap) is granted after duly scrutinizing the documents and the inspection of the site in question at the level of Regional Office of the Board.
e) Non-recyclable hazardous waste is being scientifically disposed off at a designated place namely TSDF, Nimbua, Tehsil Dera Bassi, District SAS Nagar, Punjab.
f) The APCD dust of Induction furnace units is being recycled by M/s Madhav Alloys Recycling unit at Amloh, District Fatehgarh Sahib for the recovery of zinc and the residue is being used for land filling purpose.
g) The authorization granted by the Punjab Pollution Control Board under the HOWM Rules, 2016, clearly mentions the quantity of hazardous waste along with its category and its method of disposal.

Observation of CPCB

3. During the visit of the committee, it was observed that 58 out of 59 Induction furnaces and 39 out of 45 hot rolling mills were violating Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995 w.r.t Installation of Display Board in the front gate of unit premises where it can be easily visible and regular updation of the same.

Comments and Action Taken by PPCB

a) In this regard, it is brought out that all the industries have installed Boards to display environmental data at the entrance of the respective industries but, the data was found to be not updated in some cases.
b) Accordingly, the Board had issued advisory to all the industries vide letter dated 20.7.2020 to install and update the environmental data on the display boards and to comply with the directions given by the team during the visits.
c) Now, all the industries have updated their environmental data on the boards displayed for the purpose.

Observation of CPCB

4. At the time of visit all the Hot rolling mills were found to be violating the directive of PPCB w.r.t shifting to PNG and were observed to be using Coal and/or furnace oil as fuel in reheating furnace.

Comments and Action Taken by PPCB

a) Directions have been issued by the Board to all the steel re-rolling mills in Mandi Gobindgarh to shift from coal to PNG by 31/12/2020 through Public Notice published in leading newspapers in compliance of Action Plan prepared for non-attainment city of Mandi Gobindgarh in the matter of O.A. no. 681 of 2018.

b) Out of total 239 number of industries, 41 number of industries have successfully converted their re-heating furnace from coal to PNG.

c) In addition to the above 153 number more industries have made agreement with PNG provider and are in the process of shifting from coal to PNG.

d) It is relevant to mention here that the Board has issued show cause notices for cancellation of consent under the Air (Prevention and Control of Pollution) Act, 1981 to all the industries, who have failed to shift their units from coal to PNG upto 31/12/2020.

e) It is further relevant to mention here that the Board had issued notices to issue notices proposing to issue directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to 33 number of units who have failed to obtain valid consent of the Board and have also not converted their units from coal to PNG.

f) The Punjab Pollution Control Board is sincerely making continuous and earnest efforts to shift the industries to PNG.

g) Various meetings have been taken with All India Steel Re-Roller Association (AISRA) and AISRA has requested the Board to extend the timeline upto 30/6/2021 as shifting of industries from coal to PNG involves high financial cost of Rs. 25-30 lacs per unit and it also take about 3 months' time to switch to PNG by making necessary modifications in the existing industries.

h) To facilitate AISRA, a meeting was arranged by the Board on 10/2/2021 with the members of All India Steel Re-Rolling Association (AISRA) and representatives of M/s IRM Energy Pvt. Ltd. to resolve some issues

regarding the clauses of the agreement executed between the industries and the gas provider agency. During the meeting, the issues relating to various clauses of the agreement and gas price mechanism were resolved at the behest of Punjab Pollution Control Board.

i) With the persistent efforts of the Punjab Pollution Control Board, all the Rolling Mills in Mandi Gobindgarh will be made to shift from Coal to PNG by 30.06.2021.

Observation of CPCB

5. Hood and suction arrangement provided to trap the emissions from induction furnace were found inadequate in result of which flue gases wee accumulating in the work zone and ultimately escaping into the environment in haphazard manner. This is causing adverse impact on the workers and environment in the nearby vicinity of such units.

Comments and Action Taken by PPCB

a) As part of compliance to the Action plan prepared for non-attainment city of Mandi Gobindgarh, Punjab Pollution Control Board in consultation with Punjab State Council for Science and Technology, Chandigarh has successfully managed to up-grade the Air Pollution Control Devices of nearly 100 induction furnaces in Mandi Gobindgarh from top hood followed by wet scrubber to side hood technology followed by pulse jet bag house filters.

b) As a result, the induction furnace units which were earlier generating APCD dust of about 10-15 kg/Day are now generating APCD dust @ 200-250 kg/Day.

c) It is relevant to mention here that the APCD dust, which was earlier disposed off to Common Treatment, Storage and Disposal Facility (TSDF) for landfill purpose is now being sold to a waste recycling unit set up with the help of PPCB for extraction of zinc.

d) The units are now earning about Rs. 8 per Kg for the ash being lifted by the recycling unit.

e) As per record, 9000 Ton of Hazardous Waste has been processed till date for recovery of zinc by M/s Madhav recycling unit which was earlier dumped in the common landfill site at Nimbua.

f) During the visits of the CPCB team, there was transition face for conversion of APCD. Now, all the industries have updated their APCD and PPCB has formulated the SOP's for induction furnaces.

g) The workshops / seminars have been and are being organized by the Board with the help of Institutes of Repute.

Observation of CPCB

6. The induction furnaces were operating for single shift (i.e. 12hrs) during the night time to mislead the regulatory agencies as they are not operating APCD system in night.

Comments and Action Taken by PPCB

a) Induction furnace units are being operated on electricity and electricity consumption is major factor contributing towards production cost of the unit. To bail out the sick industries of Punjab facing financial crisis and to sustain economic viability, the Govt. of Punjab has given subsidy through Punjab State Power Corporation Limited in the electricity tariff for industries operating during night hours i.e. from 10.00 p.m. to 06.00 a.m. Therefore, these industries cannot be forced not to operate during night hours.

b) In reference to the observations made by the team, PPCB had started night surveillance in the area of Mandi Gobindgarh and the industries were visited by the officers of PPCB on 23/08/2019, 15/02/2020, 26/9/2020, 1/10/2020, 17/10/2020, 25/11/2020, 26/11/2020, 10/12/2020, 19/12/2020 and 21/12/2020.

c) Stringent action against the violating industries has already been taken by PPCB.

d) The Board has imposed environment compensation amounting to Rs. 26,31,250/- on 21 number of defaulting units.

e) As of now, no industry is violating the Environmental Laws like non-operation of APCD, in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours.

f) No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to the same.

Observation of CPCB

7. Traders/Importers of metal scrap have obtained one-time authorization for import of metal scrap listed under Schedule III-part D of HOWM Rules, 2016 on behalf of actual users. However, the imported metal scrap is being sold in local market or to users other than actual users in violation of HOWM Rules, 2016.

8. The importers/traders have been granted permission to import only Iron and Steel scrap. But they are also importing combination of other waste like Copper, Aluminium, Plastic, Rubber etc. along with Iron and Steel scrap without permission.

9. After importing the combined waste like copper, aluminium, plastic etc, traders/importers illegally sell the same to local dismantling units. The dismantling units or the traders/importers use crude methods such as open burning to extract valuable materials (copper from PVC copper wires) and dispose of unwanted material (plastic and rubber) during night hours.

10. Induction furnaces, Hot Rolling Mills and Importers/Traders are not following/adhering to various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8); Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.

Comments and Action Taken by PPCB against the observation mentioned at Sr. No. 7,8,9 &10

a) In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap.

b) PPCB has amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users. Copy of Office Order is enclosed as Annexure-6.

c) As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours.

d) No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

e) In order to regulate the dismantling process in an environmentally sound manner and to stop illegal/un-authorized dismantling M/s Steel Links, Village Ajnali, Mandi Gobindgarh has been allowed operation as pilot/study project for a short period of 3 months and a committee has been constituted by the Board to :-

i) To carry out the detailed study of the unit to evaluate noise/air/water pollution caused from the said activities.

ii) To suggest the preventive measures/SOPs to be adopted by such type of units.

iii) The committee shall also examine the guidance provide by Punjab State Council for Science & Technology, Chandigarh for which the industry has been directed to approach the same.

Observation of CPCB

11. All the Induction furnaces and Hot Rolling Mills are extracting ground water through borewells/submersibles without obtaining NOC from CGWA for the same and also have not installed flow meters to quantify the extraction of water.

Comments and Action Taken by PPCB

a) Induction furnaces and rolling mills are not water extensive industries. Water is only used for make up in the cooling purpose and for domestic use.

b) In order to regulate the extraction of ground water, the Board is imposing a condition in consent letters issued to the industries with the advisory to obtain necessary clearance for abstraction of ground water from the Punjab Water Regulation and Development Authority (PWRDA). Further, almost all the industries have also installed water meters to quantify the extraction of ground water

Observation of CPCB

12. The water being used for cooling purposes is being recirculated, the same were contaminated with mill scales and used oil. No provision for disposal of the sludge generated from recirculation tank has been found. It is evident that the same is being disposed illegally as it contains mill scales which is classified as other waste as per HOWM Rules, 2016.

Comments and Action Taken by PPCB

a) The water used in induction furnaces for cooling purpose does not come under any direct contact with any production process. Hence the same is not contaminated with any mill scales or used oil.
b) The water used in rolling mills for cooling purpose contains mill scales, which mainly contains iron impurities which is not hazardous in nature and is disposed off in environmentally sound manner. The waste/used oil produced in the industries are covered under the category 5.1 and is being regulated in accordance with law and the provisions of Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016.
c) Further, the induction furnaces and rolling mills generate mainly two type of hazardous waste i.e. APCD dust which is covered under category No.35.1 and category no. 5.1 of schedule 1 appended to the HOWM Rules, 2016 .
d) The APCD dust from Rolling Mills is disposed off through common TSDF and APCD dust from induction furnaces is further utilized for recovery of unit by M/s Madhav Udyog Waste Recycling Unit.
e) The use oil from DG sets is recycled through authorized recyclers.

Observation of CPCB

13. All the Induction furnaces and Hot Rolling Mills do not have stack monitoring arrangements as per CPCB's Emission Regulations (Part-III) and also not found feasible arrangements for stack monitoring. Further, in this regard CPCB requested PPCB to direct units to provide adequate arrangements. However, no Induction Furnace or Hot Rolling Mill provided the same.

Comments and Action Taken by PPCB

It is submitted that the industries were granted consents under the Air Act, 1981 subject to the suitable conditions and the relevant condition regarding sampling facilities is given as under (**Copy Enclosed**):

Specifications of the port-holes shall be as under:-

- The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

  De = 2 LW / (L+W)

  Where L= length in mts. W= Width in mts.

- The sampling port shall be 7 to 10 cm in diameter

  In compliance to the above said conditions, all the industries have provided sampling facilities to facilate the stack emission sampling. The CPCB team during the visit advised that the sampling facility should be as per Emission Regulations (December, 1985) Part Three. It is also submitted that CPCB for last so many years has been monitoring different industries in different parts of Punjab including Mandi Gobindgarh. But has never conveyed the said observation regarding Emission Regulations (December, 1985) Part Three in any of its recommendation before. Further, the rolling mills are in process to shift from coal to PNG and as such, there may be no need to provide stack emission sampling arrangement being PNG is a cleaner fuel. However, after conversion from coal to PNG, a study will be conducted to evaluate the pollution levels from different sources and further course of action will be decided accordingly.

Observation of CPCB

14. Most of the industrial workers/labourers involved in the operation were found working without personal protective equipment (PPE).

Comments and Action Taken by PPCB

All the industries have been issued advisory to comply with the above said observations.

Observation of CPCB

15. Due to unpaved road network in the industrial areas and movement of heavy vehicles contributing towards increased suspended particulate matter of the entire area of Mandi Gobindgarh.

Comments and Action Taken by PPCB

The Board has already submitted reply in this regard in the 5th interim report submitted in the Hon'ble Tribunal. In the said reply it was intimated that apart from the industrial pollution, the cause of generation of road dust due to heavy vehicular movement was also considered and in order to control the same, interlocking tiles have been provided on the entry / exit points of the industries / vehicular movement area and entry, exit points of weigh bridges as per directions issued by Punjab Pollution Control Board. Municipal Council, Mandi Gobindgarh has also been directed to repair the major and slip roads, so as to minimize the cause of dust emissions.

It is once again requested that suitable directions may be issued to M.C. Mandi Gobindgarh to provide action plan for :-

a. Stabilization of major/link roads in Mandi Gobindgarh area and alongside the national highway 44 to minimise dust emissions.
b. Providing dedicated parking area for the industry vehicles.

Observation of CPCB

16. PPCB has already engaged IIT Delhi to carryout source apportionment study and calculate Carrying capacity for 09 non-attainment cities in Punjab including Mandi Gobindgarh, the same will be completed by July 2021.

Comments and Action Taken by PPCB

Punjab Pollution Control Board agrees to this observation.

Observation of CPCB

17. CPCB has already invited quotations from E(P)A recognised laboratory for sampling and analysis of ambient air quality parameters and water quality parameters. After monitoring for deciding Comprehensive Environmental Pollution Index (CEPI) of Mandi Gobindgarh and same will be submitted in April 2021.

Comments and Action Taken by PPCB

No comments are required to be offered by Punjab Pollution Control Board.

Recommendations

On the basis of the observations, certain recommendations have been made by the CPCB member in Chapter 4 of the Action Taken Report in the matter of O.A No. 924 of 2019 Neeraj Goyal v/s State of Punjab. The said recommendations alongwith comments and action taken by the Board are listed below.

Recommendation by CPCB

1. PPCB shall ensure that all the units (i.e. Induction Furnaces. Steel Re-Rolling Mills and Importers/Traders) should operate with valid consent and authorization. If any such units found operating without valid consent/authorization same should be closed down.

Comments and Action Taken by PPCB

a) The PPCB is regularly perusing the industries to operate their units with the consent to operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

b) The requisite notices under the said Acts have already been issued to the industries to apply for and obtain the consents of the Board under the said Acts.

c) In case, the industries failed to apply for and obtain the consent of the Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, stern action will be initiated.

Recommendation by CPCB

2. PPCB shall grant and issue integrated Consent under Air/Water Act and Authorization under HOWM Rules, 2016 at the same time, clearly defining category, quantity and method for disposal of hazardous and other waste.

Comments and Action Taken by PPCB

a) The PPCB is granting the consents to operate under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 separately being independents Acts.

b) In case, the CPCB comes out with uniform policy throughout the country with regard to grant of integrated consents / authorization, the same shall be implemented by the Board.

c) The PPCB is already granting authorizations under the HWM Rules, 2016 clearly defining category, quantity and method for disposal of hazardous and other waste.

Recommendation by CPCB

3. PPCB shall ensure that all the units engaged in generation and management of hazardous waste must install Environmental data display board at the main gate of the factory premises where it can be easily visible and same is being updated on regular basis in compliance of Hon'ble Supreme Court orders dated 14.10.2003 in the matter of W.P (C) 657/1995.

Comments and Action Taken by PPCB

a) All the industries have installed board to display environmental data at the entrance of the industries but, the same were not found to be updated in some cases.
b) Accordingly, the Board had issued advisory to all the industries vide letter dated 20.7.2020 to install the boards and display the updated environmental data and to comply with the directions given by team during the visits.
c) Now, all the industries have updated their environmental data on the boards installed for the purpose.

Recommendation by CPCB

4. All the hot rolling mills and Induction furnaces must shift to PNG instead of using Coal/Furnace Oil/Wood as fuel in reheating furnace/Pre-heating of ladle as directed by PPCB. If the units have not yet shifted to PNG, PPCB shall ensure to close down operation of such units.

Comments and Action Taken by PPCB

a) Directions have been issued by the Board to all the Steel Re-rolling mills in Mandi Gobindgarh to shift from coal to PNG by 31/12/2020 through Public Notice published in leading newspapers in compliance of Action Plan prepared for non-attainment city of Mandi Gobindgarh in the matter of O.A. no. 681 of 2018.

b) Out of total 239 number of industries, 41 number of industries have successfully converted their re-heating furnace from coal to PNG.

c) In addition to the above 153 number of more industries have made agreement with PNG provider and are in the process of shifting from coal to PNG.

d) It is relevant to mention here that the Board has issued show cause notices for cancellation of consent under the Air (Prevention and Control of Pollution) Act, 1981 to all the industries, who have failed to shift their units from coal to PNG upto 31/12/2020.

e) It is further relevant to mention here that the Board had issued notices to issue directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to 31 number of units who have failed to obtain valid consent of the Board and have also not converted their units from coal to PNG.

f) The Punjab Pollution Control Board is sincerely making continuous and earnest efforts to shift the industries to PNG.

g) Various meetings have been taken with All India Steel Re-Roller Association (AISRA) and AISRA has requested the Board to extend the timeline upto 30/6/2021 as shifting of industries from coal to PNG involves high financial cost of Rs. 25-30 lacs per unit and it also take about 3 months' time to switch to PNG by making necessary modifications in the existing industries.

h) To facilitate AISRA, a meeting was arranged by the Board on 10/2/2021 with the members of All India Steel Re-Rolling Association (AISRA) and representatives of M/s IRM Energy Pvt. Ltd. to resolve some issues regarding the clauses of the agreement executed between the industries

and the gas provider agency. During the meeting, the issues relating to various clauses of the agreement and gas price mechanism were resolved at the behest of Punjab Pollution Control Board.

i) With the persistent efforts of the Punjab Pollution Control Board, all the Rolling Mills in Mandi Gobindgarh will be made to shift from Coal to PNG by 30.06.2021.

Recommendation by CPCB

5. All the induction furnaces should provide technically adequate suction arrangements including hood to trap 100% fugitive emissions and ensure its continuous operation. In addition to this, it is recommended that all the units shall ensure to install OCEMS in all stacks of Induction furnaces/Hot Rolling Mills and same should be connected to CPCB and PPCB servers.

Comments and Action Taken by PPCB

a) As part of compliance to the Action plan prepared for non-attainment city of Mandi Gobindgarh, Punjab Pollution Control Board in consultation with Punjab State Council for Science and Technology, Chandigarh has successfully managed to upgrade the Air Pollution Control Devices of nearly 100 induction furnaces in Mandi Gobindgarh from top hood followed by wet scrubber to side hood technology followed pulse jet bag house filters.

b) As a result, the induction furnace units which were earlier generating APCD dust of about 10-15 kg/Day are now generating APCD dust @ 200-250 kg/Day.

c) It is relevant to mention here that the APCD dust, which was earlier disposed off to common Treatment, Storage Disposal Facility (TSDF) for landfill purpose is now being sold to a waste recycling unit set up with the help of PPCB for extraction of zinc.

d) The units are now earning about Rs. 8 per Kg for the ash being lifted by the recycling unit.

e) As per record, 9000 Ton of Hazardous Waste has been processed till date for recovery of zinc which was earlier dumped in the common landfill site.

f) It is also submitted that during the visits of the CPCB team, there was transition face for conversion of APCD. Now, all the industries have updated their APCD and PPCB has formulated the SOP's for induction furnaces.

g) The workshops / seminars have been and are being organized by the Board with the help of Institutes of Repute.

h) It is pertinent to mention here that CPCB had issued directions u/s 18-1(b) of Water Act, 1974 and Air Act, 1981 only for17 category of industries for mandatory installation of OCEMS. However, induction

furnace units are not covered in list of 17 categories of highly polluting industries.

Recommendation by CPCB

6. PPCB shall review/cancel authorization granted to importer/ traders which are violating terms and conditions of authorization/import license by importing all king of metal scrap against the permission of iron and steel scrap. And selling the same to unauthorised dismantlers.

Comments and Action Taken by PPCB

d) Punjab Pollution Control Board had issued notice to issue directions to 31 number of dealers engaged in import of scrap, which were found violating the provisions of the Air Act, 1981. Further directions were issued for closure of 3 number units. Remaining units have closed the burning activity, which was verified by the officers of the board during their visits.

e) In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap.

f) The Board has amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users.

g) As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours.

h) No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.

Recommendation by CPCB

7. It is recommended that PPCB shall close down all the dismantling units operated by importers/traders/unauthorised dismantlers without consent/authorization from PPCB for dismantling.

Comments and Action Taken by PPCB

a) In order to contain the cause of air pollution arising from the burning of scrap, the Board vide Office Order no. 475 dated 21/8/2020 has cancelled all the one time authorizations granted before 31/1/2019 for import of iron and steel scrap.
b) The Board has amended the procedure for obtaining one-time authorization under rule-13 to import other wastes as listed in Part-D of Schedule-III of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, on behalf of actual users.
c) As of now, no burning activity of scrap is carried out in the area of Mandi Gobindgarh as verified during various inspections carried out by the Board officers in the odd hours.
d) No complaint is being received in the office of the Board at Mandi Gobindgarh with regard to burning activity.
e) In order to regulate the dismantling process in an environmentally sound manner and to stop illegal/un-authorized dismantling M/s Steel Links, Village Ajnali, Mandi Gobindgarh has been allowed operation as pilot/study project for a short period of 3 months and a committee was constituted by the Board to :-
    i) To carry out the detailed study of the unit to evaluate noise/air/water pollution caused from the said activities.
    ii) To suggest the preventive measures/SOPs to be adopted by such type of units.
    iii) The committee shall also examine the guidance provide by Punjab State Council for Science & Technology, Chandigarh for which the industry has been directed to approach the same.

Recommendation by CPCB

8. PPCB shall impose Financial Penalty and Environmental compensation on defaulting units for violating various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other waste (Rule 4); Storage of hazardous & Other waste (Rule 8); Packaging and labelling (Rule 17); Transportation (Rule 18); Manifest system (Rule 19); Records and Returns (Rule 20) etc.

Comments and Action Taken by PPCB

a) Punjab Pollution Control Board has visited 503 number of units were inspected by PPCB for the period from 1/11/2019 to 20/2/2021, out of which 409 units were found in compliance of various Pollution Control Laws i.e. the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous and Other Wastes Management Rules, 2016.

b) Show cause notices with opportunity of hearing were issued to remaining 94 no. of units.

c) Action was taken against the units found with major violations and Environmental compensation amounting to Rs. 29,16,250/- was imposed upon 24 units, out of which Rs. 25,11,250/- was recovered by the Board.

d) Bank Guarantee amounting to Rs. 1.15 crores was also imposed on 17 units. The list of 17 units upon which Bank Guarantee was imposed.

e) The Board has noted the recommendation for compliance and financial penalty and Environmental compensation on defaulting units for violation of various provisions of HOWM Rules, 2016 including safe handling and managing hazardous and other wastes shall be imposed.

Recommendation by CPCB

9. All the operating units should obtain NOC from CGWA and install flow meter to quantify the extraction of groundwater.

Comments and Action Taken by PPCB

c) Induction furnaces and rolling mills are not water extensive industries. Water is only used for make up in the cooling purpose and for domestic use.

d) In order to regulate the extraction of ground water, the Board is imposing a condition in consent letters issued to the industries with the advisory to obtain necessary clearance for abstraction of ground water from the Punjab Water Regulation and Development Authority (PWRDA). Further all the industries in Mandi Gobindgarh have already installed water meters to quantify abstraction of ground water.

Recommendation by CPCB

10. PPCB shall ensure that all the units must provide stack monitoring arrangements as per Emission Regulations Part-III for conducting stack monitoring for compliance verification.

Comments and Action Taken by PPCB

It is submitted that the industries have been granted consents under the Air Act, 1981 subject to the suitable conditions and the relevant condition regarding sampling facilities is given as under (**Copy Enclosed**):

Specifications of the port-holes shall be as under:-

- The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

  De = 2 LW / (L+W)

  Where L= length in mts. W= Width in mts.
- The sampling port shall be 7 to 10 cm in diameter

  In compliance to the above said conditions, all the industries have provided sampling facilities to facilate the stack emission sampling. The CPCB team during the visit advised that the sampling facility should be as per Emission Regulations (December, 1985) Part Three. It is also submitted that CPCB for last so many years has been monitoring different industries in different parts of Punjab including Mandi Gobindgarh. But has never conveyed the said observation regarding Emission Regulations (December, 1985) Part Three in any of its recommendation before. Further, the rolling mills are in process to shift from coal to PNG and as such, there may be no need to provide stack emission sampling arrangement being PNG is a cleaner fuel. However, after conversion from coal to PNG, a study will be conducted to evaluate the pollution levels from different sources and further course of action will be decided accordingly.

Recommendation by CPCB

11. All the units must provide proper PPEs to all workers and also ensure safety of workers in the work zone areas as they are working in highly hazardous conditions.

Comments and Action Taken by PPCB

All the industries have been issued advisory to comply with the above said recommendation of the CPCB member.

Recommendation by CPCB

12. PPCB shall ensure adequate number of Continuous Ambient Air Quality Monitoring station as per CPCB guideline in the Mandi Gobindgarh area.

Comments and Action Taken by PPCB

The population of Mandi Gobindgarh is less than 5 lacs people and as per the CPCB guidelines, one number of Continuous Ambient Air Quality Monitoring Station (CAAQMS) has already been installed at Mandi Gobindgarh and the same is connected with the CPCB server and is working properly.

Recommendation by CPCB

13. Municipal Council of Mandi Gobindgarh shall provide paved road network as well as adequate sewerage network in the Industrial area of Mandi Gobindgarh.

Comments and Action Taken by PPCB

The above recommendation has already been taken as agenda point in the District Environment Committee Meetings, which are held regularly under the Chairmanship of District Magistrate, Fatehgarh Sahib. It is once again requested that suitable directions may be issued to M.C. Mandi Gobindgarh to provide action plan for: -

a. Stabilization of major/link roads in Mandi Gobindgarh area and alongside the national highway 44 to minimise dust emissions.
b. Providing dedicated parking area for the industry vehicles.

Recommendation by CPCB

14. It is recommended that PPCB shall develop an action plan on the basis of findings of carrying capacity and Comprehensive Environmental Pollution Index (CEPI) score of Mandi Gobindgarh. Further, PPCB shall also constitute a Monitoring Committee comprising of officials from PPCB, Municipal Council and District Administration to monitor implementation of drawn action plan in time bound manner.

Comments and Action Taken by PPCB

a) IIT, Delhi through its Centre of the Consultant In-charge (CO-CI) has been engaged by the Board to calculate carrying capacity of all the nine non-attainment cities in the State of Punjab including Mandi Gobindgarh.

b) The data required for calculating carrying capacity of Mandi Gobindgarh has already been provided to the expert members and the Board is continuously requesting IIT, Delhi to submit source apportionment study and calculate carrying capacity of all the nine non-attainment cities.

c) IIT, Delhi has requested the Board that the study will further take 3-4 months' time and report shall be submitted on or before **30/6/2021**.

d) After the receipt of the report of the said study from IIT, Delhi, an action plan will be prepared based on the recommendations of the report for the improvement of environment in all the non-attainment cities of the State of Punjab including Mandi Gobindgarh.

(Charanjit Singh)
Executive Office, Municipal Council,
Mandi Gobindgarh

(Vijay Kumar)
Environmental Engineer, PPCB,
Regional Office, Fatehgarh Sahib

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Annexure-I

Sn.	Name of the Induction Furnace	Status of Consents	Valid/Expired
1.	M/s DS Metals	• Consent under Water act CTOW/Fresh/FGS/2019/10570676 Valid till 30.09.2024 • Consent under Air act CTOA/Fresh/FGS/2019/10570621 valid till 30.09.2024	Valid
2.	M/s Bansal Alloys, Unit-I	• Consent under Water act: CTOW/Varied/FGS/2019/10697141 valid till 31.03.2024 • Consent under Air act CTOA/Renewal/FGS/2020/12635721 expired on 31.03.2024	Valid
3.	M/s Akshat Alloys	• Consent under Water act: CTOW/Fresh/FGS/2019/10268165 is valid upto 30.09.2023 • Consent under Air act: CTOA/Renewal/FGS/2020/13208219 Expired on 30.9.2023	Valid
4.	M/s Bhawani Castings	• Consent under Water act: CTOW/Varied/FGS/2017/5711145 is valid upto 31.03.2022 • Consent under Air act: CTOA/Varied/FGS/2017/5711116 is valid upto 31.03.2022	Valid
5.	M/s MR Alloys	• Consent under Water act: CTOW/Varied/FGS/2020/13288342 valid upto 31.3.2024 • Consent under Air act: CTOA/Varied/FGS/2020/13279911 valid upto 31.3.2024	Valid
6.	M/s KL Alloys	• Consent under Water act: CTOW/Varied/FGS/2019/10174509 valid upto 30.9.2023 • Consent under Air act: CTOA/Varied/FGS/2019/10174486 valid upto 30.9.2023	Valid
7.	M/s Jagat Metals Pvt. Ltd.	• Consent under Water act: CTOW/Varied/FGS/2020/12319509 valid upto 31.12.2020 • Consent under Air act: CTOA/Varied/FGS/2020/12318904 valid till 31.12.2020	Under process
8.	M/s Rudra Alloys	• Consent under Water act: CTOW/Renewal/FGS/2018/7597205 is valid upto 30.09.2022 • Consent under Air act: CTOA/Fresh/FGS/2020/14106731 valid upto 31.3.2021.	Valid
9.	M/s Samana Concast	• Consent under Water act: CTOW/Renewal/FGS/2018/7840527 is valid upto 30.09.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/13834822 valid upto 30.09.2022	Valid
10.	M/s Fortune Alloys	• Consent under Water act:	Valid

		CTOW/Varied/FGS/2019/990137 valid till 31.03.2024 • Consent under Air act CTOA/varied/FGS/2019/9900742 valid upto 31.03.2020	Applied and Under process
11.	M/s Bansal Alloys, Unit-II	• Consent under Water act: CTOW/Varied/FGS/2019/9884556 valid upto 31.3.2024 • Consent under Air act CTOA/Renewal/FGS/2020/12635944 valid upto 31.03.2024	Valid
12.	M/s Punjab Steel Forging & Agro Industries (Unit I & II)	• Consent under Water act CTOW/Varied/FGS/2019/11578615 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied /FGS/2019/11578535 valid upto 30.09.2023	Valid
13.	M/s Varun Steel Castings Pvt. Ltd.	• Consent under Water act CTOW/Varied/FGS/2019/10822894 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied /FGS/2019/10822873 valid upto 30.09.2023	Valid
14.	M/s Vimal Alloys Pvt. Ltd.	• Consent under Water act CTOW/Varied/FGS/2017/5495370 valid upto 31.03.2021 • Consent under Air act CTOA/ Varied /FGS/2017/5487197 valid upto 31.03.2021	Valid
15.	M/s Ganga Casting	• Consent under Water act CTOW/Varied/FGS/2019/10068663 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11208614 valid upto 30.09.2023	Valid
16.	M/s J S Khalsa Steel Pvt Ltd.	• Consent under Water act CTOW/Varied/FGS/2019/10652088 valid upto 30.09.2023 • Consent under Air act CTOA/ Varied/FGS/2019/10651925 valid upto 30.09.2023	Valid
17.	M/s Modi Concast	• Consent under Water act CTOW/Renewal/FGS/2018/7877612 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2020/14088014 valid upto 31.03.2021	Valid
18.	M/s Sona Casting Pvt. Ltd.	• Consent under Water act CTOW/Varied/FGS/2021/14181180 valid upto 30.09.2023 • Consent under Air act CTOA/Varied/FGS/2021/14180800 valid upto 30.09.2023	Valid
19.	M/s Jogindra Casting Pvt.	• Consent under Water act CTOW/Fresh/FGS/2021/14384691 valid upto 30.06.2021 • Consent under Air act CTOA/Fresh/FGS/2021/14383751 valid upto 30.06.2021	Valid
20.	M/s Maa Shakti	• Consent under Water act	Valid

	Enterprises Furnace	CTOW/Fresh/FGS/2018/7581959 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2018/7581981 valid upto 30.09.2022	
21.	M/s Durga Multi Metals (P) Ltd.	• Consent under Water act CTOW/Renewal/FGS/2020/12868435 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/12868402 valid upto 30.09.2023	Valid
22.	M/s RD Ispat	• Consent under Water act CTOW/Renewal/FGS/2017/5782770 valid upto 23.01.2019 • Consent under Air act CTOA/Renewal/FGS/2017/578279 3 valid upto 23.01.2019	Expired
23.	M/s Rajdhani Casting (P) Ltd.	• Consent under Water act CTOW/Renewal/FGS/2019/11555321 valid upto 30.9.2023. • Consent under Air act CTOA/Renewal/FGS/2019/11555285 valid upto 30.09.2020	Valid Applied and Under process
24.	M/s Shree Ram Multi Metal (P) Ltd.	• Consent under Water act CTOW/Renewal/FGS/2020/11958566 valid upto 30/09/2024 • Consent under Air act CTOA/Renewal/FGS/2020/11958532 valid upto 30.09.2024	Valid
25.	M/s Behari Lal Ispat (P) Ltd.	• Consent under Water act CTOW/Varied/FGS/2019/1069013 9 valid upto 30/09/2022 • Consent under Air act CTOA/Varied/FGS/2019/1067848 3 valid upto 31.03.2021	Valid
26.	M/s C S Casting Pvt Ltd.	• Consent under Water act – CTOW/Renewal/FGS/2019/1180 3869 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2020/11803854 valid upto 30.09.2022	Valid
27.	M/s Hind Alloys	• Consent under Water act CTOW/Varied/FGS/2019/1006744 9 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/11921232 valid upto 30.06.2023	Valid
28.	M/s Mittal Ceramics	• Consent under Water act CTOW/Renewal/FGS/2018/8081892 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2018/808181 1 valid upto 30.06.2019	The industry was issued directions u/s 31-A of the Air Act, 1981 not to operate the unit
29.	M/s PP Casting	• Consent under Water act CTOW/Renewal/FGS/2019/11557196 valid upto 30.09.2023	Valid

		• Consent under Air act CTOA/Renewal/FGS/2019/11557137 valid upto 30.09.2023	
30.	M/s Regal Alloys	• Consent under Water act CTOW/Renewal/FGS/2018/7838521 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2020/13833191 valid upto 30.09.2024	Valid
31.	M/s Unipearl Alloys	• Consent under Water act: CTOW/Renewal/FGS/2020/12058586 valid upto 30.09.2024 • Consent under Air act: CTOA/Renewal/FGS/2020/12058192 valid upto 30.09.2024	Valid
32.	M/s Shiva Casting	• Consent under Water act CTOW/Renewal /FGS/2019/9722143 is valid upto 30.09.2023 • Consent under Air act CTOA/Fresh/FGS/2020/14548274 valid upto 15.03.2021	Valid
33.	M/s Punjab Steel	• Consent under Water act CTOW/Varied/FGS/2020/13340732 valid upto 31.03.2022 • Consent under Air act CTOA/Varied/FGS/2020/13340349 valid upto 31.03.2022	Valid
34.	M/s Rajdhani Iron Products	• Consent under Water act – CTOW/Varied/FGS/2018/8795740 valid upto 30.9.2023 • Consent under Air act CTOA/Renewal/FGS/2020/14203447 valid upto 30.09.2022	Valid
35.	M/s Siddheshwara Alloys	• Consent under Water act No. ZP-II/FGS/WPC/2013-18/F-492/V-698 dated 03.06.2013 expired on 30.06.2018 • Consent under Air act: No. ZP-II/FGS/APC/2013-18/F-504/V-714 dated 03.06.2013 expired on 30.06.2018	Expired Expired
36.	M/s K S Alloys	• Consent under Water act CTOW/Varied//FGS/2019/11389990 is valid upto 31.03.2023 • Consent under Air act CTOA/Varied//FGS/2019/11389950 is valid upto 31.03.2023	Valid
37.	M/s Bhawani Industries	• Consent under Water act: CTOW/Renewal /FGS/2018/7303552 is valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/11385040 is valid upto 31.03.2021	Valid
38.	M/s Dashmesh Castings Pvt. Ltd.	• Consent under Water act: CTOW/Varied/FGS/2020/11937132 valid till 30.09.2024 • Consent under Air act: CTOA/Varied/FGS/2020/11936554 valid till 30.09.2024	Valid

39.	M/s Ved Jyoti Alloys Pvt. Ltd.	• Consent under Water act: CTOW/Varied/FGS/2020/12111646 is valid upto 31.03.2024 • Consent under Air act: CTOA/Varied/FGS/2020/12111632 valid upto 30.09.2024	Valid
40.	M/s Shiva Alloys	• Consent under Water act: CTOW/ Fresh/FGS/2019/10983652 is valid upto 30.09.2023 • Consent under Air act: CTOA/Fresh/FGS/2019/10983633 is valid upto 30.09.2023	Valid
41.	M/s Dasmesh Alloys	• Consent under Water act: CTOW/Varied/FGS/2019/10548820 valid upto 30.09.2024 • Consent under Air act: CTOA/Varied/FGS/2019/10548004 valid upto 30.09.2020	Valid Applied and under process
42.	M/s ANJ Metal recycling Pvt. Ltd.	• Consent under Water act: CTOW/Fresh/FGS/2019/10850020 is valid upto 30.09.2023 • Consent under Air act: CTOA/Fresh/FGS/2019/10850038 valid till 30.09.2023	Valid
43.	M/s Ramji Concast	• Consent under Water act: CTOW/ Renewal/FGS/2019/11182883 is valid upto 30.09.2022 • Consent under Air act: CTOA/Renewal/FGS/2019/11182846 is valid upto 30.09.2022	Valid
44.	M/s Eden Steel Alloys	• Consent under Water act: CTOW/ Varied/FGS/2019/10496862 is valid upto 30.09.2021 • Consent under Air act: CTOA/Fresh/FGS/2020/14088775 valid upto 31.3.2021	Valid
45.	M/s A K Multimetals	• Consent under Water act: CTOW/Renewal/FGS/2018/7381665 is valid upto 31.03.2023 • Consent under Air act: CTOA/Varied/FGS/2019/10884797 is valid upto 31.03.2021	Valid
46.	M/s Shri Chamunda Multimetals Pvt. Ltd.	• Consent under Water act: CTOW/Varied/FGS/2020/14405887 valid upto 30.09.2023 • Consent under Air act: CTOA/Varied/FGS/2020/14405902 valid upto 30.09.2023	Valid
47.	M/s Dev Bhoomi Casting Pvt. Ltd.	• Consent under Water act: CTOW/Fresh/FGS/2020/12054571 valid upto 30.09.2024 • Consent under Air act: CTOA/Renewal/FGS/2020/13833311 valid upto 30.09.2023	Valid
48.	M/s R. P. Concast	• Consent under Water act: CTOW/Fresh/FGS/2019/9754105 valid upto 30.09.2023 • Consent under Air act:	Valid

		CTOA/Renewal/FGS/2019/11405289 valid till 30.09.2023	
49.	M/s RP Multimetals Pvt. Ltd.	• Water Consent CTOW/Varied/FGS/2020/12784993 valid upto 21.12.2021 • Consent under Air act CTOA/Varied/FGS/2020/14324860 valid upto 21.12.2021	Valid
50.	M/s OASIS Enterprises (P) Ltd.	• Consent under Water act CTOW/Varied/FGS/2017/4755162 is valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/14367778 valid upto 31.03.2021	Valid
51.	M/s Hansco Iron & Steel (P) Ltd.	• Consent under Water act CTOW/Varied/FGS/2019/9635883 is valid upto 31.03.2023 • Consent under Air act CTOA/Varied /FGS/2019/9635901 is valid upto 31.03.2023	Valid
52.	M/s Bansal Concast	• Consent under Water act CTOW/ Fresh /FGS/2018/7839578 valid upto 30.06.2021 • Consent under Air act CTOA/Renewal/FGS/2020/11882765 valid upto 31.12.2020	Valid Applied and under process
53.	M/s Kuber Casting Pvt Ltd	• Consent under Water act CTOW/ Renewal /FGS/2018/7835777 valid up to 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2021/13262987 valid up to 30.09.2023	Valid
54.	M/s Gian Casting Pvt Ltd	• Consent under Water act CTOW/Varied /FGS/2019/8856442 valid upto 30.09.2023 • Consent under Air act CTOA/ Renewal/FGS/2019/11157377 valid upto 30.09.2023	Valid
55.	M/s Taksus Steels Pvt Ltd	• Consent under Water act CTOW/Renewal /FGS/2018/7777686 valid upto 31.09.2022 • Consent under Air act CTOA/ Renewal/FGS/2019/10289333 valid upto 31.09.2023	Valid
56.	M/s Kisko Casting India Ltd	• Consent to operate under Water act, 1974 CTOW/Renewal/FGS/2020/13651200 valid upto 31.03.2023 • Consent to operate under Air act, 1981 CTOA/Renewal/FGS/2020/13651149 valid upto 31.3.2023	Valid
57.	M/s Modern & Steel Alloys	• Consent under Water act CTOW/Varied/Fatehgarh Sahib/2018/7992323 valid upto 31.03.2023 • Consent under Air act CTOA/	Valid

		Renewal/Fatehgarh Sahib/2020/11780051 valid upto 31.03.2021	
58.	M/s Jai Narain Casting	• Consent under Water act CTOW/Fresh/FGS/2018/8103161 valid upto 16.06.2020 • Consent under Air act CTOA/Fresh/FGS/2018/8103103 valid upto 30.06.2019	Directions u/s 31-A of Air Act, 1981 have been issued that the industry shall not to operate the unit with prior permission of the Board.
59.	M/s Madhav Alloys Limited,	• Consent under Water act: CTOW/Varied/FGS/2020/13272319 valid upto 31.03.2021 • Consent under Air act: CTOA/Varied/FGS/2020/1317119 valid upto 31.03.2021	Valid

Consent to operate Status of Re-Rolling Mills in Mandi Gobindgarh.

Annexure-II

Sn.	Name of Rolling Mill	Status of Consents	Valid/Expired
1.	M/s Adarsh Steel Rolling Mills	• Consent under Water Act CTOW/Renewal/FGS/2018/7700568 Valid till 30.09.2022 • Consent under Air Act CTOA/Renewal/FGS/2018/7700590 valid till 30.09.2022	Valid
2.	M/s Vardhman Adarsh Ispat	• Consent under Water Act CTOW/Renewal/FGS/2019/11104643 valid upto 30.09.2023 • Consent under Air Act CTOA/Renewal/FGS/2019/11104402 valid upto 31.03.2021	Valid
3.	M/s Sri Salasar Steel Structural Pvt. Ltd.	• Consent under Water act CTOW/Renewal/FGS/2018/7190995 valid upto 31.03.2022 • Consent under Air act CTOA/Renewal/FGS/2018/7191006 valid upto 31.03.2022	Valid
4.	M/s Lakshmi Steel Rolling Unit	• Consent under Water act: CTOW/Renewal/FGS/2019/11080356 valid upto 31.3.2021 • Consent under Air act: CTOA/Renewal/FGS/2018/11080231 valid till 31.03.2021	Valid
5.	M/s Madhav Stelco Pvt. Ltd – Unit II	• Consent under Water act : CTOW/Fresh/FGS/2019/9532701 valid upto 31.3.2024 • Consent under Air act : CTOA/Renewal/FGS/2020/11598730 valid upto 31.3.2021.	Valid
6.	M/s Aar Kay Industries	• Consent under Water act: CTOW/Renewal/FGS/2020/11708899 valid upto 31.3.2024 • Consent under Air act : CTOA/Renewal/FGS/2020/11708552 valid upto 31.3.2021	Valid
7.	M/s RajshreeUdyog	• Consent under Water act CTOW/Renewal/FGS/2019/11178219 Valid till 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11177891	Valid

		Valid till on 31.03.2021	
8.	M/s Ruby Strips Pvt. Ltd	• Consent under Water act CTOW/Varied/FGS/2019/9017716 valid till 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/11405684 Valid till 31.03.2021	Valid
9.	M/s Vishal Steel Udyog	• Consent under Water act CTOW/Fresh/FGS/2020/12863656 valid upto 31.03.2021 • Consent under Air act CTOA/Fresh/FGS/2020/12863441 valid upto 31.03.2021	Valid
10.	M/s L.D. Rehal Industries	• Consent under Water act R16FGSCTOW3562166 validity extended upto 30.06.2020 • Consent under Air act R16FGSCTOA3562169 validity extended upto 30.06.2020	Unit is permanently closed.
11.	M/s Citizen Steel Rolling Mill	• Consent under Water act: CTOW/Renewal/FGS/2018/7764714 valid upto 19.12.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/13709783 valid upto 31.3.2021	Valid
12.	M/s Royal Industries	• Consent under Water act: CTOW/Fresh/FGS/2020/11921906 valid upto 30.9.2021 • Consent under Air act: CTOA/Fresh/FGS/2020/11921900 valid upto 30.9.2020	Valid Expired
13.	M/s Royal Ispat Udyog	• Consent under Water act: CTOW/Renewal/FGS/2020/11251063 valid upto 31.3.2021 • Consent under Air act: CTOA/Renewal/FGS/2020/11251016 valid upto 31.3.2021	Valid
14.	M/s Gokal Steel Rolling Mill	• Consent under Water act CTOW/Renewal/FGS/2017/5859127 valid upto 30.09.2021 • Consent under Air act CTOA/Renewal/FGS/2017/5858946 valid upto 30.09.2021	Valid

15.	M/s Shakti Steel Rolling Mill	• Consent under Water act CTOW/Renewal/FGS/2020/ 11804626 valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/8 481009 valid upto 30.09.2023	Valid
16.	M/s Shree Sai Ram Steel & Agro		
17.	M/s Sumit Agricultural Industries	• Consent under Water act : CTOW/Varied/FGS/2020/14 450431 valid upto 26.11.2025 • Consent under Air act: CTOA/Varied/FGS/2020/14 441013 valid upto 26.11.2025	Valid
18.	M/s Marshal Ispat Udyog	• Consent under Water act : CTOW/Fresh/FGS/2019/11 096158 valid upto 30.9.2022 • Consent under Air act: CTOA/Fresh/FGS/2019/110 96126 valid upto 30.9.2022	Valid
19.	M/s Raymond Steel Rolling Mills	• Consent under Water act CTOW/Fresh/FGS/2017/62 18333 valid up to 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2017/621 8226 valid up to 30.09.2022	Valid
20.	M/s Baldev Singh & Sons	• Consent under Water act R15FGSCTOW2588181 valid up to 30.06.2019 • Consent under Air act: R15FGSCTOA2588183 valid up to 30.06.2019	Expired Expired
21.	M/s Punjab Steel Works	• Consent under Water act CTOW/Renewal/FGS/2018/ 7834657 valid upto 30.06.2023 • Consent under Air act CTOA/ Renewal /FGS/2018 /7834648 valid upto 30.06.2023	Valid
22.	M/s Balaji Alloys	• Consent under Water act CTOW/Fresh/FGS/2018/69 53088 valid upto 30.09.2022 • Consent under Air act CTOA/Fresh/FGS/2018/695	Valid

		3090 valid upto 30.09.2022	
23.	M/s Raj Shree Ispat (India) Pvt. Ltd.	• Consent under Air act CTOW/Renewal/FGS/2016/ 4757990 valid upto 30.06.2021 • Consent under Water act CTOA/ Renewal /FGS/2016/4757977 valid upto 30.06.2021	Valid
24.	M/s Bhartiya Steel	• Consent under Water act CTOW/Varied/FGS/2019/10 937249 valid upto 31.03.2021 • Consent under Air act CTOA/Varied/FGS/2019/10 937122 valid upto 31.03.2021	Valid
25.	M/s Doaba Steel	• Consent under Water act CTOW/Renewal/FGS/2020/ 12660069 valid upto 31.3.2021 • Consent under Air act CTOA/Renewal/FGS/2020/1 2660083 valid upto 31.3.2021	Valid
26.	M/s Friends Industries	• Consent under Water act CTOW/Renewal/FGS/2019/ 10263197 is valid upto 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2019/1 1777393 is valid upto 31.03.2021	Valid
27.	M/s Singla Steel & Allied Industries	• Consent under Water act: CTOW/Varied/FGS/2019 /9773515 valid upto 30.09.2023 • Consent under Air act: CTOA/Renewal /FGS/2019/11406427 valid upto 31.03.2021	Valid
28.	M/s Jandu Steel & Agro Industries	• Consent under Water act CTOW/Renewal/FGS/2020/ 13120476 valid upto 31.3.2021 • Consent under Air CTOA/Renewal/FGS/2020/1 3120386 valid upto 31.3.2021	Valid

29.	M/s Dhiman Steel	• Consent under Water act CTOW/Renewal/FGS/2020/12810286 is valid upto 30.06.2025 • Consent under Air act CTOA/Renewal/FGS/2020/12810250 is valid upto 31.03.2021	Valid
30.	M/s Royal Alloys	• Consent under Water act CTOW/Fresh/FGS/2018/7836435 valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2020/11096058 is valid upto 31.03.2021	Valid
31.	M/s Sharda Alloys	• Consent under Water act CTOW/Renewal/FGS/2019/10314478 valid up to 30.09.2023 • Consent under Air act CTOA/Renewal/FGS/2020/11921530 valid up to 31.03.2021	Valid
32.	M/s Shree Jee Heavy Metals Industry	• Consent under Water act CTOW/Varied/FGS/2020/14419607 valid upto 22.11.2025 • Consent under Air act CTOA/Varied/FGS/2020/14419588 valid up to 22.11.2025	Valid
33.	M/s Neelkanth Steel & Agro Industries	• Consent under Water act CTOW/Renewal/FGS/2020/13237506 valid upto 30.6.2022 • Consent under Air act CTOA/Renewal/FGS/2020/13111531 valid up to 31.3.2021	Valid
34.	M/s Ashirwad Steel & Agro Industries	• Consent under Water act R15FGSCTOW3397550 valid upto 30.06.2020 • Consent under Air act R15FGSCTOA3376366 valid upto 30.06.2020	
35.	M/s Anuj Steels	Unit shut down	Unit is permanently closed.
36.	M/s R.G. Steel & Agro Industries	• Consent under Water act CTOW/Renewal/FGS/2019/	Valid

		10913579 valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2019/10913518 valid upto 31.03.2021	
37.	M/s Jagat Steel Rolling Mills	• Consent under Water act CTOW/Renewal/FGS/2019/11323051 valid upto 30.09.2021 • Consent under Air act CTOA/Renewal/FGS/2019/11322861 valid upto 31.03.2021	Valid
38.	M/s Rehal Industrial Corporation	• Consent under Water act CTOW/Renewal/FGS/2020/12849694 valid upto 31.03.2021 • Consent under Air act CTOA/Renewal/FGS/2020/12849534 valid upto 31.03.2021	Valid
39.	M/s Sangam Steel Industries	• Consent under Water act CTOW/Renewal/FGS/2018/8156981 is valid upto 30.09.2022 • Consent under Air act CTOA/Renewal/FGS/2018/8156884 is valid upto 30.09.2022	Valid
40.	M/s Malwa Steel Rolling Mills	• Consent under Water act No. CTOW/Renewal/FGS/2020/13357363 valid upto 30.09.2025 • Consent under Air act No. CTOA/Renewal/FGS/2020/13357343 is valid upto 31.03.2021	Valid
41.	M/s M M Steel Rolling Mill	• Consent under Water act No. CTOW/Renewal/FGS/2018/8318867 valid upto 30.09.2021 • Consent under Air act No. CTOA/Renewal/FGS/2018/8318194 valid upto 30.09.2021	Valid
42.	M/s Malhotra Steels	• Consent under Water act CTOW/Renewal/FGS/2020/13344300 valid upto 31.03.2021 • Consent under Air act CTOA/Fresh/FGS/2020/13341803 valid upto 31.03.2021	Valid

43.	M/s Radhika Steel Industries	• Consent to operate under Water act: CTOW/Renewal/FGS/2020/ 12720426 valid upto 30.6.2022 • Consent to operate under Air act CTOA/Renewal/FGS/2020/1 2720170 valid upto 31.3.2021	Valid
44.	M/s Shree Krishna	• Consent under Water act CTOW/Renewal /FGS/2019/9859948 valid upto 30.09.2023 • Consent under Air act CTOA/ Renewal/FGS/2019/114065 58 valid upto 30.03.2021	Valid
45.	M/s Shree Ram Steel Rolling Mills l/o M/s Jai Bharat Steel Rolling Mills	• Consent under Water act CTOW/Fresh/FGS/2018/75 07225 valid upto 31.03.2022 • Consent under Air act CTOA/Renewal/FGS/2019/1 1690094 valid upto 31.03.2021	Valid